

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH
AT PUNE**

ORIGINAL APPLICATION NO. 113 OF 2023(WZ)

**(Under section 18(1) r/w s.14, 15 and 17 of the National Green Tribunal
Act, 2010)**

IN THE MATTER OF

Shri. Kapil Baliram Bomnale & Ors.

... Applicants

Versus

Twenty-One Sugar Limited & Ors.

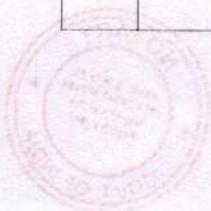
... Respondents

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Place: Mumbai

Date: 18th November 2023

Ahutiwisi

Advocate for Respondent No. 1

[Signature]

Respondent No. 1





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Shri. Kapil Baliram Bomnale & Ors.

... Applicants

Versus

Twenty-One Sugars Limited & Ors.

... Respondents

**Reply / Submissions filed on behalf of the Respondent No. 1 i.e.,
Twenty-One Sugars Limited is as under:**

Most Respectfully Sheweth:

Without prejudice to what is stated hereinbelow, the Respondent No. 1 denies every allegation, averment, and submission in the Original Application and the same is hereby specifically traversed and denied *in seriatim*, except that which is specifically admitted in this Reply Affidavit:

1. The Respondent No. 1 is an industrial unit belonging to Twenty-One Sugars Limited which is a company registered under the Companies Act, 1956 having its registered office at Unit No. 4, Peninsula Chambers, Peninsula Corporate Park, G.K. Marg, Lower Parel, Mumbai – 400013 and is engaged in the business of manufacturing & Sale of sugar and other related products. The Respondent No. 1 purchased Unit No. III situated at Gat. No. 313, 317, 321, 322, 325, 326, 327, 329 & 353 at Village Shivani (Jamga), Tehsil – Loha, Dist. Nanded (hereinafter





referred to as the said factory) in slump sale from Dharashiv Sakhar Karkhana Limited in December 2022 vide registered Slump Sale Agreement dated 01/12/2022 and has been following all rules & regulations and various directions issued from time and again.

2. The Respondent No. 1 is filing the present Reply / Submission through Mr. Shailesh Sawant, authorized representative of the Respondent No. 1, who has been duly authorized to sign & verify this present Reply / Submission, to file documents, to otherwise represent the Respondent No. 1 and to do all other act(s) as may be necessary for this present Reply vide Board Resolution dated 16/10/2023.

Copy of the Board Resolution dated 16/10/2023 is annexed hereto as **Annexure - R1/A.**

3. The Respondent No. 1 is a public limited company incorporated in 2011 and is engaged in the business of manufacturing sugar and sugar related products in the state of Maharashtra. The Respondent No. 1 has three sugar factories across Maharashtra.
4. The Applicants, some of whom are employees of the Respondent No.1 while the others are the family members and relatives of such employees. The Applicants reside in the vicinity of the Respondent's unit. The Applicant Nos. 1, 3, 6, 7, 11, 19, 20, 21, 22 and 23 are the employees of the Respondent No. 1.
5. The Applicant has filed the captioned Original Application under Section 14 r/w 15, 17, 18 and 20 of the National Green Tribunal Act, 2010 thereby alleging air and water pollution caused by the Respondent No.1 in Shivani, Taluka Loha, District Nanded, Maharashtra. The Respondent No. 1 states that prima facie the captioned Original



Application is totally misconceived and is based on false narration. The Respondent No. 1 states that an area of 70 Acres of land surrounds the said factory. However, out of all the owners of the lands, the Applicants own only 20.06 Acres of land. The complaint captioned Original Application is primarily based on Analysis Reports of Joint Vigilance Samples drawn from several locations at the factory from January 2021 to January 2023 however, it is pertinent to note that due process for collection of the samples laid down under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 was not followed.

6. This Hon'ble Tribunal, vide Order dated 01/09/2023 has directed to constitute a joint committee of the CPCB, MPCB, District Collector and District Agricultural Officer to ascertain facts and to furnish a factual and action taken report in the matter. The Respondent No. 1 received an email dated 27/10/2023 from Maharashtra Pollution Control Board, Sub-Regional Office, Nanded (hereinafter referred to as MPCB, SRO – Nanded) enquiring about the commencement of operations at the factory. The Respondent No. 1, vide its reply email dated 31/10/2023 has informed the MPCB, SRO – Nanded about the beginning of the crushing season. Pertinently, the Joint Committee has not yet visited the factory. The Respondent No. 1 craves leave to file an additional reply after the report of the Joint Committee, if necessary.

Copy of the Email dated 27/10/2023 sent by the MPCB, SRO – Nanded to the Respondent No. 1 is annexed hereto as **Annexure - R1/B.**

Copy of the Reply Email dated 31/10/2023 sent by the Respondent No. 1 to the MPCB, SRO – Nanded is annexed hereto as **Annexure - R1/C.**

7. The true factual matrix of the present matter is as under:



- 7.1. The Respondent No. 1 purchased Unit No. III situated at Gat. No. 313, 317, 321, 322, 325, 326, 327, 329 & 353 at Village Shivani (Jamga), Tehsil – Loha, Dist. Nanded (hereinafter referred to as the said factory) in slump sale from Dharashiv Sakhar Karkhana Limited in December 2022 vide registered Slump Sale Agreement dated 01/12/2022. Dharashiv Sakhar Karkhana Limited had already applied for renewal of the Consent to Operate which was granted by the MPCB, SRO – Nanded, vide Certificate dated 28/11/2022 bearing No. Format1.0/CC/UAN No. MPCB-CONSENT-0000147201/CR/2211002348. The Respondent No. 1 has been given an Irrevocable Power of Attorney dated 30/11/2022 whereby operations as per the Consent to Operate dated 28/11/2022 can be conducted by the Respondent No. 1.
- 7.2. The Respondent No. 1 states that several of the Applicants were the employees of Respondent No. 1. The Respondent No. 1 states that after the Respondent No. 1 took over the operation of the factory, several of the Applicants and their relatives were creating unrest amongst the employees. The Respondent No. 1 states that, Applicant No. 15 i.e., the sibling of Applicant No. 7 (who is an employee) had in fact threatened and assaulted an employee of Respondent No. 1, namely one Mr. Bhagwat Dnyanoba Sot and subsequently, Mr. Bhagwat has filed an N.C.R. dated 14/12/2022 bearing No. 0256/2022 against Applicant No. 15. Copy of the N.C.R. dated 14/12/2022 bearing No. 0256/2022 is annexed hereto as **Annexure – R1/D.** Thereafter, all such employees, including several Applicants, were barred from entering upon the factory premises from 22/12/2022 for quarrelling with their



supervisors and making untenable and illegal demands. The Applicants were permitted to re-enter the factory premises after May 2023. The Respondent No. 1 states that the present action has been brought by the Applicants against the Respondent No. 1 as and by way of vindictive litigation with a sole view to harass the Respondent.

- 7.3. The Respondent No. 1 states that at the time that the Respondent took over the operations of the factory, the factory required several immediate improvements. On a war-footing basis, the Respondent No. 1 installed and commissioned Two (2 Nos.) Venturi type wet scrubbers for two boilers on or about November 2022 independently before the crushing season of November 2022 – February 2023.
- 7.4. The Respondent states that almost two and a half months after the cane-crushing season commenced, i.e., on 17/01/2023 MPCB, SRO – Nanded, allegedly received complaints from Applicant No. 2 & others. In pursuance of the said complaints, on 18/01/2023 a Board Official of the MPCB, SRO – Nanded, visited the said factory and collected several water and air samples for conducting Analysis Reports. The Respondent No. 1 thereafter received a Warning Notice dated 19/01/2023 from MPCB, SRO – Nanded. Vide the said Notice, the MPCB, SRO – Nanded, called upon the present Respondent No. 1 to take corrective measures and upgrade the ETP/APC system to rectify the alleged breach of the Consent to Operate dated 28/11/2022 and to communicate the same to the MPCB, SRO – Nanded, within 07 days from receipt of the said Notice. Pertinently, the



Respondent No. 1 issued its Reply dated 27/01/2023 to the MPCB, SRO – Nanded.

Copy of the Reply dated 27/01/2023 issued by Respondent No. 1 to MPCB, SRO – Nanded, is annexed hereto as Annexure - R1/E.

- 7.5. The Respondent No. 1 states that vide the said Reply, the Respondent No. 1 informed MPCB, SRO – Nanded, of all the measures undertaken by Respondent No. 1 to prevent air and water pollution as alleged. Regardless of the cane-crushing season underway, the Respondent No. 1 had already installed and commissioned two venturi type wet scrubbers on two boilers. The Respondent No. 1 conducted maintenance of the existing ETP system to reduce emissions and, at that relevant time, was under talks to construct an entirely new ETP. The Respondent No. 1 also informed MPCB, SRO – Nanded, that the treated water was being used within the factory premises for internal usage. The Respondent No. 1 states that, the measures undertaken by the Respondent No. 1 already made the operations of the factory compliant with the conditions as per the Consent to Operate dated 28/11/2022. Therefore, once the same was uploaded on the MPCB website, the officials from MPCB, SRO – Nanded, did not take any action against the Respondent No. 1 till 13/11/2023.
- 7.6. The Respondent No. 1 states that, pertinently, the Analysis Reports of the water and air samples were generated and issued between 25/01/2023 to 06/02/2023. The said reports show that the effluents and emissions in the air (source and ambient) and in the water within the factory (i.e., at the ETP Inlet & Outlet) as well



as outside the factory (i.e., in the nallas in the village and the farmlands) have significantly reduced and **ARE WITHIN THE PERMISSIBLE LIMITS as per the Consent to Operate dated 28/11/2022**. The Respondent No. 1 further states that the treated water from the ETP is stored in an impervious reservoir having a 15-day storage capacity and therefore, the treated water is not discharged directly outside the factory premises.

Copies of the Analysis Reports of the Water & Air samples dated 25/01/2023, 27/01/2023, 02/02/2023 (nalla water at farmland), 02/02/2023 (ETP Inlet), 02/02/2023 (ETP Outlet) and 06/02/2023 issued by the Maharashtra Pollution Control Board, Regional Laboratory, Aurangabad are annexed as **Annexure - R1/F (colly.)**.

- 7.7. The Respondent No. 1 states the Respondent has undertaken operations at the factory only since November 2022. However, the Applicants have relied upon sample collection and reports issued since January 2021. The Respondent No. 1 further states that the Applicants have sought reliefs for the acts and omissions committed by the erstwhile owner of the factory i.e., Dharashiv Sakhar Karkhana Limited however, Dharashiv Sakhar Karkhana Limited has not been arrayed as a party to the present application. The present original application is therefore bad for non-joinder of necessary party. Therefore, Respondent No. 1 cannot be held responsible, in any manner whatsoever, for any acts or omissions committed by the erstwhile owners of the said Factory. In fact, the Respondent No. 1 has been indemnified by the erstwhile owner of the factory i.e. Dharashiv Sakhar Karkhana Limited, from any liability that may be incurred by the Respondent No. 1



in relation to the factory and its business with respect to any period prior to the execution date of the Slump Sale Agreement.

- 7.8. The Respondent No. 1 further states that, several farmers who have their farms in the vicinity of the said factory unit, depend upon the factory for providing its treated water for irrigation purposes. These farmers have requested the Respondent No. 1 to supply the treated water to them for agricultural use at the farms. Therefore, the water at the factory is sufficiently treated to be used even for irrigation. Pertinently, the treated water from the Respondent No. 1 factory is utilized for irrigation in about 29 acres of farmland around the factory.

Copies of the agreements with the farmers for supply of treated water for irrigation by Respondent No. 1 are annexed hereto as Annexure - R1/G (colly.).

- 7.9. The Respondent No. 1 states that, on 22/07/2023 the Respondent submitted its Proposal bearing No. IA/MH/IND2/431795/2023 for enhancement / increase in crushing capacity at the said factory before the Expert Appraisal Committee (EAC) constituted by the Ministry of Environment, Forest and Climate Change. The Respondent No. 1 proposed the construction of a New 300 KLPD Distillery Plant along with 40 MW Cogeneration Plant and proposed the expansion of sugarcane crushing capacity from 3500 TCD to 10000 TCD. The said proposal came to be granted on 02/01/2023. In furtherance thereof, the Respondent No. 1 also submitted an online application dated 30/12/2022 with the MPCB for procuring the Consent to Establish for the proposed expansion. It is pertinent to note that on 07/01/2023 and



08/01/2023 the Grampanchayat at Shivani (Jamga), Tal. Loha, Dist. Nanded issued its No-Objection for the proposed construction and proposed enhancement of crushing capacity.

Copy of the Application dated 30/12/2022 for Consent to Establish is annexed hereto as **Annexure - R1/H.**

Copies of the NOC issued by the Grampanchayat, Shivani (Jamga), Tal. Loha, Dist. Nanded dated 07/01/2023 and 08/01/2023 are annexed hereto as **Annexure - R1/I.**

7.10. The Respondent No. 1 states that on 17/03/2023 a public notice was published in the newspaper Times of India by MPCB, SRO – Nanded, regarding a Public Hearing to be held on 19/04/2023 at 11:30 am at the factory pertaining to the proposed construction and proposed enhancement of crushing capacity. Vide the said public notice, the MPCB, SRO – Nanded, also called upon the members of the public to submit any suggestions, views, comments and objections to the same, in writing within 30 days from the date of the public notice. It is pertinent to note that the Public Hearing on 19/04/2023 was attended by several farmers from the village and the queries and concerns of the farmers were addressed in the said hearing. The Respondent No. 1 states that after the completion of the public hearing, the EIA Report was submitted for the grant of Environmental Clearance.

Copy of the Notice of Public Hearing published in the Times of India on 17/03/2023 is annexed hereto as **Annexure R1/J.**

Copies of the photographs of the Public Hearing held on 19/04/2023 are annexed hereto as **Annexure R1/K.**



7.11. The Respondent No. 1 also submitted its proposal bearing No. IA/MH/IND2/431795/2023 to the MoEF & CC for procuring the Environmental Clearance Certificate for the new construction and the enhancement / increase in crushing capacity. The Environmental Clearance was granted on 05/09/2023 vide EC Identification No. EC23A2506MH5193083N.

Copy of the Environmental Clearance Certificate bearing EC Identification No. EC23A2506MH5193083N is annexed hereto as **Annexure - R1/L**.

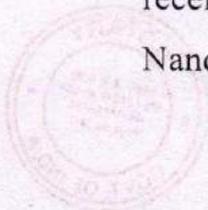
7.12. The Respondent No. 1 states that, on 24/07/2023, the Respondent No. 1 has applied for the renewal of the Consent to Operate permission. Pertinently, the said application for Renewal of Consent to Operate as well as Grant of Consent to Establish was approved by the MPCB in the 14th Consent Appraisal Committee (CAC) meeting held on 06/11/2023 in Mumbai. The Respondent No. 1 states that the Respondent No. 1 has also procured the Sugarcane Crushing License on 03/11/2023.

Copy of the Application for Renewal of Consent to Operate dated 24/07/2023 is annexed hereto as **Annexure - R1/M**.

Copy of the 14th Consent Appraisal Committee meeting held on 06/11/2023 is annexed hereto as **Annexure - R1/N**.

Copy of the Sugarcane Crushing License dated 03/11/2023 is annexed hereto as **Annexure - R1/O**.

7.13. The Respondent states that in the meantime, simultaneously, between 24/02/2023 till October 2023, the Respondent No. 1 has received several Show Cause Notices from the MPCB, SRO – Nanded along with complaints filed by some of the Applicants



and their relatives. However, the same have no merit and have been filed merely to harass Respondent No. 1 into giving into the Applicants (employees) demands. The Respondent No. 1 states that no monetary damage or loss has been caused to the Applicants by the Respondent No. 1.

Copies of the complaints / show cause notices from 24/02/2023 till October 2023 are annexed hereto as Annexure - R1/P (colly.).

- 7.14. The Respondent No. 1 states that the Respondent No. 1 received a Show Cause Notice dated 13/11/2023 bearing No. MPCB/PD/2311130003 issued by the Regional Officer, MPCB, Aurangabad u/s. 33A of the Water (P&CP) Act 1974 and s. 31A of the Air (P&CP) Act 1981). The said Notice was issued to the Respondent No. 1, calling upon the Respondent No. 1 to show cause as to why the consent to operate ought not to be refused / revoked, the industrial activities ought not to be halted and the water / electricity ought not to be disconnected. Pertinently, the said Show Cause Notice has been issued with reference to the complaint filed by Applicant No. 2 on 16/01/2023 received on 17/01/2023, the visit of the Board Official on 18/01/2023, the Warning Notice dated 19/01/2023 and the Agriculture Report dated 20/01/2023. The present Show Cause Notice has been issued almost 10 months after the alleged complaint was raised in January 2023 and bears several discrepancies. It is pertinent to note that the said Show Cause Notice does not bear any reference to or even mention the Reply dated 27/01/2023 issued by the Respondent No. 1. The Respondent No. 1 states that the Respondent No. 1 has already taken several measures to prevent seepage of effluents and expulsion of emissions from the factory.



The Respondent No. 1 has replied to the said Show Cause Notice vide its reply dated 18/11/2023.

A copy of the Show Cause Notice dated 13/11/2023 is annexed hereto as **Annexure R1/Q**.

A copy of the Reply dated 18/11/2023 is annexed hereto as **Annexure R1/R**.

8. The Respondent No. 1 states that the Respondent has made further significant improvement in the effluent treatment measures which have already been commissioned and implemented. The Respondent has also undertaken the following, amongst other, measures:

- i. To improve the quality of fuel (bagasse), all the cane preparatory devices, mainly including Fiberizor and Leveller has been reconditioned and repaired by Imco Ltd., Mumbai and successfully installed and several other parts such as pins, brushes etc., have been replaced.

Copies of Photographs of the reconditioned Fiberizor and Leveller are annexed at **Annexure - R1/S1**.

- ii. To reduce generation of flue gasses, new Steam Saving equipment like Cigar, Vapour Line Juice Heaters, Mechanical Circulators etc., have been specifically designed by ISGEC. The same have been installed and commissioned.

Copies of Photographs of the new Steam Saving Equipment are annexed hereto as **Annexure - R1/S2**.

- iii. To reduce the effluent generation, a new system for re-use and recycling of excess condensate has been installed & commissioned. All the conventional methods such as tube cleaning by various chemicals, wet brushing which were in use by the erstwhile owners of the factory have been entirely



removed. A new technique of Hydrojet cleaning has been adopted which will significantly reduce effluent generation.

- iv. A new inline de-superheating technique has been adopted to further reduce the effluent generation. The new technique has eliminated the earlier main source of effluent generation.

Copies of Photographs of the new De-superheating Technique adopted are annexed hereto as **Annexure - R1/S3.**

- v. The old reciprocating compressors have been replaced by installation and commission of new twin type lube air blowers having a speed of 1000m/hr. to reduce the effluent generation.

Copies of Photographs of the new Twin Lube Air Blowers are annexed hereto as **Annexure - R1/S4.**

- vi. Most of the pumps across the factory having an older design have been replaced with new modern pumps. Further all supply tanks have been repaired to prevent leakages, if any, from Pump for the improvement of effluent quality.

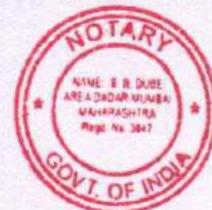
Copies of Photographs of the new Pumps are annexed hereto as **Annexure - R1/S5.**

- vii. To reduce windage of sugar dust particles from the dry seed conveyer belts, a new Magma system open crystallizer with new pumps having 40 MT capacity has been designed, installed and commissioned.

Copies of Photographs of the new Crystallizer are annexed hereto as **Annexure - R1/S6.**

- viii. To reduce addition of excess water into Spray Channels, newly designed Waste Heat Recovery Equipment has been installed and commissioned.

- ix. New and modern techniques of Diffuser Technology for aeration have been adopted, DSM screens for removal of



primary solid contents have been installed and commissioned and new twin lube air blowers having excess margin for proper aeration of effluent has been installed and commissioned.

9. The Respondent No. 1 states that the Respondent No. 1 has entirely upgraded the Effluent Treatment Plant (ETP) to ensure that effluent generation reduces, and maximum recirculation of the effluents takes place within the factory itself.

A copy of the Adequacy Report of the Upgradation of the Effluent Treatment Plant (ETP) Report dated 27/10/2023 is annexed hereto as Annexure - R1/T.

10. The Respondent No. 1 states that the Respondent No. 1 has not caused any effluent seepage or release of emissions while operating the said factory by the Respondent No. 1. The Respondent No. 1 has in fact taken utmost care and implemented immediate measures to ensure that release of emissions and effluents are reduced even further. The Respondent No. 1 states that the Respondent No. 1 has not caused any damage. The Respondent No. 1 is not liable for any actions done by the erstwhile owner of the factory. The Respondent No. 1 is a *bona fide* industrial entity conducting its operations and business in consonance with the law for the time being in force.

11. The Respondent No. 1 states that there is no willful delay on part of the Respondent No. 1 in filing the present Reply. As per the Order dated 01/09/2023, a Joint Committee was constituted to visit and inspect the factory site and report its findings. The Respondent No. 1 has received an Email dated 27/10/2023 from the MPCB, SRO -- Nanded, for the proposed visit. The Respondent No. 1 has replied to the same by Reply Email dated 31/10/2023 providing the MPCB,



SRO – Nanded, the information sought. However, the committee has not yet visited the factory site and hence the Respondent No. 1 could not file the present Reply on an earlier occasion. Therefore, the Respondent No. 1 craves leave to file an additional reply after the visit, inspection and issuance of report by the said Joint Committee, if necessary.

12. The Respondent No. 1 therefore humbly prays that:

- a. The Original Application No. 113/2023 (WZ) under reply may kindly be dismissed with costs;
- b. Any other order in the interest of justice may kindly be passed.

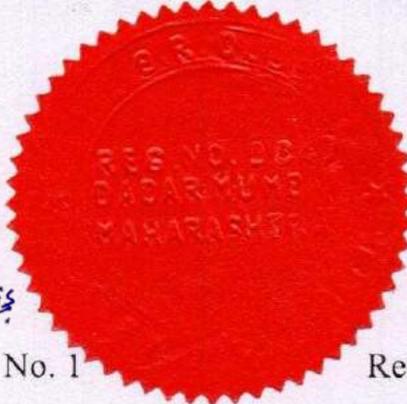
Place: mumbai
Date: 18/11/2023

Notary Regl. No. 109
Sr. No. 71654 Date 18/11/2023

A. Nitwis

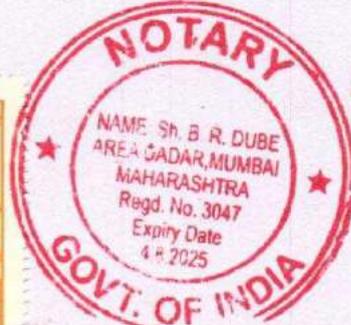
Advocate for Respondent No. 1

Respondent No. 1



VERIFICATION

I, Shailesh Sawant, Age: adult, Occ.: Service, R/at: B-2, 303
Om Shivrai CHS. Chd., Banwadi East, Mumbai-66,
the Authorised Representative of the Respondent No. 1 herein do state on solemn affirmation that whatever is stated above is true and correct to the best of my knowledge, belief and information and hence I have signed the same on this 18th day of November 2023 at Mumbai.



BEFORE *[Signature]* Respondent No. 1
18/11/2023



Sh. B. R. DUBE
B. Sc. (Hons.) LL.B., Reg. No. 3047
Advocate & Notary Public
Govt. of India
7/106, Lady B... C

BEFORE THE NATIONAL GREEN TRIBUNAL
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AT PUNE

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(Under section 18(1) r/w s.14, 15 and 17 of the National Green
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IN THE MATTER OF

Shri. Kapil Baliram Bomnale & Ors. ... Applicants

Versus

Twenty-One Sugar Limited & Ors. ... Respondents

AFFIDAVIT

I, Shailesh Sawant, Age: adult, Occ.: Service, R/at: B-2 303.....
Om Shirdi CHU Uel Borivali East M-66.....
the Authorised Representative of the Respondent No. 1 herein do state on
solemn affirmation as under:

1. That I am working as Accounts Manager..... with
Twenty One Sugars Ltd. (the Respondent No. 1 herein) and have been,
vide Board Resolution dated 17/10/2023, duly authorized to sign &
verify the accompanying Reply / Submissions, to file the documents, to
sign the Vakalatnama and to as such other acts as may be necessary for
filing the accompanying Reply / Submissions.
2. The accompanying Reply / Submissions have been drafted under my
instructions. I repeat, reiterate, confirm, verify and affirm the statements
and averments made in the said Reply / Submissions and for the sake of
brevity the same may be treated as forming part of this Affidavit.
3. Hence this Affidavit.



Whatever is stated above is true and correct to the best of my knowledge, information and belief and hence I have signed the same on this 18th.... day of November 2023 at ... Mumbai

I Identify the Affiant.

Advocate
Advocate



Sh
Affiant

Mr. Shailesh Sawant
Authorised Representative of
Twenty One Sugars Ltd.
Respondent No. 1

BEFORE ME

Sh. B. R. Dube
18/11/2023



Sh. B. R. DUBE
B. Sc. (Hons.) LL.B., Reg. No. 3047
Advocate & Notary Public
Govt. of India
7/106, Lady Rataa Complex,
D. S. Marg, Worli, MUMBAI - 400 018.

Notary Regi. No. 108
Sr. No. 71655 Date 18/11/2023





CERTIFIED TRUE COPY OF RESOLUTION PASSED IN THE MEETING OF THE BOARD OF DIRECTORS OF TWENTYONE SUGARS LIMITED DULY CONVENED AND HELD ON 16TH OCTOBER 2023 AT UNIT 4, PENINSULA CHAMBERS, PENINSULA CORP. PARK, G. K. MARG, LOWER PAREL, MUMBAI- 400018 at 11:00 AM WHERE PROPER QUORUM AS PER LAW WAS PRESENT

“RESOLVED THAT Mr. Shailesh Sawant is be and hereby authorized to represent the company before the Hon’ble National Green Tribunal, in the legal proceedings which includes signing, verifying, executing various documents such as applications, petitions, Vakaltnama, affidavits and reply on behalf of the company and to appoint advocate/s or otherwise to represent and act on behalf of the company .

Certified True Copy

For TWENTYONE SUGARS LIMITED

Date: 17th October 23

Place: - Mumbai

DIRECTOR

DIRECTOR



TRUE COPY



TWENTYONE SUGARS LIMITED

CIN No.: U15122MH2011PLC221355

Reg Office: Unit 4, Peninsula Chambers, Peninsula Corporate Park, G.K.Marg, Lower Parel, Mumbai-400013

Site Office: Cut no. 76, Village Malawati, Taluka & District Latour 413 531

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

टेलीफोन नं. : ०२४६२ - २४२४९२
फॅक्स नं. : ०२४६२ - २४२४९२



उप-प्रादेशिक कार्यालय,
लाहोटी कॉम्प्लेक्स, २ रा माळा,
वाजिराबाद, नांदेड - ४३१६०१

"आपली सेवा आमचे कर्तव्य"

जा.क्र. मप्रनि/उप्राकानां/तांशा/२५७/२३

दि. २७/१०/२०२३

प्रती,

मे. धाराशिव सहकारी साखर कारखाना युनिट-३
(सध्या मे. ट्वेन्टीवन शुगर्स प्रायव्हेट लिमिटेड),
शिवणी (जामगा), ता. लोहा, जि. नांदेड

विषय :- सन २०२२-२०२३ च्या साखर कारखान्याच्या गाळपाबाबत.

संदर्भ :- मा. हरीत लवाद, पश्चिम विभाग, पुणे यांचे दि ०१.०९.२०२३ रोजीचे आदेश.

संदर्भिय विषयाबाबत आपणास कळविण्यात येते की, आपल्या कारखान्याचा या वर्षाचा गाळप हंगाम केव्हा कार्यान्वीत होणार आहे याबाबत या कार्यालयास त्वरीत कळविण्यात यावे जेणे करून मा. हरीत लवाद, पश्चिम विभाग, पुणे यांच्या दि ०१.०९.२०२३ रोजीच्या आदेशान्वये गठीत केलेल्या समितीस भेट देणे सोयीचे होईल.

उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, नांदेड

प्रत माहितीस्तव सविनय सादर

१. मा. जिल्हाधिकारी, जिल्हाधिकारी कार्यालय, नांदेड

प्रत माहितीस्तव सादर

२. श्री. निश्चल सी, वैज्ञानिक "डी", प्रादेशिक संचालक, केंद्रीय प्रदूषण नियंत्रण मंडळ, पुणे.

३. जिल्हा अधिक्षक कृषी अधिकारी, कृषी विभाग, नांदेड

४. प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, छत्रपती संभाजी नगर.



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MAHARASHTRA POLLUTION CONTROL BOARD

Tel. No.: 02462-242492

Sub-Regional Office,

Fax No.: 02462-242492

Lahoti Complex, 2nd Floor,

Vajirabad, Nanded-431601

“Your Service is Our Duty”

Out No.MPC/SRON/TASHA/257/23 Dt: 27/10/2023

To,

M/s. Dharashiv Cooperative Sugar Factory,

Unit-3 (Presently M/s. Twenty-One Sugars Pvt. Ltd.),

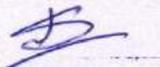
Shivni (Jamga), Tal. Loha, Dist. Nanded.

Sub:Regarding crushing of Sugar Factory for the
year 2022-2023.

Ref: Order dated 01.09.2023 passed by the Hon'ble
Green Tribunal, West Division, Pune.



With reference to the above subject, you are
hereby informed that, your office should immediately


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inform to this office that since from when crushing season of your factory is going to start this year, due to which it will be convenient for the committee constituted under order dated 01.09.2023 of Hon'ble Green Arbiter, West Division, Pune to conduct visit.

Sd/-

Sub-Regional Officer,

M.P.C.Board, Nanded

Copy for information humbly submitted to:

1. Hon'ble Collector, Collector's Office, Nanded

Copy humbly submitted to:

2. Mr. Nischal C, Scientist "D", Regional Director, Central Pollution Control Board, Pune.
3. District Superintendent Agriculture Officer, Agriculture Department, Nanded.
4. Regional Officer, M.P.C. Board, Chhatrapati

Sambhaji Nagar.

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जाक्र.:टीएसएल/मा.प्र./मप्रनिमं/१९५/२०२३-२४

दिनांक ३१ ऑक्टोबर २०२३

प्रति,
उप प्रादेशिक अधिनगरी,
महाराष्ट्र प्रदूषण नियंत्रण मंडळ,
उप प्रादेशिक कार्यालय,
ताहोटी कॉम्प्लेक्स, २ रा मजला,
वजिरावाद, नांदेड - ४३१६०९

विषय : सन २०२३-२०२४ च्या साखर कारखान्याच्या गाळपा बाबत.

संदर्भ : १. आपले पत्र जा.क्र.मप्रनि/उप्राकाना/ताशा/२५७/२३ दिनांक २७/१०/२०२३
२. मा. हरित लवाद , पश्चिम विभाग, पुणे यांचे दि. ०१.०९.२०२३ रोजीचे पत्र

महोदय ,

संदर्भीय विषया बाबत आम्ही आपणास कळवू इच्छितो कि, आम्ही प्रदूषण नियंत्रण प्रणालीची पातळी राखण्यासाठी आणि पुरेशा उपायांची खात्री करण्यासाठी आमचा कारखाना अपग्रेड केला आहे आणि नवीन उपकरणे बसवली आहे. त्यानुसार आमची चाचणी साधारण १ नोव्हेंबर ते ९ नोव्हेंबर पर्यंत सुरु राहिल आणि आमची गाळप क्षमता हि ह्या चाचणीच्या यशस्वीरीत्या पूर्ण करण्यावर अवलंबून आहे आणि ह्या नियोजनानुसार आमचा कारखाना १० नोव्हेंबर पासून सुरु होण्याची अपेक्षा आहे. करिता आपले माहितीस्तव सविनय सादर.

कळावे ही विनती.

ट्वेंटी वन शुगर्स लिमिटेड करिता

पर्यावरण अधिकारी

कार्यकारी संचालक

TWENTYONE SUGARS LIMITED

CIN No.: U15122MH2011PLC221355

Reg Office: Unit 4, Peninsula Chambers, Peninsula Corporate Park, G.K.Marg, Lower Parel, Mumbai-400013

Site Office: Gut no. 76, Village Malawadi, Taluka & District Latur 413 531.

Site Office: At Post Saikheda, Taluka Sonpeth, District Parbhani

Site Office: Jirga Maruti Nagar, Shivani Jamga, Taluka Loha, District Nanded 431708, Maharashtra,

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21

Out No.TSL/S.P./MPCB/195/2023-24

Date: 31st October, 2023

To,

Sub-Regional Officer,

Maharashtra Pollution Control Board,

Sub-Regional Office,

Lahoti Complex, 2nd Floor,

Vajirabad, Nanded - 431609

Sub:Regarding crushing of the Sugar Factory for the
year 2023-2024

- Ref: 1. Your Letter bearing Out No.MPC/SPON/
TASHA/257/23 dated 27/10/2023
2. Letter dated 01.09.2023 issued by the
Hon'ble Green Tribunal, West Division,
Pune.

Sir,

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Reg Office: Unit 4, Peninsula Chambers, Peninsula
Corporate Park, G.K. Marg, Lower Parel, Mumbai -

400013

Site Office: Gut no.76, Village Malawall, Taluka &

District Latur 413531.

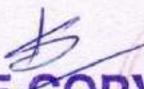
Site Office: At Post: Saikheda, Taluka Sonpeth,

District Parbhani

Site Office: Jiraga Maruti Nagar, Shivni Jamaga,

Taluka Loha, District Nanded 431708, Maharashtra




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25/A

M Gmail

Yukit Patni <yukit@21.work>

Re: सन 2022-2023 च्या साखर कारखान्याच्या गाळपाबाबत.

2 messages

SHAILESH SAWANT <shailesh.sawant@21.work>

Tue, Oct 31, 2023 at 2:06 PM

To: SRO Nanded <sronanded@mpcb.gov.in>

Cc: Kaushal Paurana <kpaurana@gmail.com>, Policy & Law Division 2 <plnsection2@mpcb.gov.in>, RO Aurangabad <roaurangabad@mpcb.gov.in>, "nndest123@gmail.com" <nndest123@gmail.com>, NISHCHAL C <nischal.cpcb@nic.in>, collectornanded <collectornanded1@gmail.com>, VIPIN DESHMUKH <vipin.deshmukh@21.work>, Yukit Patni <yukit@21.work>

Dear Sir / Madam

With reference to your email Dated 27-10-2023 , Please find attached herewith reply letter for the same

Thanks and regards

On Fri, Oct 27, 2023 at 12:10 PM SRO Nanded <sronanded@mpcb.gov.in> wrote:

Please see the attached letter

Regards,

Shankar S Kendule

Sub-Regional Officer,

Maharashtra Pollution Control Board, Nanded

**"SAVE PAPER"-THINK BEFORE YOU PRINT!
POWER BEHIND ENVIRONMENT...M.P.C.B.**

Reply Letter.pdf
313K

Yukit Patni <yukit@21.work>

Tue, Oct 31, 2023 at 2:15 PM

To: Arvind Roy <arvind.roy@21.work>, VIPIN DESHMUKH <vipin.deshmukh@21.work>, VIPIN DESHMUKH <vipindeshmukh@21.work>, Dhananjay Jagtap <dhananjay.jagtap@21.work>

Respected sir,

Forwarded mail for your reference.

[Quoted text hidden]

Reply Letter.pdf
313K



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N.C.R
NON COGNIZABLE OFFENCE INFORMATION REPORT
In respect of Non Cognizable Offence
(Under Section 155 Cr.P.C)

एन.सी.आर
असंज्ञेय अपराध की सूचना रिपोर्ट
असंज्ञेय अपराध के सदर्थ में
(अतंगत धारा 155 द.प्र.स.)

PS लोहा District नांदेड NCR No(असंज्ञेय अपराध प्रतिवेदन) 0256/2022 Date 14/12/2022

1. Acts & Sections of law (कानून के अधिनियम एवं धाराएँ)

S.No(क्र.)	Act(s)(अधिनियम)	Sections(धारा(एँ))
1	भारतीय दंड संहिता 1960	323
2	भारतीय दंड संहिता 1960	404
3	भारतीय दंड संहिता 1960	406

2. Place of occurrence(घटनास्थल) :

(a Information Received at P.S(पोलीस ठाण्याला माहिती

Date (दिनांक) 14/12/2022

Time (वेळ) : 22:20 बजे

(b General Diary Reference(राजे दैनिकी सदर्थ)

G.D. No. (राजे दैनिकी 023

G.D. Time (राजे दैनिकी 22:20 बजे

(c Occurrence Date (घटनेची 14/12/2022

Time(वेळ): 19:00 बजे

Time Range(वेळ

(d Place(ठिकाण):

3. Name & Residence of Complainant (तक्रारदाराचे नांव व

Name भागवत झानोबा सोट

S.No.(अ.क्र.) Address Type (परवाचा प्रकार) Address (पता)

1

टाकली ब ता जि.लातूर ह पु 21,गुणर कारखाना जागगा शिवडी ता ,लोहा जि नांदेड ,लोहा,नांदेड,महाराष्ट्र , भारत

2

टाकली ब ता जि.लातूर ह पु 21,गुणर कारखाना जागगा शिवडी ता ,लोहा जि नांदेड ,लोहा,नांदेड,महाराष्ट्र , भारत

4. Name , Father's Name , Age & Residence of Accused/Suspect (आरोपी/संशयिताचे नांव,वडिलचे नांव,वय व राहण्याचे ठिकाण):

a) Name सजय दामोदर जामगे

b) Father's name(पिता का

नाम):

c) Age (वय) : From

To(पर्यंत):

d) Residence (राहण्याचे

S.No.(क्र.स.) Address Type (पता का प्रकार) Address (पता)

1

जागगाशिवडी ता लोहा जि नांदेड,लोहा,नांदेड,महाराष्ट्र , भारत

2

जागगाशिवडी ता लोहा जि नांदेड,लोहा,नांदेड,महाराष्ट्र , भारत

5. NCR Contents (अदखलपात्र अहवालाचा मजकूर)

जवळ दि 14/12/2022

मी भागवत झानोबा सोट वय 46 वन स्वयंसाय खाजगी नोकरी सा, टाकली (ब) ता. जि.लातूर ह पु 21,गुणर कारखाना जागगाशिवडी ता, लोहा जि. नांदेड मे नं.9822284133 समक्ष पोलीस स्टेशन लोहा येथे येवून खबर लिहून घेण्यास सांगते की, मी वरील ठिकाणचे राहणारा जागगाशिवडी येथील सतउर कारखाना येथे खाजगी नोकरी करतो दि. 14/12/2022 रोजी सायंकाळी 07.00 वाजताच्या सुमारास 1)सजय दामोदर जामगे सा जागगाशिवडी ता. लोहा हा कारखान्याचे कार्यालय समोर आला व मला आवाज देऊन त्याचे जवळ बोलविले असता मी तेथे गेली तेव्हा त्यांनी मला माझे कम लागवडीची तारीख कोपल्या आहेत असे विचारल्याने मी त्यांना कार्यालयातील रजिस्टर पाहून नोंदी करलेली तारीख सांगितली तेव्हा सजय जामगे यांनी तुम्ही नोंद केलेली जमावडीची तारीख चुकीची आहे तुम्ही चुकीची तारीख का नोंदविली असे म्हणून मला सजय जामगे याने फिजीमाळ करून धांपडवण्याची मारहाण केली व मला जमिनीवर धकलून दिले त्यामुळे मला माझ्या बॅगटीबर, चेहेयावर , डाय्या घाऱ्या फेडरीस मुक्का मार लागला व डोक्यात मुक्का मार लागला आहे त्यानंतर सजय जामगे यांनी मला तार मारून टाकतो असे म्हणून निवे भासण्याची धमकी दिली तेव्हा 1) श्रीकांत श्रीनिवास काळे वय 35 वर्षे सा. बालाजी मंदिरासमोर लोहा ता. लोहा जि. नांदेड 2)गजानन वामछेडे वय 30 वर्षे सा. बटेसागवी (क) ता. लोहा जि. नांदेड या दोघांनी प्रत्यक्ष पांडणाच्या ठिकाणी येऊन आम्हांचे भांडणाचे हाडकापडव केली तरी सजय दामोदर जामगे सा, जागगाशिवडी ता. लोहा जि. नांदेड धांपव वी कारा ई केल्या मात्रा खबर माझे संपर्कासमोर समजाकर टकलिखीत केला तो



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ची वाचून पोहिल्या बरोबर व खरोब जाई.
आ प्रमाण दिले आहे.

6. Particulars of properties involved (Attach separate sheet, if necessary) (समाविष्ट मालमत्तेचा तपशील(आवश्यकता असल्यास स्वतंत्र

S.No.(अ.क्र.) Property Type(मालमत्तेचा Property Description (मालमत्तेचे वर्णन)

7. Name and full address of witnesses, if described in contents of NCR (साक्षीदाराचे पूर्ण नाव व पत्ता,अदखलपाव अहवालाच्या मारकुरामध्ये वर्णन केले असल्यास) :

S.No.(अ.क्र.)	Name(नाव)	Address(पत्ता)
1	श्रीकांत श्रीनिवास काक	Present Address: बालाजी मंदिरासमोर लोहा ता. लोहा जि.नांदेड, लोहा, नांदेड, महाराष्ट्र, भारत. Permanent Address: बालाजी मंदिरासमोर लोहा ता. लोहा जि.नांदेड, लोहा, नांदेड, महाराष्ट्र भारत.
2	गजानन वानखेडे	Present Address: बटसाणी क ता लोहा जि.नांदेड, लोहा, नांदेड, महाराष्ट्र, भारत. Permanent Address: बटसाणी क ता लोहा जि.नांदेड, लोहा, नांदेड, महाराष्ट्र भारत.

8. R.O.A.C(वाचून दाखवले सांगितल्या प्रमाणे बरोबर लिहीले

9. Informant is advised to seek help in concerned court(माहिती देणाऱ्याला न्यायालयात दाद मागण्याची समजू देण्यात

Signature/Thumb Impression of the complainant/Informant (तक्रारदार/माहिती देणाऱ्याची सही/निशाणी अमठा) :

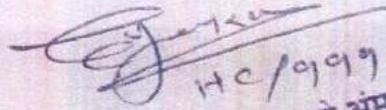


Signature of Officer(अधिकार्याची सही)

Name(नाव) Ganesh Shankarro Yamekar

Rank(पद) HC (Head Constable)

No.(सन्दिश POBN83189)



HC/999
पोलीस ठाणे अंमलदार
पोलीस ठाणे लोहा जि.नांदेड




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G.D. No.: 023

G.D. Time: 22:20 Hrs.

(c) **Occurrence Date:** 14/12/2022

Time: 19:00 Hrs.

Time Range:

(d) **Place:**

3. **Name & Residence of Complainant**

Name: Bhagwat Gyanoba Sot

S. No.	Address Type	Address
1.		Takli & Tal & Dist. Latur, H.M. 21, Sugar Factory, Jamga Shivni, Tal. Loha, Dist. Nanded, Loha, Nanded, Maharashtra, India.
2.		Takli & Tal & Dist. Latur, H.M. 21, Sugar Factory,



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		Jamga Shivni, Tal. Loha, Dist. Nanded, Loha, Nanded, Maharashtra, India.
--	--	--

4. **Name, Father's Name, Age & Residence of Accused / Suspect.**

- a) **Name:** Sanjay Damodar Jamge
- b) **Father's Name:**
- c) **Age: From: To:**
- d) **Residence:**

S. No.	Address Type	Address
1.		Jamga Shivni, Tal. Loha, Dist. Nanded, Loha, Nanded, Maharashtra, India.
2.		Jamga Shivni, Tal. Loha, Dist. Nanded, Loha, Nanded, Maharashtra, India.



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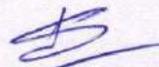
5. **NCR Contents:**

Statement Dated 14/12/2022 I, Bhagwat Damodar Gyanoba Sot, aged 46 years, Occ: Private Service, Residing at Takli (B), Tal. & Dist. Latur, H.M. 21, Sugar Factory, Jamga Shivni, Tal. Loha, Dist. Nanded, Mob. No.: 9822284133 by remaining present before the Loha Police Station, hereby give my statement that, as stated above I am residing at Jamga Shivni, wherein I am doing Private job at Sugar Factory. On 14/12/2022 at around 07.00 PM (1) Sanjay Damodar Jamge, residing at Jamga Shivni, Taluka: Loha, came to the office of the factory and called me, when I went there, he asked me what is the date of my sugarcane cultivation, therefore, looking after the register in the office, I informed him about the recorded date therein, then Sanjay Jamge by saying me that the date of sugarcane cultivation




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mentioned by you is wrong, started assaulting me with fist and blows and pushed me to the ground, as a result of which I suffered injury on my rib, face, left leg and on the head. Thereafter, Sanjay Jamge threatened me with dire consequences, then (1) Srikanth Srinivasa Kale, aged 35 years, residing at Balaji Mandir, Taluka Loha, District Nanded, (2) Gajanan Wankhede, aged 30 years, residing at Batesangvi (C), Taluka Loha, District Nanded, reached the place of incident and rescued me therefrom. Therefore, appropriate action be taken against Sanjay Damodar Jamge, resident of Jamga Shivani, Taluka Loha, District Nanded. My statement has been typed on computer which has been read-over by me and the same is true and correct as per my say.


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6. **Particulars of properties involved (Attach separate sheet, if necessary)**

S.No.	Property Type	Property Description
-------	---------------	----------------------

7. **Name and full address of witnesses, if described in contents of NCR:**

S.No.	Name	Address
1.	Shrikant Srinivas Kale	<p>Present Address:</p> <p>Opp. Balaji Mandir, Loha, Tal. Loha, Dist. Nanded, Loha, Nanded, Maharashtra, India.</p> <p>Permanent Address:</p> <p>Opp. Balaji Mandir, Loha, Tal. Loha, Dist. Nanded, Loha, Nanded, Maharashtra, India.</p>



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2.	Gajanan Wankhede	<p>Present Address:</p> <p>Batesangavi C, Tal. Loha, Dist. Nanded, Loha, Nanded, Maharashtra, India.</p> <p>Permanent Address:</p> <p>Batesangavi C, Tal. Loha, Dist. Nanded, Loha, Nanded, Maharashtra, India.</p>
----	---------------------	---

8. R.O.A.C.

9. Informant is advised to seek help in concerned court.

Signature/ Thumb

**Impression of the
complainant/**

Informant

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Signature of Officer

Name: Ganesh Shankarro
Yamekar

Rank: HC (Head Constable)

No. (Service POBNB3189)





To,
Sub-Regional Officer,
M.P.C.Board Nanded.

Date:-27/01/2023

Sub:- Reply of Warning Notice for non-compliance of Consent Condition.

Ref: - Your Notice.No.MPCB/SROND/TB-MPCB/WN/2301190008 Date.19-01-2023

Dear Sir,

With reference to the subject & your letter referred above, we are Submitting our clarification as under-

We take Possession of M/s. Dharashiv Sakhar Karkhana Ltd., Unit-3 in Sept.2022. In the views of factory zone & nearby farmers & members sugarcane, our management decided to complete maintenance work & start Crushing Season as early as possible. As per last three years regular practice, we have started our crushing season on 16th Nov.2022 in as it is condition.

- 1, As our management have 40 years experience in Sugar Industry, We have very firstly, Started work with expenses of Rs.60 to 70 lack for two wet scrubbers our two boiler as on top priority & completed work. Both wet scrubbers working Satisfactorily As per your instructions during our meeting with supplier, we are discussing with experts & planning for more better results.
2. In this season, we have attended pumps, gear, air blower, maintence & started existing ETP as it is. We are operating ETP systematically & treated water taking for mill maceration & Boiler wet scrubbers. We are strictly following instructions of your officers during every visit. But we are planning for construction of new ETP for next season. The process of enquires & designing of new ETP is started. One of these quotations are received and purchase order shall be given shortly.
3. vapour condensates in spray pond, hence water level increases regularly. Its pH will be above 7.0 & TDS below 100. Which is not hazardous for crops. But we are using this water for factory internal usage & also using these water for sprinkle in our cane yard & vehicles stand & on our bagasse depo. We are also planning to avoid those water percolation within month.
4. We have attended your instructions during visit as given-
 - i. Neighbors farmers stopped our green net packing work at wire fencing.
 - ii. RBC covered by tarpaulins.
 - iii. Last year's pressmud collected in one side & its sale started.
 - iv. Excess condensate water started to our reservoir tank.We are always careful in the matter of water & air pollution control & zero water discharge also. So please kindly look over our so much efforts which we have taken in very short time period.

Thanks & Regards.

Yours faithfully,

General Manager

Dharashiv Sakhar Karkhana Ltd.unit-3
(Operated by Twenty One Sugars Ltd.U-3)



TWENTYONE SUGARS LIMITED

CIN No: U15122MH2011PLC221334

Reg Office: Unit 4, Peninsula Chambers, Peninsula Corporate Park, C.K. Marg, Lower Parel, Mumbai - 400013

Site Office: Gut no. 76, Village Malawati, Taluka & District Latur-413531.

Site Office: At Post Sakhedra, Taluka Sonpeth, District Parbhani Pincode-431516

Site office:- At Post-Shivni (Ja), Taluka-Loha, District Nanded Pincode-431708

Tel: 02382-223901 e-mail: twentyonesugarsltd@gmail.com

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REGIONAL LABORATORY, AURANGABAD**

Phone no. : 0240-2993004
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Regional Laboratory, Aurangabad,
Maharashtra Pollution Control Board, A-
4/1, Paryavaran Bhavan, Behind Dhoot
Hospital, Chikalthana MIDC
Aurangabad 431 210

NABL Certificate No.:	Validity
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Laboratory MoEF Recognition :	Validity
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Test Report No.: MPCB/RL-Aurangabad/JVS/22-23/02/10	Date: 02/02/2023 01:24 PM
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Analysis Report-Water (JVS)

Field Sample ID :	BR-0038549		
Name & Address of the Industry	M/S Dharashiv Sakhar Karkhana Unit-III (Formerly Known as M/S Venkateshwar Agro Sugar Product Pvt. R12 Sugar (excluding Khandsari)		
Sampling Location :	OTHERS (Nalla Water at Bhalake Farm land)		
Lab code :	MPCB/RL-Aurangabad/JVS/22-23/761		
Sampling Method(s) :	Sample Details (Water/Air/HW) :	Water	
Sampling drawn by (Officer name):	FO-Nanded (Shri.Pankaj Bawane)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Nanded (Shri.Pankaj Bawane) (SRO-Nanded)	Seal No. :	321
Date of Sample Collection.(dd/mm/yyyy) :	17/01/2023 05:35 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	19/01/2023 01:16 PM
Analysis start Date (dd/mm/yyyy). :	19/01/2023 02:19 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	pH	7.5			
2	Total Dissolved Solids(TDS)	1474.0	mg/l		
3	Suspended Solids (SS)	24.0	mg/l		
4	Biochemical Oxygen Demand (BOD)	39.5	mg/l		
5	Chloride	179.94	mg/l		

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Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
6	Chemical Oxygen Demand (COD)	112.0	mg/l		
7	Sulphate	485.50	mg/l		
8	Oil & Grease	BDL	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Dr Mahesh Rakh

Results Approved by: Balkurshna Sangale

Results Reviewed by: Balkurshna Sangale

Balkurshna Sangale
Scientific Officer,
I/c Regional Laboratory,
Aurangabad,

This is an Electronically generated report does not require signature

Note :

1. Results relate only to the sample/s tested, only in case of samples submitted by customer & not drawn by MPCB.
2. # indicates paramters are not in scope of NABL(ISO:17025:2017)
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MU values will be reported on request.



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REGIONAL LABORATORY, AURANGABAD

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mail : soaurangabadlab@mpcb.gov.in



Regional Laboratory, Aurangabad,
Maharashtra Pollution Control Board, A-
4/1, Paryavaran Bhavan, Behind Dhoot
Hospital, Chikalhana MIDC
Aurangabad 431 210

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/RL-Aurangabad/JVS/22-23/02/20

Date: 06/02/2023 02:59 PM

Analysis Report-Water (JVS)

Field Sample ID :	BR-0038550		
Name & Address of the Industry	M/S Dharashiv Sakhar Karkhana Unit-III (Formerly Known as M/S Venkateshwar Agro Sugar Product Pvt. R12 Sugar (excluding Khandsari)		
Sampling Location :	OTHERS (Village Nalla water)		
Lab code :	MPCB/RL-Aurangabad/JVS/22-23/762		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Nanded (Shri.Pankaj Bawane)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Nanded (Shri.Pankaj Bawane) (SRO-Nanded)	Seal No. :	321
Date of Sample Collection.(dd/mm/yyyy) :	17/01/2023 06:10 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	19/01/2023 01:16 PM
Analysis start Date (dd/mm/yyyy). :	19/01/2023 02:19 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	pH	7.4			
2	Total Dissolved Solids(TDS)	1802.0	mg/l		
3	Suspended Solids (SS)	38.0	mg/l		
4	Biochemical Oxygen Demand (BOD)	74.0	mg/l		
5	Chloride	126.96	mg/l		

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Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
6	Chemical Oxygen Demand (COD)	208.0	mg/l		
7	Sulphate	564.20	mg/l		
8	Oil & Grease	2.6	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Dr Mahesh Rakh

Results Approved by: Balkurshna Sangale

Results Reviewed by: Balkurshna Sangale

Balkurshna Sangale
Scientific Officer,
I/c Regional Laboratory,
Aurangabad,

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Note :

1. Results relate only to the sample/s tested, only in case of samples submitted by customer & not drawn by MPCB.
2. # indicates paramters are not in scope of NABL(ISO:17025:2017)
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MU values will be reported on request.



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Maharashtra Pollution Control Board, A-4/1, Paryavaran Bhavan, Behind Dhoot Hospital, Chikalathana MIDC Aurangabad 431 210

NABL Certificate No.:	Validity
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Laboratory MoEF Recognition :	Validity
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Test Report No.: MPCB/RL-Aurangabad/JVS/22-23/02/11	Date: 02/02/2023 01:25 PM
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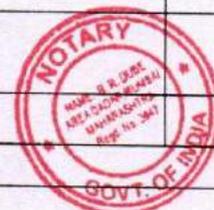
Analysis Report-Water (JVS)

Field Sample ID :	BR-0038551		
Name & Address of the Industry	M/S Dharashiv Sakhar Karkhana Unit-III (Formerly Known as M/S Venkateshwar Agro Sugar Product Pvt. R12 Sugar (excluding Khandsari)		
Sampling Location :	ETP (Inlet)		
Lab code :	MPCB/RL-Aurangabad/JVS/22-23/763		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Nanded (Shri.Pankaj Bawane)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Nanded (Shri.Pankaj Bawane) (SRO-Nanded)	Seal No. :	321
Date of Sample Collection.(dd/mm/yyyy) :	18/01/2023 12:10 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	19/01/2023 01:17 PM
Analysis start Date (dd/mm/yyyy). :	19/01/2023 02:19 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	pH	5.9			
2	Total Dissolved Solids(TDS)	2688.0	mg/l		
3	Suspended Solids (SS)	220.0	mg/l		
4	Biochemical Oxygen Demand (BOD)	672.5	mg/l		
5	Chloride	121.96	mg/l		

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Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
6	Chemical Oxygen Demand (COD)	1744.0	mg/l		
7	Sulphate	214.60	mg/l		
8	Oil & Grease	11.6	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Dr Mahesh Rakh

Results Approved by: Balkurshna Sangale

Results Reviewed by: Balkurshna Sangale

Balkurshna Sangale
Scientific Officer,
I/c Regional Laboratory,
Aurangabad,

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Note :

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4. Customer complaint register is available at laboratory.
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Paryavaran Bhavan, Behind Dhoot Hospital,
Chikalhana MIDC Aurangabad 431 210

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

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Test Report No.: MPCB/RL-Aurangabad/JVS/22-23/02/15

Date: 02/02/2023 02:13 PM

Analysis Report-Water (JVS)

Field Sample ID :	BR-0038552		
Name & Address of the Industry	M/S Dharashiv Sakhar Karkhana Unit-III (Formerly Known as M/S Venkateshwar Agro Sugar Product Pvt. R12 Sugar (excluding Khandsari)		
Sampling Location :	ETP (Outlet)		
Lab code :	MPCB/RL-Aurangabad/JVS/22-23/764		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Nanded (Shri.Pankaj Bawane)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Nanded (Shri.Pankaj Bawane) (SRO-Nanded)	Seal No. :	321
Date of Sample Collection.(dd/mm/yyyy) :	18/01/2023 12:25 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	19/01/2023 01:17 PM
Analysis start Date (dd/mm/yyyy). :	19/01/2023 02:19 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	pH	6.4			
2	Total Dissolved Solids(TDS)	1647.0	mg/l		
3	Suspended Solids (SS)	56.0	mg/l		
4	Biochemical Oxygen Demand (BOD)	76.0	mg/l		
5	Chloride	171.95	mg/l		



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Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
6	Chemical Oxygen Demand (COD)	212.0	mg/l		
7	Sulphate	233.70	mg/l		
8	Oil & Grease	5.2	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Dr Mahesh Rakh

Results Approved by: Balkurshna Sangale

Results Reviewed by: Balkurshna Sangale

Balkurshna Sangale
Scientific Officer,
I/c Regional Laboratory,
Aurangabad,

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Note :

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Report Outward No.: MPCB/RL-Aurangabad/Source Emission/22-23/01/25
 Date: 25/01/2023 02:44 PM

Analysis Report-Air (Source Emission)

Client/Industry/location Name & Address
M/S Dharashiv Sakhar Karkhana Unit-III (Formerly Known as M/S Venkateshwar Agro Sugar Product Pvt. R12 Sugar (excluding Khandsari)

Sample Details	
Field Sample ID :	BR-0038553
Laboratory Sample Code :	MPCB/RL-Aurangabad/STK/22-23/130
Sample Details (Water/Air/HW) :	Air
Sample Volume Received :	
Sample Collected By :	FO-Nanded (Shri.Pankaj Bawane) (SRO-Nanded)
Seal No. :	321
Type of Industry / Location details :	
Sample Collected On :	Jan 18 2023 11:10:00:000AM

Sr.No	Parameter	Result	Unit	Method of analysis
1	SO ₂	75	mg/m ³	
2	Total Particulate Matter	132	mg/Nm ³	

Report Type: final

Report generated on: 25/01/2023 02:44 PM

Complied by: Dr Mahesh Rakh

Approved by: Balkurshna Sangale

Reviewed on Date: 25/01/2023 02:44 PM

Reviewed by: Balkurshna Sangale

Balkurshna Sangale
 Scientific Officer,
 I/c Regional Laboratory,
 Aurangabad,


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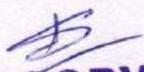


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Report Outward No.: MPCB/RL-Aurangabad/Ambient/22-23/01/1
 Date: 27/01/2023 01:08 PM

Analysis Report-Air (Ambient)

Client/Industry/location Name & Address
M/S Dharashiv Sakhar Karkhana Unit-III (Formerly Known as M/S Venkateshwar Agro Sugar Product Pvt. R12 Sugar (excluding Khandsari)

Sample Details	
Field Sample ID :	BR-0038554
Laboratory Sample Code :	MPCB/RL-Aurangabad/AMB/22-23/27
Sample Details (Water/Air/HW) :	Air
Sample Volume Received :	
Sample Collected By :	FO-Nanded (Shri.Pankaj Bawane) (SRO-Nanded)
Seal No. :	321
Type of Industry / Location details :	
Sample Collected On :	Jan 18 2023 10:40:00:000AM

Sr.No	Parameter	Starting Time	Closing Time	Result	Unit	Method of analysis
1	PM10	18-01-2023 10:40	18-01-2023 18:40	92	$\mu\text{g}/\text{m}^3$	
2	SO2	18-01-2023 10:40	18-01-2023 18:40	BDL	$\mu\text{g}/\text{m}^3$	
3	SO2	18-01-2023 10:40	18-01-2023 18:40	BDL	$\mu\text{g}/\text{m}^3$	
4	NOx	18-01-2023 10:40	18-01-2023 18:40	BDL	$\mu\text{g}/\text{m}^3$	
5	NOx	18-01-2023 10:40	18-01-2023 18:40	BDL	$\mu\text{g}/\text{m}^3$	

Report Type: final

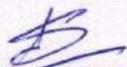
Report generated on: 25/01/2023 03:04 PM

Complied by: Dr Mahesh Rakh

Approved by: Balkurshna Sangale

Reviewed on Date: 27/01/2023 01:08 PM

Reviewed by: Balkurshna Sangale


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Balkurshna Sangale
Scientific Officer,
I/c Regional Laboratory,
Aurangabad,

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महाराष्ट्र MAHARASHTRA

2022

महाराष्ट्र राज्य कायदा

क्र. १०८

महाराष्ट्र कायदा

क्र. १०८

महाराष्ट्र कायदा क्र. १०८

पुस्तक लेखाची वेडे

महाराष्ट्र कायदा क्र. १०८

१३८३

०८/११/२०२२

महाराष्ट्र कायदा क्र. १०८

पुस्तक लेखाची वेडे

श. शिवाजी (जा)

१८/१०/२२

पुस्तक

पुस्तक लेखाची वेडे

पुस्तक लेखाची वेडे

महाराष्ट्र कायदा क्र. १०८

दि. ३.११.२०२२

प्रति

मा. जनरल मॅनेजर साहेब

टेलिफोन शुभारंभ लि. मिनर ३

मिशन गार्गेस नगर (शिवाजी नगर) ना. लोका नि. १०८

शिवाजी उ. म. वी. ले. पाठी. शेतीवादी वाकणे लोका

कार्यालय मा. पुस्तक लेखाची वेडे

म. म. शिवाजी (जा) न. लोका

महाराष्ट्र



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वरिष्ठ विभागास हस्तमरुत निवेदी काम सादर केल्या की,

महाराष्ट्र कायदा क्र. १०८

तरी मला आपले कारवाह्यातील ई टी. पी. कडील पाणी मिळते ही विवेंती. सदरिल पाणी मी स्वखर्चाने पाईपलाईन करून माझे घराकर क्षेत्रामध्ये पाठवाची आवश्यकता आहे तरी मला आपले कारवाह्यातील ई टी. पी. कडील पाणी मिळते ही जमू विवेंती हे पाणी मी स्वखर्चाने पाईप लाईन करून माझे क्षेत्रामध्ये घेत आहे. आपले ई. टी. पी. चे पाणी टोतल्याभुळे माझे क्षेत्राचे काही नुकसान झाल्यास किंवा पाईपलाईन फुटून इतर क्षेत्राच्या क्षेत्राचे नुकसान झाल्यास मी स्वतः या साठी जबाबदार आहे. इतर क्षेत्रांच्या कोणत्याही प्रकारचे नुकसान झाल्यास मी स्वतः त्यांची नुकसान भरपाई देऊन त्यास आपला कारवाना प्रशासक जबाबदार राहणार नाही. क्षम मी स्वइच्छेने लिहून घेत आहे.

तरी माझा अडचणीचा सहानुभूतीपूर्वक विचार करून मला आपल्या दवेवटीतन शुगरस लि. युनिट- 3 तिरणा भारोती नगर शिवणी (जा.) ता. लोहा जि. नांदेड येथील कारवाह्यातील ई टी पी चे पाणी कारवाह्याचा पंग जोडून मिळते हि जमू विवेंती.

लिहून घेणार :
 अनश्वर मॅनेजर
 के. वि. के. वि. के.

पुंडलिक
 आपला विवेतासू
 श्री पुंडलिक लोबाजी गेडे
 रा. शिवणी (जागगा)
 ता. लोहा जि. नांदेड



TRUE COPY



दि. १७/११/२०२३

प्रती,
 मा.जनरल मॅनेजर साहेब
 ट्वेन्टीवन शुगर्स लि.युनिट ३
 जिरगा मारोती नगर शिवणी (जा)
 ता.लोहा जि.नांदेड .

विषय : ई.टी.पी.चे पाणी शेतीसाठी मिळणे बाबत
 अर्जदार : जानेश्वर नामदेव येडे .
 मु.पो.शिवणी (जा)

महोदय,

वरील विषयांस अनुसरून विनंती अर्ज सादर करतो कि, मला माझे शेतातील पिकासाठी पाण्याची आवश्यकता आहे, तरी मला आपले कारखान्यातील ई.टी.पी. कडील पाणी मिळावे. हि विनंती.सदरील पाणी मी स्वखर्चाने पाईप लाईन करून माझे शेतीमध्ये पाणी वापरत आहे.तरी मला आपले कारखान्यातील ई.टी.पी. कडील पाणी मिळावे .हि नम्र विनंती. आपले ई.टी.पी.चे पाणी घेतल्यामुळे माझे १ एकर शेतीचे काही नुकसान झाल्यास किंवा पाईप लाईन फुटून इतर शेतकऱ्यांचे शेतीचे नुकसान झाल्यास मी स्वतः या साठी जबाबदार आहे. त्यास आपला कारखाना प्रशासन जबाबदार राहणार नाही.असे मी स्वईच्छेने लिहून देत आहे.

तरी माझ्या अडचणीचा सहानुभूतीपूर्वक विचार करून मला आपल्या ट्वेन्टीवन शुगर्स लि.युनिट ३, जिरगा मारोती नगर शिवणी (जा)ता.लोहा जि.नांदेड.येथील कारखान्यातील ई.टी.पी.चे पाणी मिळावे .

लिहून घणार :-

१)जनरल मॅनेजर -

२)चिफ केमिस्ट -

आपला विश्वासू

श्री जानेश्वर नामदेव येडे .

शिवणी (जा)ता.लोहा जि.नांदेड

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भा. नानरत मॅनेजर साहेब
 एवेन्टीवन शुगरर्स लि मुमिड 3
 जिरगा मारोती नगर (शिवाजी नगरगा)
 ता. जोरा जि. नांदेड.

Annexure VII

विषय - इ.टी.पी. चे पाणी टँकर मार्फत अंतात टाकणे / वापरणे बाबत.
 महोदय

वरिल विषयास अनुसरून विंगणी पुर्वक अर्ज सादर करतो की
 मला माझा जे.टी.पी. पिकासाठी पाण्याची आवश्यकता आहे. तरी मला
 आपल्या कारखान्यातील इ.टी.पी. करील पाणी मिळावे ही विनंती.

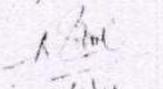
सहरीत पाणी कारखान्याच्या टँकर मार्फत सेतीस कंपरण्यास
 आपली मंजुरी मिळावी. आपले इ.टी.पी.चे पाणी घेतल्यामुळे माझे इतर
 जे.टी.पी. कधी नुकसान झाल्यास मी स्वतः या साठी जबाबदार आहे.
 त्यास आपला कारखाना प्रशासन जबाबदार राहणार नाही. असे मी
 स्वईच्छेने लिहून देत आहे.

तरी माझा अडचणीचा सहानुभूतीपूर्वक विचार करून
 मला आपल्या एवेन्टीवन शुगरर्स लि मुमिड-03 जिरगा मारोती नगर
 शिवाजी (भा) ता. जोरा जि. नांदेड येथील इ.टी.पी.चे पाणी मला
 मिळावे ही मम विनंती.

* लिहून घेणार :-

01) अनंतरत मॅनेजर

02) विपक केमिस्ट



 20/11/11

आपला विश्वासू

श्री. गोहन विमराव चिंकारे

ता. जोरा (वा)

ता. जोरा जि. नांदेड

TRUE COPY



श्री गणेशाय नमः

श्री. सुधाकर नि. कु. ०३

शिवाजी (गा.) ता. मोरगा

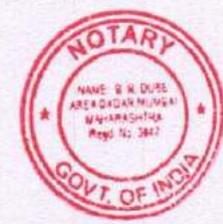
विषय: इ.टी.पी. स्त्रे. पांड चे पाणी मिळणे बाबत

आचार :- कोसन कोडिया गा.मगे

महाराष्ट्र,

वरिष्ठ विषयास अनुसरण कि आपल्या कारखान्यातील इ.टी.पी. स्त्रे.चे पाणी माझ्या शेतीसाठी वापरण्यास मिळावे. गरी माझ्या शेतीचे काही मुकसान झाल्यास कारखाना पुरासन यत्नावर जबाबदार राहणार नाही. सदरिमा पिळांचे मुकसान झाल्यास स्व. जबाबदार राहिल. लरी के स्व.देवांनी पाणी देऊन उपलब्ध करावे

C.E. M. M. Mehta



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आपला कोसन कोडिया गा.मगे (१ हेक्टर शेतीसाठी)

दि. ११/०१/२०२३

प्रती,
 मा.जनरल मॅनेजर साहेब
 ट्वेन्टीवन शुगर्स लि.युनिट ३
 जिरगा मारोती नगर शिवणी (जा)
 ता.लोहा जि.नांदेड .

विषय : ई.टी.पी.चे पाणी शेतीसाठी मिळणे बाबत

अर्जदार : विठ्ठल केरबा दुधमल .

मु.पो.शिवणी (जा)

महोदय,

वरील विषयास अनुसरून विनंती अर्ज सादर करतो कि, मला माझे शेतातील पिकासाठी पाण्याची आवश्यकता आहे, तरी मला आपले कारखान्यातील ई.टी.पी. कडील पाणी मिळावे. हि विनंती.सदरील पाणी मी स्वखर्चाने पाईप लाईन करून माझे शेतीमध्ये पाणी वापरत आहे.तरी मला आपले कारखान्यातील ई.टी.पी. कडील पाणी मिळावे .हि नम्र विनंती. आपले ई.टी.पी.चे पाणी घेतल्यामुळे माझे १ एकर शेतीचे काही नुकसान झाल्यास किंवा पाईप लाईन फुटून इतर शेतकर्यांचे शेतीचे नुकसान झाल्यास मी स्वतः या साठी जबाबदार आहे. त्यास आपला कारखाना प्रशासन जबाबदार राहणार नाही.असे मी स्वईच्छेने लिहून देत आहे.

तरी माझ्या अडचणीचा सहानुभूतीपूर्वक विचार करून मला आपल्या ट्वेन्टीवन शुगर्स लि.युनिट ३. जिरगा मारोती नगर शिवणी (जा)ता.लोहा जि.नांदेड.येथील कारखान्यातील ई.टी.पी.चे पाणी मिळावे .

लिहून घेणार :-

१)जनरल मॅनेजर -

२)चिफ केमिस्ट - *[Signature]*

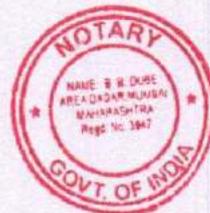
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आपला विश्वासू

श्री विठ्ठल केरबा दुधमल

शिवणी (जा)ता.लोहा जि.नांदेड

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दि.११/०१/२०२३

प्रती,
 मा.जनरल मॅनेजर साहेब
 ट्वेंन्टीवन शुगर्स लि.युनिट ३
 जिरगा मारोती नगर शिवणी (जा)
 ता.लोहा जि.नांदेड .

विषय : ई.टी.पी.चे पाणी शेतीसाठी मिळणे बाबत

अर्जदार : लक्ष्मन केरबा दुधमल .
 मु.पो.शिवणी (जा)

महोदय,

वरील विषयांस अनुसरून विनंती अर्ज सादर करतो कि,मला माझे शेतातील पिकासाठी पाण्याची आवश्यकता आहे,तरी मला आपले कारखान्यातील ई.टी.पी. कडील पाणी मिळावे. हि विनंती.सदरील पाणी मी स्वखर्चाने पाईप लाईन करून माझे शेतीमध्ये पाणी वापरत आहे.तरी मला आपले कारखान्यातील ई.टी.पी. कडील पाणी मिळावे .हि नम्र विनंती. आपले ई.टी.पी.चे पाणी घेतल्यामुळे माझे ६ एकर शेतीचे काही नुकसान झाल्यास किंवा पाईप लाईन फुटून इतर शेतकऱ्यांचे शेतीचे नुकसान झाल्यास मी स्वतः या साठी जबाबदार आहे. त्यास आपला कारखाना प्रशासन जबाबदार राहणार नाही.असे मी स्वईच्छेने लिहून देत आहे.

तरी माझ्या अडचणीचा सहानुभूतीपूर्वक विचार करून मला आपल्या ट्वेंन्टीवन शुगर्स लि.युनिट३. जिरगा मारोती नगर शिवणी (जा)ता.लोहा जि.नांदेड.येथील कारखान्यातील ई.टी.पी चे पाणी मिळावे .

लिहून घेणार :-

१)जनरल मॅनेजर -

२)चिफ केमिस्ट -

(Signature)

(Signature)

आपला विश्वासू

श्री लक्ष्मन केरबा दुधमल

शिवणी (जा)ता.लोहा जि.नांदेड

TRUE COPY



दि 27/1/2021

सवि

पति
श्री अशोक भावराव
देवराव भावराव
रावराव

विषय ईश्वरदेव पाली मिलने संबंध

मोहल

श्री अशोक भावराव सेवुलकान्त भावराव

पति श्री अशोक भावराव देवराव पाली भावराव
देवराव मिलने संबंध ईश्वरदेव पाली
भावन अशोक देवराव और देवराव भावराव
देवराव देवराव पाली भावराव देवराव
भावन देवराव देवराव देवराव देवराव
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श्री अशोक भावराव
देवराव भावराव

दि 12/11/2022

प्रती,

मा. जनरल मॅनेजर माहेर
हवेली वन शुभसे लि युनिट 3
जिरगा मारोती नगर शिवणी (जा)
ला लोहा जि नांदेड

विषय ई टी पी चे पाणी शेती मिचन कारखान्यासाठी मिळणे बाबत
जबाबदार साधत माणिकसाव-जामरी मु.पो शिवणी (जा)

सहोदय

उरील विषयास अनुसरून विनंती अर्ज सादर करतो कि मला माझे शेतामध्ये
पिकासाठी पाण्याची आवश्यकता आहे, तरी मला आपले कारखान्यामध्ये ई टी पी
कडील पाणी मिळावे हि विनंती सदरील पाणी मी स्वखर्चाने पाहून लाईन करून
माझे शेतोमध्ये पाणी वापरत आहे, तरी मला आपले कारखान्यामध्ये ई टी पी कडील
पाणी मिळावे हि नम विनंती. आपले ई टी पी चे पाणी घेतल्यामुळे माझे शेता
शेतीचे काही नुकसान झाल्यास मी स्वतः या साठी जबाबदार आहे त्यास आपला
कारखान्या प्रशासन जबाबदार राहणार नाही असे मी स्वईच्छेने विद्वन देऊ आहे.

तरी माझ्या अडथळीचा सहानुभूतीपूर्वक विचार करून मला माझ्या शेतामध्ये
शुभसे लि युनिट 3 जिरगा मारोती नगर शिवणी (जा) ला लोहा जि नांदेड मध्ये
कारखान्यामध्ये ई टी पी चे पाणी मिळावे

विद्वन घणार

- 1. जयराव मंतेजा
- 2. विद्या वामराव

मा. जनरल मॅनेजर माहेर
हवेली वन शुभसे लि युनिट 3
जिरगा मारोती नगर शिवणी (जा)
ला लोहा जि नांदेड


TRUE COPY



दि.१४/११/२०२२

प्रती,
 मा.जनरल मॅनेजर साहेब
 ट्वेंन्टीवन शुगर्स लि.युनिट ३
 जिरगा मारोती नगर शिवणी (जा)
 ता.लोहा जि.नांदेड .

विषय : ई.टी.पी.चे पाणी शेती सिंचन करण्यासाठी मिळणे बाबत
 अर्जदार : गंगाधर शंकरराव जामगे .
 मु.पो. शिवणी (जा)

महोदय,

वरील विषयांस अनुसरून विनंती अर्ज सादर करतो कि,मला माझे शेतातील पिकासाठी पाण्याची आवश्यकता आहे,तरी मला आपले कारखान्यातील ई.टी.पी. कडील पाणी मिळावे हि विनंती.सदरील पाणी मी स्वखर्चाने पाईप लाईन करून माझे शेतीमध्ये पाणी वापरत आहे.तरी मला आपले कारखान्यातील ई.टी.पी. कडील पाणी मिळावे .हि नम्र विनंती. आपले ई.टी.पी.चे पाणी घेतल्यामुळे माझे २.५ एकर शेतीचे काही नुकसान झाल्यास मी स्वतः या साठी जबाबदार आहे. त्यास आपला कारखाना प्रशासन जबाबदार राहणार नाही.असे मी स्वईच्छेने लिहून देत आहे.

तरी माझ्या अडचणीचा सहानुभूतीपूर्वक विचार करून मला आपल्या ट्वेंन्टीवन शुगर्स लि.युनिट३. जिरगा मारोती नगर शिवणी (जा)ता.लोहा जि.नांदेड.येथील कारखान्यातील ई.टी.पी चे पाणी मिळावे .

लिहून घेणार :-

- १) जनरल मॅनेजर -
- २) चिफ केमिस्ट -

गंगाधर

आपला विश्वासू

श्री गंगाधर शंकरराव जामगे
 शिवणी (जा)ता.लोहा जि.नांदेड

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दि.११/११/२०२२

प्रती,
 मा.जनरल मॅनेजर साहेब
 ट्वेंन्टीवन शुगर्स लि.युनिट ३
 जिरगा मारोती नगर शिवणी (जा)
 ता.लोहा जि.नांदेड .

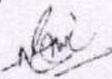
विषय : ई.टी.पी.चे पाणी शेती सिंचन करण्यासाठी मिळणे बाबत
 अर्जदार : बबन वामनराव जामगे .
 मु.पो. शिवणी (जा)

महोदय,

वरील विषयांस अनुसरून विनंती अर्ज सादर करतो कि,मला माझे शेतातील पिकासाठी पाण्याची आवश्यकता आहे,तरी मला आपले कारखान्यातील ई.टी.पी. कडील पाणी मिळावे हि विनंती.सदरील पाणी मी स्वखर्चाने पाईप लाईन करून माझे शेतीमध्ये पाणी वापरत आहे.तरी मला आपले कारखान्यातील ई.टी.पी. कडील पाणी मिळावे .हि नम्र विनंती. आपले ई.टी.पी.चे पाणी घेतल्यामुळे माझे ३ एकर शेतीचे काही नुकसान झाल्यास मी स्वतः या साठी जबाबदार आहे. त्यास आपला कारखाना प्रशासन जबाबदार राहणार नाही.असे मी स्वईच्छेने लिहून देत आहे.

तरी माझ्या अडचणीचा सहानुभूतीपूर्वक विचार करून मला आपल्या ट्वेंन्टीवन शुगर्स लि.युनिट३. जिरगा मारोती नगर शिवणी (जा)ता.लोहा जि.नांदेड.येथील कारखान्यातील ई.टी.पी चे पाणी मिळावे .

लिहून घेणार :-

- १) जनरल मॅनेजर -
- २) चिफ केमिस्ट - 

आपला विश्वासू
 श्री बबन वामनराव जामगे .
 शिवणी (जा)ता.लोहा जि.नांदेड

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दि. १४/११/२०२२

प्रती,
 मा.जनरल मॅनेजर साहेब
 ट्वेंन्टीवन शुगर्स लि.युनिट ३
 जिरगा मारोती नगर शिवणी (जा)
 ता.लोहा जि.नांदेड .

विषय : ई.टी.पी.चे पाणी शेती सिंचन करण्यासाठी मिळणे बाबत
 अर्जदार : मारोती गंगाधर जामगे .
 मु.पो. शिवणी (जा)

महोदय,

वरील विषयांस अनुसरून विनंती अर्ज सादर करतो कि, मला माझे शेतातील पिकासाठी पाण्याची आवश्यकता आहे, तरी मला आपले कारखान्यातील ई.टी.पी. कडील पाणी मिळावे हि विनंती. सदरील पाणी मी स्वखर्चाने पाईप लाईन करून माझे शेतीमध्ये पाणी वापरत आहे. तरी मला आपले कारखान्यातील ई.टी.पी. कडील पाणी मिळावे हि नम्र विनंती. आपले ई.टी.पी.चे पाणी घेतल्यामुळे माझे २.५ एकर शेतीचे काही नुकसान झाल्यास मी स्वतः या साठी जबाबदार आहे. त्यास आपला कारखाना प्रशासन जबाबदार राहणार नाही. असे मी स्वईच्छेने लिहून देत आहे.

तरी माझ्या अडचणीचा सहानुभूतीपूर्वक विचार करून मला आपल्या ट्वेंन्टीवन शुगर्स लि.युनिट ३. जिरगा मारोती नगर शिवणी (जा) ता.लोहा जि.नांदेड. येथील कारखान्यातील ई.टी.पी.चे पाणी मिळावे .

लिहून घेणार :-

- १) जनरल मॅनेजर -
- २) चिफ केमिस्ट - 

आपला विश्वासू

श्री मारोती जामगे गंगाधर
 शिवणी (जा) ता.लोहा जि.नांदेड


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ON NON-JUDICIAL STAMP PAPER OF RS.100/-

Date: 9.11.2022

To,
The General Manager,
Twenty-one Sugars Ltd., Unit-3,
Jirga Maroti Nagar (Shivni Jamga),
Tal. Loha, Dist. Nanded.

Sub: Regarding use of treated water of ETP
for agriculture.

Applicant: Shri Pundlik Honaji Yede
At & Post: Shivni(J), Tal. Loha, Dist.
Nanded.

Sir,

I am submitting the request application in
accordance with the above subject as I need water
for my sugarcane cultivation.


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However, I request to get treated water from ETP in your factory for agriculture. I will use the said water in my 19 acres (together in four parts) of agricultural land by installing pipeline at my own cost. Therefore, be pleased to help me by providing treated water from ETP in your factory. I am taking this water in my agriculture land by installing pipeline at my own cost. I voluntarily mention that I myself will be responsible for any damage caused to my farm due to consumption of treated water from your ETP or damage caused to other farmers due to bursting of pipeline. In case of any kind of damage is caused to other farmers, I will compensate them and shall not hold your factory administration responsible for the same.

However, it is my humble request that considering my difficulties sympathetically, I should


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be allowed to utilize ETP treated water from your factory Twenty-One Sugars Limited, Unit-3, Jiraga Maroti Nagar, Shivni (J), Tal. Loha, Dist. Nanded, by connecting with the pump of the factory.

Obtainer in writing

Yours faithfully,

Sd/-

Sd/-

1) Executive Director

Shri Pundlik Honaji Yede

Sd/-

R/o. Shivni (J), Tal.

2) Chief Chemist

Loha, Dist. Nanded


TRUE COPY



64

283

20

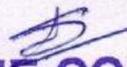
Date:

To,
The General Manager,
Sugar Factory, Shivni Jamga,
Tal. Loha, Dist. Nanded.

Sub: Regarding use of treated water of ETP for
agriculture.

Sir,

With reference to the above subject, it is
humbly submitted that, I the Applicant Shri Pundlik
Honaji Yede, resident of Shivni (Ja.), Tal. Loha,
District Nanded, wherein my agricultural land is
nearby to the factory and as my pipeline is near to
your E.T.P. and I am running short of well water for
my sugarcane agricultural farm and as such I am in
need of your Sugar Factory's E.T.P water. Therefore,
I request to provide treated water from ETP of your


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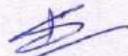
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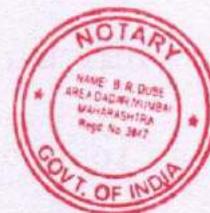
factory to me for my agriculture purpose, for which
act of kindness, I will be ever grateful to you.

Sd/-

Yours faithfully,

Applicant Pundlik Honaji Yede


TRUE COPY



TRUE COPY

Date: 17/11/2023

To,
The General Manager,
Twenty-One Sugars Ltd., Unit-3,
Jirga Maroti Nagar, Shivni (Ja.),
Tal. Loha, Dist. Nanded.

Sub: Regarding use of treated water of ETP for
agriculture.

Applicant: Gyaneshwar Namdeo Yede.

Sir,

With reference to the above subject, I am submitting request application that I am in need of water for my agricultural crops; therefore, it is requested that your factory's E.T.P. water be provided to me. I will use the said water in my agricultural land by installing pipeline at my own cost. I will be responsible for any damage caused to


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my 1-acre agricultural farm due to consumption of treated water from your ETP or damage caused to other farmers due to bursting of pipeline. I voluntarily mention that in case of any kind of damage is caused to other farmers, I will be responsible for the same and shall not hold your factory administration responsible for the same.

However, it is my humble request that considering my difficulties sympathetically, I should be allowed to utilize ETP treated water from your factory Twenty-One Sugars Limited, Unit-3, Jirga Maroti Nagar, Shivni (Ja.), Tal. Loha, Dist. Nanded.

Obtainer in writing

Yours faithfully,

Sd/-

1) General Manager

Shri Gyaneshwar Namdeo Yede

Sd/-

R/o. Shivni (J), Tal. Loha, Dist.

2) Chief Chemist

Nanded



Annexure VII

Date:

To,

The General Manager,

Twenty-One Sugars Ltd., Unit-3,

Jirga Maroti Nagar, Shivni (Ja.),

Tal. Loha, Dist. Nanded.

Sub:Regarding use of treated water of ETP for
agriculture.

Sir,

With reference to the above subject, I humbly submit request application that, I am in need of water for my agricultural crops; therefore, it is requested that your factory's E.T.P. water be provided to me.

Your permission is required for utilizing the said water from your factory through tanker for my


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agricultural field. I voluntarily mentioned that I will be responsible for any damage caused to my 8-acres agricultural farm due to consumption of treated water from your ETP and administration of your factory shall not responsible for the same.

However, it is my humble request that considering my difficulties sympathetically, I should be allowed to utilize ETP treated water from your factory Twenty-One Sugars Limited, Unit-3, Jirga Maroti Nagar, Shivni (Ja.), Tal. Loha, Dist. Nanded.

Obtainer in writing

Yours faithfully,

Sd/-

Sd/-

1) General Manager

Shri Mohan Bhimrao Chikale

Sd/-

R/o. Shivni (J), Tal. Loha, Dist.

2) Chief Chemist

Nanded


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15

Date: 09/02/2023

To,

The General Manager,

Twenty-One Sugars Ltd., Unit-3,

Shivni (Ja.), Tal. Loha.

Sub: Regarding use of treated water of ETP for
agriculture.

Applicant: Kisan Kondiba Jamge

Sir,

With reference to the above subject, I request that I should be provided with E.T.P. spray water from your factory for my agricultural farm. If any damage is caused to my agricultural farm then the administration of your factory shall not be responsible for the same. If damage is caused to the crops then I shall be myself responsible for the same.


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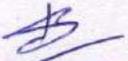
Therefore, your goodself be pleased to provide
water.

Yours faithfully,

Sd/-

Kisan Kondiba Jamge

(For 1 Hectare Agriculture Farm)


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Date: 11/01/2023

To,

The General Manager,

Twenty-One Sugars Ltd., Unit-3,

Jirga Maroti Nagar, Shivni (Ja.),

Tal. Loha, Dist. Nanded.

Sub: Regarding getting water of ETP for agriculture.

Applicant: Vitthal Kerba Dudhmal

At & Post. Shivni (Ja.)

Sir,

With reference to the above subject, I hereby submit request application that, I am in need of water for my agricultural crops. Therefore, I request to provide ETP water of your factory to me. I will use the said water in my agricultural land by installing pipeline at my own cost. However, be pleased to provide ETP water from your factory. I hereby


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voluntarily state that I myself will be responsible for any damage caused to my 1-acre farm due to consumption of water from your ETP or damage caused to other farmers due to bursting of pipeline and your factory administration shall not be responsible for the same.

However, it is my humble request that considering my difficulties sympathetically, I should be allowed to utilize ETP water from your factory Twenty-One Sugars Limited, Unit-3, Jiraga Maroti Nagar, Shivni (J), Tal. Loha, Dist. Nanded.

Obtainer in writing

Yours faithfully,

Sd/-

1) General Manager

Shri Vitthal Kerba Dudhmal

Sd/-

R/o. Shivni (J), Tal. Loha,

2) Chief Chemist

Dist. Nanded




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74

293

25

Date: 11/01/2023

To,
The General Manager,
Twenty-One Sugars Ltd., Unit-3,
Jirga Maroti Nagar, Shivni (Ja.),
Tal. Loha, Dist. Nanded.

Sub: Regarding getting water of ETP for agriculture.

Applicant: Laxman Kerba Dudhmal
At & Post. Shivni (Ja.)

Sir,

With reference to the above subject, I hereby submit request application that, I am in need of water for my agricultural crops. Therefore, I request to provide ETP water of your factory to me. I will use the said water in my agricultural land by installing pipeline at my own cost. However, be pleased to provide ETP water from your factory. I hereby


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voluntarily state that I myself will be responsible for any damage caused to my 6-acres farm due to consumption of water from your ETP or damage caused to other farmers due to bursting of pipeline and your factory administration shall not be responsible for the same.

However, it is my humble request that considering my difficulties sympathetically, I should be allowed to utilize ETP water from your factory Twenty-One Sugars Limited, Unit-3, Jiraga Maroti Nagar, Shivni (J), Tal. Loha, Dist. Nanded.

Obtainer in writing

Yours faithfully,

Sd/-

1) General Manager

Shri Laxman Kerba Dudhmal

Sd/-

R/o. Shivni (J), Tal. Loha,

2) Chief Chemist

Dist. Nanded

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Application

Date: 27/01/2023

To,

The General Manager,

Twenty-One Sugars Ltd., Unit-3,

Jirga Maroti Nagar, Shivni (Ja.),

Tal. Loha, Dist. Nanded.

Sub: Regarding getting water of ETP for agriculture.

Sir,

With reference to the above subject, it is hereby submitted that I am desirous to obtain your factory's ETP for my agricultural crops, therefore the said water be provided to me. I will use the said water in my agricultural land by installing pipeline at my own cost. However, be pleased to provide ETP water from your factory. I hereby voluntarily state that I myself will be responsible for any damage caused to


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my 6-acres farm due to consumption of water from your ETP or damage caused to other farmers due to bursting of pipeline and your factory administration shall not be responsible for the same.

Yours faithfully,

Sd/-

Jamge Baliram Gyani

(For 2-acres agriculture land)


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78

297

PT

Date: 12/11/2022

To,

The General Manager,

Twenty-One Sugars Ltd., Unit-3,

Jirga Maroti Nagar, Shivni (Ja.),

Tal. Loha, Dist. Nanded.

Sub: Regarding getting water of ETP for agricultural
cultivation.

Applicant: Manik Sambhaji Jamge

Sir,

With reference to the above subject, it is hereby submitted that I am in need of water for agricultural crops, as such I request you to provide E.T.P water from your factory. I will use the said water in my agricultural land by installing pipeline at my own cost. However, be pleased to provide ETP water from your factory. I hereby voluntarily state that I myself


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will be responsible for any damage caused to my 2-acres farm due to consumption of water from your ETP and your factory administration shall not be responsible for the same.

However, it is my humble request that considering my difficulties sympathetically, I should be allowed to utilize ETP treated water from your factory Twenty-One Sugars Limited, Unit-3, Jiraga Maroti Nagar, Shivni (J), Tal. Loha, Dist. Nanded.

Obtainer in writing

Yours faithfully,

Sd/-

Sd/-

1) General Manager

Shri Manik Sambhaji

Sd/-

Jamge

2) Chief Chemist

R/o. Shivni (J), Tal.

Loha, Dist. Nanded


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Date: 14/11/2022

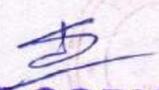
To,
The General Manager,
Twenty-One Sugars Ltd., Unit-3,
Jirga Maroti Nagar, Shivni (Ja.),
Tal. Loha, Dist. Nanded.

Sub: Regarding getting water of ETP for agricultural
cultivation.

Applicant: Gangadhar Shankarrao Jamge.

Sir,

With reference to the above subject, it is hereby submitted that I am in need of water for agricultural crops, as such I request you to provide E.T.P water from your factory. I will use the said water in my agricultural land by installing pipeline at my own cost. However, be pleased to provide ETP water from your factory. I hereby voluntarily state that I myself


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will be responsible for any damage caused to my 2.5-acres farm due to consumption of water from your ETP and your factory administration shall not be responsible for the same.

However, it is my humble request that considering my difficulties sympathetically, I should be allowed to utilize ETP treated water from your factory Twenty-One Sugars Limited, Unit-3, Jiraga Maroti Nagar, Shivni (J), Tal. Loha, Dist. Nanded.

Obtainer in writing

Sd/-

1) General Manager

Sd/-

2) Chief Chemist

Yours faithfully,

Sd/-

Shri Gangadhar

Shankarrao Jamge

R/o. Shivni (J), Tal.

Loha, Dist. Nanded

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301

११

Date: 11/11/2022

To,

The General Manager,

Twenty-One Sugars Ltd., Unit-3,

Jirga Maroti Nagar, Shivni (Ja.),

Tal. Loha, Dist. Nanded.

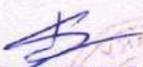
Sub: Regarding getting water of ETP for agricultural
cultivation.

Applicant: Baban Wamanrao Jamge,

At & Post: Shivni (Ja.)

Sir,

With reference to the above subject, it is hereby
submitted that I am in need of water for agricultural
crops, as such I request you to provide E.T.P water
from your factory. I will use the said water in my
agricultural land by installing pipeline at my own
cost. However, be pleased to provide ETP water from


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your factory. I hereby voluntarily state that I myself will be responsible for any damage caused to my 3-acres farm due to consumption of water from your ETP and your factory administration shall not be responsible for the same.

However, it is my humble request that considering my difficulties sympathetically, I should be allowed to utilize ETP treated water from your factory Twenty-One Sugars Limited, Unit-3, Jiraga Maroti Nagar, Shivni (J), Tal. Loha, Dist. Nanded.

Obtainer in writing

Yours faithfully,

Sd/-

Sd/-

1) General Manager

Shri Baban Wamanrao

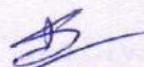
Sd/-

Jamge

2) Chief Chemist

R/o. Shivni (J), Tal.

Loha, Dist. Nanded


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84

303

78

Date: 14/11/2022

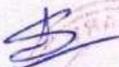
To,
The General Manager,
Twenty-One Sugars Ltd., Unit-3,
Jirga Maroti Nagar, Shivni (Ja.),
Tal. Loha, Dist. Nanded.

Sub: Regarding getting water of ETP for agricultural
cultivation.

Applicant: Maroti Gangadhar Jamge,
At & Post: Shivni (Ja.)

Sir,

With reference to the above subject, it is hereby
submitted that I am in need of water for agricultural
crops, as such I request you to provide E.T.P water
from your factory. I will use the said water in my
agricultural land by installing pipeline at my own
cost. However, be pleased to provide ETP water from


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85

304

78

your factory. I hereby voluntarily state that I myself will be responsible for any damage caused to my 2.5-acres farm due to consumption of water from your ETP and your factory administration shall not be responsible for the same.

However, it is my humble request that considering my difficulties sympathetically, I should be allowed to utilize ETP treated water from your factory Twenty-One Sugars Limited, Unit-3, Jiraga Maroti Nagar, Shivni (J), Tal. Loha, Dist. Nanded.

Obtainer in writing

Yours faithfully,

Sd/-

Sd/-

1) General Manager

Shri Maroti Jamge

Sd/-

Gangadhar

2) Chief Chemist

R/o. Shivni (J), Tal.

Loha, Dist. Nanded.



... २ ...

तरी मला आपले कारखान्यातील ई.टी.पी. कडील पाणी मिळावे हि विनंती. सदरील पाणी मी स्वखर्चाने पाईपलाईन करुन माझे १९ एकर शेतीमध्ये (चार भावांत मिळुन) पाण्याची आवश्यकता आहे. तरी मला आपले कारखान्यातील ई.टी.पी. कडील पाणी मिळावे हि नम्र विनंती. हे पाणी मी स्वखर्चाने पाईप लाईन करुन माझे शेतीमध्ये घेत आहे. आपले ई.टी.पी. चे पाणी घेतल्यामुळे माझे शेतीचे काही नुकसान झाल्यास किंवा पाईपलाईन फुटुन ईतर शेतक-यांचे शेतीचे नुकसान झाल्यास मी स्वतः त्यासाठी जबाबदार राहील. ईतर शेतक-यांची कोणत्याही प्रकारचे नुकसान झाल्यास मी स्वतः त्यांची नुकसान भरपाई देऊन त्यास आपला कारखाना प्रशासन जबाबदार राहणार नाही. असे मी स्वईच्छेने लिहून देत आहे.

तरी माझ्या अडचणीचा सहानुभुतीपूर्वक विचार करुन मला आपल्या ट्वेंन्टीवन शुगर्स लि.युनिट -३ जिरगा मारोती नगर शिवणी (जा) ता.लोहा जि.नांदेड येथील कारखान्यातील ई.टी.पी.चे पाणी कारखान्याचा पंप जोडुन मिळावे हि नम्र विनंती.

लिहून घेणार

१) कार्यकारी संचालक

२) चिफ केमिस्ट

आपला विश्वासु,

गुंडलीक

श्री पुंडलीक होनाजी येडे

रा.शिवणी (जा) ता.लोहा जि.नांदेड

क्र. १२४८ ६६७० ३०७८

ATTESTATION OF AFFIDAVIT

I, Pandurik Honaji Yade
 Age 65 Yrs. Occu. agri
 R/o Shivanji (J) Tq. Loha Dist Nanded
 do Sworn in the Name of God
 Solemnly affirm that this is my name &
 Signature/Mark & That the contents of this
 Affidavit is true & Correct

20 SEP 2023

"BEFORE ME"

B. R. GAIKWAD
 Advocate & Notary
 (Appointed by Govt. of India)
 To Loha Dist. Nanded. (M.S.)

B.R. GAIKWAD
 Advocate & Notary
 Appointed by Govt. of India
 To Loha Dist. Nanded. (M.S.)

20 SEP 2023

गुंडलीक

TRUE COPY



ON NON-JUDICIAL STAMP PAPER OF RS.100/-

To,

The General Manager,

Twenty-one Sugars Ltd., Unit-3,

Jirga Maroti Nagar, Shivni (J),

Tal. Loha, Dist. Nanded.

Sub: Regarding use of treated water of ETP
for agriculture.

Applicant: Shri Pundlik Honaji Yede

At & Post: Shivni(J), Tal. Loha, Dist.

Nanded.

Sir,

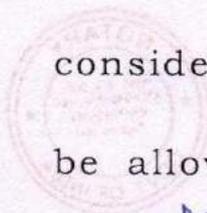
I am submitting the request application in accordance with the above subject as I need water for my sugarcane cultivation.


TRUE COPY



However, I request to get treated water from ETP in your factory for agriculture. I will use the said water in my 19 acres (together in four parts) of agricultural land by installing pipeline at my own cost. Therefore, be pleased to help me by providing treated water from ETP in your factory. I am taking this water in my agriculture land by installing pipeline at my own cost. I voluntarily mention that I myself will be responsible for any damage caused to my farm due to consumption of treated water from your ETP or damage caused to other farmers due to bursting of pipeline. In case of any kind of damage is caused to other farmers, I will compensate them and shall not hold your factory administration responsible for the same.

However, it is my humble request that considering my difficulties sympathetically, I should be allowed to utilize ETP treated water from your



TRUE COPY



90
factory Twenty-One Sugars Limited, Unit-3, Jiraga
Maroti Nagar, Shivni (J), Tal. Loha, Dist. Nanded, by
connecting with the pump of the factory.

Obtainer in writing

Yours faithfully,

Sd/-

Sd/-

1) Executive Director

Shri Pundlik Honaji Yede

Sd/-

R/o. Shivni (J), Tal.

2) Chief Chemist

Loha, Dist. Nanded


TRUE COPY



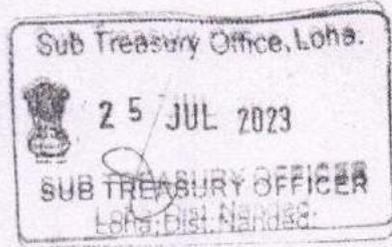


महाराष्ट्र MAHARASHTRA

2022

51AA 064745

मुद्रांक विफल घेणाकडे साठी कायद्याच सादर करणारा
 मुद्रांक विफल घेणाकडे कारण रुमरुम
 मुद्रांक विक्री घेणाकडे नाव व रहिवाशी पत्ता पुंडलीक होणाजी येडे
 मुद्रांक विक्री बाबतची नोंद वही अनुक्रमांक 10944 दि: 20/09/2023
पुंडलीक
 मुद्रांक विक्री घेणाकडे सही मुद्रांक विक्री घेणाकडे सही सादर करणारा
 परचावा क्रमांक २५०९,००९
 स्टॅम्प खंड ए. ११५, शेडे
 मुद्रांक विक्रीचे टिकाने तहसिल कार्यालया समोर लाह
 ज्या कारणासाठी मुद्रांक घेतला असेल त्या कारणासाठी मुद्रांक सहा
 सविध्यात मा.जनरल.मनेजर.साहेब,



द्वेन्टीचन शुगर्स लि. युनिट-३
 जिरगा मारोती नगर शिवणी (जा) ता.लोहा जि.नांदेड

विषय :- ई.टी.पी.चे पाणी शेतीसाठी वापरणे बाबत.

अर्जदार :- श्री पुंडलीक होणाजी येडे
 मु.पो. शिवणी (जा) ता.लोहा जि.नांदेड

महोदय,

वरिल विषयांस अनुसरून विनंती अर्ज सादर करतो की, मला माझे ऊसाच्या शेतीसाठी पाण्याची आवश्यकता आहे.

TRUE COPY



... २ ...

तरी मला आपले कारखान्यातील ई.टी.पी. कडील पाणी मिळावे हि विनंती. सदरील पाणी मी स्वखर्चाने पाईपलाईन करुन माझे १९ एकर शेतीमध्ये (चार भावांत मिळुन) पाण्याची आवश्यकता आहे. तरी मला आपले कारखान्यातील ई.टी.पी. कडील पाणी मिळावे हि नम्र विनंती. हे पाणी मी स्वखर्चाने पाईप लाईन करुन माझे शेतीमध्ये घेत आहे. आपले ई.टी.पी. चे पाणी घेतल्यामुळे माझे शेतीचे काही नुकसान झाल्यास किंवा पाईपलाईन फुटुन ईतर शेतक-यांचे शेतीचे नुकसान झाल्यास मी स्वतः त्यासाठी जबाबदार राहील. ईतर शेतक-यांची कोणत्याही प्रकारचे नुकसान झाल्यास मी स्वतः त्यांची नुकसान भरपाई देऊन त्यास आपला कारखाना प्रशासन जबाबदार राहणार नाही. असे मी स्वईच्छेने लिहून देत आहे.

तरी माझ्या अडचणीचा सहानुभुतीपुर्वक विचार करुन मला आपल्या ट्वेन्टीवन शुगरस लि.युनिट -३ जिरगा मारोती नगर शिवणी (जा) ता.लोहा जि.नांदेड येथील कारखान्यातील ई.टी.पी.चे पाणी कारखान्याचा पंप जोडुन मिळावे हि नम्र विनंती.

लिहून घेणार

१) कार्यकारी संचालक

२) चिफ कमिस्ट

आपला विश्वासु,

गुंडलीक

श्री पुंडलीक होनाजी येडे

रा.शिवणी (जा) ता.लोहा जि.नांदेड

क्रा.प. १२४८ ६६७० ३०७९

ATTESTATION OF AFFIDAVIT

I, Pandurik Honaji Yede
 Age 65 Yrs. Occu. agri
 No. Shivani (J) Tq. Loha Dist
Nanded do Sworn in the Name of God

Solemnly affirm that this is my name &
 Signature/Mark & That the contents of this
 Affidavit is true & Correct

20 SEP 2023

"BEFORE ME"

B. R. GAIKWAD
Advocate & Notary(Appointed by Govt. of India
Loha Dist. Nanded (M.S.)B.R.GAIKWAD
Advocate & Notary
Appointed by Govt. of India
Tq.Loha Dist.Nanded.(M.S.)

20 SEP 2023

गुंडलीक

TRUE COPY



93

312

NP

ON NON-JUDICIAL STAMP PAPER OF RS.100/-

To,

The General Manager,

Twenty-one Sugars Ltd., Unit-3,

Jirga Maroti Nagar, Shivni (J),

Tal. Loha, Dist. Nanded.

Sub: Regarding use of treated water of ETP
for agriculture.

Applicant: Shri Pundlik Honaji Yede

At & Post: Shivni(J), Tal. Loha, Dist.

Nanded.

Sir,

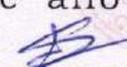
I am submitting the request application in
accordance with the above subject as I need water
for my sugarcane cultivation.


TRUE COPY



However, I request to get treated water from ETP in your factory for agriculture. I will use the said water in my 19 acres (together in four parts) of agricultural land by installing pipeline at my own cost. Therefore, be pleased to help me by providing treated water from ETP in your factory. I am taking this water in my agriculture land by installing pipeline at my own cost. I voluntarily mention that I myself will be responsible for any damage caused to my farm due to consumption of treated water from your ETP or damage caused to other farmers due to bursting of pipeline. In case of any kind of damage is caused to other farmers, I will compensate them and shall not hold your factory administration responsible for the same.

However, it is my humble request that considering my difficulties sympathetically, I should be allowed to utilize ETP treated water from your


TRUE COPY



95

314

factory Twenty-One Sugars Limited, Unit-3, Jiraga Maroti Nagar, Shivni (J), Tal. Loha, Dist. Nanded, by connecting with the pump of the factory.

Obtainer in writing

Yours faithfully,

Sd/-

Sd/-

1) Executive Director

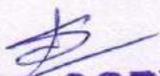
Shri Pundlik Honaji Yede

Sd/-

R/o. Shivni (J), Tal.

2) Chief Chemist

Loha, Dist. Nanded


TRUE COPY



96

315

२२



महाराष्ट्र MAHARASHTRA

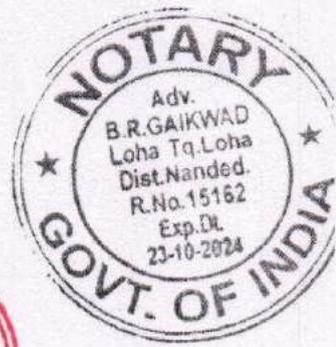
© 2022 ©

51AA 064786

मतेजापत्रासाठी कारण शिवणी विकासासाठी...
 मुद्रांक विकत घेणा-याचे नाव व रहिवासी पत्ता श्री. दिलीप देवराव सोनवणे
 मुद्रांक विक्री बाबतची नोंद वही अनुक्रमांक ७२९९ दि. २९/०९/२०२३
 मुद्रांक विकत घेणा-याची मती शिवणी विकासासाठी घेणे.
 मतेजापत्रासाठी मुद्रांक घेतला असेल त्या कारणासाठी मुद्रांक व
 मतेजापत्राच्या आत नोंद घेतली जाईल.

21 SEP 2023

प्रति,
 मा.कार्यकारी संचालक साहेब,
 ट्वेन्टीवन शुगर्स लि, युनिट-३
 जिरगा मारोती नगर शिवणी (जा) ता.लोहा जि.नांदेड



विषय :- ई.टी.पी.चे प्रक्रीया केलेले पाणी शेतीसाठी वापरणे बाबत.
 अर्जदार :- श्री दिलीप देवराव सोनवणे
 मु.पो. शिवणी (जा) ता.लोहा जि.नांदेड

महोदय,
 वरिल विषयांस अनुसरून विनंती अर्ज सादर करतो की, मला माझे ऊसाच्या शेतीसाठी
 पाण्याची आवश्यकता आहे.

TRUE COPY



... २ ...

तरी मला आपले कारखान्यातील ई.टी.पी. कडील प्रक्रीया केलेले पाणी शेतीसाठी मिळावे हि विनंती. सदरील पाणी मी स्वखर्चाने पाईपलाईन करुन माझे ०५ एकर शेतीमध्ये वापरणार आहे. तरी मला आपले कारखान्यातील ई.टी.पी. कडील प्रक्रीया केलेले पाणी देवुन सहकार्य करावे. हे पाणी मी स्वखर्चाने पाईप लाईन करुन माझे शेतीमध्ये घेत आहे. आपले ई.टी.पी. चे प्रक्रीया केलेले पाणी घेतल्यामुळे माझे शेतीचे काही नुकसान झाल्यास किंवा पाईपलाईन फुटुन ईतर शेतक-यांचे शेतीचे नुकसान झाल्यास मी स्वतः त्यासाठी जबाबदार राहिल. ईतर शेतक-यांची कोणत्याही प्रकारचे नुकसान झाल्यास मी स्वतः त्यांची नुकसान भरपाई देऊन त्यास आपला कारखाना प्रशासन जबाबदार राहणार नाही. असे मी स्वईच्छेने लिहून देत आहे.

तरी माझ्या अडचणीचा सहानुभुतीपूर्वक विचार करुन मला आपल्या ट्वेंन्टीवन शुगसे लि.युनिट -३ जिरगा मारोती नगर शिवणी (जा) ता.लोहा जि.नांदेड येथील कारखान्यातील ई.टी.पी.चे प्रक्रीया केलेले पाणी कारखान्याचा पंप जोडुन मिळावे हि नम्र विनंती.

लिहून घेणार

आपला विश्वासु,

१) कार्यकारी संचालक

21 SEP 2023

"BEFORE ME"

२) चिफ केमिस्ट

B.R. GAIKWAD
Advocate & Notary
(Appointed by Govt. of India)
Tq. Loha Dist. Nanded. (M.S.)

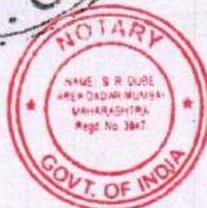
श्री दिलीप देवराय सोनवणे
रा.शिवणी (जा) ता.लोहा जि.नांदेड
फा.४ - ४७६७ ७१५९

DECLARATION OF AFFIDAVIT
I, Dilip Devraj Sonwane
Age major Yrs. Occu. Agri
R/o Shivani (C) Tq. Loha Dis.
Nanded do Sworn in the Name of God
Solemnly affirm that this is my name &
Signature/Mark & That the contents of this
my Affidavit is true & Correct

B.R. GAIKWAD
Advocate & Notary
Appointed by Govt. of India
Tq. Loha Dist. Nanded. (M.S.)

21 SEP 2023

TRUE COPY



98

317

PP

ON NON-JUDICIAL STAMP PAPER OF RS.100/-

To,
The Executive Director,
Twenty-one Sugars Ltd., Unit-3,
Jirga Maroti Nagar, Shivni (J),
Tal. Loha, Dist. Nanded.

Sub: Regarding use of treated water of ETP
for agriculture.

Applicant: Shri Dilip Devrao Sonawane
At & Post: Shivni(J), Tal. Loha, Dist.
Nanded.

Sir,

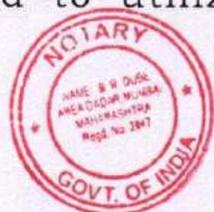
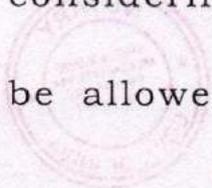
I am submitting the request application in
accordance with the above subject as I need water
for my sugarcane cultivation.


TRUE COPY



However, I request to get treated water from ETP in your factory for agriculture. I will use the said water in my 05 acres of agricultural land by installing pipeline at my own cost. Therefore, be pleased to help me by providing treated water from ETP in your factory. I am taking this water in my agriculture land by installing pipeline at my own cost. I voluntarily mention that I myself will be responsible for any damage caused to my farm due to consumption of treated water from your ETP or damage caused to other farmers due to bursting of pipeline. In case of any kind of damage is caused to other farmers, I will compensate them and shall not hold your factory administration responsible for the same.

However, it is my humble request that considering my difficulties sympathetically, I should be allowed to utilize ETP treated water from your



factory Twenty-One Sugars Limited, Unit-3, Jiraga Maroti Nagar, Shivni (J), Tal. Loha, Dist. Nanded, by connecting with the pump of the factory.

Obtainer in writing

Yours faithfully,

Sd/-

Sd/-

1) Executive Director

Shri Dilip Devrao

Sd/-

Sonawane

2) Chief Chemist

R/o. Shivni (J), Tal.

Loha, Dist. Nanded


TRUE COPY





101

Amendment H
320

501

Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/alterd/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:
MPCB-CONSENT-0000157792**Application submitted on:**
30-12-2022

Industry Information

Consent To:
Estabiish (Expansion)**IIN No.:****Submit to:**
SRO - Nanded**Type of institution:**
Industry**Industry Type:**
R12 Sugar (excluding
Khandsari)**Category:**
Red**Scale:**
L.S.I**Location of
industry/activity/etc:**
MIDC**Name of MIDC:**
Grampanchayat**EC Reqd.**
Yes**EC Obtained**
Application yet to be submitted**Reason Thereof**
Application in Process**Whether construction-buildup area is more than 20,000
sq.mtr.(Existing Expansion Unit)**

No



General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name
Vipin Deshmukh**Address**Shivani (Jamga), Tal. Loha, Dist. Nanded, Shivani (Jamga), Tal. Loha,
Dist. Nanded, Shivani (Jamga), Nanded**Designation**
Director**Taluka**
Loha**Area****District**

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102

Shivani (Jamga)

Telephone

9421328034

Email

shailesh.sawant@21.work

321

Fax

0

Pan Number

BJNPP3004K

101

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Talukā and District, also telephone and fax number)

Industry name

M/s. Twentyone Sugars Ltd (Unit III) (Formerly known as M/s Dharashiv Sakhar Karkhana Unit III)

Location of Unit

Shivani Jamga Tal Loha Dist. Nanded

Survey number/Plot Number

313,317,321,322,325,326,327,329,353

Taluka

Loha

District

Nanded

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission

Grampanchayat Shivani (Jamga)

Planning Authority

Grampanchayat Shivani (Jamga)

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body

Grampanchayat Shivani (Jamga)

Name of the licence issuing authority

Grampanchayat Shivani (Jamga)

3. Names, addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

Vipin Deshmukh

Telephone number

9421328034

Fax number

0

Officer responsible for day to day business

Pramod Shinde

4. (a.) Are you registered Industrial unit ?

No

Registration number

U01403MH2008PTC178226

Date of registration

Jan 25, 2008

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)

22512.00

*** Verified**

CA Certificate

*** Terms**

1

*** Consent Fee**

450240.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From

SH/NH

Distance(Km)

10.00

*** Name**

Latur Nanded State Highway

River

10.00

Godavri

Human Habitation

0.00

--NA--

Religious Place

0.00

--NA--

Historical Place

0.00

--NA--

Creek/Sea

0.00

--NA--



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104

323

501

Thermal Power Plants	MW	Co-generation	0	40	40	Proposed Co-generation unit	
Sugar (excluding Khandsari)	MT/M	Sugar	12600	12600	23400	36000	Expansion of 6500 TCD Sugar

Products Name and Quantity

Product Name	UOM	Quantity	Remarks
Molasses	MT/M	7800	for Expansion only
Pressmud	MT/M	7800	for Expansion only
Bagasse	MT/M	58500	for Expansion only

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
Phosphoric Acid	MT/Day	0.15	No	No	for Expansion of 6500 TCD
Lime	MT/Day	10.4	No	No	for Expansion of 6500 TCD
Sulphur	MT/Day	3.9	No	No	for Expansion of 6500 TCD
Sugar cane	MT/Day	6500	No	No	for Expansion of 6500 TCD (unit TCD)

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

Attached as an annexure

Part B : Waste Water aspects

16. Water consumption for different uses (m³/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Purpose	50	40	STP	NA	On Land for Gardening	NA
Water gets Polluted & Pollutants are Biodegradable	640	458	Primary + Secondary + Tertiary	NA	On Land for Gardening	NA
Water gets Polluted, Pollutants are not Biodegradable & Toxic	0	0	--NA--	NA	--NA--	NA
Industrial Cooling, spraying in mine pits or boiler feed	742	148	Primary + Tertiary	NA	Recycle	NA
Others	NA					



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17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of authority granting permission	Quantity permitted
Irrigation Department	Irrigation Department Nanded Vishnupuri	10750

18. Quantity of waste water (effluent) generated (m3/day)

Domestic	Boiler Blowdown	Industrial	Cooling water blowdown
40	148	0	0
Process	DM Plants/Softening	Washing	Tail race discharge from
458	0	0	0

* 19. Water budget calculations accounting for difference between water consumption and effluent generated.

as Attached file

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

Capacity of STP (m3/day)

50

Treatment unit	Size (mxm)	Retention time (hr)
Proposed Expansion	0	0

21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m3/day)

600

Treatment unit	Size (mxm)	Retention time (hr)
Treated water tank	7.4	0.66
secondary clarifier	128.95	11.46
Aeration Tank	786.513	69.71
Primary Clarifier	62.530	5.56
Neutralization Tank	26.55	2.36
Equalization Tank	267.3	23.76
Oil Collection Tank	1.58	0.14
O & G Removal Tank	36.45	3.24
Bar Screen	2.97	0.26
Activated Carbon Filter	250	15
Dual Media Filter	250	15
Lime dosing tank	250	1

22.

(i) Are sewage and trade effluents mixed together?

No

If yes, state at which stage-Whether before, intermittently or after treatment.

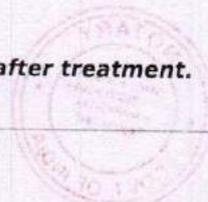
NA

23. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m3) 7000

Effluent sump/Guard pond details Yes NA

If yes, state at which stage-Whether before, intermittently or after treatment. No NA



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24. Mode of disposal of treated effluent With respective quantity, m³/day

(i) into stream/river (name of river)	0	(ii) into creek/estuary (name of Creek/estuary)	0
(iii) into sea	0	(iv) into drain/sewer (owner of sewer)	0
(v) On land for irrigation on owned land/ase land. Specify cropped area.	0	(vi) Connected to CETP	0
(vii) Quantity of treated effluent reused/ recycled, m ³ /day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m ³ /day)	0		

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent

pH	5
SS (mg/l)	600-800
BOD (mg/l)	1000-1200
COD (mg/l)	1500-2000
TDS (mg/l)	2500-3000

Specific pollutant if any	Name	Value
1	NA	NA

Treated Effluent

pH	5.5 -9.0
SS (mg/l)	100
BOD (mg/l)	30
COD (mg/l)	250
TDS (mg/l)	2100

Specific pollutant if any	Name	Value
1	NA	NA

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

Monitoring Reports are attached

26. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
Bagasse	Ton/D	452	2.2
Ash content	Sulphur content	Quantity	Other (specify)
4	0.02	1	1



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27. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
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1	107	Proposed Boiler	326	10	Bagasse	801
(e) Fuel quantity (Kg/hr.)		(f) Material of construction	(g) Shape (round/rectangular)		(h) Height, m (above ground level)	
50		MS	RCC Round		74	
(i) Diameter/Size, in meters		(j) Gas quantity, Nm ³ /hr.	(k) Gas temperature °C		(l) Exit gas velocity, m/sec.	
3.0		0	160		7.2	
(m) Control equipment preceding the stack		(n) Nature of pollutants likely to present in stack gases such as Cl ₂ , Nox, Sox TPM etc.	(o) Emissions control system provided		(p) In case of D.G. Set power generation capacity in KVA	
ESP		TPM	ESP		NA	

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

NA

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder/etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Port hole	Yes	Details	4.5
Platform	Yes	Details	1st platform height 30 mt., Second at 45 mt., Third platform ht. 65 mt.
Ladder	Yes	Details	1 mt. with upto top

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr. No	Stack attached to	Parameter	Concentration mg/Nm ³	flow (Nm ³ /hr)
1	Boiler	TPM	0	0

(Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/ Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

Monitoring Reports are attached here with

Part - D: Hazardous Waste aspect

30. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
NA		0	--NA--
Max	Method of collection	Method of reception	Method of storage
	NA	NA	NA
Method of transport	Method of treatment	Method of disposal	
NA	NA	NA	

Waste (Annually) Schedule II

31. Details about use of hazardous waste

Name of hazardous waste/Spent chemical	Quantity used/month	Party from whom purchased	Party to whom sold
NA	0	NA	NA



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32.

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

NA

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

NA

33.

Copy of format of manifest/record Keeping practiced by the applicant.

NA

34.

Details of self-monitoring (source and environment system)

NA

35.

Are you using any imported hazardous waste. If yes, give details.

NA

36.

Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

NA

37.

Present treatment of hazardous waste, if any (give type and capacity of treatment units)

NA

38. Quantity of hazardous waste disposal

(i) Within factory

0

(ii) Outside the factory (specify location and enclose copies of agreement.)

0

(iii) Through sale (enclosed documentary proof and copies of agreement.)

0

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

0

(v) Other (Specify)

0

Part - E: Additional information

39.

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

NA



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b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

NA

328

011

109

40.

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

NA

41.

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

NA

42.

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

Acoustic Enclosure

43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
ETP Sludge	0.5	MT/A	NA	Used as Manure	NA
Boiler Ash	25	MT/Day	NA	Brick Manufacturing Unit	NA

44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

NA

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

NA

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

NA

(iv) Has approval of site been obtained from the concerned authority?

NA

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

NA

(vi) Has information on imports of Chemicals been provided to the concerned authority?

NA

(vii) Does the unit possess a policy under the PLI Act?

NA



45. Brief details of tree plantation/green belt development within applicant's premises (in hectares)

Open Space Availability	Plantation Done On	Number of Trees Planted
221914.59 Square meter	41766.00 Square meter(19 %)	2000

46.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

NA

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47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

In Process

(b) Any other additional information that the applicants desires to give

NA

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

NA

48.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

49.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

50.

I/We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature :

Name : Vipin Deshmukh

Designation : Director

Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	Boiler	TPM, SO2	ESP	NA

Separate EM Provided No Other Emission Sources NA

Measures Proposed NA Foul Smell Coming Out No

Air Sampling Facility Details NA

D.G. Set Details

Description	Capacity(KVA)	Remarks
NA	0	NA



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Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
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CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks
-------------------	--------------	---------



Cess Details

Cess Applicable

No

Cess Paid

No

If Yes, UpTo

Jan 1 1900 12:00:00:000AM

Legal Actions

Legal Action Taken

Legal Record Of Company

Legal Action Details

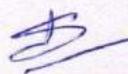
Remarks

No

Bank Guarantee

Bank Guarantee Applicable:

No


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ग्रामपंचायत कार्यालय शिवणी (जामगा)

ता. लोहा जि. नांदेड

दि. 07/01/2023

ना- हरकत प्रमाणपत्र

प्रमाणित करण्यात येते कि, मौजे शिवणी (जामगा) ता. लोहा जि. नांदेड च्या हद्दीत असलेल्या मे. ट्वेंन्टीवन शुगर्स लि. यु-३ शिवणी (जामगा) ता. लोहा जि. नांदेड यांना त्यांच्या जागेत दैनिक गाळप क्षमता १०००० मे. टन पर्यंत प्रकल्पाची उभारणी करण्यास मौजे शिवणी (जामगा) ग्रामपंचायतीची हरकत नाही.

करिता ना-हरकत प्रमाणपत्र देण्यात येत आहे.

Arus
सरपंच

सरपंच

सौ. अश्विनी स्वामी

ग्रामपंचायत कार्यालय शिवणी [जा.]

ता. लोहा जि. नांदेड

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ग्रामपंचायत कार्यालय शिवणी (जामगा)

ता. लोहा जि. नांदेड

दि. 08/01/2023

ना- हरकत प्रमाणपत्र

प्रमाणित करण्यात येते कि, मौजे शिवणी (जामगा) ता. लोहा जि. नांदेड च्या हद्दीत असलेल्या मे. ट्वेन्टीवन शुगर्स लि. यु-३ शिवणी (जामगा) ता. लोहा जि. नांदेड यांना त्यांच्या जागेत दैनिक गाळप क्षमता 40 MW सहवीजनिर्मिती प्रकल्पाची उभारणी करण्यास मौजे शिवणी (जामगा) ग्रामपंचायतीची हरकत नाही.

करिता ना-हरकत प्रमाणपत्र देण्यात येत आहे.

Ans

सरपंच

सरपंच

सौ. अश्विनी स्वामी

ग्रामपंचायत कार्यालय शिवणी (जामगा)

ता. लोहा जि. नांदेड

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ग्रामपंचायत कार्यालय शिवणी (जामगा)

ता.लोहा जि.नांदेड

दि.07/01/2023

ना- हरकत प्रमाणपत्र

प्रमाणित करण्यात येते कि, मौजे शिवणी (जामगा) ता.लोहा जि.नांदेड च्या हद्दीत असलेल्या मे.ट्वेंन्टीवन शुगर्स लि.यु-३ शिवणी (जामगा) ता.लोहा जि.नांदेड यांना त्यांच्या जागेत ऊस रसावर/मळीवर आधारीत ३०० के.एच. पी.डी.आसवणी प्रकल्पाची उभारणी करण्यास मौजे शिवणी (जामगा) ग्रामपंचायतीची हरकत नाही.

करिता ना-हरकत प्रमाणपत्र देण्यात येत आहे.

Ans

सरपंच

सरपंच

मौ अश्विनो स्वामी

ग्रामपंचायत कार्यालय शिवणी (जामगा)

ता.लोहा जि.नांदेड

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OFFICE OF GRAMPANCHAYAT, SHIVNI (JAMGA)

TAL. LOHA, DIST. NANDED

Date: 07/01/2023

NO OBJECTION CERTIFICATE

It is certified that the Gram Panchayat of Village Shivni (Jamga) does not have any objection if M/s. Twenty-one Sugars Ltd., U-3, Shivni (Jamga), Tal. Loha, Dist. Nanded establishes 10000 M.Ton daily crushing capacity project at Village Shivni (Jamga), Tal. Loha. Dist. Nanded.

Therefore, this No Objection Certificate is issued.

Sd/-

Head of Village

STAMP



116

335

OFFICE OF GRAMPANCHAYAT, SHIVNI (JAMGA)

TAL. LOHA, DIST. NANDED

Date: 08/01/2023

NO OBJECTION CERTIFICATE

It is certified that the Gram Panchayat of Village Shivni (Jamga) does not have any objection if M/s. Twenty-one Sugars Ltd., U-3, Shivni (Jamga), Tal. Loha, Dist. Nanded establishes 40MW co-gen electricity project at Village Shivni (Jamga), Tal. Loha. Dist. Nanded.

Therefore, this No Objection Certificate is issued.

Sd/-

Head of Village

STAMP


TRUE COPY



OFFICE OF GRAMPANCHAYAT, SHIVNI (JAMGA)**TAL. LOHA, DIST. NANDED**

Date: 07/01/2023

NO OBJECTION CERTIFICATE

It is certified that the Gram Panchayat of Village Shivni (Jamga) does not have any objection if M/s. Twenty-one Sugars Ltd., U-3, Shivni (Jamga), Tal. Loha, Dist. Nanded establishes 300 K.L.P.D. Distillery Project based on sugar juice/bagasse at Village Shivni (Jamga), Tal. Loha. Dist. Nanded.

Therefore, this No Objection Certificate is issued.

Sd/-

Head of Village

STAMP

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Advertisement for PH

17103/2023

महाराष्ट्र प्रदूषण नियंत्रण मंडळ
पर्यावरणाविषयक जाहीर लोकसुनावणीची सूचना

म. इन्स्टीटयन शुगर्स लिमिटेड, युनिट-३ (पूर्वीचे नाव मे. थाराशाळ साखर कारखाना युनिट-३), गट व. २२, ३१०, ३२१, ३२२, ३२५, ३२६, ३२७, ३२९ व ३५३, शिबणी (जामगा), ता. लोहा, जि. नंदेड येथे ३०० किलोवॉल्ट प्रतिदिन वाळी/सोपकर आधारीत प्रस्तावित आरुग्णी सेवा ४० मेगावॉट जोडून प्रकल्प व प्रस्तावित साखर कारखाना इन्स्टीटयन ३५०० मेट्रिक टन/दिवस वाढवून १०००० मेट्रिक टन/दिवस विस्तारीकरण करणेबाबत पर्यावरणविषयक जाहीर लोकसुनावणी घातल्याबाबतच्या पर्यावरण, वने व हवामान बदल मंत्रालयाच्या EIA Notification No. S.O. १५३३ दिनांक १४.०९.२००६ (सुधारित अधिनियम ०३.१२.२००९) च्या अधिसूचनेनुसार अर्जोक्त बाबतचा आरुग्णी आहे. सदर प्रस्तावनाबाबतची आपल्या पर्यावरणविषयक सूचना, विचार, टीका टिप्पणी करून आरुग्ण नोंदविण्यासाठी सदरील पर्यावरणविषयक जाहीर लोकसुनावणीचे अधोबन करण्यात येत आहे. सदरिल प्रस्तावाबाबतचे सुनावणीचे ठिकाण, तारीख व वेळ खालीलप्रमाणे आहे.

सुनावणीचे ठिकाण :- म. इन्स्टीटयन शुगर्स लिमिटेड, युनिट-३ (पूर्वीचे नाव मे. थाराशाळ साखर कारखाना युनिट-३), शिबणी (जामगा), ता. लोहा, जि. नंदेड (प्रकल्प ठिकाणी)

सुनावणीची तारीख :- १९/०४/२०२३

सुनावणीची वेळ :- सकाळी ११:३० वाजता.

सदर प्रकल्पाच्या परिसरामधील रहिवासी, पर्यावरणविषयी काम करणाऱ्या संस्था, सदर प्रकल्पामुळे विस्तारित होणारे किंवा सदर प्रकल्पामुळे अन्यप्रकारे प्रभावित होणारे रहिवासी यांना सदर प्रकल्पामधील सूचना, टीका टिप्पणी किंवा आक्षेप नोंदी किंवा लेखी स्वरूपाचाशाचाची सूचना सुनावणीदरम्यान नोंदविता येतील.

तसेच सदर प्रकल्पाबाबत लेखी स्वरूपात सूचना ही जाहीरत प्रसिद्ध झाल्यापासून ३० दिवसांपर्यंत खालील पत्त्यावर पाठविण्यात याव्यात.

उप-प्रादेशिक कार्यालय, नंदेड
 महाराष्ट्र प्रदूषण नियंत्रण मंडळ, लाहोटी कॉम्प्लेक्स,
 २ रा मजला, शिवाजी पुतळ्याजवळ, खजिराबाद नंदेड-४३१६०१.
 फोन नं. ०२४६२-२४२४९२

Email Id- sronanded@mpcb.gov.in

सदर प्रकल्पाबाबतची माहिती असलेले हस्ताक्षर खालील कार्यालयांमध्ये उपलब्ध करण्यात आलेली असून कार्यालयीन वेळमध्ये संबंधित व्यक्ती या सदर जागदपत्रे आपल्या शकतीत.

- जिल्हाधिकारी कार्यालय, नंदेड
- जिल्हा परिषद कार्यालय, नंदेड
- जिल्हा उद्योग केंद्र, नंदेड
- तहसिल कार्यालय, लोहा, ता. लोहा, जि. नंदेड.
- ग्रामसंचायत कार्यालय, मी. शिबणी जामगा, ता. लोहा, जि. नंदेड
- उप-प्रादेशिक कार्यालय, महाराष्ट्र प्रदूषण नियंत्रण मंडळ, २ रा मजला, शिवाजी पुतळ्याजवळ, खजिराबाद, नंदेड-४३१६०१.
- प्रादेशिक कार्यालय, म.प्र.नि. मंडळ, पूखंड क्र. ए-४/१, एमआयटीसी चिक्लटाणा, दैनिक लोकप्रचारा मागे, सेठ नंदलाल धूत हॉस्पिटल शेजारी, जालना रोड, श्रीगाथाद.
- महाराष्ट्र प्रदूषण नियंत्रण मंडळ, मुख्यालय, कल्पतरू चौक, ३ रा मजला, सायन मादुरा र्वीम रोड नं. ८, सायन (पूर्व), मुंबई-४०००२२
- पर्यावरण विभाग, नवीन प्रशासकीय इमारत, १५ वा मजला, मादाम काया मार्ग, मंत्रालय, मुंबई-३२
- प्रादेशिक कार्यालय, पर्यावरण, वने व हवामान बदल मंत्रालय, पश्चिम मध्य विभाग, तक्षमजला, पूर्व विंग, नवीन मन्चिबालय इमारत, मिडिल लाईन, नागपूर-४४० ००१

स्वाक्षरीत
 उप-प्रादेशिक अधिकारी,
 महाराष्ट्र प्रदूषण नियंत्रण मंडळ, नंदेड

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"Times of India"
Date: 17/03/2023

**MAHARASHTRA POLLUTION CONTROL BOARD
NOTICE FOR ENVIRONMENTAL PUBLIC HEARING**

The Public Hearing of 300 KLPD Distillery along with 40 MW Co-gen Power Plant and proposed expansion of sugarcane crushing capacity from 3500 TCD to 10000 TCD Unit at Gut No. 313, 317, (321), 322, 325, 326, 327, 329 & 353, Shivni (Jamga) Village, Tq. Loha, Dist. Nanded proposed by M/s. Twentyone Sugars Ltd (Unit III), (formerly known as M/s. Dharashiv Sakhar Karkhana Unit - III) Tq. Loha, Dist. Nanded. This public hearing has proposed to be conducted from environmental angle as per the EIA notification No. S.O. 1533 dated 14.09.2006 & their amended dt. 07.12.2006 issued by MoEFCC, Govt. of India. All the persons including bonafide residents, environmental groups and others located nearby the project site can participate in the Public Hearing. Any suggestion, views, comments and objections of the public can be filed at the following address in writing within 30 days from the date of publication of this notice.

Sub-Regional Office,
Maharashtra Pollution Control Board,
Lahoti Complex, 2nd Floor, Near Shivaji Putla,
Vazirabad, Nanded- 431601.
Phone no. - 02462-242492
Email Id- sronanded@mpcb.gov.in

Oral and written suggestions can also be presented during the Public Hearing to be conducted at

Venue: M/s. Twentyone Sugars Ltd (Unit III),
(formerly known as M/s. Dharashiv Sakhar Karkhana
Unit - III) Tq. Loha, Dist. Nanded.
(Project Site)

Date of Public Hearing: 19.04.2023
Time of Public Hearing: 11:30 a.m.

Copies of the Executive Summary containing the salient features of the project both in English and Marathi and other information/documents are available at the following offices.

- 1) District Collector, Nanded
 - 2) Zilha Parishad, Nanded
 - 3) District Industries Centre, Nanded
 - 4) Tansil Office, Loha, Tal. Loha, Dist. Nanded
 - 5) Grampanchayat Office Shivni (Jamga), Tal. Loha, Dist. Nanded
 - 6) Sub-Regional Office, Maharashtra Pollution Control Board, Lahoti Complex, 2nd Floor, Near Shivaji Putla, Vazirabad, Nanded- 431601
 - 7) Regional Office, MPC Board, Plot No. A-4/1, MIDC Chikalhana, Aurangabad
 - 8) Maharashtra Pollution Control Board, Kalpataru Point, 2nd, 3rd & 4th Floor, Sion Matunga Scheme Road No. 8, Sion (E), Mumbai - 400 022.
 - 9) Environment Department, Government of Maharashtra, Mantralaya, Mumbai-32.
 - 10) Regional Office, Ministry of Environment, Forest & Climate Change, (WCZ), Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur.
- All the concerned persons will be provided access to the Executive Summary of the Project during the office hours at all the above-mentioned places.

Sd/-
Sub-Regional Officer,
M. P. C. Board, Nanded.

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ENVIRONMENTAL PROTECTION BOARD
 Maharashtra, Mumbai
 Environmental Public Hearing
 Maharashtra State Road
 Construction Corporation Ltd. - III
 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000

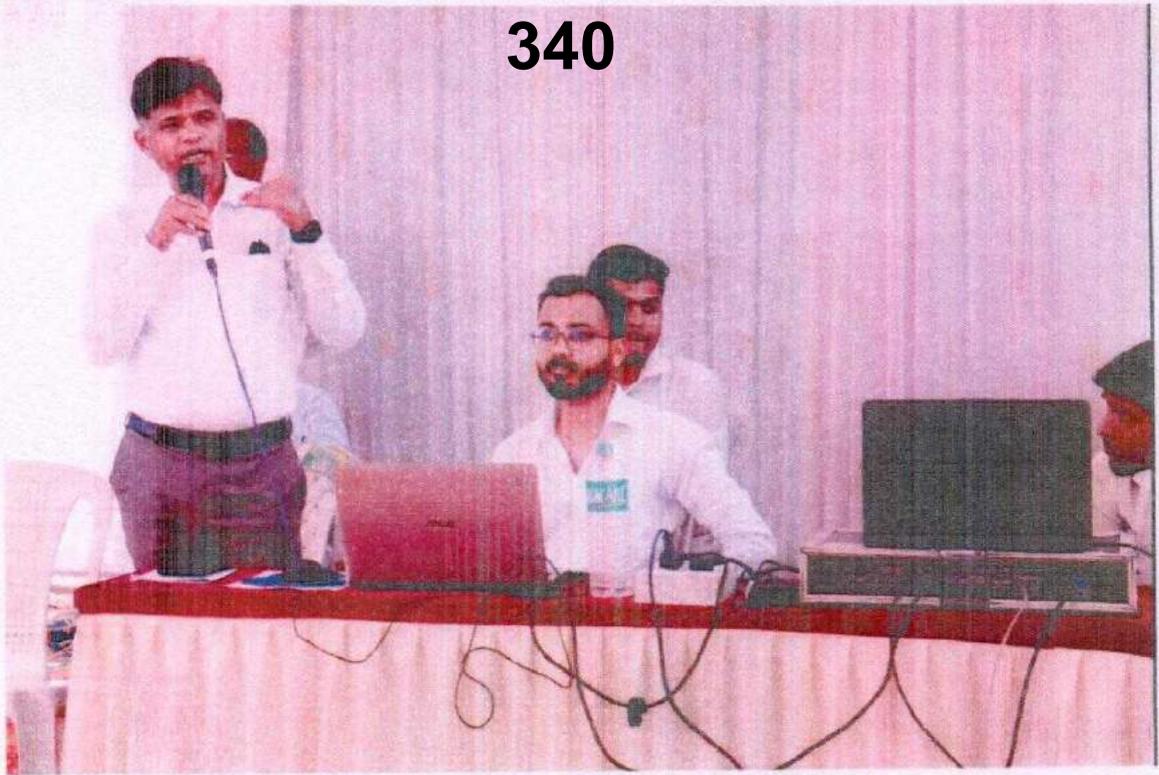
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प्रदूषण नियंत्रण मंडळ
 राज्य प्रदूषण नियंत्रण मंडळ, नांदेड
 नांदेड
 स. इन्फोटेक इन्फोटेक लिमिटेड (प्लॉट नं ३)
 इन्फोटेक इन्फोटेक लिमिटेड, नांदेड
 पार
 शीर जनसुन
 स. इन्फोटेक इन्फोटेक लिमिटेड
 नांदेड



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Annexure L
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File No: J-11011/532/2022-IA-II(I)
Government of India
Ministry of Environment, Forest and Climate Change
IA Division



Date 05/09/2023



To,

Mr Dinesh Pandey
TWENTYONE SUGARS LIMITED
M/s Twentyone Sugars Ltd (Unit III), at Gut No. 313, 317, 322, 325, 326, 327, 328 & 358 at Village Shivani (Jamga), Tehsil- Loha, Distirct- Nanded, Maharashtra , Shivani Jamga, NANDED, MAHARASHTRA, 431708
dinesh.pandey@21.work

Subject: Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding.

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/MH/IND2/431795/2023 dated for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23A2506MH5193083N
(ii) File No.	J-11011/532/2022-IA-II(I)
(iii) Clearance Type	Fresh EC
(iv) Category	A
(v) Project/Activity Included Schedule No.	5(j) Sugar Industry,1(d) Thermal Power Plants,5(g) Distilleries,5(j) Sugar Industry
(vi) Sector	Industrial Projects - 2
(vii) Name of Project	Proposed New 300 KLPD Distillery Plant along with 40 MW Cogeneration Plant & proposed Expansion of Sugar from 3500 TCD to 10000 TCD By M/s. Twentyone Sugars Ltd (Unit III) (Formerly known as M/s Dharashiv Sakhar Karkhana Unit III) At Gut No. 313,317,321,322,325,326,327,329 & 353 at Village Shivani (Jamga), Tehsil- Loha, District- Nanded, State- Maharashtra
(viii) Name of Company/Organization	TWENTYONE SUGARS LIMITED



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(ix) Location of Project (District, State)	NANDED, MAHARASHTRA
(x) Issuing Authority	MoEF&CC
(xi) Applicability of General Conditions as per EIA Notification, 2006	Yes

3. The Ministry of Environment, Forest and Climate Change has examined the proposal seeking environmental clearance for establishment of new 300 KLPD distillery plant along with 40 MW Cogeneration Power Plant and proposed expansion of sugarcane crushing capacity from 3500 TCD to 10000 TCD located at Gut No. 313, 317,(321), 322, 325, 326, 327,329 & 353 at Village Shivani (Jamga) , Tehsil- Loha, District- Nanded, Maharashtra by M/s. Twentyone Sugars Ltd (Unit III) formerly known as M/s. Dharashiv Sakhar Karkhana Unit III).

4. All Sugar, Cogeneration and Distillery are listed at S.N. 5(j), 1(d) and 5(g) respectively Schedule of Environment Impact Assessment (EIA) Notification under category 'A' and are appraised at Central Level by Expert Appraisal Committee (EAC).

5. The details of products and capacity are placed at **Annexure-2**.

6. Existing industry is operational on the basis of Consent to operate because the cane crushing capacity is 3500 TCD. Thus Environmental Clearance was not applicable. Latest CTO (air and water) has been issued on 28/11/2022 and is valid till 31/07/2023. Certified CTO compliance report has been issued dated 19/07/2023 from SRO, MPCB Nanded. The Committee was satisfied with the response of PP.

7. Standard Terms of Reference have been obtained vide F. No. IA-J-11011/532/2022-IA-II (I) dated 02 Jan, 2023. It was informed that there is no litigation against the proposal. Public Hearing for the proposed project had been conducted by the Maharashtra Pollution Control Board on 19 April, 2023 at project site chaired by District Magistrate, Nanded. The main issues raised during the public hearing and their action plan is placed at Annexure-III.

8. Total plant area after expansion will be 262929 sqm. No additional land will be acquired for the expansion project as the same will be done within existing plant premises. Out of the total plant area 86792.86 sqm. i.e. 33.01% of the total plant area will be developed under greenbelt & plantation and around plant premises. The estimated project cost is Rs. 540.51 Cr. Capital cost of EMP would be Rs. 94.95 Cr. and recurring cost for EMP would be Rs. 4.45 Cr. per annum. Industry proposes to allocate Rs. 4.0 Cr. towards extended EMP (Corporate Environment Responsibility). Total Employment after expansion will be 365 persons as direct & indirect.

9. There are no national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors, Reserve forests/protected forests etc. within 10 km distance. Water bodies: Jodhi Nadi is flowing at a distance of 0.5 km. Godawari River is located at a distance of 4.6 Km. Irrigation Department of Maharashtra Government has clarified that Jodhi Nadi is not notified river under this Division so they have no data regarding the flood zone. Gram Panchayat Shivni has certified that there is no river in the area of the Grampanchayat Shivni.

10. Ambient air quality monitoring was carried out at 9 locations during Oct 2022 to Dec 2022 and the baseline data indicates the ranges of concentrations as: PM₁₀ (35.84-74.10g/m³), PM_{2.5} (14.90-40.30 g/m³), SO₂ (4.4-17.80 g/m³) and NO_x (10.10-23.60g/m³). AAQ modelling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 1.19 µg/m³, 0.96 µg/m³, 1.74 µg/m³ and 1.07 µg/m³ with respect to PM₁₀, PM_{2.5}, SO₂ and NO_x. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).

11. Total fresh water requirement after expansion will be 1503 CMD, which will be met from Godavari river which is 4.6 Km away from the Industry. The Committee suggested that during cane crushing period, treated



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water requirement. Existing effluent generation is 315 CMD which is treated in the ETP of capacity 400 CMD. Proposed effluent generation from Sugar and Co-generation will be 588 CMD, which will be treated through Effluent Treatment Plant unit with Capacity of 1000 CMD (Existing ETP will be upgraded by 600 CMD) and Proposed effluent generation from distillery will be treated through Condensate Polishing Unit having capacity of 2100 CMDs. The spent wash will be concentrated through series of forced circulation type evaporator bodies in which the raw spent wash is concentrated to 60% w/w solids. The concentrated spent wash will be fired in the spent wash fired boiler with the combination of supplementary fuel (coal, bagasse etc.) to achieve zero discharge. Domestic waste water treated through MBBR based STP (60 CMD Capacity). PP informed that no wastewater or treated water from integrated unit of sugar mill and distillery shall be discharged outside the premises and Zero Liquid Discharge shall be maintained for all the units namely sugar, Distillery and Cogen Power Plant.

12. Total power requirement of distillery/ sugar mill after expansion will be 10 MW, which will be sourced from own captive power generation from 2*32TPH Bagasse fired boilers (Existing) & 1*110 TPH Boiler (Proposed). Proposed bagasse/coal and conen. spent wash fired 1*55 TPH incinerator boiler will be installed. APCE Wet Scrubber with a stack of height of 65 m is installed with the existing 2*32TPH boilers for controlling the particulate matter emissions within the statutory limit of 50 mg/Nm³ (Proposed to replace wet scrubbers with ESP as APCE). APCE ESP with a stack of height of 74 m will be installed for controlling the particulate matter emissions within the statutory limit of 50 mg/Nm³ for the proposed boiler. For proposed 1*55 TPH Incineration Concentrated spent wash + Bagasse/Coal fired boiler ESP as APCE with 70.0m stack shall be installed for controlling the particulate matter emissions within the statutory limit of 30 mg/Nm³. Industry has two DG set 320 KVA and 120 KVA DG set each. This will be used as standby during power failure and stack height (6 m above roof top) will be provided as per CPCB norms to the proposed DG sets.

13. Details of Process emissions generation and its management:

- 230 MT/Day of CO₂ will be omitted from fermentation section of Distillery. The same shall be bottled and sold to open market.

14. Details of solid waste/Hazardous waste generation and its management:

1. Hazardous Waste

- Spent oil (300 Kg/M) will be used as lubricant oil for bullock carts.
- Empty Barrels/ Containers (70 Nos/M) will be disposed by sold to authorized recyclers.

1. Non-hazardous Waste

- Boiler ash generation will be about (177.77 MT/Day) will be sent to brick manufacturer.
- ETP and CPU Sludge (150 MT/A) will be disposed by sold as manure.
- Other solid waste like Paper waste (40 Kg/M), Plastic Waste (35 Kg/M) will be disposed by sold to scrap vendors.

15. During deliberations, EAC discussed following issues:

- PP undertakes to provide green belt around parking area to minimize impact of pollution due to vehicle movement. PP also committed to provide 3 layer green belt along the plot boundary from all side.
- Revised action plan for Green belt development is submitted.



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- PP undertakes that, Filter press will be incorporated in proposed STP & CPU instead of Sludge drying bed.
- PP undertakes to provide ESP for incineration boiler to meet norm of 30 mg/Nm³.
- PP undertakes that, they will provide area of 39439.35 sqm (18% of Total Plot area) as Parking area.
- PP undertakes to enhance CER Budget to Rs. 4.0 Cr.
- PP undertakes that, we will provide Solar lighting, Street light, Parking Area & shall install Solar power generation of 5.0MW for admin building Plant. The budget for the same will be Rs. 100 Lakhs.
- Revised EMP Budget is submitted.
- Cumulative QRA Study is submitted.
- Existing scrubber attached with 2x32 TPH boilers shall be replaced with ESP before commissioning of the expanded capacity.

The committee was satisfied with the response provided by PP on above information.

16. The proposal was considered by the EAC held on 26th – 27th July, 2023 in the Ministry, wherein the project proponent and the accredited Consultant M/s. Sd engineering services pvt. Ltd. (NABET certificate no. NABET/EIA/2023/SA 0166 and validity Aug. 12 2023) made a detailed presentation on the salient features of the project. The Committee **recommended** the project for grant of environmental clearance.

17. The EAC, constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with the EIA/EMP report prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

18. The Committee noted that the EIA/EMP report is in compliance of the ToR issued for the project, reflecting the present environmental concerns and the projected scenario for all the environmental components. The Committee has found the baseline data is within NAAQ standards. The Committee has deliberated the action plan proposed by the project proponent to arrest the incremental GLC due to the project. The Committee has also deliberated on the CER plan and found to be addressing the issues in the study area. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have **recommended** for grant of environmental clearance.

19. The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its amendments. It does not tantamount/construe to approvals/consent/ permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

20. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate Change hereby accords environmental clearance for establishment of **new 300 KLPD distillery plant along with 40 MW Cogeneration Power Plant and proposed expansion of sugarcane crushing capacity from 3500 TCD to 10000 TCD located at Gut No. 313, 317,(321), 322, 325, 326, 327,329 & 353 at Village Shivani (Jamga) , Tehsil- Loha, District- Nanded, Maharashtra by M/s. Twentyone Sugars Ltd (Unit III) formerly known as M/s. Dharashiv Sakhar Karkhana Unit III), under the provisions of the EIA Notification, 2006, and the amendments therein, subject to compliance of the terms and conditions at Annexure-1.**



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21. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

22. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

23. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

24. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.

25. This issues with the approval of the competent authority.

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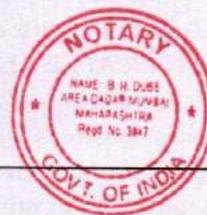
1. The Secretary, Department of Environment, Government of Maharashtra, Mumbai 400 032
2. The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur- 440001 Maharashtra
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi -32
4. The Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, 3rd and 4th floor, Opp. Cine Planet, Sion Circle, Mumbai – 22
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi
6. The District Collector, Nanded District, Maharashtra
7. Guard File/Monitoring File/Parivesh portal/Record File

Annexure 1

Specific EC Conditions for (Distilleries)

1. Specific Condition

S. No	EC Conditions
1.1	<p>1. The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented (Annexure 4).</p> <p>2. EC granted for a project on the basis of the submitted documents shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project. Conversion of land use (CLU) certificate shall be obtained before start of</p>



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S. No	EC Conditions
	<p>construction activities.</p> <p>3. NOC from the Concerned Local authority shall be obtained before start of the construction of plant and drawing water from Surface water. State Pollution Control Board shall not issue the Consent to Operate (CTO) under Air (Prevention and Control of Pollution) Act and Water (Prevention and Control of Pollution) Act till the project proponent shall obtain such permission. No ground water shall be used for the plant operations.</p> <p>4. Total Fresh water requirement for the integrated project after expansion shall not exceed 1200 m³/day which will be met from Godavari river. During crushing season, treated effluent from sugar condensate shall be used for distillery manufacturing process in order to reduce the fresh water requirement. No ground water recharge shall be permitted within the premises. Industry shall construct a rain water storage pond of 60 days capacity and the accumulated water to be used as fresh water thereby reducing fresh water consumption.</p> <p>5. The spent wash form molasses-based distillery shall be concentrated in MEE and concentrated spent wash shall be incinerated in the incineration boiler. Other lean effluents Spent lees, MEE Condensates and utility effluents shall be treated in the condensate polishing unit (CPU) comprising of three stage RO. No wastewater or treated water from integrated unit of sugar mill and distillery shall be discharged outside the premises and Zero Liquid Discharge shall be maintained for all the units namely sugar, Distillery and Cogen Power Plant. STP shall be installed to treat sewage generated from factory premises. PP shall install air cooled condenser in sugar unit to reduce fresh water requirement. Sludge drying beds shall be replaced by Filter press.</p> <p>6. Adequate numbers of ground water quality monitoring stations by providing piezometers around the project area shall be set up. Sampling and trend analysis monitoring must be conducted on monthly basis and report submitted to SPCB and RO, MOEFCC. The ground water quality monitoring for pH, BOD, COD, Chloride, Sulphate and Total Dissolve Solids shall be monitored and report submitted to the Ministry's Regional Office.</p> <p>7. APCE ESP (5 field) with 74 meters high stack shall be installed with the bagasse fired proposed 110 TPH boiler for controlling the particulate matter emissions within the statutory limit of 50 mg/Nm³. APCE ESP (5 field) with 65 meters high stack shall be installed with the bagasse/spentwash/coal fired proposed 55 TPH incineration boiler for controlling the particulate matter emissions within the statutory limit of 30 mg/Nm³ and SO₂ and NO_x emissions shall meet the stipulated norms of 100mg/Nm³. APCE scrubber with 65 meters high stack is installed with the bagasse fired existing 2x 32 TPH boilers for controlling the particulate matter emissions within the statutory limit of 50 mg/Nm³. However, the Scrubber will be replaced with ESP in the existing 2x 32 TPH bagasse fired boiler before commissioning the expanded capacity. At no time, the emission levels shall exceed the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Performance assessment of pollution control devices/ systems will be conducted annually.</p> <p>8. Boiler ash generation will be about (177.77 MT/Day) will be sent to brick manufacturer. PP shall use Bagasse as fuel for the proposed boiler. PP shall meet 15% of the total power requirement from solar power by generating power inside plant premises/adjacent/nearby areas.</p> <p>9. CO₂ (230 MT/Day) generated during the fermentation process will be collected by utilizing CO₂ scrubbers and it shall be sold to authorized vendors/collected in proposed bottling plant.</p> <p>10. PP shall allocate at least Rs. 1 Crore/annum for Operational Health & Safety</p>



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S. No

EC Conditions

Health Centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.

11. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees.

12. The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms. PESO certificate shall be obtained. Location of ethanol storage tanks shall be placed in such a way that in the event of any fire, accident, explosion or any unforeseen conditions the impact of such event should not go beyond the boundary of the plant i.e. the risk should be tolerable (acceptable) at the boundary.

13. Process organic residue and spent carbon, if any, shall be sent to Cement and other suitable industries for its incinerations. ETP sludge, process inorganic & evaporation salt shall be disposed of to the TSDF.

14. The company shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.

15. The green belt of at least 5-10 m width shall be developed in nearly 86792.86 sqm. i.e. 33.01% of the total project area with tree density @ 2500 trees per hectares, mainly along the plant periphery. Indigenous species shall only be developed as part of greenbelt and non-indigenous / alien species shall be replaced with native species. No invasive or alien or non-native tree species shall be selected for plantation. PP shall develop at least 20 variety of species as a part of greenbelt. Saplings 4-6 feet high shall be planted. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department and native species shall be developed. Records of tree canopy shall be monitored through remote sensing map. Greenbelt development shall be completed before commissioning of the plant. Greenbelt shall be developed by Dec-2023 as per action plan submitted (Annexure 6).

16. PP proposed to allocate Rs. 4 Crores towards Extended EMP (CER) which shall be spent as submitted in CER plan (Annexure 5). Further, all the proposed activities under CER shall be completed before the commissioning of the plant in consultation with District Administration.

17. There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products and no parking to be allowed outside on public places. Out of the total project area, 15% shall be allotted solely for parking purposes with facilities like rest rooms etc.

18. Storage of raw materials shall be either in silos or in covered areas to prevent dust pollution and other fugitive emissions. All stockpiles should be constructed over impervious soil and garland drains with catch pits to trap runoff material shall be provided. Biomass shall be stored in covered sheds and wind breaking walls/curtains shall be provided around biomass storage area to prevent its suspension during high wind speed. All Internal roads shall be paved. Industrial vacuum cleaner shall be provided to sweep the internal roads. The Air Pollution Control System shall be interlocked with process plant/machinery for shutdown in case of operational failure of Air Pollution Control

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S. No	EC Conditions
	<p>Equipment.</p> <p>19. Continuous online (24x7) monitoring system for stack emissions/effluent shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.</p> <p>20. A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions. EMC head shall report directly to Head of Organization/ Director/CEO as per company hierarchy.</p> <p>21. PP shall sensitize and create awareness among the people working within the project area as well as its surrounding area on the ban of Single Use Plastic in order to ensure the compliance of Notification published by MOEFCC on 12th August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.</p>

Standard EC Conditions for (Distilleries)

1 General Conditions

S. No	EC Conditions
1.1	No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
1.2	The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
1.3	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
1.4	The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
1.5	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions



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S. No	EC Conditions
	stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
1.6	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
1.7	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
1.8	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
1.9	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/ . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
1.10	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
1.11	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.



Annexure 2

Details of Products & By-products

Name of the product /By-product	Product / By-product	Existing	Proposed	Total	Unit	Mode of Transport / Transmission
Press Mud	By-Product	4200	7800	12000	MT/M	Road
Bagasse	By-Product	31500	58500	90000	MT/M	Road
RS/Ethanol	Product	0	300	300	Kilo Litre per Day (KLD)	Road
Molasses	By-Product	4200	7800	12000	MT/M	Road
Sugar	Product	3500	6500	10000	Tons Crushed per	Road

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Name of the product /By-product	Product / By-product	Existing	Proposed	Total	Unit	Mode of Transport / Transmission
					Day (TCD)	
Electricity	Product	0	40	40	Mega Watt (MW)	NA



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Annexure 3

The main issues raised during the public hearing and their action plan:

Sr. no	Issue raised by	Issued	Response	Action	Time bound action plan for the issues raised & Cost required		
					Budget allocated	Time bound	Responsibility
1	Shri. Ratnakar Gangadhar Dhage, Residence- Sayal, Taluka – Loha District - Nanded	The dust is discharged from the chimney of the project due to the production activities. Due to this, there is pollution in the area. The generated dust falls on the crops of farmers in the area due to this, the sunlight and air absorption process of the crops is slowing down and the crop are getting damaged. Hence, the release of dust/ash should be stopped immediately?	Environment Consultant replied -Factory has been purchased from, M/s Dharashiv Sakhar Karkhana Unit III management. We have just completed our first season. The age-old pollution control system of the previous management will be replaced with most advanced air pollution control system i.e. ESP (Electro Static Precipitator) Its	- Advanced pollution control system i.e. ESP (Electro static precipitator) will be installed. - OCEMS will be implemented after expansion. - Wet Ash handling System shall be provided .	-250 Lakhs Allocated in EMP budget t.	-8 months to 14 months.	-General Manager -EHS

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		<p>efficiency is 99.90 % So, the ash will not go out from the chimney. Crops in the area will not be damaged. -According to the new directives of the central government, the online monitoring pollution control system (OCEMS) will be implemented in the project and it is mandatory to connect it to the servers of the central pollution control board at new Delhi and Maharashtra a pollution control board at Mumbai. Therefore, if the prescribed standards are violated, then further</p>				
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			action is immediately initiated. Therefore due to the expansion there will be no disturbance in the area dust/ash from the project will not be released outside the project.				
2	Shri. Ganesh Devrao Mudgule, Residence - Dagadgaon Taluka-Loha District-Nanded	There is no problem of this factory in the area. 150-200 people from the locality are employed in the factory, whether they are sugarcane cutters tractor operators, labors. They got employment due to this factory.	✓ Positive Response	Suggestion is noted	-----	-----	Managing Director
3	Shri. Shivaji Shankarrao More, Residence-Sonkhed, Taluka-Loha, District-Nanded	There is lot of benefits from this factory. This year the factory has given us a price of Rs. 2,200/-	✓ Positive Response Environmental consultant said	- Suggestion is noted	-----	-----	Managing Director

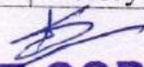


		Local people are working in the factory Locals residing at sonkhed, khadak manjuri, shevdi, adgaon, sunegaon should be given employment opportunity	-The 265 people are needed for the expansion project and this need will be met by giving job opportunities to the people of the surrounding villages.				
4	Shri. Aniket Shankarrao Hande, Residence Sonkhed, Taluka-Loha, District-Nanded	What measures will be planned for rain water harvesting?	<p>✓ Positive Response</p> <p>Environmental consultant Said</p> <p>-The Rain water that falls on our roofs on ground, will be intercepted and stored. The rainwater shall be stored in existing water storage tank. The stored rain Water will be used instead of fresh water for the production process, therefore</p>	The Rain water that falls on our roofs on ground will be intercepted and stored in the existing water storage tanks.	-50 Lakhs	-1.6 year	Managing Director



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			the need for fresh water will be reduced.				
5	Shri.Gangadhar Kashinath Jogdand, Residence Anteshwar, Taluka-Loha District-Nanded	Sugar cane crop is grown in 400- 500 acres of land in our area and it should sold in time. Due to this project expansion, the sugarcane will be sold in time its weight will not decrease and the sugarcane crop will be bring a fair price. So this project is going to be a boon to our local farmers,	✓ Positive Response	- Suggestion is noted	-----	-----	General Manager
6	Shri. Prakash Bhanudas Pawar Residence-Jawala, Taluka-Loha, District-Nanded	Sugarcane is grown in our Godavari river basin. The opening of the factory eased the pressure on our minds. Because sugarcane crop is sold to the factory.	✓ Positive Response	- Suggestions is noted	-----	-----	General Manager


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7	<p>Shri. Kishan Eknathrao Dhavle Residence-Dagadgaon Taluka-Loha Dist-Nanded</p>	<p>This project proved as Kamdhenu (Blessing Cow) for our locality, 300-400 persons in the area, be it contractors, workers, employees got job opportunities. Now there is request that ITI passed young boys and girls whom have knowledge of computer of the area should be given job opportunity in the expansion Project.</p>	<p>✓ Positive Response</p>	<p>- Suggestion is noted</p>	<p>-----</p>	<p>-----</p>	<p>Sr. Executive EHS</p>
8	<p>Shri. Sunanda Reddy, Environmentalist, Hyderabad</p>	<p>1) I am the first environmentalist in India to support the project because in my opinion the biggest pollution in India is unemployment along with environment</p>	<p>✓ Positive Response</p>	<p>- Suggestion is noted. - Green belt development Plan is prepared for Plantation inside as well as outside</p>	<p>-210 Lakhs - Allocated in EMP budget</p>	<p>-----</p>	<p>Managing Director</p>



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		ntal protection industrial developme nt is also necessary central governmen t & various state govt. Provide about 5-6 lakh jobs all over country, but in India every year about one crore youths are available for employme nt.		of factory.			
9	Shri. Honaji Bhimrao Wankhede, Residence- Bet-sangavi, Taluka-Loha, District-Nanded	the factory should preferably take maximum sugarcane crop from the local farmers for crushing. It means that the sugarcane crop in the area of 40-50 km distance should be preferably taken by the company for crushing.	✓ Positive Res pon se	- Suggesti ons have been noted.	-----	-----	Managing Director



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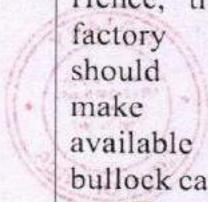


		<p>This is a request from the local farmers to the company management. Local farmers have to sell the same to long distance sugar companies.</p> <p>2. Similarly, the factory is paying the monthly salary as per old factory management system. Inflation has made so that it difficult to maintain the standard of living and hence it should be considered sympathetically.</p>				
10	<p>B. Chandrasekhar, Environmentalist, Hyderabad</p>	<p>some suggestions have been given regarding the project by sending a letter. CSR funds should be</p>	<p>✓ Positive Response</p>	<p>- Suggestions have been recorded</p>	<p>-----</p>	<p>ETP Officer</p>



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		used only for local people. 100% job opportunities should be given to local young boys and girls in the project. The ETP system in the project should be operated efficiently all workers in the project should be provided personal protective equipments (PPEs).					
11	Shri. Shriram Bhaurao Wankhede, Residence- Bet-Sangavi, Taluka-Loha, District-Nanded	The factory management is request that sugarcane crop is planted on the banks of Godavari river. Any vehicle, tractor cannot go there. Hence, the factory should make available a bullock cart to lift the sugarcane crop.	<p>✓ Positive Response</p> <p>-Project proponent replied that we bought the factory last year itself. Therefore the previous management may have made wrong records. Shri Wankhede has thanked us for going</p>	- Suggestions have been recorded	-----	-----	- Managing Director -General Manager -Sr. Executive EHS



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		<p>Further to request that local people should be given job opportunities. The previous management has taken wrong entries.</p>	<p>to farmer's field this year and taking notes. Project proponent further said that the farmers here should plant more sugarcane and make it available to this factory. So that the company will not need to buy sugarcane from outside. We will give as much price as we can.</p> <p>-Project proponent promised that they will try to find a compromise solution as per the law in the next 15-20 days by checking the cess deposit taken from the farmers by the previous management.</p>				
12	Shri. Abhijit Raut,	What are your plans regarding	✓ Positive Res	- Suggesti ons have	-2.71 Cr.	-3 year	- Managing Director



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	Chairman , Environmen t Public Hearing Committee	CSR activities? Because due to expansion of the project, there will be increase for the requiremen t of water and electricity for production activities. Are you going to implement your CSR activities for it?	pon se Environme ntal consultant said that, 2.71 crores has been reserved for the corporates environmen t responsibili ty (CER) fund. As per the rules, the amount will be spent in the radius of 10 km of the project site in three years for various environmen tal scheme as per the directives of the district collector office.	been recorded			
13	Shri. Dilip Khedkar, Member , Environme nt public hearing committee	He asked that there is 26.29 hectares i.e. 65-66 acres of land is available for the proposed project. So how much land will be required for the project and road? After that,	✓ Posi tive Res pon se - Environme nt consultant replied that the entire green belt would be 21.65 acres. The existing	- Suggesti ons is noted	-2.10 Cr.	-5 year	- Managing Director -General Manager -ETP Officer



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	<p>how much land will remain for green belt development and treated sewage disposal?</p> <p>2) Member asked that 22 acres of green belt is shown in the presentation. So how much waste water will be generated?</p> <p>3) Member asked that how much space would the said sewage disposal.</p> <p>Member further suggested that there is a boiler which is in operation in the existing working project. Besides this, a new boiler of 1*110 TPH and 1*55 TPH has been proposed.</p>	<p>land is 4,382 square meter. Now 615 trees have been planted at the project site and there is an intention to plant 12,000 trees in the proposed project.</p> <p>- Environmental consultant said that the existing built-up area is about 4 acres. He said that 14 acres would go into the proposed and operational project.</p> <p>- Environment consultant informed that from sugar and co-generation of power project, there will be effluent generation of 420.0 M³/day</p>				
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		<p>In the presentation, it is stated that the new boiler will be installed with ESP, a most advanced air pollution control system. So present boiler working in operation has wet scrubber. Many times there are complaints of air pollution. Hence are you going to run the present working boiler? If so you can install an ESP or a good scrubber to it. Apart from new boiler, present boiler which is in operation also have to be considered.</p>	<p>-Project environment consultant answer that 23.0 acres of land will requires. - Environmental consultant said that the factory is going to implement some measures to reduce the waste water. This will reduce the waste water generation by 100.0 cubic meters similarly, a greenhouse will be developed. - Environmental consultant said that green belt development will be done along with the boundary of the project on all four sides of the project. -Suggestion is noted</p>			 <p>A red circular notary seal for a Notary Public in Maharashtra, India. The seal contains the text: NOTARY, NAME: B. B. DUBE, AREA: CHANDAN MUMBAI, ANSHARAKSHITRA, Regd. No: 3847, and GOV. T. OF INDIA.</p>
--	--	---	--	--	--	--

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14	Shri. Rajendra Patil, Convener, Environment public hearing committee	1) How much total waste water will be generated from your operational and proposed expansion projects as well as how much wastewater will be generated from various sources within the project? 2) At that time, convener suggested that an explanation should be given to the public about what is ZLD?	✓ Positive Response - Environment consultant informed that the effluent of the distillery will be 1083.0 M ³ . The project is a ZLD (zero liquid discharge) Project.	Suggestion is noted	----	-----	ETP Officer
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Annexure 4

The capital cost and recurring cost of EMP are given below:

Sr. No.	Component	Particulars	Capital investment in Lakhs	Recurring Cost in Lakhs
1	Air	Installation of ESP	1400	150
2	Water	Up-gradation of Existing Sugar ETP Distillery CPU. Anaerobic Digester, MEE & incinerator boiler for Distillery Spent wash treatment	6200	130

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3	Noise	Acoustic enclosures, Silencer pads, ear plugs etc.	50	5	
4	Environment monitoring and Management	Monthly Environment Monitoring (Per Year)	0	25	
		Ambient air monitoring			PM ₁₀ , PM _{2.5} , SO ₂ , NO _x
		Boiler & DG Set Monitoring			TPM, SO ₂ , NO _x
		Effluent (Distillery CPU) (Treated & Untreated)			pH, COD, BOD, TSS, TDS, Oil & Grease
		Online Continues Environmental Monitoring System	25	5	
5	Occupational Health	Glases, Breathing Masks, Gloves, Boots, Helmets, Ear Plugs etc. & annual health-medical check-up of workers, Occupational Health (training, OH centre)	100	30	
6	Greenbelt	Green belt development activity	400	50	
7	Solid Waste Management	Solid Waste Management	100	10	
8	Rain water harvesting	Rain water harvesting	50	6	
9	Storm water drainage	Storm water drainage design and construction	50	6	
10	Solar Power & Energy Conservation	Street lights installation with Solar Systems	100	10	
11	Fire and Safety	Fire and Safety Management	1000	15	
12	Laboratory	Testing and Analysis	20	3	
Total Cost (In Lakhs)			9495	445	

Annexure 5**Details of CER with proposed activities and budgetary allocation:**

CER activities shall be done in nearby surrounding villages in 10 kms radius and details are as given below:

Sr. No	CER Activity	Total

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		In Lakh
A. Improvement in Social Infrastructure		
1	Computer Distribution in Nearby ZP School @Shivni Jamga @ Bhendegaon	35
2	Solar Installation @ Sonkhed @Shivni Jamga	30
B. Infrastructure & Development in Villages		
1	Construction/ Repairing/Maintenance of Road & Canal Repairing @ Sonkhed to Karkhana	160
2	Upgradation of local School by providing Clean Drinking Water, Laboratory set-up & other	50
3	Skill Development programs for Youth	35
4	Training to farmers for Soil conservation & nutrient deficiency in Soil	50
C. Fund Reserved for Public Hearing Commitment		
1	RWH at Various Villages @ Shivni Jamga & @ Jawla Deshmukh ZP School	40
Total Budgetary allocated in 2 Years		400

Annexure 6

Action plan for green belt development is as given below:

1. Total area reserved for Green Belt : 86792.86 sqm (33.01% of Total Plot Area)
2. Total Numbers of trees required for 15.09 Ha – 21675 No's
3. Existing trees planted : 615 No's
4. Proposed Trees to be planted : 21060 No's
5. Budget Allocated for proposed Green Belt Development : Rs.4.0 Cr
6. Action plan for Green belt development as per following budget & will be completed by Dec-2023;

Sr. No.	Month	No. of Trees to be planted	Budget in Lakhs
1	Aug-23	Land Preparation	52.1
2	Aug-23	2500	62.5
3	Sep-23	4600	64.4
4	Oct-23	4500	67.5
5	Nov-23	4500	81
6	Dec-23	5000	72.5
Sub Total		21100	400

List of Species

NOTARY
 NAME: B. N. JOSHI
 491-A DADAR MUMBAI
 MAHARASHTRA
 Regd No 3627
 GOVT OF INDIA
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Sr. No.	Common Name	Local Name	Scientific Name
1	Ganer	गणेर	<i>Cochlospermum religiosum</i>
2	Ranshevaga	रान शेवगा	<i>Moringa concanensis</i>
3	Amba karap	आंबाकरप	<i>Lepisanthes tetraphylla</i>
4	Chandkuda	चांदकुडा	<i>Antiaris toxicaria</i>
5	Dalmara	दालमरा	<i>Chukrasia tabularis</i>
6	Dhoop	धूप	<i>Canarium strictum</i>
7	Dongari	डोंगरी	<i>Holigarna grahamii</i>
8	Pilu	पीलू	<i>Salvadora persica</i>
9	Anjan	अंजन	<i>Hardwickia binata</i>
10	Babhul	बाभूळ	<i>Acacia nilotica</i>
11	Dahivan	दहीवण	<i>Cordia macleodii</i>
12	Dev Babhul	देव बाभूळ	<i>Acacia farnesiana</i>
13	Gondan	गोंदण	<i>Cordia sinensis</i>
14	Hivar	हिवर	<i>Acacia leucophloea</i>
15	Kala palas	काळा पळस / तिवस	<i>Ougeinia oojenensis</i>
16	Lokhandi / Newaari	लोखंडी / नेवारी	<i>Ixora pavetta</i>
17	Neem	नीम	<i>Azadirachta indica</i>
18	Pandhra Khair	पांढरा खैर	<i>Acacia ferruginea</i>
19	Phetra	फेटरा	<i>Gardenia turgida</i>
20	Shisoo	शिसव	<i>Dalbergia sisoo</i>
21	Muchkund	मुचकुंद	<i>Pterospermum acerifolium</i>
22	Ajaan	अजान	<i>Ehretia laevis</i>
23	Ankol	अंकोळ	<i>Alangium salviifolium</i>
24	Arjun	अर्जुन	<i>Terminalia arjuna</i>
25	Bel	बेल	<i>Aegle marmelos</i>
26	Bibba / Godambi	बिब्बा / गोडांबी	<i>Semecarpus anacardium</i>
27	Bondara	बोंडारा	<i>Lagerstroemia parviflora</i>
28	Charoli	चारोळी	<i>Buchanania cochinchinensis</i>
29	Dhawada	धावडा	<i>Anogeissus latifolia</i>
30	Dikemali	डिकेमाली	<i>Gardenia resinifera</i>
31	Hum	हूम	<i>Miliusa tomentosa</i>
32	Karu	करू	<i>Sterculia urens</i>
33	Khair	खैर	<i>Acacia chundra</i>
34	Kinhai	किन्हई	<i>Albizia procera</i>
35	Maharukh	महारुख	<i>Ailanthus excelsa</i>
36	Medhshingi	मेढशिंगी	<i>Dolichandrone falcata</i>
37	Mokha	मोखा	<i>Schrebera swietenoides</i>

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38	Pangara	पांगारा (बूच)	<i>Erythrina suberosa</i>
39	Parijatak	पारिजातक	<i>Nyctanthes arbor-tristis</i>
40	Phashi	फाशी	<i>Dalbergia lanceolaria</i>
41	Pimpal	पिंपळ	<i>Ficus religiosa</i>
42	Sag	साग	<i>Tectona grandis</i>
43	Salai	सालई	<i>Boswellia serrata</i>
44	Tembhurni	टेम्भुर्णी / तेंदू	<i>Diospyros melanoxylon</i>
45	Wad	वड	<i>Ficus benghalensis</i>
46	Wawal	वावळ	<i>Holoptelea integrifolia</i>
47	Ain	ऐन	<i>Terminalia elliptica</i>
48	Ambada	अंबाडा	<i>Spondias pinnata</i>
49	Apta	आपटा	<i>Bauhinia racemosa</i>
50	Bahawa	बहावा	<i>Cassia fistula</i>
51	Behda	बेहडा	<i>Terminalia bellirica</i>
52	Bhokar	भोकर	<i>Cordia dichotoma</i>
53	Hadga	हादगा	<i>Sesbania grandiflora</i>
54	Kanchan	कांचन	<i>Bauhinia purpurea</i>
55	Karanj	करंज	<i>Pongamia pinnata</i>
56	Palas	पळस	<i>Butea monosperma</i>
57	Ritha	रिठा	<i>Sapindus laurifolius</i>
58	Saal	साल	<i>Shorea robusta</i>
59	Drum Stick	शेवगा	<i>Moringa oleifera</i>
60	Shisam	शिसम	<i>Dalbergia latifolia</i>


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Signature Not Verified

Digitally Signed by : Mr A N Singh
Member Secretary, MoEFCC (EC)

Date: 05/09/2023



Annexure M
370

157

Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/alterd/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:
MPCB-CONSENT-0000177210

Application submitted on:
24-07-2023

Industry Information

Consent To:
Renewal (Normal)

IIN No.:

Submit to:
SRO - Nanded

Type of institution:
Industry

Industry Type:
R12 Sugar (excluding
Khandsari)

Category:
Red

Scale:
L.S.I

**Location of
industry/activity/etc:**
Local Body

Name of Local Body:
Grampanchayat

EC Reqd.
No

**Whether construction-buildup area is more than 20,000
sq.mtr.(Existing Expansion Unit)** No

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name
Vipin Deshmukh

Address

Shivani (Jamga), Tal. Loha, Dist. Nanded, Shivani (Jamga), Tal. Loha,
Dist. Nanded, Shivani (Jamga), Nanded

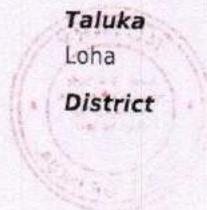
Designation
Director

Taluka
Loha

Area

District

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121

371

152

9421328034

0

Email

shailesh.sawant@21.work

Pan Number

BJNPP3004K

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name

M/s. Twentyone Sugars Ltd (Unit III) (Formerly known as M/s Dharashiv Sakhar Karkhana Unit III)

Location of Unit

Shivani Jamga Tal Loha Dist. Nanded

Survey number/Plot Number

313,317,321,322,325,326,327,329,353

Taluka

Loha

District

Nanded

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission

Grampanchayat Shivani (Jamga)

Planning Authority

Grampanchayat Shivani (Jamga)

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body

Grampanchayat Shivani (Jamga)

Name of the licence issuing authority

Grampanchayat Shivani (Jamga)

3. Names, addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

Mr. Vipin Deshmukh

Telephone number

9421328034

Fax number

NA

Officer responsible for day to day business

Mr. Pramod Shinde

4. (a.) Are you registered Industrial unit ?

No

Registration number

U01403MH2008PTC178226

Date of registration

Jan 25, 2008

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)

10927.00

*** Verified**

CA Certificate

*** Terms**

1

*** Consent Fee**

218540.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From

SH/NH

Distance(Km)

10.00

*** Name**

Latur Nanded State Highway

River

10.00

Godavri

Human Habitation

0.00

--NA--

Religious Place

0.00

--NA--

Historical Place

0.00

--NA--

Creek/Sea

0.00

--NA--



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7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone, Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
NA	No	No	No	

8. If the site is situated in notified industrial estate,

	Details
(a) Whether effluent collection, treatment and disposal system has been provided by the authority.	No NA
(b) Will the applicant utilize the system, if provided.	No NA
(c) If not provided, details of proposed arrangement.	Effluent Treatment Plant Provided

9.

(a) Total plot area (in square meter)	(b) Built up area and (in square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)
262929.59	14015	41766

10. Month and year of commissioning of the Unit.

2012-04-16

11. Number of workers and office staff

Workers	staff	Hrs. of shift	Weekly off
150	50	8	Sunday

12.

(a) Do you have a residential colony Within the premises in respect of Which the present application is Made ? No
distance from unit 0.5 Km

(b) If yes, please state population staying

Number of person staying	Water consumption	Sewage generation	Whether is STP provided?
5	5	1	No

(c) Indicate its location and distance with reference to plant site.

Number of person staying	Water consumption
Labour Colony	distance from unit 0.5 Km



13: List of products and by-products Manufactured in tonnes/month, KI/month or numbers/month with their types i.e. Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
Sugar (excluding)	MT/M	Sugar	12600	12600	0	12600	NA

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Products Name and Quantity

Product Name	UOM	Quantity	Remarks
Molasses	MT/M	4725	NA
Pressmud	MT/M	4200	NA
Bagasse	MT/M	31500	NA

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
Phosphoric Acid	MT/Day	0.12	No	No	NA
Lime	MT/Day	15	No	No	NA
Sulphur	MT/Day	4.5	No	No	NA
sugar cane	MT/Day	3500	No	No	NA

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

Attached as an annexure

Part B : Waste Water aspects

16. Water consumption for different uses (m3/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Pourpose	30	20	Septic Tank & Soak Pit	NA	On Land for Gardening	NA
Water gets Polluted & Pollutants are Biodegradable	375	315	Primary + Secondary + Tertiary	NA	On Land for Gardening	NA
Water gets Polluted, Pollutants are not Biodegradable & Toxic	0	0	--NA--	NA	--NA--	NA
Industrial Cooling, spraying in mine pits or boiler feed	45	35	Primary + Tertiary	NA	Recycle	NA
Others	NA					



17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of authority granting permission	Qauntity permitted
Irrigation Department	Irrigation Department Nanded Vishnupuri	10750

18. Quantity of waste water (effluent) generated (m3/day)

Domestic	Boiler Blowdown	Industrial	Cooling water blowdown
20	30	315	05

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* 19. Water Budget calculations accounting for difference between water consumption and effluent generated.

30

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

Capacity of STP (m3/day)

0

Treatment unit	Size (mxm)	Retention time (hr)
NA	0	0

21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m3/day)

400

Treatment unit	Size (mxm)	Retention time (hr)
Treated water tank	7.4	0.66
secondary clarifier	128.95	11.46
Aeration Tank	786.513	69.71
Primary Clarifier	62.530	5.56
Neutralization Tank	26.55	2.36
Equalization Tank	267.3	23.76
Oil Collection Tank	1.58	0.14
O & G Removal Tank	36.45	3.24
Bar Screen	2.97	0.26
Activated Carbon Filter	250	15
Dual Media Filter	250	15
Lime dosing tank	250	1

22. (i) Are sewage and trade effluents mixed together?

No

If yes, state at which stage-Whether before, intermittently or after treatment.

NA

23. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m3) 130

Effluent sump/Guard pond details No NA

If yes, state at which stage-Whether before, intermittently or after treatment. No NA



24. Mode of disposal of treated effluent With respective quantity, m3/day

(i) into stream/river (name of river) 0

(ii) into creek/estuary (name of Creek/estuary) 0

(iii) into sea 0

(iv) into drain/sewer (owner of sewer) 0

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(vii) Quantity of treated effluent reused/ recycled, m3/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m3/day) 0

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent

pH	5
SS (mg/l)	600-800
BOD (mg/l)	1000-1200
COD (mg/l)	1500-2000
TDS (mg/l)	2500-3000

Specific pollutant if any	Name	Value
1		

Treated Effluent

pH	5.5 -9.0
SS (mg/l)	100
BOD (mg/l)	100
COD (mg/l)	250
TDS (mg/l)	2100

Specific pollutant if any	Name	Value
1		

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

Monitoring Reports are attached

26. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
Bagasse	Ton/D	810	2.2
Ash content	Sulphur content	Quantity	Other (specify)
4	0.02	1	1



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27. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
1	Boiler	32	Bagasse
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
33750	RCC	RCC Round	65
(i) Diameter/Size, in meters	(j) Gas quantity, Nm3/hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
3.0	0	160	7.7

(m) Control equipment preceding the stack

(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.

376

(o) Emissions control system provided

(p) In case of D.G. Set power generation capacity in KVA

Wet Scrubber

TPM

Wet Scrubber

NA

157

(a) Stack number(s)

2

(b) Stack attached to

Boiler

(c) Capacity

32

(d) Fuel Type

Bagasse

(e) Fuel quantity (Kg/hr.)

33750

(f) Material of construction

RCC

(g) Shape (round/rectangular)

Round

(h) Height, m (above ground level)

65

(i) Diameter/Size, in meters

3

(j) Gas quantity, Nm³/hr.

0

(k) Gas temperature °C

160

(l) Exit gas velocity, m/sec.

7.2

(m) Control equipment preceding the stack

(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.

(o) Emissions control system provided

(p) In case of D.G. Set power generation capacity in KVA

Wet Scrubber

TPM

Wet scrubber

NA

(a) Stack number(s)

3

(b) Stack attached to

D.G Set

(c) Capacity

120

(d) Fuel Type

Diesel

(e) Fuel quantity (Kg/hr.)

50

(f) Material of construction

MS

(g) Shape (round/rectangular)

Round

(h) Height, m (above ground level)

3.3

(i) Diameter/Size, in meters

0.3

(j) Gas quantity, Nm³/hr.

0

(k) Gas temperature °C

90

(l) Exit gas velocity, m/sec.

3.5

(m) Control equipment preceding the stack

(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.

(o) Emissions control system provided

(p) In case of D.G. Set power generation capacity in KVA

Acoustic enclosure

SOx

Acoustic enclosure

320

(a) Stack number(s)

4

(b) Stack attached to

D.G Set

(c) Capacity

320 KVA

(d) Fuel Type

Diesel

(e) Fuel quantity (Kg/hr.)

70

(f) Material of construction

MS

(g) Shape (round/rectangular)

Round

(h) Height, m (above ground level)

3.3

(i) Diameter/Size, in meters

0.6

(j) Gas quantity, Nm³/hr.

0

(k) Gas temperature °C

90

(l) Exit gas velocity, m/sec.

3.2

(m) Control equipment preceding the stack

(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.

(o) Emissions control system provided

(p) In case of D.G. Set power generation capacity in KVA

Acoustic enclosure

SOx

Acoustic enclosure

320

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

NA

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder/etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Port hole Yes

Details 4.5

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121

Ladder Yes **Details** 1 mt. with upto top

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr. No	Stack attached to	Parameter	Concentration mg/Nm ³	flow (Nm ³ /hr)
1	Boiler	TPM	0	0

(Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

Monitoring Reports are attached here with

Part - D: Hazardous Waste aspect

30. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
5.1	5.1 Used or spent oil	1	MT/A
Max	Method of collection	Method of reception	Method of storage
	Manually	Manually	at Secure Storage
Method of transport	Method of treatment	Method of disposal	
by Approved transport	Mix with Bagasse	Mix with Bagasse & Burnt in Boiler	

Waste (Annually) Schedule II

31. Details about use of hazardous waste

Name of hazardous waste/Spent chemical	Quantity used/month	Party from whom purchased	Party to whom sold
NA	0	NA	NA

32.

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

NA

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

NA

33.

Copy of format of manifest/record Keeping practiced by the applicant.

NA



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34.

Details of self-monitoring (source and environment system)

NA

Are you using any imported hazardous waste. If yes, give details
NA

378

159

001

36.

Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

NA

37.

Present treatment of hazardous waste, if any (give type and capacity of treatment units)

NA

38. Quantity of hazardous waste disposal

(i) Within factory

0

(ii) Outside the factory (specify location and enclose copies of agreement.)

0

(iii) Through sale (enclosed documentary proof and copies of agreement.)

0

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

0

(v) Other (Specify)

0

Part - E: Additional information

39.

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

For Landscaping Cost 300000/-

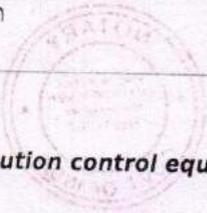
b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

NA

40.

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

1000000 /- per Annum



41.

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

ETP, Boiler

42.

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the

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43. Nature, quantity and method of disposal of non-hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
ETP Sludge	1	MT/A	NA	Used as Manure	NA
Boiler Ash	10	MT/Day	NA	Brick Manufacturing Unit	NA

44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

NA

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

NA

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

NA

(iv) Has approval of site been obtained from the concerned authority?

NA

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

NA

(vi) Has information on imports of Chemicals been provided to the concerned authority?

NA

(vii) Does the unit possess a policy under the PLI Act?

NA

45. Brief details of tree plantation/green belt development within applicant's premises (in hectares)

Open Space Availability	Plantation Done On	Number of Trees Planted
221914.59 Square meter	41766.00 Square meter(19 %)	2000

46.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

NA

47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

2000

(b) Any other additional information that the applicants desires to give

NA

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

First time submitting the Application for Consent to Operate



48.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

49.

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I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and

I/We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature :

Name : Vipin Deshmukh

Designation : Director

Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	Boiler	TPM	Wet Scrubber	NA

Separate EM Provided	No	Other Emission Sources	NA
Measures Proposed	NA	Foul Smell Coming Out	No
Air Sampling Facility Details	NA		

D.G. Set Details

Description	Capacity(KVA)	Remarks
DG Set (1)	320	NA
DG Set (2)	120	NA

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
5.1 Used or spent oil	1	MT/A	Mix with Bagasse	Mix with Bagasse & Burnt in Boiler	NA

CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks

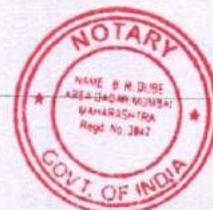
Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:000AM

Legal Actions

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
No			

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Annexure

Environment Clearance

Date	Project Details	Capital Investment(Crs.)	Total Plot area(sq. mtrs.)	Total Built up area(sq. mtrs.)	Amendment/Extension
Jan 1, 1970		0	0	0	

Consent to Establish

Date	Capital Investment(Crs.)	Total Plot area(sq. mtrs.)	Total Built up area(sq. mtrs.)
Jan 1, 1900	0	0	0

Consent to Operate

Date	Capital Investment(Crs.)	Total Plot area(sq. mtrs.)	Total Built up area(sq. mtrs.)	CC/OC
Jan 1, 1900	0	0	0	

Application Details (Applied for Consent To Establish Expansion)

Date	Applied For	Capital Investment(Crs.)	Total Plot area(sq. mtrs.)	Total Built up area(sq. mtrs.)
Jan 1, 1900		0	0	0

Remark/Present status and violation if any

Environment clearance/Consent Before 2008

Date	Capital Investment(Crs.)	Amendment/Extension/Transfer
Jan 1, 1970	0	
Products	Quantity(MT/A)	
	0	

Consent To Establish

Date	Capital Investment(Crs.)
Jan 1, 1970	0
Products	Quantity(MT/A)
	0

Consent To Operate

Date	Validity	Capital Investment(Crs.)
Jan 1, 1970	Jan 1, 1900	0
Products	Quantity(MT/A)	
	0	

Application Details (Applied for Consent To Establish Expansion)

Date	Capital Investment(Crs.)
Jan 1, 1970	0
Products	Quantity(MT/A)
	0



Hazardous Waste Generation Categories C to E

Waste Name	Quantity(MT/A)
	0

Hazardous Waste Generation Categories C to O

Waste Name	Quantity(MT/A)

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Waste Name

Quantity(MT/A)

0

382

163

Effluent Generation Categories C to E

Waste Name

Quantity(MT/A)

0

Effluent Generation Categories C to O

Waste Name

Quantity(MT/A)

0

Effluent Generation Categories C to E(Expansion)

Waste Name

Quantity(MT/A)

0

Remark/Present status and violation if any


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MAHARASHTRA POLLUTION CONTROL BOARD



Minutes of 14th Consent Appraisal Committee Meeting of 2023-2024 held on 06.11.2023 at Dalamal House, Nariman Point, Mumbai.

Following members of the Consent Appraisal Committee were present:

- | | |
|---|-----------------|
| 1. Shri. Pravin Darade,
Chairman, MPCB | Chairman |
| 2. Shri Avinash Dhakne,
Member Secretary, M.P.C. Board. | Member |
| 3. Dr. Jitendra Sangewar,
Joint Director (WPC), M.P.C. Board, Mumbai. | Member Convener |
| 4. Additional Chief Secretary, Home (Transport) Dept., Mumbai. Shri P. K. Mirashe, Technical Advisor, MIDC & Representative from NEERI
- leave of absence was granted. | |

Following Officer of MPCB were present for the meeting:

- | | |
|---|----------------|
| 1. Shri V.M. Motghare
Joint Director (APC), M.P.C. Board, Mumbai. | Invitee Member |
| 2. Dr. V.R. Thakur,
Principal Scientific Officer, M.P.C. Board, Mumbai. | Invitee Member |
| 3. Shri N.N. Gurav,
AS(T), M.P.C. Board, Mumbai. | Invitee Member |
| 4. Shri. Manish S. Holkar,
Regional Officer(Head Quarter), M.P.C. Board, Mumbai. | Invitee Member |
| 5. Shri. Sagar V. Auti,
Regional Officer (Bio Medical Waste), M.P.C. Board, Mumbai | Invitee Member |

Chairman of the committee welcomed the members of the committee and allowed proceeding of the meeting to start.

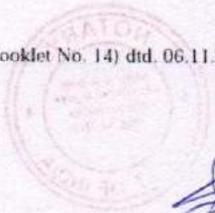
The meeting thereafter deliberated on the fresh agenda items [Booklet No. 14] placed before the committee and following decision were taken:

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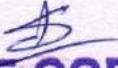
Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
					<p>2. PP shall submit time bound action plan for up gradation of pollution control system within period of 1 month and same shall be implemented within next 6 months.</p> <p>3. PP shall provide 15 days storage for treated effluent within 3-month period.</p> <p>4. PP shall provide separate arrangements for cleaning effluent within 1 month.</p> <p>Consent will be issued after compliance of Previous consent condition in respect of BG and provision of 15 day storage tank.</p> <p>If fail to compliance of above within 15 days SCN for refusal will be issued.</p>
81	MPCB- CONSENT- 0000157792	Twentyone Sugars Ltd (Unit III) (Formerly known as M/s Dharashiv Sakhar Karkhana Unit III)313,317,32 1,322,325,326 ,327,329,353 Shivani Jamga Tal Loha Dist. Nanded Loha	APPROVED Consent to Establish for expansion	Commissioni ng of unit or 5 years, whichever is earlier.	<p>Committee noted that PP applied for Consent to establish for expansion of sugar unit of capacity 6500 TCD unit.</p> <p>Committee also noted that PP has provided ETP consists of primary / secondary and/or Tertiary treatment.</p> <p>Committee further noted that PP provided Boiler with ESP.</p> <p>After due deliberation, it was decided to grant Consent to establish for expansion of sugar unit for capacity 6500 TCD & by imposing following conditions:</p> <p>1. Industry shall comply Environmental Clearance.</p> <p>2. This consent is issued subject to the outcomes of Hon'ble NGT in the matter of OA 113/2023.</p> <p>3. Industry shall submit BG of Rs. 25.0 Lakh towards compliance of consent & EC conditions.</p>



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Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
67	MPCB- CONSENT- 0000177210	Twentyone Sugars Ltd (Unit III) (Formerly known as M/s Dharashiv Sakhar Karkhana Unit III) 313,317,321,322,325,326,327,329,353 Shivani Jamga Tal Loha Dist. Nanded Loha	APPROVED Renewal of consent to operate	31.07.2024	<p>Committee noted that PP applied for renewal of consent to operate for 3500 TCD crushing capacity.</p> <p>Committee also noted that PP has provided ETP consists of primary / secondary and/or Tertiary treatment.</p> <p>Committee further noted that PP provided Boiler with wet scrubber.</p> <p>After due deliberation, it was decided to grant consent to operate for crushing capacity 3500 TCD crushing capacity & by imposing following conditions:</p> <ol style="list-style-type: none"> 1. The consent shall be granted subject to outcome subject to outcome of the Hon'ble NGT order in the matter of O.A. 113/2023 (WZ). 2. PP shall renew existing / submit fresh BG of Rs. 25 Lakh towards O & M of pollution control systems shall achieve consented prescribed standards & compliance of consent conditions. 3. PP shall operate & maintain existing pollution control systems and shall achieve consented prescribed standards.
68	MPCB- CONSENT- 0000176135	Pad. Dr. Vitthalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd. Gut No-196/1, 198/A/2 Pravaranagar, Loni Rahata	APPROVED Renewal of Consent	31.07.2024	<p>Committee noted that PP has applied Renewal of Consent for 7200 TCD sugar unit with Increase in CI by 5.92Crs.</p> <p>Committee also noted that Environment Clearance is granted vide dated 24.06.2020. PP has provided ETP of capacity 800 CMD comprising primary & secondary system & tertiary system and treated effluent is disposal on open land within factory premises and STP capacity 40 CMD. JVS sample collected on 05-05-2022 & 19-01-2023 exceeds the consented standards.</p> <p>Committee further noted that Steam is taken from existing Co-generation unit. Boiler-20 Ton is not included in existing consent of Sugar Unit and</p>


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Sr. No.	Application Unique Number	Industry name and Address	Decision on grant of consent	Consent granted Up to	Remarks / Discussion
82	MPCB- CONSENT- 0000157795	Twentyone Sugars Ltd (Unit III) (Formerly known as M/s Dharashiv Sakhar Karkhana Unit III) 313,317,321,322,325,326,327,329,353 Shivani Jamga Tal Loha Dist. Nanded Loha	APPROVED Consent to Establish for 300 KLPD Distillery	Commissioning of unit or 5 years, whichever is earlier.	Committee noted that PP applied for consent to establish for 300 KLPD Molasses/syrup based distillery unit. Committee also noted that PP has provided ETP consists of Incineration Boiler and CPU system. Committee further noted that PP provided Boiler with ESP. After due deliberation, it was decided to grant consent to establish for 100 KLPD distillery unit, by imposing following conditions: 1. PP shall strictly comply with the conditions of the Environmental Clearance. 2. This consent to establish is granted subject to outcome of the Hon'ble NGT order in the matter of O.A. 113/2023 (WZ). 3. PP shall submit the Bank Guarantee of Rs. 25.0 Lakh for the compliance of Environmental Clearance and consent conditions.
83	MPCB- CONSENT- 0000175558	KARMAYOGI SHANKARRA OJI PATIL SAH. SAKHAR KARKHANA LTD. (DISTILLERY UNIT) 24275 MAHATMA PHULENAGAR (BIJWADI), INDAPUR	APPROVED Renewal of Consent	31.08.2024	Committee noted that PP applied grant of Renewal of Consent for KLPD Distillery Unit. Committee also noted that, PP provided Bio-methanation followed by composting on 8 acre to achieve ZLD. After due deliberation, it was decided to grant Renewal of Consent for 30 KLPD Distillery, by imposing following conditions: 1. PP shall submit/Extend BG of Rs. 25 Lakh towards compliance of consent conditions and operation and maintenance of pollution control systems.


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सत्यमेव जयते

Government of Maharashtra
Commissioner of Sugar, Maharashtra
FORM B
[See Clause 4 (5)]
Licence for Crushing Cane (Season 2023-24)

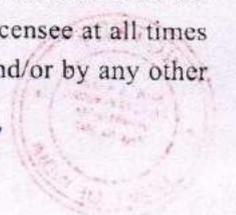
No. 099/2023-24

In exercise of the powers vested in me by the Maharashtra Sugar Factories (Reservation of areas and Regulation of Crushing and Sugarcane Supply) Order, 1984 I, Chandrakant Pulkundwar, Commissioner of Sugar, Maharashtra State, Pune hereby grant this crushing Licence to **TWENTYONE SUGARS LIMITED (OLD DHARASHIV SAKHAR KARKHANA LTD.)**, A/P - SHIVNI, TAL- LOHA, DIST- NANDED holding Industrial License / Industrial Entrepreneur Memorandum No.1860/SIA/IMO/2009 Dated 19/03/2021 under the Industries (Development and Regulation) Act, 1951 for the manufacture of sugar by crushing sugarcane on the following terms and conditions ;

- (1) This Licence shall, unless cancelled, remain in force for crushing season 2023-24. The date of commencement and closure of crushing should be communicated to the Licensing Authority. The licensee shall not crush cane after declaration of date of closure of crushing season by Licensing Authority.
- (2) **The date of 1st November, 2023 is fixed by Mantri Samiti for start of crushing season and it should be strictly adhered to, otherwise it will be the breach of the terms and conditions specified in crushing licence as per the clause 4 of Maharashtra Sugar Factories (Reservation of Areas and Regulation of Crushing and Sugarcane Supply) Order, 1984.**
- (3) The licensee shall strictly abide by the following conditions:
 - 1) The Licence is not transferable.
 - 2) The licensee shall not carry out any extension, addition or alterations in the capacity covered under this License without the prior permission of the Licensing Authority.
 - 3) The licensee shall crush the entire quantity of sugarcane registered with the factory by sugarcane growers and allotment made by Licensing Authority if any.
 - 4) The Licensee shall give all facilities at all reasonable times to the Licensing Authority or any Officer authorized by him to inspect his accounts in connection with crushing of cane. The Licensee shall also be bound to produce on demand, without prior notice, records which he is required to maintain for inspection and examination.
 - 5) It shall be responsibility of the Licensee to ensure that harvesting of cane is done strictly according to the harvesting programme based on maturity of crop and that the concerned cane growers are informed well in advance.
 - 6) The details such as name of the cultivator, name of the village, survey No. of the land harvested and the area and quantity of cane harvested during the season, shall be maintained by the Licensee at all times and this information shall be available for inspection by the Licensing Authority and/or by any other

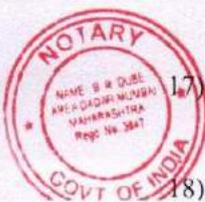


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per sub section 3(A) of the Sugarcane (Control) Order 1966 and such payment after deducting the recovery of Co-operative dues and also dues of the Nationalized Banks be deposited by NEFT/RTGS/IMPS in the bank account of sugarcane growers. The deductions so made from the payment of cane price advance as per provisions of section 48 (A) of the Maharashtra Co-operative Societies Act, 1960 and as per agreement between the cane growers and the Nationalized Banks should be remitted immediately to the concerned Bank.

- 8) As per sub section 3 of section 3 of Sugarcane (Control) Order, 1966 where a producer of sugar purchases any sugarcane from a grower of sugarcane or from a sugarcane growers' Cooperative society, the producer shall, unless there is an agreement in writing to the contrary between the parties, pay within 14 days from the date of delivery of the sugarcane to the seller or tender to him the price of the cane sold at the rate agreed to between the producer and the sugarcane grower or sugarcane growers' cooperative society or that fixed under sub-clause (1), as the case may be, either at the gate of the factory or at the cane collection center transfer or deposit the necessary amount in the bank account of the seller or the cooperative society, as the case may be.
- 9) As per sub section (3A) of section 3 of Sugarcane (Control) Order, 1966 where a producer of sugar or his agent fails to make payment for the sugarcane purchased within 14 days of the date of delivery, he shall pay interest on the amount due at the rate of 15 per cent per annum for the period of such delay beyond 14 days. Where payment of interest on delayed payment is made to a cane grower's society, the society shall pass on the interest to the cane growers concerned after deducting administrative charges, if any, permitted by the rules of the said society.
- 10) As per the sub section 3 of section 3 of Sugarcane (Control) Order 1966, the factories where the sugarcane crushing process is actually carried on, the FRP rate of that particular factory will be payable for the crushed sugarcane.
- 11) Entire payment of Fair and Remunerative Price (FRP) & Revenue Sharing Formula (RSF) should be made directly in the bank account of cane growers and in no case payment should be done by cash.
- 12) It shall be binding upon the licensee to furnish all such information called for by the Licensing Authority and all relevant record pertaining thereto shall be made available for inspection to the Licensing Authority and / or to any other officer authorized by him.
- 13) The Licensee shall, during the season furnish information daily online to the Licensing Authority about the cane crushed, sugar produced and recovery.
- 14) The Licensee shall, furnish information about the payment of cane price to sugarcane growers, information of sugar stock, sugar sale and sale price fortnightly in the proforma prescribed by the Licensing Authority.
- 15) The licensee shall not purchase any sugarcane without actual and correct weighment and shall maintain proper record for the same.
- 16) The Licensee shall make necessary arrangement for display of weighment of sugarcane supplied by the cane producer at a place near the weigh bridge. The factory shall arrange that the weigh slip shall be issued to the cane producer electronically through SMS.
- 17) It will be binding upon the factory to make payment of cane price to the members and non-members at the same rate.
- 18) In the event of any factory delaying of cane price beyond the time limit prescribed by law or by the



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order of the Court, directions by the Government or which have remained unpaid for any reason.

- 20) The Licensee shall sale the sugar produced as per the release mechanism prescribed by Department of Food and Public Distribution, Government of India.
- 21) The Licensee shall comply with the directives, issued by the Licensing Authority from time to time.
- 22) The Licensee is liable to pay all Government dues especially share capital, the loans given by Government and encumbrances of paramount charges on land, land revenue, arrears of land revenue which is payable under Maharashtra Land Revenue Code, 1966 and Maharashtra Co-operative Societies Act, 1960.
- 23) The Licence is liable to be suspended or cancelled by the Licensing Authority for breach of any of the conditions of the Licence as also the provisions of the Maharashtra Sugar Factories (Reservation of Areas and Regulations of Crushing and Sugarcane Supply) Order, 1984 and directives given in this behalf by the Licensing Authority. The factory, if covered by suspended license, shall not be commissioned again till the suspension is withdrawn.
- 24) The Licensee having distillery project and also not having distillery project shall fill information in the portal RT-7(C) MAHA(Diversion of Sugar) provided by Sugar Commissionerate..

Place : Pune

Date : 03/11/2023

CHANDRAKAN
T LAXMANRAO
PULKUNDWAR

Digitally signed by CHANDRAKANT LAXMANRAO
PULKUNDWAR
DN: cn=IL, st=Maharashtra,
2.5.4.20=f7715e91bc5a0be3f784d528f71830e36659
53e608d705ca4e661d3f78660d1e,
postalCode=400604, street=Opp Tiptop Plaza,
Thane West, Thane, Thane,
pseudonym=9bc1c6ad19674073a210fead080942d1,
serialNumber=088682373bc8e256c1cf1f390af2e5
d9cdcd789b9abe83045b8ef9ce991a7,
o=Personal, cn=CHANDRAKANT LAXMANRAO
PULKUNDWAR
Date: 2023.11.03 22:55:15 +05'30'

(Chandrakant Pulkundwar)
Licensing Authority and
Commissioner of Sugar,
Maharashtra State, Pune.

No. Dev/Crushing Licence No/099/2023-24
Office of the Commissioner of Sugar,
Maharashtra State, Sakhar Sankul,
Shivajinagar, Pune 411005




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महाराष्ट्र प्रदूषण नियंत्रण मंडळ

टेलीफोन नं. : ०२४६२ - २४२४९२
फॅक्स नं. : ०२४६२ - २४२४९२



उप. प्रादेशिक कार्यालय,
लाहोटी कॉम्प्लेक्स, २ रा माला,
वाजिरावाद, नांदेड - ४३१६०९

"आपली सेवा आमचे कर्तव्य"

जा.क्र. मप्रनि/उप्राकाना/तांशा.२५३/२३

दि. 20/10/2023

प्रती,

मे. ट्वेन्टीवन साखर कारखाना लि,
धोजे शिवणी जामगा, ता. लोहा
जि. नांदेड.

विषय:- मौ. जामगा शिवणी, ता. लोहा, जि. नांदेड येथील ट्वेन्टीवन साखर कारखान्याच्या चिमणीतून निघणाऱ्या राखेमुळे, दुषीत पाण्यामुळे शेतकऱ्यांना होणाऱ्या त्रासापासून मुक्तता देण्यासाठी कारखाना त्वरीत बंद करण्याचे आदेश देऊन कारखाना प्रशासनाला पाठीशी घालणाऱ्या शासकीय अधिकाऱ्यांवर कडक कार्यवाही करून शेतकऱ्यांना त्वरीत सन २०१९ पासून नुकसान भरपाई देण्यात यावी व कारखाना क्रशीग चाढीसाठी व नवीन डीस्टीलरी प्रोजेक्टसाठी परवानगी देऊ नयेबाबत.

संदर्भ : उपचिटणीस, दंडाधिकारी शाखा, जिल्हाधिकारी कार्यालय, नांदेड यांचे दि १३.०९.२०२३ रोजीचे पत्र.

उपरोक्त संदर्भिय विषयास आपणास कळविण्यात येते की, श्री. गंगाधर शेषराव बोमनाळे, शिवणी जामगा, ता. लोहा जि. नांदेड यांचा तक्रार अर्ज उपचिटणीस, दंडाधिकारी शाखा, जिल्हादंडाधिकारी शाखा, जिल्हाधिकारी कार्यालय, नांदेड यांचेकडून या कार्यालयास प्राप्त झाला असून सदर तक्रारीची प्रत सोबत जोडली आहे.

याबाबत तक्रारीच्या अनुषंगाने आपण केलेल्या कार्यवाहीची माहिती या कार्यालयास अवगत करण्यात यावे.

सोबत:- वरील प्रमाणे.

प्रत माहितीरस्तव सादर

१. प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, छत्रपती संभाजी नगर.
२. श्री. गंगाधर शेषराव बोमनाळे, शिवणी जामगा, ता. लोहा जि. नांदेड

उप- प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, नांदेड



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जिल्हाधिकारी कार्यालय, नांदेड.

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विभाग-महसूल-1

शाखा- गृह

क्रमांक २०२३-आरबी-१-डेस्क-२-टे-४-आंदो. कावी-E099000

दिनांक ०७ सप्टेंबर, २०२३

प्रति,

उप प्रादेशीक अधिकारी,

महाराष्ट्र प्रदुषण नियंत्रण मंडळ, नांदेड.

MP.C.B.	07/09/23
Y.M.D.	
23 09 16	PTS:0329

विषय:- मौ.जामगा शिवणी, ता.लोहा, जि.नांदेड येथील टवेंटीवन साखर कारखान्याच्या चिमणीतून निघणा-या राखेमुळे, दुधीत पाण्यामुळे शेतक-यांना होणा-या त्रासापासून मुक्तता देण्यासाठी कारखाना त्वरीत बंद करण्याचे आदेश देवून कारखाना प्रशासनाला पाटीशी घालणा-या शासकीय अधिका-यांवर कडक कारवाई करून शेतक-यांना त्वरीत सन २०१९ पासून नुकसान भरपाई देण्यात यावी व कारखाना कशीग वाडीसाठी व नवीन डिस्टलरी प्रोजेक्टसाठी परवानगी देऊ नये बाबत.

संदर्भ:- श्री गंगाधर शोषराव बोमनाळे व इतर सर्व टवेंटीवन साखर कारखाना युनिट क्र.३ बाधीत शेतकरी कृती समिती, रा.जामगा शिवणी, ता.लोहा, जि.नांदेड यांचे निवेदन दिनांक २४.०७.२०२३ (संकलनास प्राप्त दिनांक ३१.०८.२०२३).

उपरोक्त विषयी श्री गंगाधर शोषराव बोमनाळे व इतर सर्व टवेंटीवन साखर कारखाना युनिट क्र.३ बाधीत शेतकरी कृती समिती, रा.जामगा शिवणी, ता.लोहा, जि.नांदेड यांनी १) मा.मुख्यमंत्री महोदय, महाराष्ट्र राज्य, मंत्रालय मुंबई, २) मा.उपमुख्यमंत्री तथा गृहमंत्री, महाराष्ट्र राज्य, मुंबई, ३) मा.उपमुख्यमंत्री तथा अर्थमंत्री, महाराष्ट्र राज्य, मुंबई आणि ४) मा.सहकार मंत्री, महाराष्ट्र राज्य, मुंबई यांना अग्रेषित करून दिलेले संदर्भीय निवेदन दिनांक २४.०७.२०२३ ची प्रत या कार्यालयास प्राप्त झाली आहे. ज्याची प्रत या सोबत जोडली आहे.

सबब, प्रस्तुत प्रकरणी अर्जदार हे घरणे आंदोलने, विविध निवेदने, तक्रारी अर्ज या कार्यालयास व शासनास वेळोवेळी देत असल्याने प्रकरणी आपल्या स्तरावरून चौकशी करून नियमानुसार उचित कार्यवाही करावी. तसेच केलेल्या कार्यवाहीबाबत संबधितास अवगत करावे.

(मकरंद दिवाकर)

उपचिटणीस, दंडाधिकारी शाखा,
जिल्हाधिकारी कार्यालय

प्रतिलिपी-

१. मा.विभागीय आयुक्त, औरंगाबाद विभाग, औरंगाबाद यांना सविनय सादर.
 २. मा.पोलीस अधीक्षक, नांदेड यांना माहिती व स्वाक्षरीस्तव.
 ३. कक्ष अधिकारी, गृह विभाग(विशेष), मुख्य इगारत, मादाम कामा मार्ग, हुतात्मा राजगुरू चौक, महाराष्ट्र शासन, मंत्रालय, मुंबई-३२ यांना माहिती व आवश्यक त्या कार्यवाहीस्तव.
- श्री गंगाधर शोषराव बोमनाळे व इतर सर्व कारखाना बाधीत शेतकरी, रा.शिवणी जामगा, ता.लोहा, जि.नांदेड यांना (मार्फत तहसिलदार, लोहा) माहितीस्तव. (मो.९३७०९६९४८४)



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उपचिटणीस, दंडाधिकारी शाखा

Kshirsagan
for file
13/09

शेतकरी कृती समिती

कार्यालय : मोजे जामगा शिवणी, ता. लोहा, जि. नांदेड म.रा. ४३५७२२०२०५

दिनांक : २६.०३.२०२३

मा.मा.श्री. एकनाथराव शिंदे साहेब,
मुख्यमंत्री तथा पर्यावरण मंत्री, महाराष्ट्र राज्य, मंत्रालय, मुंबई-३२.
मा.मा.श्री. देवेंद्रजी फडणवीस साहेब,
उपमुख्यमंत्री, महाराष्ट्र राज्य, मंत्रालय, मुंबई-३२.
मा.मा.श्री. अजितदादा पवार साहेब,
उपमुख्यमंत्री, महाराष्ट्र राज्य, मंत्रालय, मुंबई-३२.
मा.मा.श्री. दिलीपरावजी चवसे पाटील साहेब,
मंत्री, सहकार, महाराष्ट्र राज्य, मंत्रालय, मुंबई-३२.

मोजे जामगा शिवणी ता. लोहा जि. नांदेड येथील टवेंन्टीवन साखर कारखान्याच्या विमणीतून निघणाऱ्या राखेमुळे, दुषित पाण्यामुळे आम्हा शेतकऱ्यांना होणाऱ्या त्रासापासून मुक्तता देण्यासाठी कारखाना त्वरीत बंद करण्याचे आदेश देऊन कारखाना प्रशासनाला पाठीशी घालणाऱ्या शासकीय अधिकार्यांवर कडक कारवाई करून शेतकऱ्यांना त्वरीत सन २०१९ पासून नुकसान भरपाई देण्यात यावी व कारखाना क्रशिंग वाढीसाठी व नविन डिझलरी प्रोजेक्टसाठी परवानगी देऊ नये, इत्यादी मागण्यांकरिता आम्ही दि. ०९.०३.२०२३ रोजी गुरुवारी अर्थसंकल्पीय अधिवेशनावर एक दिवसीय धरणे आंदोलन करून स्वतः मा. मुख्यमंत्री महोदयांनी दखल घेऊनही अद्यापपर्यंत न्याय न मिळाल्याने आम्ही पावसाळी अधिवेशनावर पुन्हा एक दिवसीय धरणे आंदोलन करणार असलेबाबत.

- १) आम्ही कारखाना बाधीत शेतकरी कृती समितीच्या मार्फत मा. जिल्हाधिकारी, नांदेड यांच्यासह संबंधित अधिकार्यांना दिलेल्या वेळोवेळी लेखी तक्रारी.
- २) लोकशाही मार्गाने दि. २६ जानेवारी २०२३ रोजी मा. जिल्हाधिकारी कार्यालय, नांदेड येथे केलेले उपोषण.
- ३) ग्रामपंचायत कार्यालय, जामगा शिवणी यांच्या मासिक सन्त कारखान्याविरोधात कारवाई करून शेतकऱ्यांना न्याय देण्याबाबत घेतलेला ठराव.
- ४) आम्ही कारखाना बाधीत शेतकरी कृती समिती मार्फत कारखान्यावर कारवाई करणेबाबत वास्तव प्रशासनाकडे केलेला पाठपुरावा.
- ५) दि. २९.०२.२०२३ रोजी यापूर्वी आपणांस दिलेले पत्र.
- ६) आम्ही दि. ९ मार्च २०२३ रोजी एक दिवसीय धरणे आंदोलन करून मा. मुख्यमंत्री महोदय यांना सदरची गंभीर बाब लक्षात आणून दिल्यानंतर स्वतः मा. मुख्यमंत्री महोदयांनी आदेश देऊन आश्वासन दिल्याने आम्ही एक दिवसीय धरणे आंदोलन स्थगित केले.

सदस्रीय विश्वास अनुसरून विनंती की, आम्ही खालील सह्या करणारे मोजे शिवणी जामगा येथील टवेंन्टीवन कारखाना (युनिट क्र. ३) बाधीत शेतकरी कृती समितीतील पदाधिकारी आहोत. आपणारु नम्रपूर्वक या पत्राव्दारे



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टॅव्हेन्टीवन साखर कारखाना कारखाना युनिट क्र. १५५०१

शेतकरी वृत्ती समिती

कार्यालय : गीरे, डायमा शिंदगी, ता. लोहा, जि. नांदेड मोबा. ९८५०१५५०१

(२)

विनंती करतो की, आपसा भोजे जागगा शिवणीच्या हद्दीमध्ये साखर कारखाना आहे. या साखर कारखान्याच्या मजभागी कारभारमुळे आम्ही अल्पभूधारक शेतकऱ्यांनी कारखान्याच्या होणाऱ्या त्रासाला कंटाळून दरिद्र वृत्ती स्थापना केली आहे. या साखर कारखान्याच्या चिमणीतून मोठ्या प्रमाणात राख निघत आहे. ज्यामुळे आमच्या शेतकऱ्यांच्या शेतीवर, पिकांवर ही राख बसून आमच्या पिकांचे मोठ्या प्रमाणात नुकसान होत आहे. आमच्या विभाग, महाराष्ट्र शासन व प्रदुषण विभाग, नांदेड यांच्यासह इतर विभागाकडे लेखी तक्रारी देण्या होत्या. त्या सर्व विभागांच्या अधिकाऱ्यांनी चौकशी केल्याच्या नावाखाली थातूर मातूर चौकशी व पाहणी करून कारखान्याच्या निपोर्ट्स दिले आहेत. महाराष्ट्र प्रदुषण नियंत्रण मंडळाचे अधिकारी श्री. पाटील आर. सर प्रादेशिक व नॅशनल होऊन कारखान्याच्या राजूने टेंबलावर बसून कारखाना चालू ठेवण्यासाठी व नविन डिस्चार्ज प्रोपोझल वॉटीसाठी मिमरस भा. प्रादेशिक विभागाकडे करण्यात आली आहे.

आम्ही या पत्राद्वारे लक्षात आणून देऊ इच्छितो की, सदरचा कारखाना हा कॉग्रेस पक्षाचे दिवंगत देशमुख यांचे सुपुत्र तथा माजी मंत्री अमित देशमुख यांनी खरेदी केला असल्याने त्यांची प्रशासनात्मक शेतकऱ्यांनी तक्रार केल्यामुळे त्यांच्या पाल्यांना कारखान्यातील नोकरीवरून कमी केले आहे. त्यामुळे कारखान्यात रुग्णांवर बेरोजगाराची वेळ आलेली आहे. त्यामुळे आम्ही अल्पभूधारक शेतकऱ्यांनी कोणाकडेही तक्रार देऊ शेतकऱ्यांवरच कारवाई केली जात आहे. आम्हा शेतकऱ्यांना कारखान्याचे प्रशासनाकडून तक्रार प्रकृत्यात श्री. काले, शेतकी अधिकारी श्री. अच्युत शिंदे, सुरक्षा अधिकारी श्री. संतोष जोगे यांच्याकडून देण्यात आहेत. तसेच कारखान्यामध्ये समस्या घेऊन गेलेल्या शेतकऱ्यांना सुरक्षा रक्षकांकडून मारहाण आम्हाला जिवंततून कायमचे संपविण्यासाठी साम दाम दंड या नितीचा अवलंब करत पोलिस प्रशासनात खोट्या तक्रारी देऊन आमच्यावर खोटे गुन्हे दाखल केले जात आहे. तसेच अधिकाऱ्यांना देखील सर्व मॅनेज केले जात आहे. त्यामुळे आम्हा शेतकऱ्यांचे कोणीही वाली राहिले नाहीत. आम्ही अल्पभूधारक आणि आमच्या कुटुंबाची उपजेविका भागवितांना आम्ही भाजीपाला, फळभाज्या या आमच्या देवात पिकांवर दुषित पाणी आणि धूऱ्यामुळे पिकांचे प्रचंड मोठे होत आहे. त्याचबरोबर आमचे मुख्य पिक असले इतर पिकांवर काळ्या राखेमुळे पिक पूर्णतः नष्ट झालेले आहेत. या सर्व कारखान्याच्या त्रासामुळे शेतकरी सावकारी कर्जांमध्ये बुडाले आहेत. कारखान्यातून निघणाऱ्या धुराबरोबरच दुषित पाणी काढण्यात येऊन शेडवर टाकल्याने मोठ्या प्रमाणात अपघात घडत आहेत. त्याचबरोबर हे दुषित पाणी आमच्या आमच्या विहीरीमध्ये जबरदस्तीने सोडल्याने आणि तेथील पाणी मुके जनावरांनी प्यायल्याने अपघात दुषित पाण्यामुळे झाला आहे आतापर्यंत आमच्या गावातील अनेक गायी आणि म्हशी मरण पावल्या. दुषित पाण्यामुळे आमच्या गावातील सर्व नागरीकांच्या आरोग्यासाठी सुध्दा धोका निर्माण झालेला आहे. धुरामुळे लहान मुलांसह वृद्ध अवालांना स्वसनाचे मोठ्या प्रमाणात त्रास होत आहे.

या सर्व गरीबी गंभीरपूरक असून आम्ही कारखाना सुरु झाल्यापासून म्हणजेच सन २०११ पासून पाठपुरावा, लेखी तक्रारी करून सुध्दा आम्हाला न्याय मिळणेसाठी सतत विनंती करत आहोत. परंतु प्रकरणाची दखल घेतलेली नाही. त्यामुळे आमच्यावर आतापर्यंत करण्याजिवाय दसरा



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शेतकरी वृत्ती समिती

... बांधी जामगा शिवणी, ता. लोहा, जि. नांदेड मंडा. १६५७२२०२०५

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... करून शासनाचे लक्ष वेधले होते. आमच्या आंदोलनाची गंभीर दखल मा. मुख्यमंत्री ... संघटनेत घेतली व संबंधित कारखान्यावर त्वरीत कारवाई करण्याचे आदेश आणि अधिकार्यांना ... अद्यापपर्यंत कारखान्यावर कोणत्याही प्रकारची कार्यवाही झालेली नाही. तसेच आम्ही ... दिनांक ९ मार्च २०२३ रोजी राज्याचे सहकार मंत्री मा. ना. अतुलजी सावे साहेब व ... पालकमंत्री मा. ना. गिरीशजी महाजन साहेब यांना देखील मेटून आमच्या व्यथा ... परंतु आमची बाजू घेण्याची व आम्हाला न्याय मिळवून देण्याची आमची भूमिका असली ... असलेले शासकीय कर्मचारी आम्हाला त्रास देण्याचा हेतुने व कारखाना प्रशासनाला ... अद्यापपर्यंत न्याय मिळवून दिला नाही. ही बाब अतिशय गंभीर असून आम्हा ... कोणीही वाली नाही अशी आमची धारणा होत आहे.

... मा. तिनती पत्राद्वारे मांजे जामगा शिवणी ता. लोहा जि. नांदेड येथील टवेंटीवन साखर कारखान्याच्या ... नव्या राखेमुळे, दुषित पाण्यामुळे आम्हा शेतकऱ्यांना होणाऱ्या त्राणापासून मुक्तास देण्यासाठी कारखाना ... आदेश देऊन कारखाना प्रशासनाला पाठीशी घालणाऱ्या शासकीय अधिकार्यांवर कडक कारवाई ... सन २०१९ पासून नुकसान भरपाई देण्यात यावी व कारखाना यटोसाठी व नविन विसरुची ... देण्यात यावी. इत्यादी मागण्यांकरिता आम्ही दि. ०९.०३.२०२३ रोजी मुरुवारी अर्धसंकल्पीय अधिवेशनावर ... मा. मुख्यमंत्री महोदयांनी दखल घेऊनही अद्यापपर्यंत न्याय न मिळाल्याने आम्ही ... पुन्हा दिनांक ३१.०७.२०२३ रोजी सोमवारी एक दिवसीय तीव्र धरणे आंदोलन करणार आहोत ... ही नम्र विनंती.

शेखर बोमनाळे

(शेखर शेषराव बोमनाळे)

शिवराज

(शिवराज शिवराव भालके)

श्रीराम

(श्रीराम जामगे)

नागेश

(नागेश शिवराज बोमनाळे)

अपले नम्र
बळीराम

(बळीराम शेषराव बोमनाळे)

कपिल

(कपिल बळीराम बोमनाळे)

सोमनाथ

(सोमनाथ बालाजी भालके)

नागेश

(नागेश शिवराज बोमनाळे)

Sensay

(संजय दामोदर जामगे)

परमेश्वर

(परमेश्वर गंगाधरराव बोमनाळे)

शिधेश्वर

(शिधेश्वर व्यंकटी भालके)

शिवराज

(शिवराज शेषराव बोमनाळे)

... शिवराज शिवराज सादर :

... प्रमाण सचिव सहित, सहकार विभाग, महाराष्ट्र शासन, मंत्रालय, मुंबई-३२.

... प्रमाण सचिव सहित, पर्यावरण विभाग, महाराष्ट्र शासन, मंत्रालय, मुंबई-३२.

... जिल्हाधिकारी साहेब, जिल्हाधिकारी कार्यालय, नांदेड.



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395
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176

जाक: टीएसएल/मा.प्र/मप्रनिमं/207/2022.2023
प्रति,

दिनांक: ८ नोव्हेंबर २०२३

उप प्रादेशिक अधिकारी,
महाराष्ट्र प्रदूषण नियंत्रण मंडळ,
उप प्रादेशिक कार्यालय,
लाहोटी कॉम्प्लेक्स, २ रा मजला,
वजिराबाद, नांदेड - ४३१६०९.

विषय : श्री.गंगाधर शेपराव बोमनाळे, शिवणी जा. ता.लोहा यांचे तक्रार अर्जाबाबत खुलासा,
संदर्भ : १) आपले पत्र क्र.मप्रनि/उप्राकानां/तांशा/२५३/२३ दिनांक २०/१०/२०२३
२) उपचिटणीस, दंडाधिकारी, दंडाधिकारी कार्यालय, नांदेड यांचे दि. १३/०९/२०२३ चे पत्र

महोदय,

आम्ही आपणास या विषयी कळवू इच्छितो कि, सन २००७ साली व्यंकटेश्वरा ऍग्रो शुगर प्रॉडक्ट लिमिटेड यांनी शेतकऱ्यांकडून जमिनी खरेदी करून या कारखान्याची उभारणी केली. त्यानंतर हा कारखाना सन २००८ ते २०१९ पर्यंत बंद होता. सण जून २०१९ ला हा कारखाना व्यंकटेश्वरा ऍग्रो शुगर प्रॉडक्ट लिमिटेड ने धाराशिव साखर कारखाना लि. (DVP Group) ला विकला. धाराशीव साखर कारखाना लि. ने नंतर हा कारखाना सण २०१९ ते २०२२ पर्यंत काही प्रमाणात चालवला आणि हा कारखाना ०१/१२/२०२२ रोजी मंदी विक्रीमध्ये (slump sale) ट्वेंटीवन शुगर्स लि.ने खरेदी केला आणि ताब्यात घेण्यात आला. आम्ही फक्त सप्टेंबर २०२२ पासून या कारखान्यात ऑपरेशन करत आहोत.

या कारखान्याची परवानगी ३५००TCD ची असून हा कारखाना आम्ही २५००TCD ने चालवतो. तसेच आमच्याकडे कमी दाबाचा बॉयलर (Low pressure boiler) आहे आणि त्यामुळे चिमणीतून प्रदूषित हवा बाहेर पडणार नाही कारण आम्ही फक्त ब्रॉमचा इंधन म्हणून वापर करतो. आम्ही आमच्या कारखान्यात बरेच बदल केले आहेत ज्यामुळे पाण्याची तसेच वाफेची गरज कमी होईल तसेच सांडपाणी निर्मिती कमी होईल.

आम्ही प्रदूषण नियंत्रण प्रणालीमध्ये आधुनिकीकरण केले आणि नवीन उपकरण्याची उभारणी करून कार्यान्वित केली (जसे कि. वेटस्क्रबर आणि इटिपि मध्ये) आणि आम्ही दि. १३/०९/२०२३ रोजीचे दिलेली तक्रार नाकारतो तसेच सदरचे कार्यान्वीत व प्रस्तावित प्रकल्पा पासून परिसरातील शेतकरी बांधव यांचे जमीन व पीकावर कोणताही विपरित अथवा हानीकारक परिणाम होणार नाही या बाबतची कारखाना प्रशासना कडून वेळीच दक्षता घेण्यात आली असून या बाबत वेळीच उपाययोजना केलेल्या आहेत. जसे कि:

- कारखान्याचे चिमणीतील प्रदूषित धुन निघु नये म्हणून कारखान्याने मध्यस्थितीत असलेली हवा पासून प्रदूषण रोखण्यासाठी वेटस्क्रबर नावाची यंत्रणा बसवलेली आहे.

- सोबत छायाचित्र -१

Sub-Regional Office
Maharashtra Pollution Control Board
Lahoti Complex 2nd Floor
Near Shivaji Park
Vazirabad Nanded-431601
Reg. Office: Unit 4, Peninsula Chambers, Peninsula Corporate Park, G.K.Marg, Lower Parel, Mumbai-400013
Site Office: Gut no. 76, Village Malawati, Taluka & District Latur 413 531.
Site Office: Al Post Saikheda, Taluka Sonpeth, District Parbhani
Site Office: Jirga Maruti Nagar, Shivani Jamaga, Taluka Loha, District Nanded 431708, Maharashtra

TWENTYONE SUGARS LIMITED

CIN No.: U15122MH2011PLC221355

Site Office: Gut no. 76, Village Malawati, Taluka & District Latur 413 531.

Site Office: Al Post Saikheda, Taluka Sonpeth, District Parbhani

Site Office: Jirga Maruti Nagar, Shivani Jamaga, Taluka Loha, District Nanded 431708, Maharashtra

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२. कारखान्याकडे प्रदुषित पाण्यावर प्रक्रिया करण्यासाठी स्वतंत्र इटीपी प्रक्रिया विभाग कार्यान्वीत आहे. या विभागा मार्फत पाण्यावर चुनाडोमींग करून तसेच सुक्ष्म जंतू जीवंत करून प्रक्रिया केली जात. तसेच क्लिरीफिकेशन, एरीयशन, सांडफिल्टर, कार्बन फिल्टर सारख्या नविन प्रक्रिया अमलेल्या प्रणाली वसविण्यात आलेल्या आहेत. याद्वारे सर्व पाणी फिल्टर होत असल्याने कोणत्याच प्रकारचे पाणी बाहेर पडत नाही. आम्ही हे पाणी हरित पट्टा जगवण्यासाठी आणि केनयार्डमध्ये धुळीचे कण उडूनये यासाठी ते फिल्टर पाणी जमिनीवर झिडपतो अश्याप्रकारे आम्ही या पाण्याचा पुनर्वापर करतो.

- सोबत द्यायाचित्र-२

३. कारखान्याने अतीरिक्त उसाचे निघणारे पाण्याचा पुनर्वापर करण्यात येईल व स्प्रेपोण्डचे पाणी मिसळून परत आमच्या पाणीसाठयामध्ये घेऊन पुन्हा वापरण्याचे नियोजन केले आहे. पाण्याचा पुनर्वापर होणार आहे.

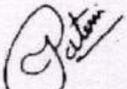
४. आम्ही पर्यावरणाच्या दृष्टीने आमच्या कारखाना बरेच आधुनिक उपकरणे कार्यान्वित केली आहे ज्यामुळे पाण्याची, वाफेची तसेच इंधनाची गरज कमी होऊन प्रदूषण कमी होण्यात मदत होईल.

- सोबत द्यायाचित्र-३

५. बगॅस हवेत उडू नये म्हणून काळजी घेण्यात आली आहे.

६. सदर प्रकल्पाचे विस्तारिकरण होत असून ४० मेगा वॉट क्षमतेचा सहवीज निर्मिती प्रकल्प व ३०० केएलपीडी मल्टिफिडरवर आधारित आसवनी प्रकल्प प्रस्तावित आहे. या करिता पर्यावरण मान्यतेसाठी दिनांक १९/०४/२०२३ रोजी जाहिर जनसुनावनीही घेण्यात आली. यामध्ये कोणतेही आक्षेप नाहीत.

नरी मा.साहेबांना विनंती की, द्वांदीवन शुगर्स लि. ने वैधकारणास्तव तक्रारदारांना काही दिवस शिक्षा म्हणून प्रवेश बंद केला होता. तथापि, त्यांना पुनर्स्थापित केले गेले आहे आणि त्यामुळे वेरोजगारीवर केलेले प्रश्न उद्भवत नाही. कोणत्याही पुराव्या शिवाय, कंपनी तसेच MPCB विरुद्ध संयुक्तपणे आरोप केले गेले आहेत. तेच तीव्रपणे नाकारले जातात. कृशिंग लायसन्सचे नूतनीकरण, कृशिंग मर्यादा वाढवणे आणि डिस्टिलरी बांधण्याची परवानगी यासाठी केलेली विनंती ऑपरेशन्सच्या उत्तम व्यवस्थापनाच्या उद्देशाने आहे. मागितलेल्या परवानग्यांना परवानगी दिल्याने कोणत्याही प्रकारे वाहून जाणाऱ्या प्रवाहात वाढ होणार नाही, परंतु प्रत्यक्षात तीच प्रक्रिया करण्यात आणखी मदत होईल. तात्पर्य, मा. NGT, पुणे, दि. ०१/०९/२०२३ रोजीच्या आदेशाने या परवानग्या मागताना आणि परवानगी देताना कोणत्याही प्रकारे स्थगिती आणलेली नाही. संबंधीत तक्रारबजा दिलेला अर्ज निकाली काढण्यात यावा ही विनंती.


पर्यावरण अधिकारी



द्वांदीवन शुगर्स लि करिता

कार्यकारी संचालक



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TWENTYONE SUGARS LIMITED

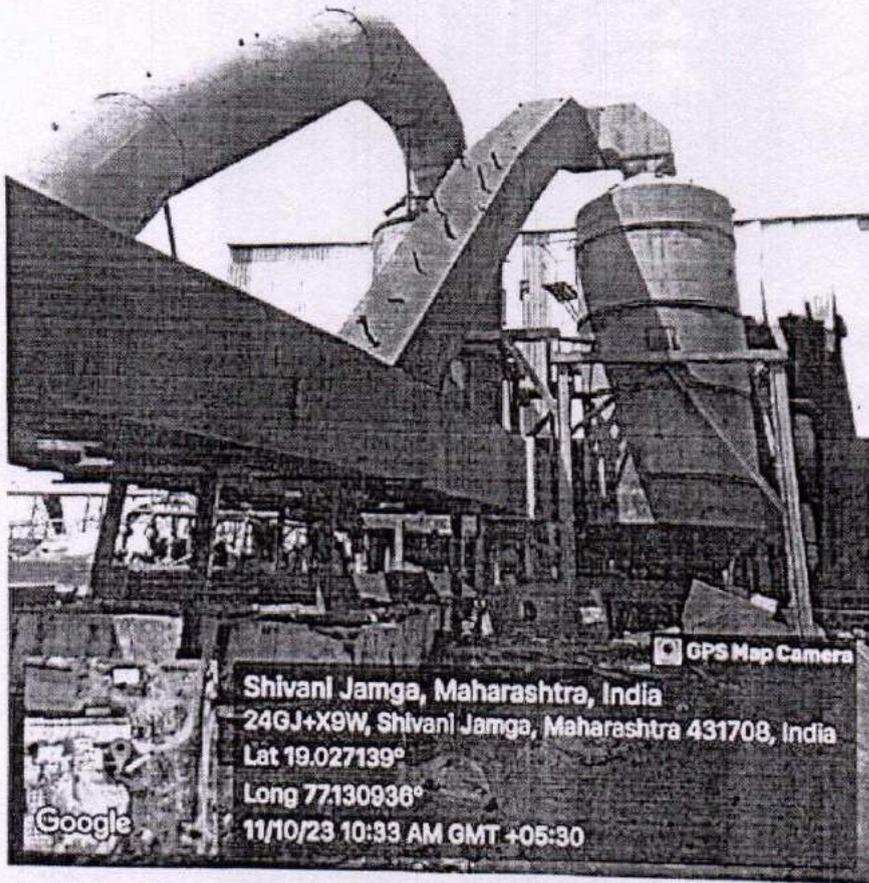
CIN No. U15122MH2011PLC221355

Reg. Office: Unit 4, Peninsula Chambers, Peninsula Corporate Park, G.K.Marg, Lower Panel, Mumbai-400013

Site Office: Gut no. 76, Village Malawati, Taluka & District Latur 413 531.

Site Office: At Post Saikheda, Taluka Sonpeth, District Parbhani

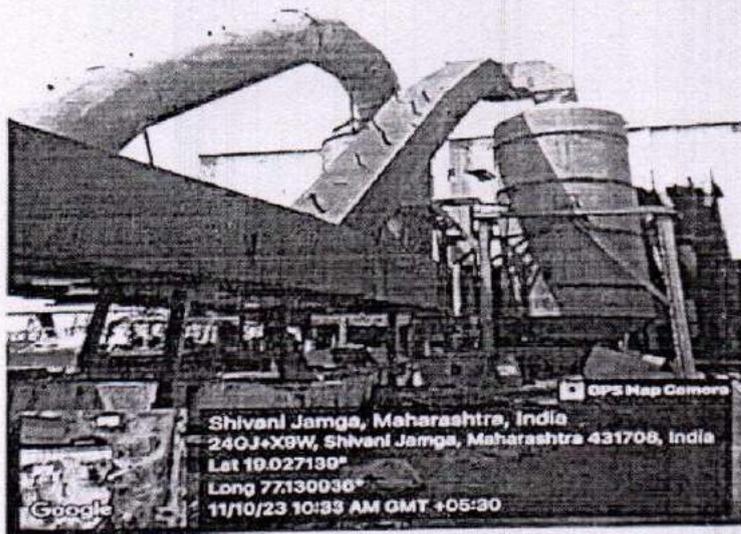
Site Office: JiragaMaruti Nagar, Shivanijamaga, TalukaLoha, District Nanded 431708, Maharashtra.



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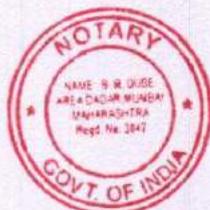


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छायाचित्र-3 हटीपी प्रक्रिया

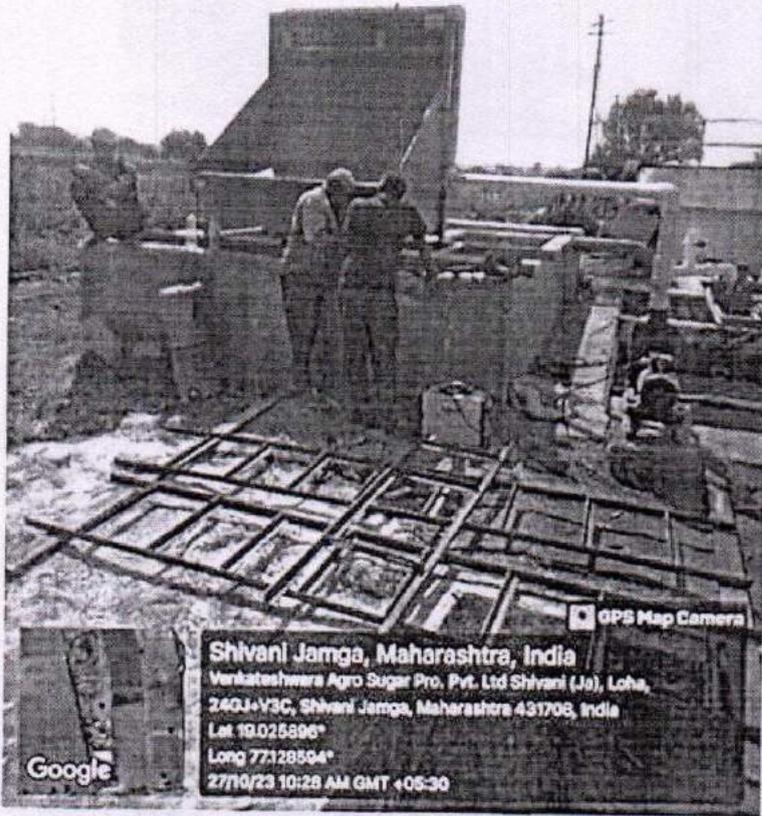
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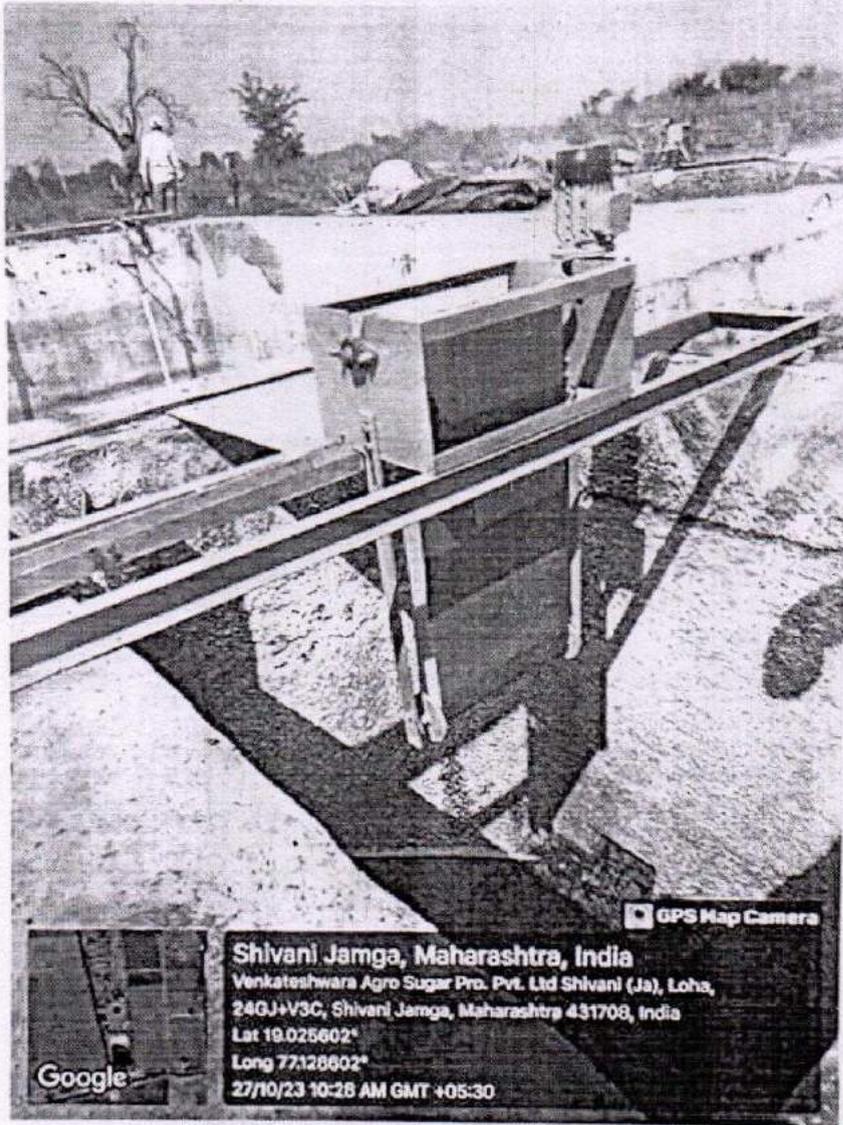
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GPS Map Camera

Shivani Jamga, Maharashtra, India
 Venkateshwara Agro Sugar Pro. Pvt. Ltd Shivani (Ja), Loha,
 240J+V3C, Shivani Jamga, Maharashtra 431708, India
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 Long 77.128602°
 27/10/23 10:28 AM GMT +05:30

Google

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TRUE COPY



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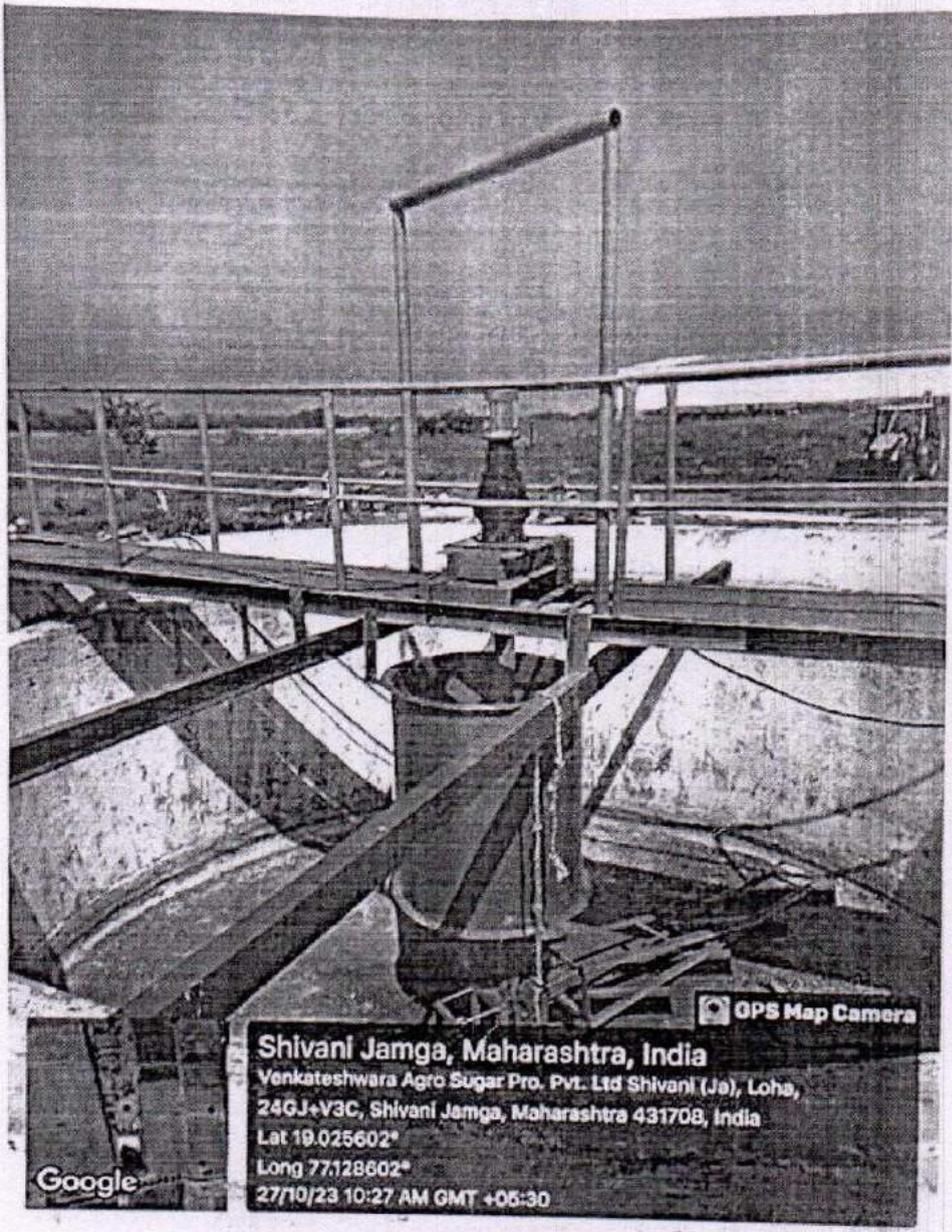
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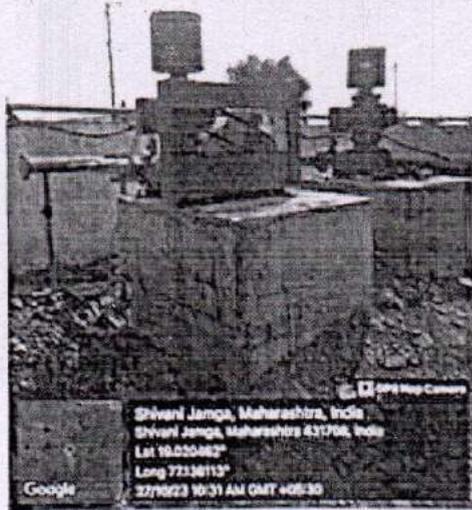
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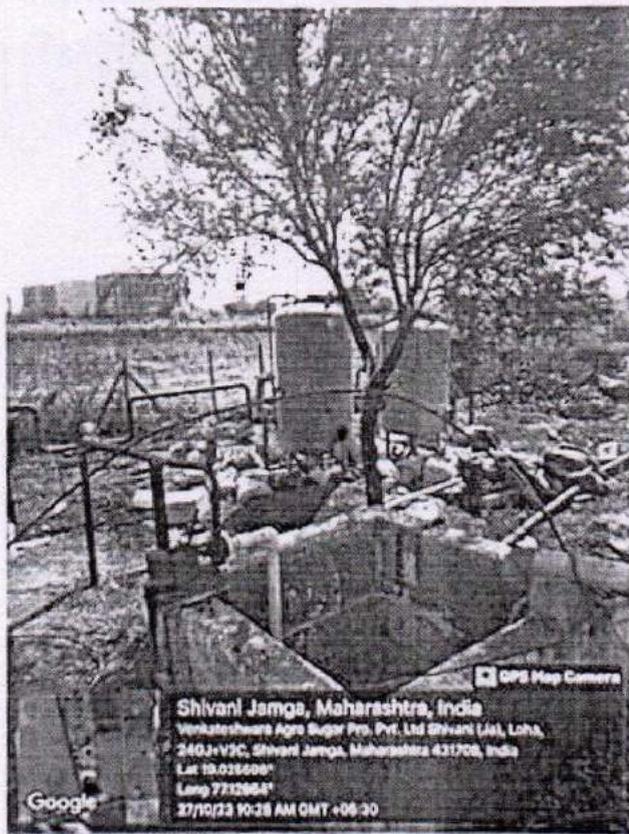
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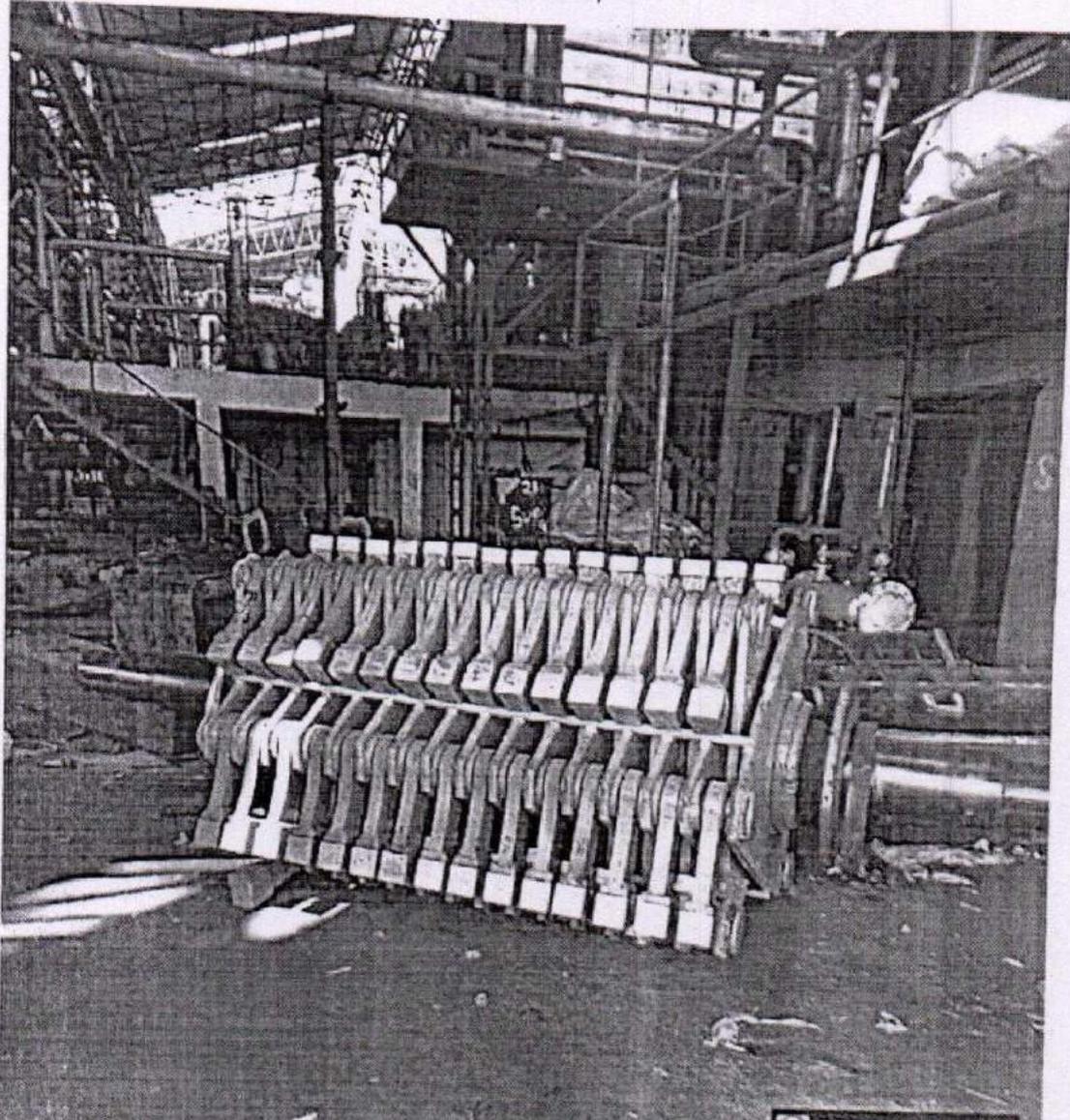
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स्वायचित्र - ३ कारखान्यात कार्यान्वित केलेले आधुनिक उपकरणामध्ये बदल

Fiberizer & Leveller

(Fiberizer)





GPS Map Camera

Shivani Jamga, Maharashtra, India
 24GJ+X9W, Shivani Jamga, Maharashtra 431708, India
 Lat 19.027258°
 Long 77.131092°
 11/10/23 10:34 AM GMT +05:30



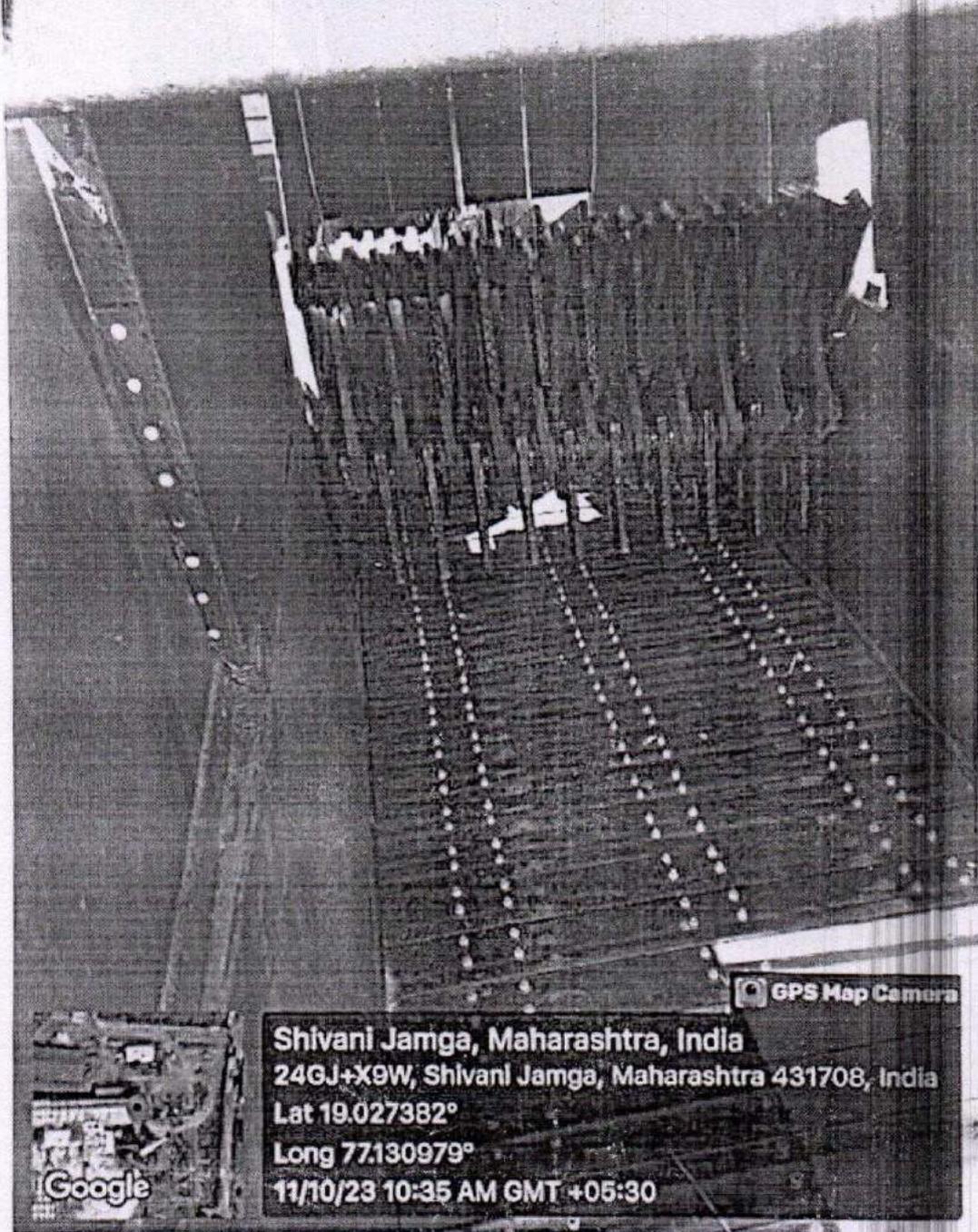
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Leveller



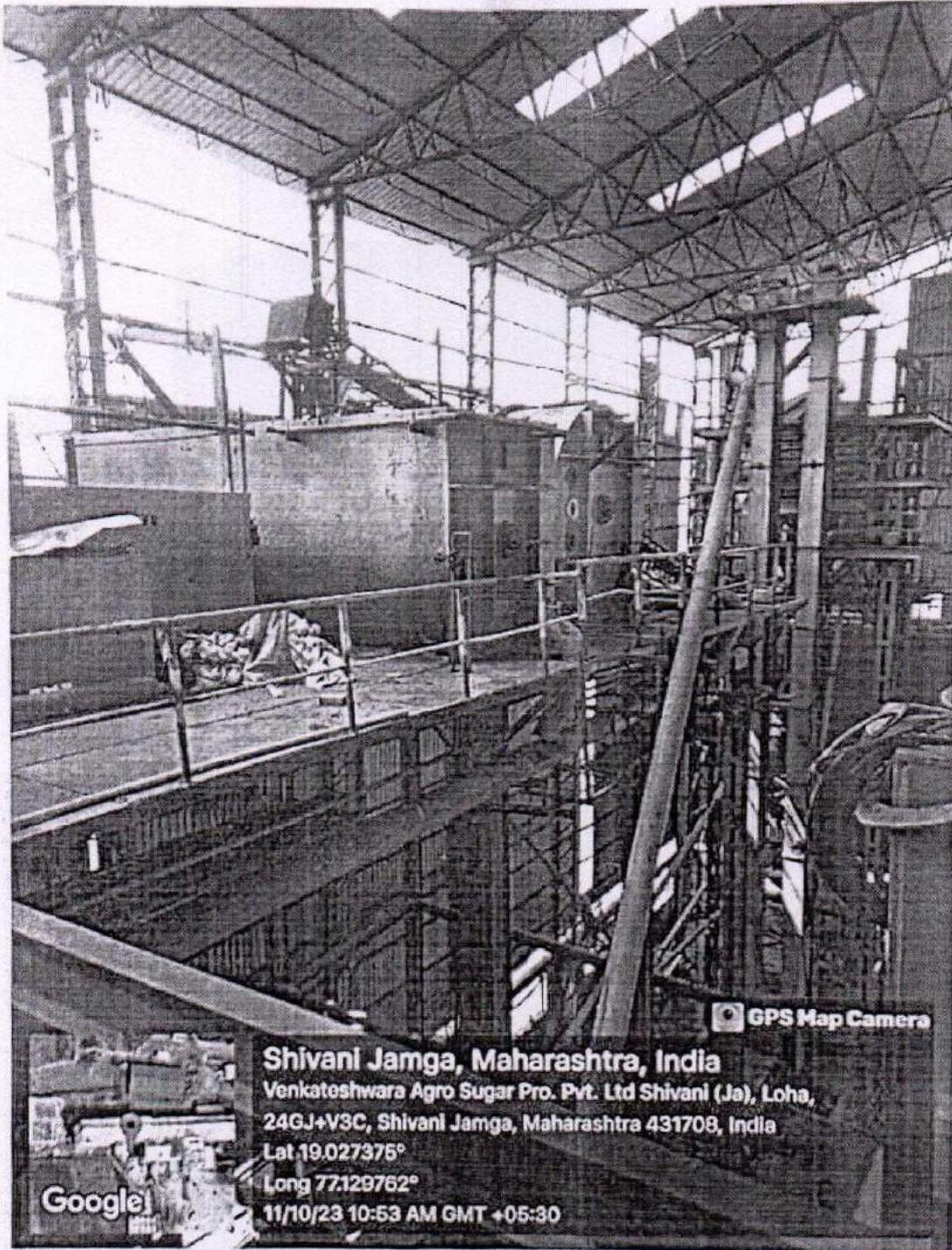
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191

Crystallizer



Shivani Janga, Maharashtra, India
 Venkateshwara Agro Sugar Pro. Pvt. Ltd Shivani (Ja), Loha,
 24GJ+V3C, Shivani Janga, Maharashtra 431708, India
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GPS Map Camera

Google



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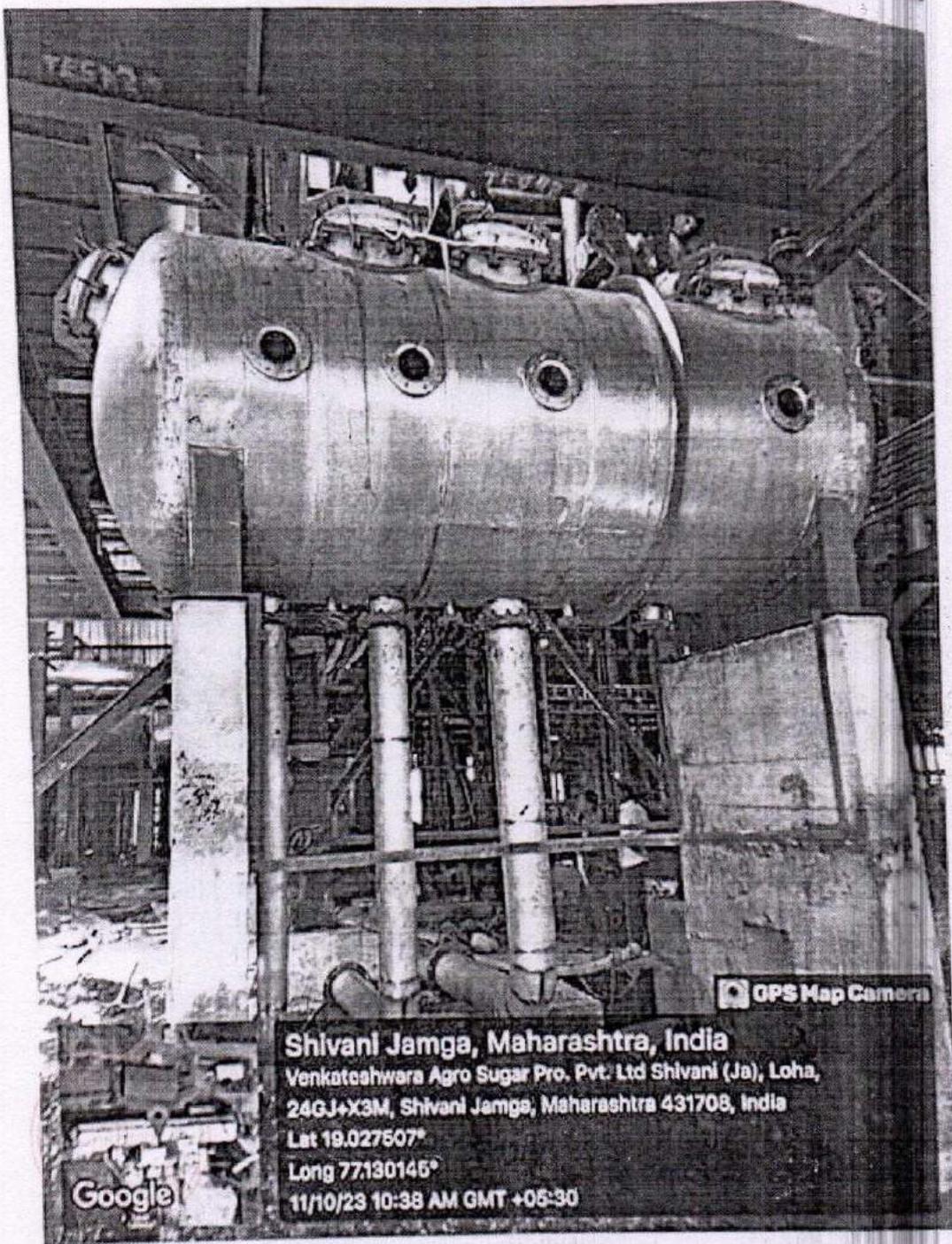
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191

Cigar, Vapour Line juice Heater, Mechanical Circulator

Cigar



GPS Map Camera

Shivani Janga, Maharashtra, India
Venkateshwara Agro Sugar Pro. Pvt. Ltd Shivani (Ja), Loha,
24GJ+X3M, Shivani Janga, Maharashtra 431708, India
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Google

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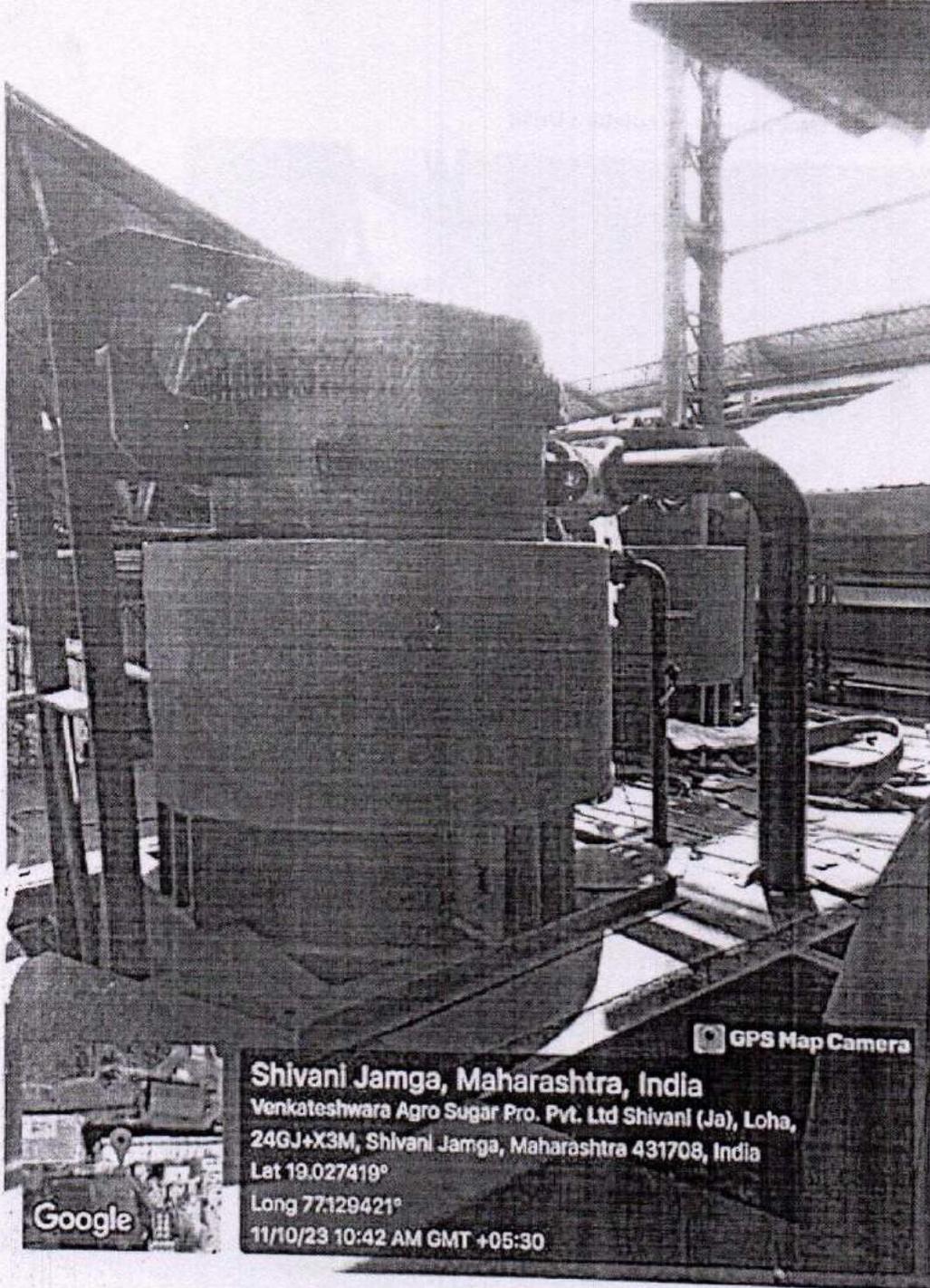
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Vapour Line juice Heater



GPS Map Camera

Shivani Jamga, Maharashtra, India
 Venkateshwara Agro Sugar Pro. Pvt. Ltd Shivani (Ja), Loha,
 24GJ+X3M, Shivani Jamga, Maharashtra 431708, India
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Google



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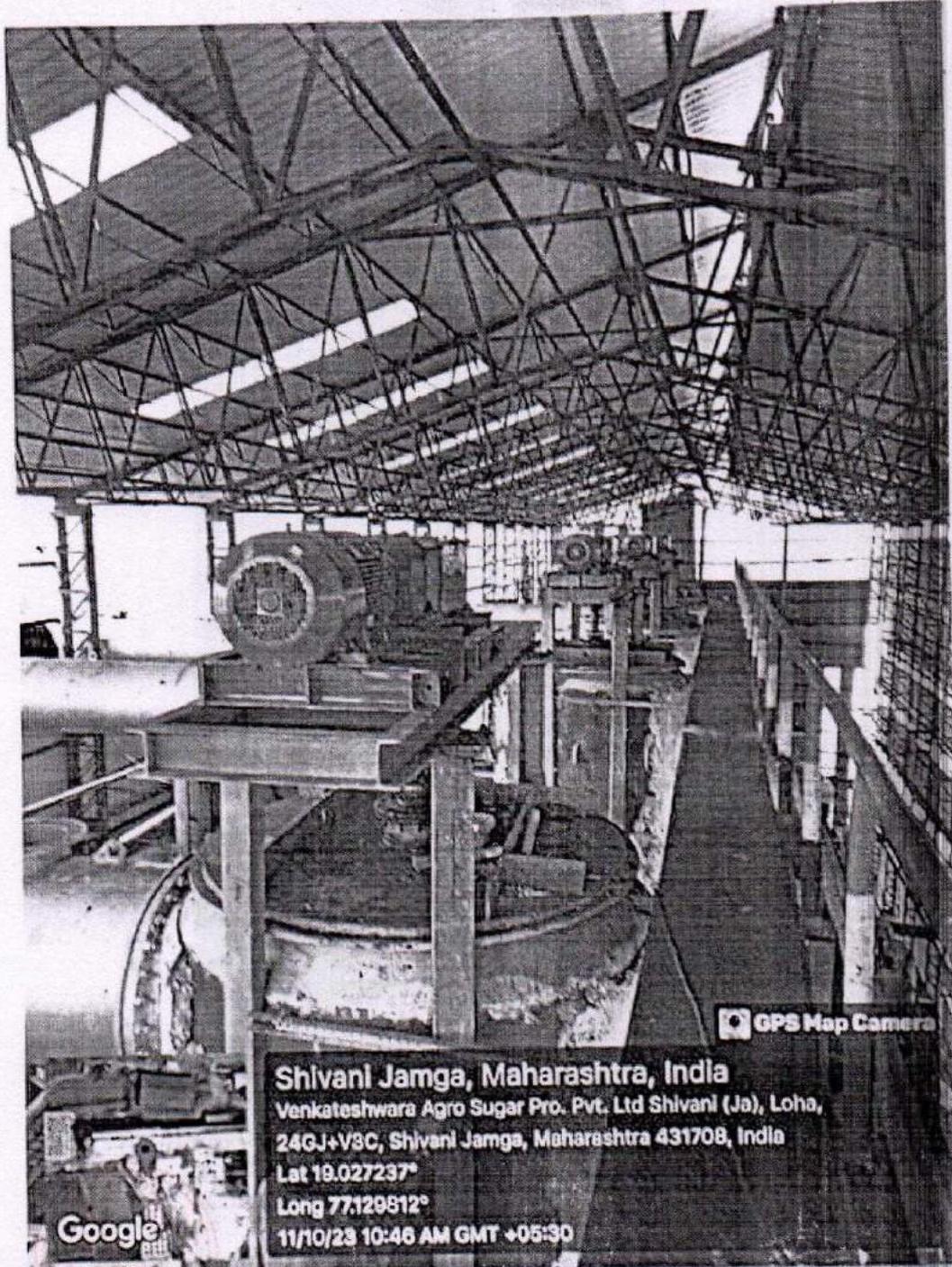


SPI

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Mechanical Circulation Drive

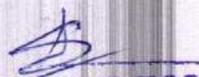


Shivani Jamga, Maharashtra, India
Venkateshwara Agro Sugar Pro. Pvt. Ltd Shivani (Ja), Loha,
24GJ+V3C, Shivani Jamga, Maharashtra 431708, India
Lat 19.027237°
Long 77.129812°
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Google

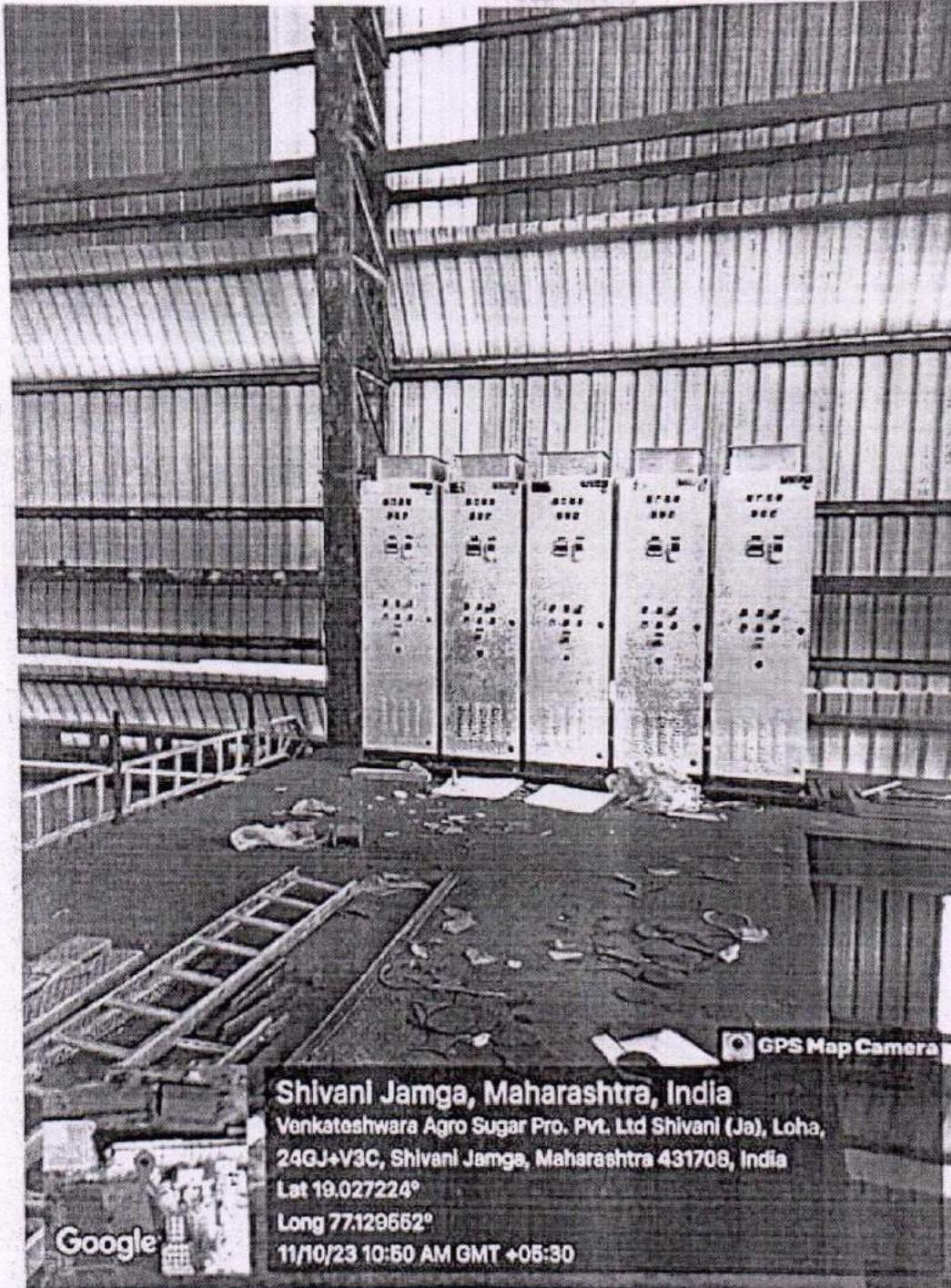
GPS Map Camera




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API

Mechanical Circulation Panel



Shivani Jamga, Maharashtra, India
 Venkateshwara Agro Sugar Pro. Pvt. Ltd Shivani (Ja), Loha,
 24GJ-V3C, Shivani Jamga, Maharashtra 431708, India
 Lat 19.027224°
 Long 77.129662°
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Google

GPS Map Camera



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196

New Desuperheating Technique

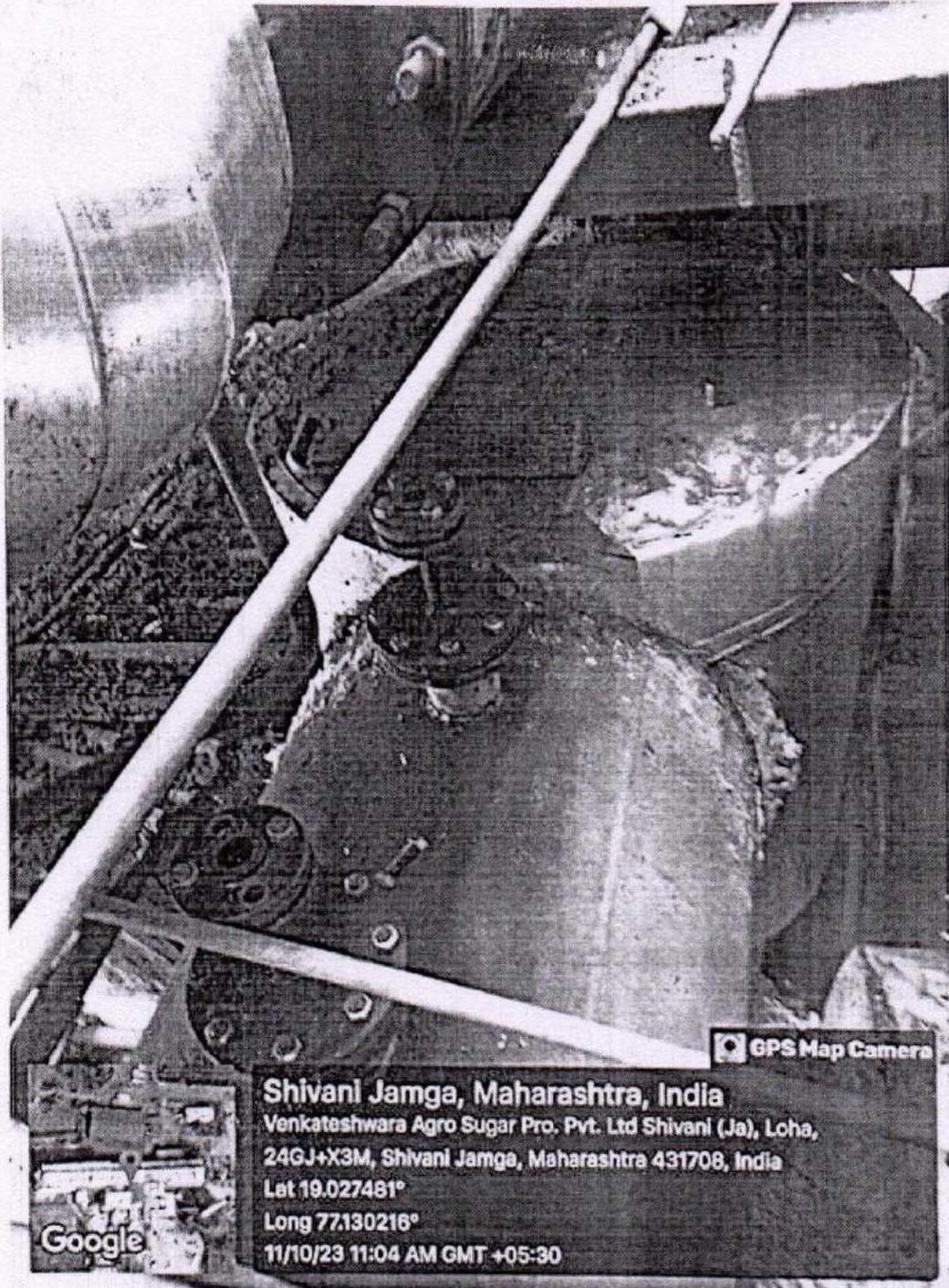


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New Desuperheating Nossles



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MAHARASHTRA POLLUTION CONTROL BOARD

Tel. No.: 02462-242492

Sub-Regional Office,

Fax No.: 02462-242492

Lahoti Complex, 2nd Floor,

Vajirabad, Nanded-431601

"Your Service is Our Duty"

Out No.MPC/SRON/TASHA/253/23

Dt: 20/10/2023

To,

M/s. Twenty-One Sugar Factory Ltd.,

Village: Shivni Jamga, Tal. Loha,

Dist. Nanded.

Sub:Regarding to take strict action against the government officials who supported factory administration by ordering immediate closure of factory to relieve the farmers from the problem of contaminated water and toxic ash emanating out of the chimney of the Twenty-One Sugar Factory at Village Jamga Shivni, Tal. Loha,

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District: Nanded and compensation should be given to the farmers immediately from the year 2019 onwards and permission should not be provided for expansion factory crushing and new distillery projects.

Ref: Letter dated 13.09.2023 issued by Deputy Secretary, Magistrate Branch, Collector's Office, Nanded.

With reference to the above subject, it is informed to you that as this office has received the complaint application of Shri Gangadhar Sheshrao Bomnale, ShivniJamga, Tal. Loha. Dist. Nanded from Deputy Secretary, Magistrate Branch, Collector Branch, Collector Office, Nanded, the copy thereof has been enclosed herewith.




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In this regard, the information of the action taken in accordance with the complaint should be conveyed to this office.

Sd/-

Sub-Regional Officer,
M.P.C. Board, Nanded

Encl: As Above

Copy for information to:

1. Regional Officer, M.P.C. Board, Chhatrapati Sambhaji Nagar.
2. Shri Gangadhar Sheshrao Bomnale, Shivni Jamga, Tal. Loha, Dist. Nanded.




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महाराष्ट्र प्रदूषण नियंत्रण मंडळ

टेलीफोन नं. ०२४६२ - २४२४९२
फॅक्स नं. ०२४६२ - २४२४९२



उप-प्रादेशिक कार्यालय,
लाहाटी कॉम्प्लेक्स, २ रा माळा,
वजिराबाद, नांदेड - ४३१६०१

"आपली सेवा आमचे कर्तव्य"

जा.क्र. मप्रनि/उप्राकाना/ताशा/254/193

दि. 20/10/2023

प्रती,

मे. ट्वेन्टीवन साखर कारखाना लि.
मौजे शिवणी जामगा, ता. लोहा
जि. नांदेड.

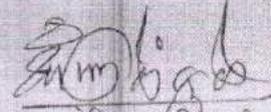
विषय:- मो. जामगा शिवणी, ता. लोहा, जि. नांदेड येथील ट्वेन्टीवन साखर कारखान्याच्या चिमणीनून निघणाऱ्या राखेमुळे, दुषीत पाण्यामुळे आम्हा शेतकऱ्यांना होणाऱ्या त्रासापासून मुक्तता देण्यासाठी कारखान्यास गाळप हंगाम २०२३-२४ साठी वार्षिक गाळप परवाना देऊ नये, कारखान्याला पाटीशी घालणाऱ्या शासकिय अधिकाऱ्यांवर कडक कार्यवाही करून शेतकऱ्यांना त्वरीत सन २०१९ पासून नुकसान भरपाई देण्यात यावी व कारखाना क्रशिंग वाढीसाठी व नवीन डीस्टीलरी प्रोजेक्टसाठी परवानगी देऊ नयेवाचत.

संदर्भ :- श्री प्रल्हाद माधवराव बोमनाळे व इतर, मे. ट्वेन्टीवन साखर कारखाना यु. क्रं ३ बाधित शेतकरी कृती समिती, मौजे शिवणी जामगा, ता. लोहा, जि. नांदेड यांचा दि. ०६.१०.२०२३ रोजीचे पत्र.

उपरोक्त संदर्भिय विषयास आपणास कळविण्यात येते की, श्री प्रल्हाद माधवराव बोमनाळे व इतर, मे. ट्वेन्टीवन साखर कारखाना यु. क्रं ३ बाधित शेतकरी कृती समिती, मौजे शिवणी जामगा, ता. लोहा, जि. नांदेड यांचा तक्रार अर्ज या कार्यालयास प्राप्त झाला असून सदर तक्रारीची प्रत सोबत जोडली आहे.

ब्राबदत तक्रारीच्या अनुषंगाने आपण केलेल्या कार्यवाहीची माहिती या कार्यालयास अवगत करण्यात यावे

सोबत:- वरील प्रमाणे.


उप-प्रादेशिक अधिकारी,
म. प्र. नि. मंडळ, नांदेड

प्रत माहितीस्तव सादर

१. प्रादेशिक अधिकारी, म. प्र. नि. मंडळ, छत्रपती संभाजी नगर.
२. श्री प्रल्हाद माधवराव बोमनाळे व इतर, शिवणी जामगा, ता. लोहा जि. नांदेड

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शेतकरी कृती समिती

कार्यालय:- मौजे शिवणी जामगा, ता.लोहा, जि.नांदेड मो.नं.१६५७९२०२०५

प्रति,

दि.०४.१०.२०२३

१) मा.श्री.प्रादेशिक सह संचालक साहेब,
प्रादेशिक सह संचालक कार्यालय,नांदेड

२) मा.श्री.जिल्हाधिकारी साहेब,
जिल्हाधिकारी कार्यालय,नांदेड

३) मा.श्री.उप प्रादेशिक अधिकारी साहेब,
महाराष्ट्र प्रदुषण नियंत्रण मंडळ कार्यालय,नांदेड

MP.C. Board, Nanded

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विषय: जामगा शिवणी ता.लोहा जि.नांदेड येथिल टवेन्टिवन साखर कारखान्याच्या चिमणीतुन निघणा-या राखेमुळे,दुषित पाण्यामुळे आम्हा शेतक-यांना होणा-या त्रासापासुन मुक्तता देण्यासाठी कारखान्यास गाळप हंगाम २०२३-२४ साठी वार्षिक गाळप परवाना देऊ नये,कारखान्याला पाठिशी घालण-या प्रशासकिय अधिका-यांवर कडक कार्यवाही करुन शेतक-यांना त्वरित सन २०१९ पासुनची नुकसान भरपाई देण्यात यावी व कारखाना गाळप क्षमता वाढीस व नविन डिसलरी प्रोजेक्टसाठी परवानगी देऊ नये बाबत.

संदर्भ : १) आम्ही कारखाना बाधित शेतकरी कृती समितीच्या मार्फत मा.जिल्हाधिकारी,नांदेड यांच्यासह संबंधित विभागांना दिलेल्या वेळोवेळी तक्रारी.

२) लोकशाही मार्गाने दि.२६ जानेवारी २०२३ रोजी मा.जिल्हाधिकारी कार्यालय नांदेड येथे केलेले उपोषण.

३) ग्राम पंचायत कार्यालय शिवणी जामगा यांच्या मासिक ग्रामसभेत कारखान्या विरोधात कार्यवाही करुन शेतक-यांना न्याय देणेबाबत घेतलेला ठराव.



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- ४) आम्ही दि. ९ मार्च २०२३ रोजी अर्थसंकल्प अशिवेशनावर व दि. २ ऑगस्ट २०२३ रोजी पावसाळी अशिवेशनावर केलेले प्रचंड एकदिवशीय धरण आंदोलन.
- ५) आम्ही दि. १२ ऑगस्ट २०२३ रोजी हरित लवादत (NATIONAL GREEN TRIBUNAL) दाखल केलेली तक्रार.
- ६) दि. ०१ सप्टेंबर २०२३ रोजी हरित लवादत (NATIONAL GREEN TRIBUNAL) ने टवेन्टिवन साखर कारखाना व इतर विरोधात काढलेली ऑर्डर.

महोदय,

वरिल संदर्भिय विषयास अनुसरून की, आम्ही खालील सहया करणारे मौजे शिवणी जामगा येथील टवेन्टिवन साखर कारखाना यु.क.३ बाधित शेतकरी कृती समितीतील पदाधिकारी आहोत आपणास नसपूर्वक या पत्राद्वारे विनंती करतो की, आमच्या मौजे शिवणी जामगा च्या हद्दीमध्ये हा कारखाना आहे. या साखर कारखान्याच्या मालकाच्या मनमानी कारभारामुळे आम्ही अल्पभुधारक शेतक-यांनी कारखान्याच्या होणा-या त्रासाला कंटाळून वरील कृती समितीची स्थापना केली आहे. या साखर कारखान्याच्या चिमणीतून मोठ्या प्रमाणात विषारी राख निघत आहे व घान दुषित सांडपाणी शेतक-यांच्या शेतात सोडल्यामुळे आमच्या अल्पभुधारक शेतक-यांच्या शेतीतील पिकांचे मोठ्या प्रमाणात प्रचंड नुकसान होत आहे. या बाबत आम्ही कृषी विभाग, महाराष्ट्र प्रदुषण नियंत्रण मंडळ, नांदेड, जिल्हाधिकारी कार्यालय नांदेड यांच्यासह अन्य संबंधित विभागाकडे वारंवार लेखी तक्रारी केल्या होत्या. ज्या तक्रारीवरून सर्व विभागाच्या अधिका-यांनी चौकशी केल्याच्या नावाखाली यातुर मातुर चौकशी व पाहणी करून कारखान्याच्या बाजूने त्यांचे रिपोर्ट दिले आहेत. महाराष्ट्र प्रदुषण नियंत्रण मंडळाचे अधिकारी श्री. राजेंद्र पाटील उप प्रादेशिक अधिकारी यांनी कारखान्यासोबत मॅनेज होउन कारखान्याच्या बाजूने टेबलावर बसून कारखाना चालू ठेवण्यासाठी, गालप दामता वाढीसाठी व नविन डिसलरी प्रकल्पासाठी शिफारस मा. प्रादेशिक विभागाकडे केली आहे.

आम्ही या पत्राद्वारे लक्षात आणून देऊ इच्छितो की, सदर कारखाना हा काँग्रेस पक्षाचे दिवंगत जेते माजी मुख्यमंत्री विलासराव देशमुख यांचे सुपुत्र तथा माजी मंत्री अमित देशमुख यांनी खरेदी केला असल्याने त्यांची प्रशासनावर मोठी पकड आहे. शेतक-यांनी तक्रार केल्यामुळे त्यांच्या पाल्यांना कारखान्यातील नोकरीवरून कमी केल्यामुळे गावातील अनेक तरुणांवर बेरोजगारीची वेळ आली आहे.




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708 आम्ही शेतक-यांनी कोणतीही तक्रार केली तर शेतक-यांवरच उलट कार्यवाही केली जात आहे. कार्यवाही केली म्हणुन श्री. कपिल बळिराम बोमनाळे यांचे ऊसाचे अर्धवट बिल कारखान्याने रोखुन धरले आहे. तसेच आम्हाला कारखाना प्रशासनाकडुन वारंवार जिवे मारण्याच्या धमक्या दिल्या जात आहेत व खाजगी अंगरक्षक आनुन तक्रारदार शेतक-यांवर दडपण निर्माण केले जात आहे. प्रशासनाकडुन कुटलीही दखल घेतली नसल्यामुळे आम्हा शेतक-यांचा कोणीही वाली राहिला नाही. आम्ही सर्व शेतकरी अल्प भुधारक असल्याने आमच्या कुटुंबाची उपजिविका भागवण्या करिता आम्ही शेतात भाजीपाला, फळभाज्या आमच्या शेतात घेत असतो. व तसेच गहु, कापूस, हळद, जनावरांचा चार व इतर पिकांचे विमणीतुन निघणा-या विषारी राखेमुळे प्रचंड नुकसान झालेले आहे. त्रासदायक कारखान्याच्या बाबीमुळे आम्ही शावकारी कर्जात बुडालो आहोत. कारखान्याने दुषित सांडपाणी आम्हा शेतक-यांच्या विहरित, शेततळ्यात व गावच्या गावनादीमध्ये सोडल्यामुळे आणि ते पाणी मुक्या जनावरांनी पिल्यामुळे अनेक जनावरांचा मृत्यु झाला आहे. तसेच लहान मुले, वृद्ध अबलांना श्वसनाचे त्रास मोठ्या प्रमाणात होत आहेत.

यासर्व बाबी गांभिर्यपूर्वक असून आम्ही सन २०१९ पासुन म्हणजेच कारखाना सुरु झाल्यापासुन वारंवार तक्रारी करत आहोत, अर्थसंकल्पीय अधिवेशनावर व पावसाळी अधिवेशनावर आम्ही प्रचंड धरणे आंदोलन करुन सुद्धा आम्हाला न्याय मिळत नाही. न्याय मिळणेसाठी सतत चिन्ती करीत आहोत. परंतु अदयापर्यंत कोणत्याही प्रकारची दखल कोणीही घेतलेली नाही त्यामुळे आमच्यावर आत्महत्या करण्या शिवाय दुसरा पर्याय शिल्लक राहिला नाही.

आम्ही दि. १२ ऑगस्ट २०२३ रोजी हरित लवादात (NATIONAL GREEN TRIBUNAL) टवेन्टिवन साखर कारखाना यु.क.३, जिल्हाधिकारी कार्यालय, महाराष्ट्र प्रदुषण नियंत्रण मंडळ व अन्य विभागांविरुद्ध तक्रार दाखल केलेली आहे त्याची सुनावणी १ सप्टेंबर रोजी झाली आहे त्यात हरित लवादाने सर्व विरोधकांना चार आठवड्यांच्या पुर्वी शपथ पत्र कोर्टात दाखल करण्याची ऑर्डर काढली आहे व दुसरी सुनावणी दि. २० नोव्हेंबर २०२३ रोजी टेवली आहे. तरि मा. प्रादेशिक सह संबालक (साखर) साहेबांनी, जिल्हाधिकारी साहेबांनी व महाराष्ट्र प्रदुषण नियंत्रण मंडळाचे उपप्रादेशिक अधिकारी साहेबांनी सदर कारखान्यास वार्षिक गाळप परवाना, गाळप क्षमता वाढीस परवानगी व नविन डिसलरी प्रोजेक्टसाठी मा. हरित लवाद न्यायालयाच निर्णय येईपर्यंत परवानगी देऊ नये. जर तसे केले तर मा. हरित लवादाचा (NATIONAL GREEN TRIBUNAL) अवमान झाला असे सिध्द होईल व आम्ही सर्व संबंधित विभागां विरोधात योगा-या काळात मोठ्या प्रमाणात शेतकरी मिळुन प्रचंड आंदोलने करू पण



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जाक्र: टोगमएल/सा.प्र/मप्रनिमं/ 205 /२०२२-०००३

दिनांक: ८ नोव्हेंबर २०२३

प्रति,

उप प्रादेशिक अधिकारी,

महाराष्ट्र प्रदूषण नियंत्रण मंडळ,

उप प्रादेशिक कार्यालय,

नाहोटी कॉम्प्लेक्स, २ रा मजला,

वजिराबाद, नांदेड - ४३१६०९.

विषय : श्री.प्रल्हाद माधवराव बोमनाळे व इतर, शेतकरी कृती समिती, मौजे शिवणी जा. ता.लोहा यांचे

दिनांक ०६/१०/२०२३ चे पत्रा बाबत खुलासा.

संदर्भ : आपले पत्र क्र.मप्रनि/उप्राकातां/तांशा/२५४/२३ दिनांक २०/१०/२०२३

महोदय,

आम्ही आपणास या विषयी कळवू इच्छितो कि, सन २००७ साली व्यंकटेश्वरा ऍग्रो शुगर प्रॉडक्ट लिमिटेड यांनी शेतकऱ्यांकडून जमिनी खरेदी करून या कारखान्याची उभारणी केली. त्यानंतर हा कारखाना सन २००८ ते २०१९ पर्यंत बंद होता. सण जून २०१९ ला हा कारखाना व्यंकटेश्वरा ऍग्रो शुगर प्रॉडक्ट लिमिटेड ने धाराशिव साखर कारखाना लि. (DVP Group) ला विकला. धाराशिव साखर कारखाना लि. ने नंतर हा कारखाना सण २०१९ ते २०२२ पर्यंत काही प्रमाणात चालवला आणि हा कारखाना ०१/१२/२०२२ रोजी मंदी विक्रीमध्ये (slump sale) ट्वेंटीवन शुगरम लि.ने खरेदी केला आणि ताब्यात घेण्यात आला. आम्ही फक्त सप्टेंबर २०२२ पासून या कारखान्यात ऑपरेशन करत आहोत.

या कारखान्याची परवानगी ३५०० TCD ची असून हा कारखाना आम्ही २५०० TCD ने चालवतो. तसेच आमच्याकडे कमी दाबाचा बॉयलर (Low pressure boiler) आहे आणि त्यामुळे चिमणीतून प्रदूषित हवा बाहेर पडणार नाही कारण आम्ही फक्त बर्गसचा इंधन म्हणून वापर करतो. आम्ही आमच्या कारखान्यात बरेच बदल केले आहेत ज्यामुळे पाण्याची तसेच वाफेची गरज कमी होईल तसेच सांडपाणी निर्मिती कमी होईल.

आम्ही प्रदूषण नियंत्रण प्रणालीमध्ये आधुनिकीकरण केले आणि नवीन उपकरण्याची उभारणी करून कार्यान्वित केली (जसे कि. वेटस्कवर आणि इटिपि मध्ये) आणि आम्ही दि. ०४/१०/२०२३ रोजीचे दिलेली तक्रार नाकारतो तसेच मदरचे कार्यान्वीत व प्रस्तावित प्रकल्पा पासून परिसरातील शेतकरी बांधव यांचे जमीन व पीकावर कोणताही विपरित अथवा हानीकारक परिणाम होणार नाही या बाबतची कारखाना प्रशासना कडून वेळीच दक्षता घेण्यात आली असून या बाबत वेळीच उपाययोजना केलेल्या आहेत. जसे कि:

१. कारखान्याचे चिमणीतील प्रदूषित धूर निघु नये म्हणून कारखान्याने सद्यस्थितीत अगलेली हवा पासून प्रदूषण रोखण्यासाठी वेटस्कवर नावाची यंत्रणा बसवलेली आहे. - सोबत छायाचित्र - १

Sub-Regional Office
Maharashtra Pollution Control Board
Lahoti Complex 2nd Floor
Near Shivaji Putla
Vazirabad, Nanded - 431601

TWENTYONE SUGARS LIMITED

CIN No.: U15122MH2011PLC221355

Reg. Office: Unit 4, Peninsula Chambers, Peninsula Corporate Park, G.K.Marg, Lower Parel, Mumbai-400013

Site Office: Gut no. 76, Village Malawati, Taluka & District Latur 413 531

Site Office: At Post Saikheda, Taluka Sonpeth, District Parbhani

Site Office: JirgaMaruti Nagar, Shivanijamaga, Taluka Loha, District Nanded 431708, Maharashtra.



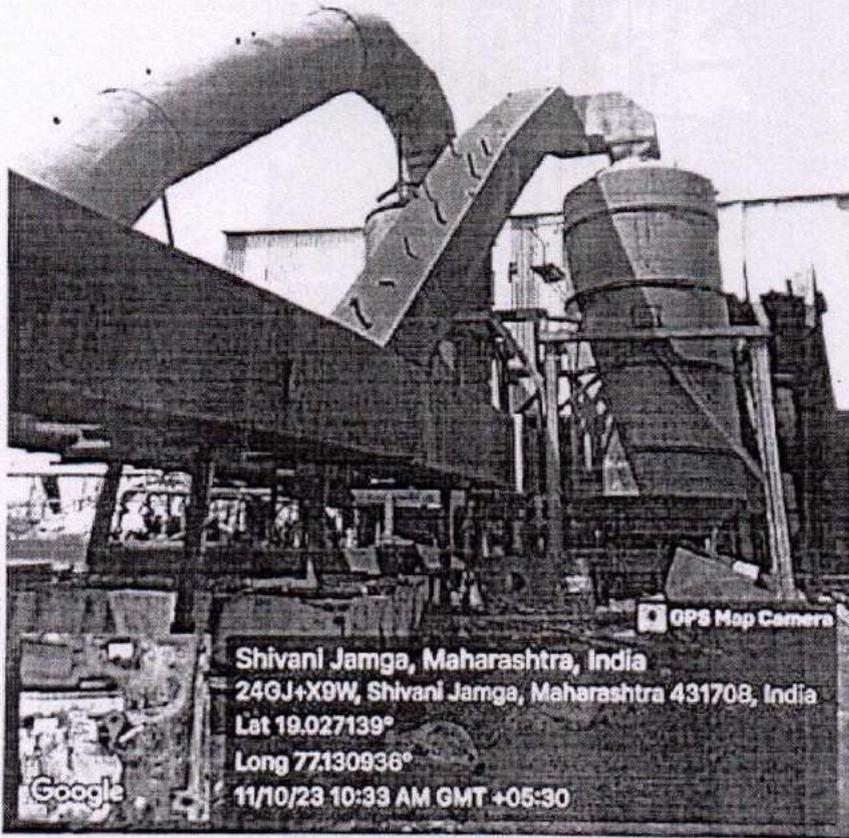
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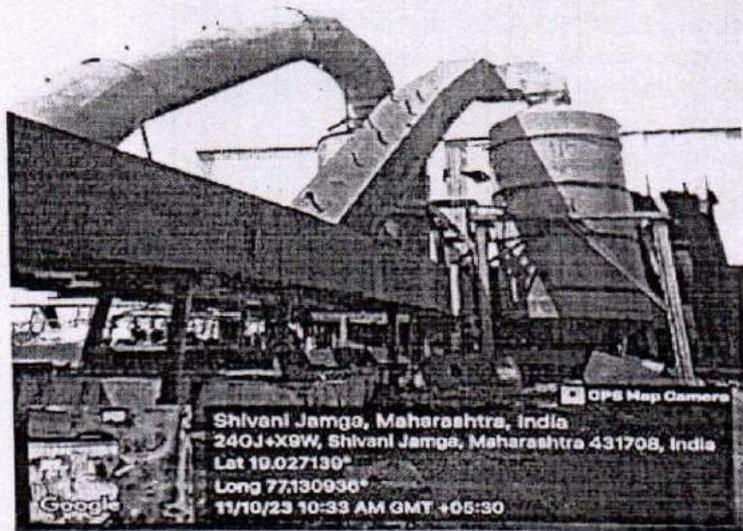
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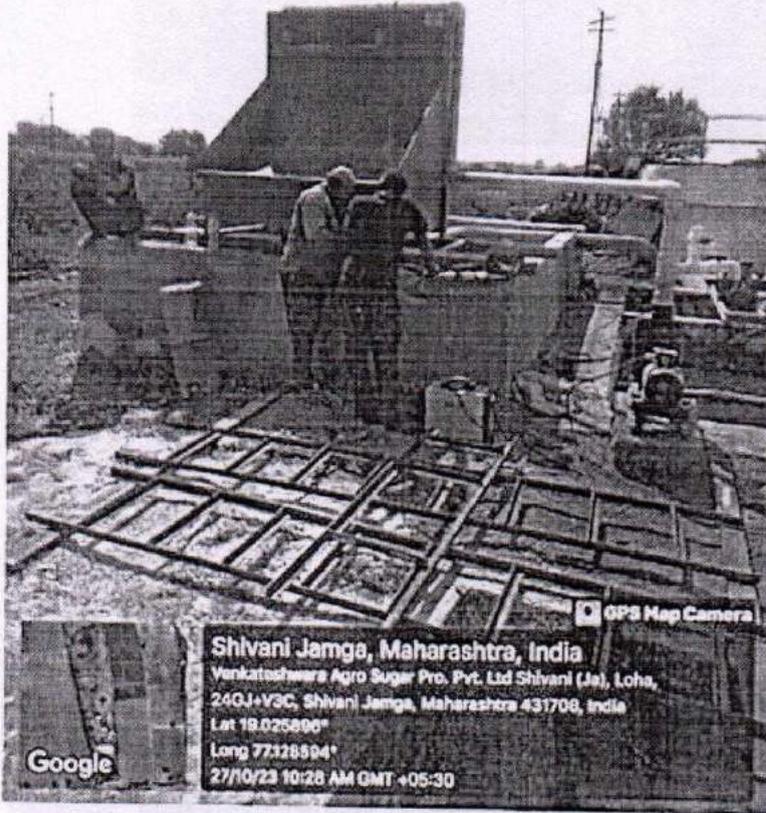


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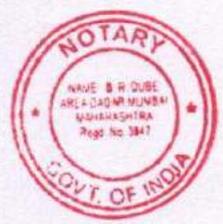
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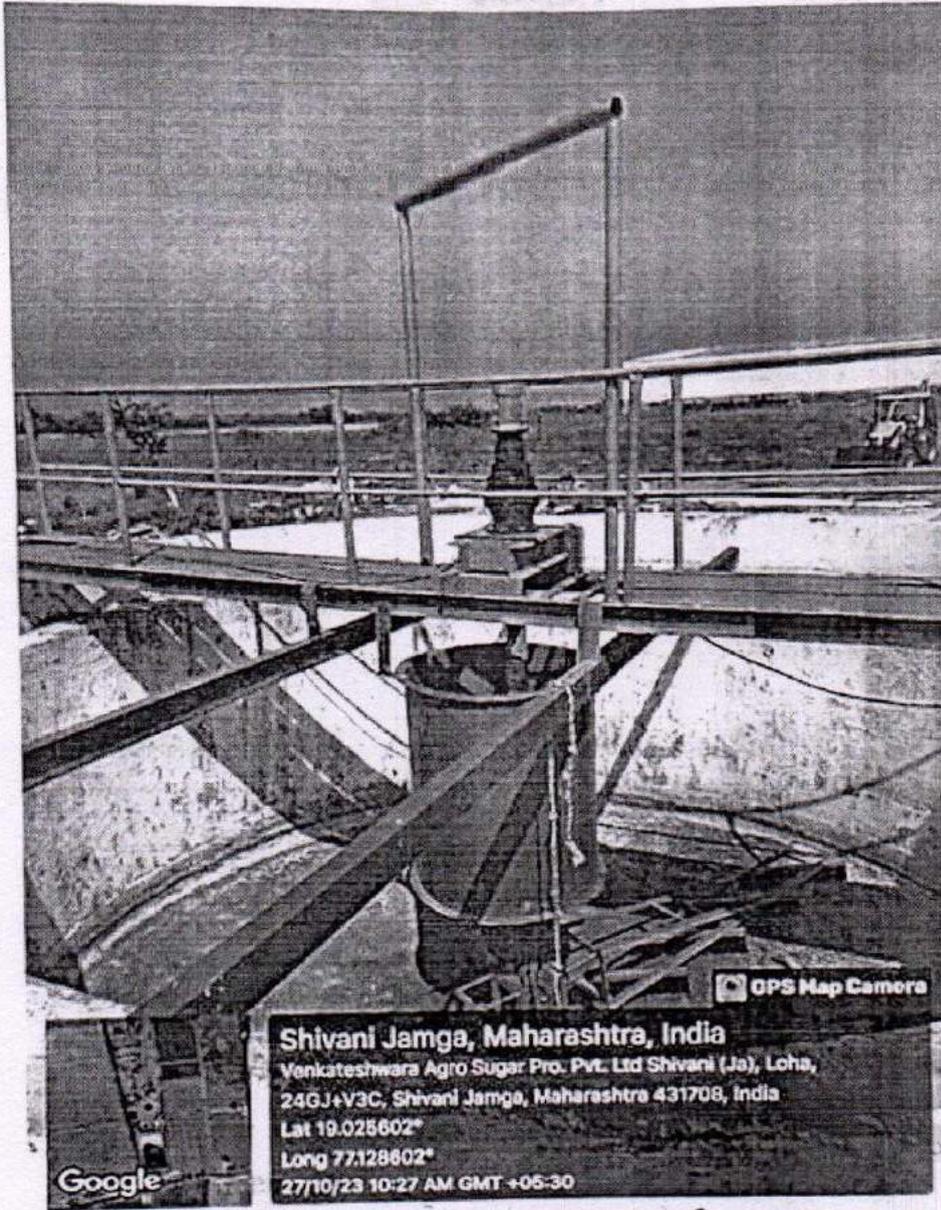
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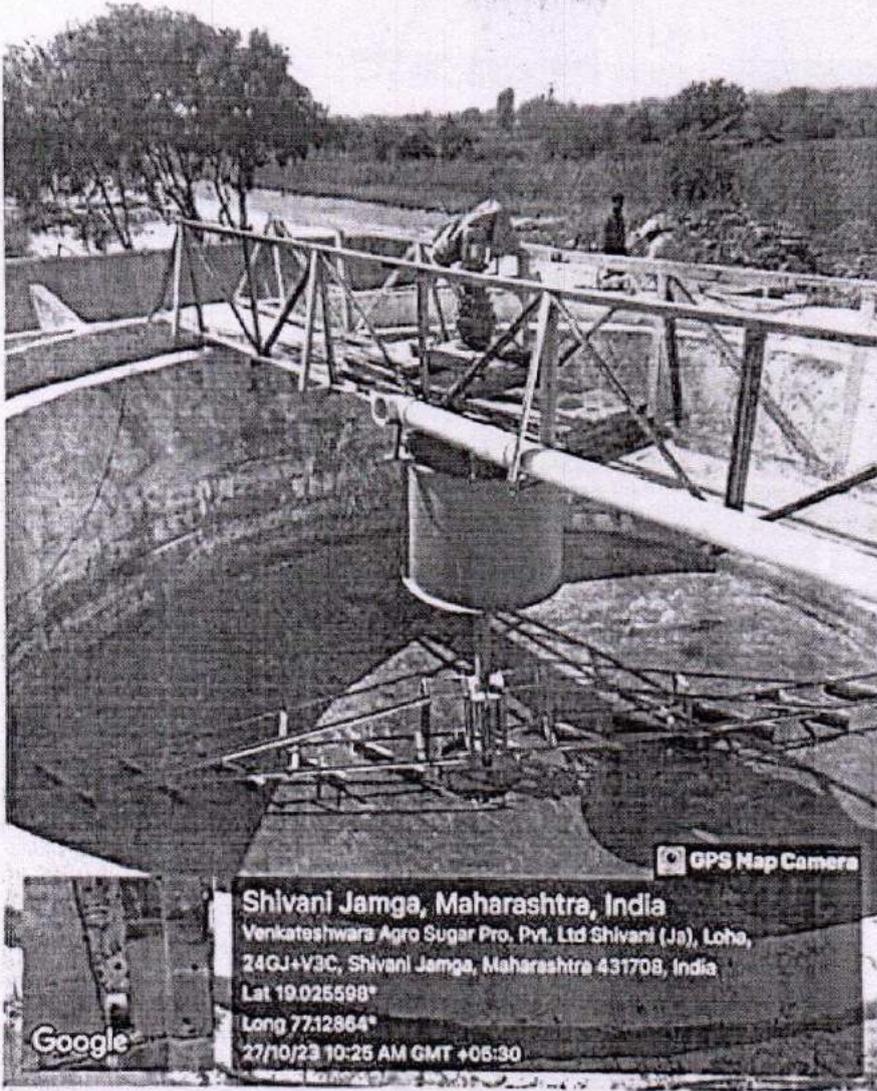

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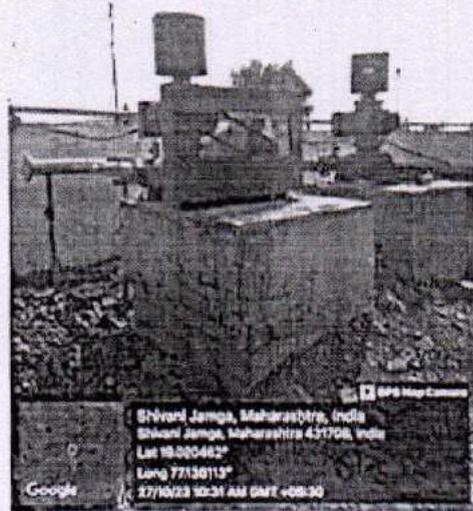
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433

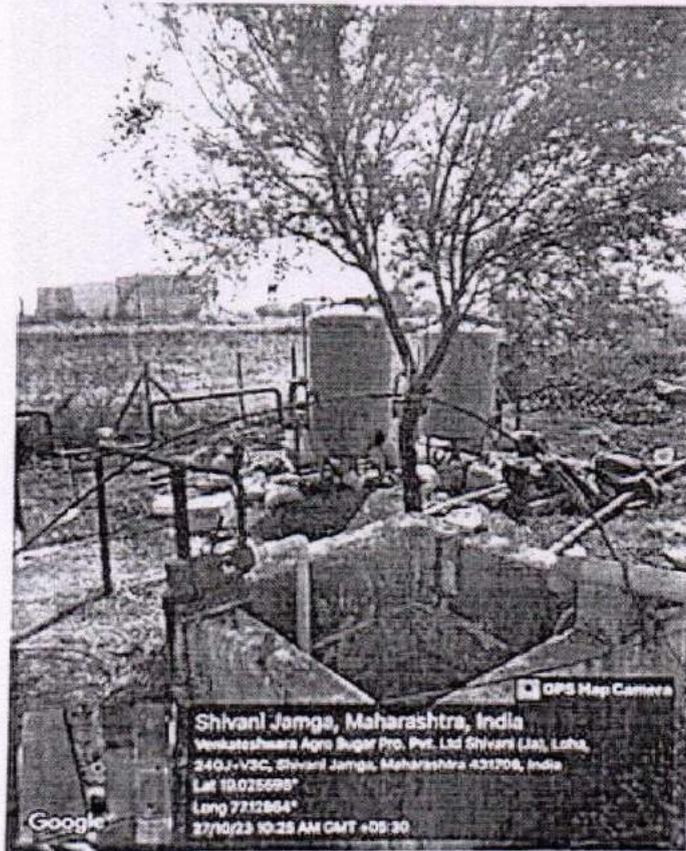
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Shivani Janga, Maharashtra, India
 Venkateshwara Agro Sugar Pro. Pvt. Ltd Shivani (Ja), Loha,
 24GJ+V3C, Shivani Janga, Maharashtra 431708, India
 Lat 19.025511°
 Long 77.128502°
 27/10/23 10:32 AM GMT +05:30

Google

OPS Map Camera

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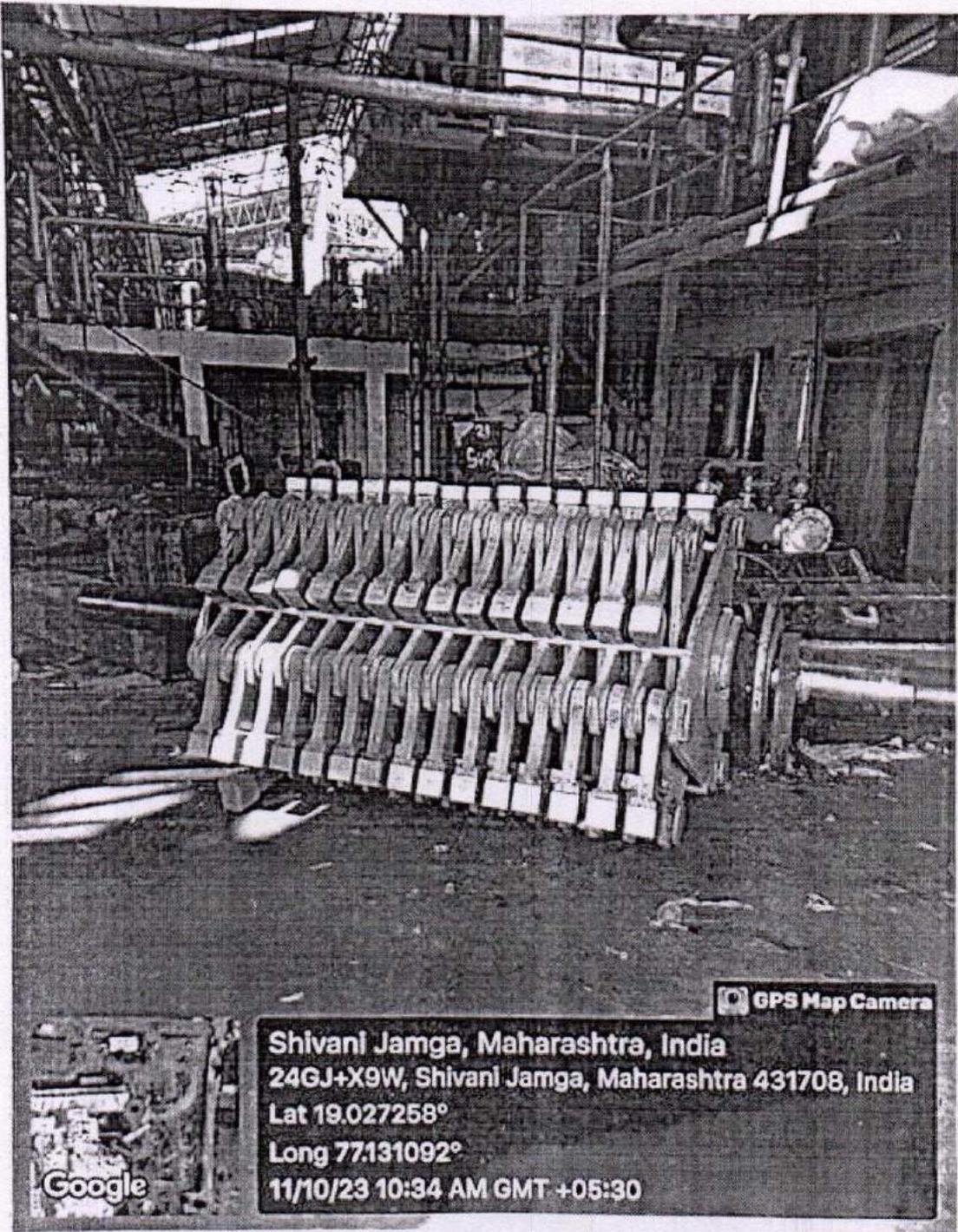
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छायाचित्र - ३ कारखान्यात कार्यान्वित केलेले आधुनिक उपकरणामध्ये बदल

Fiberizer & Leveller

(Fiberizer)



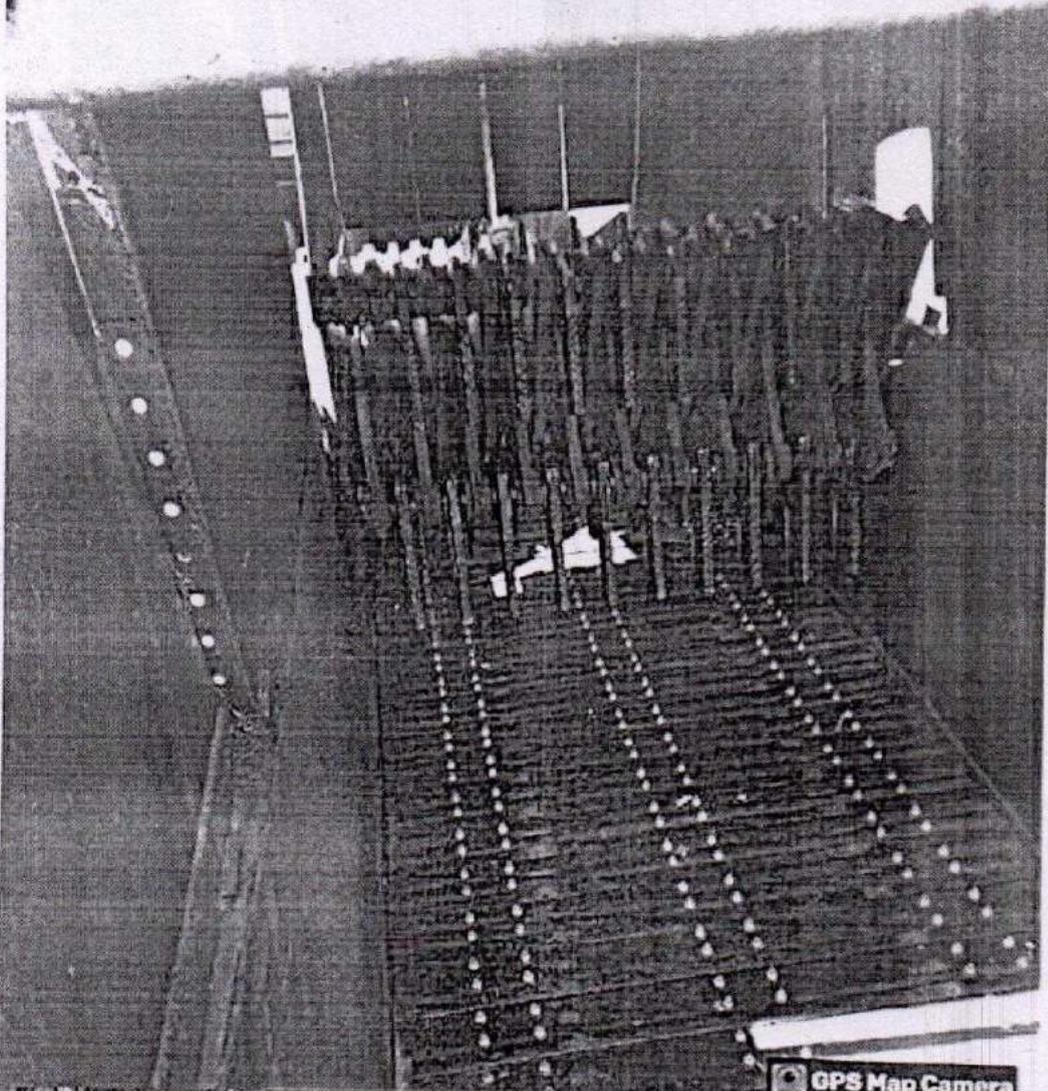
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219

Leveller



GPS Map Camera
 Shivani Jamga, Maharashtra, India
 24GJ+X9W, Shivani Jamga, Maharashtra 431708, India
 Lat 19.027382°
 Long 77.130979°
 11/10/23 10:35 AM GMT +05:30

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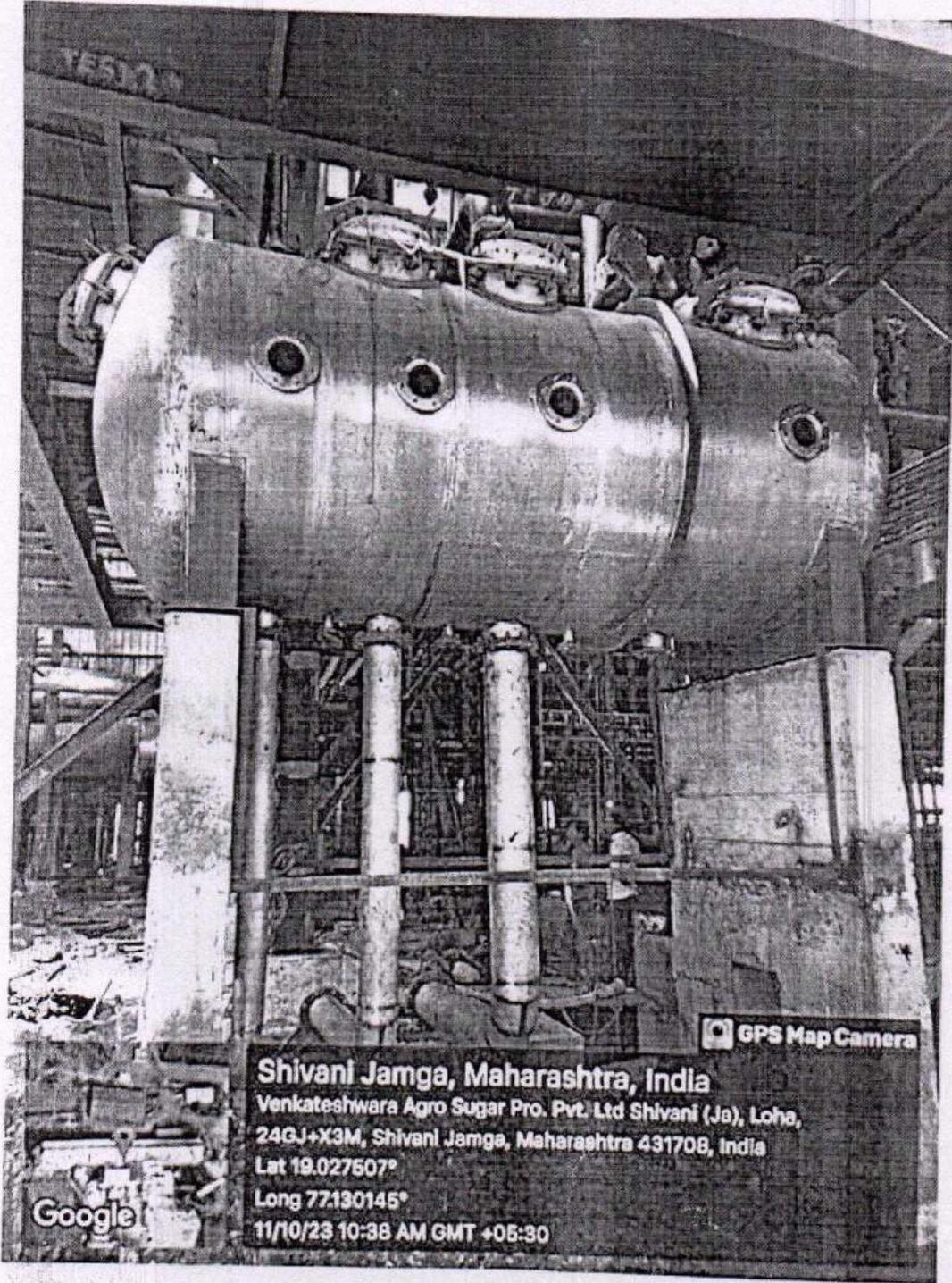
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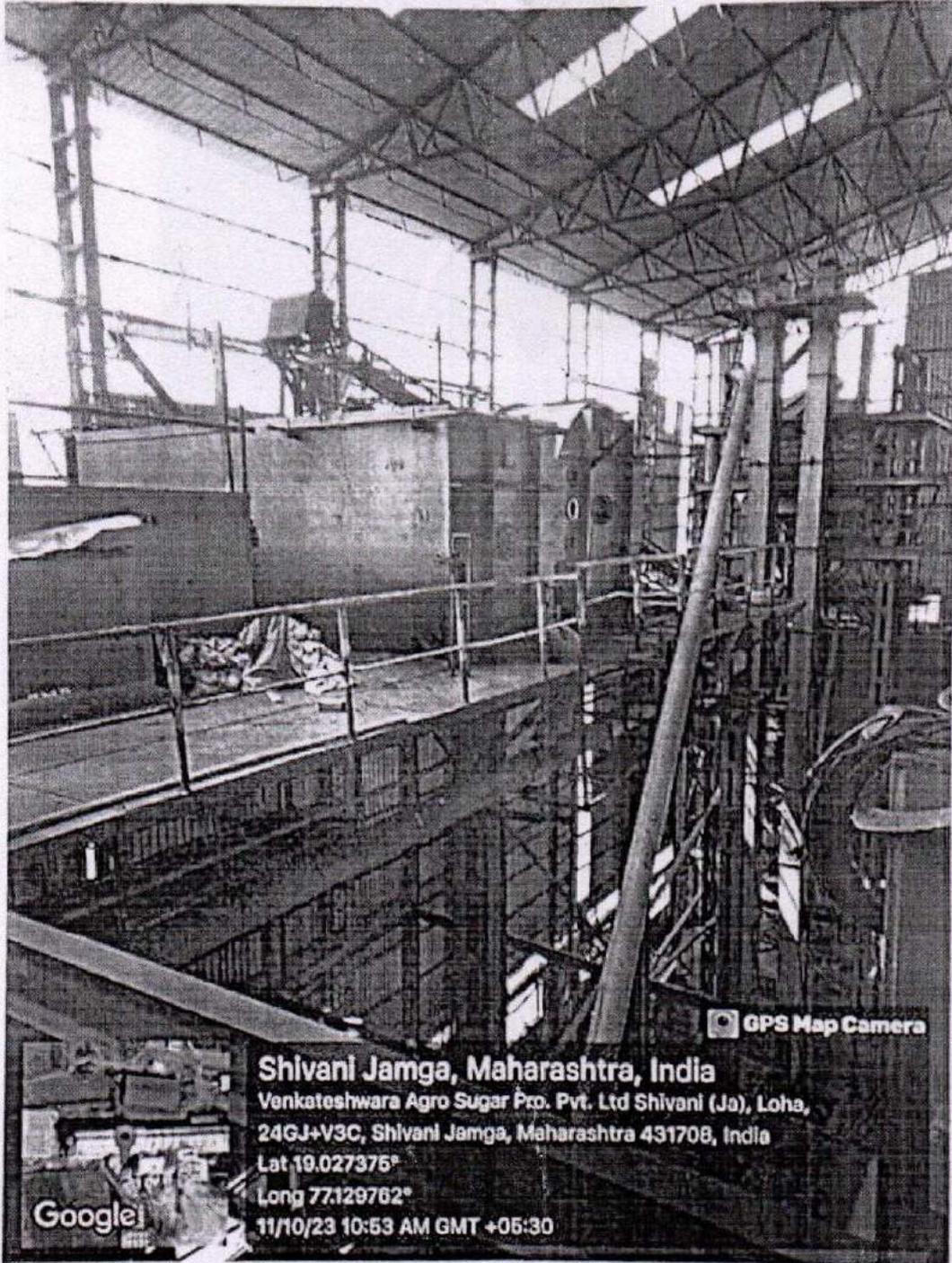
Cigar, Vapour Line juice Heater. Mechanical Circulator
Cigar



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Crystallizer



GPS Map Camera

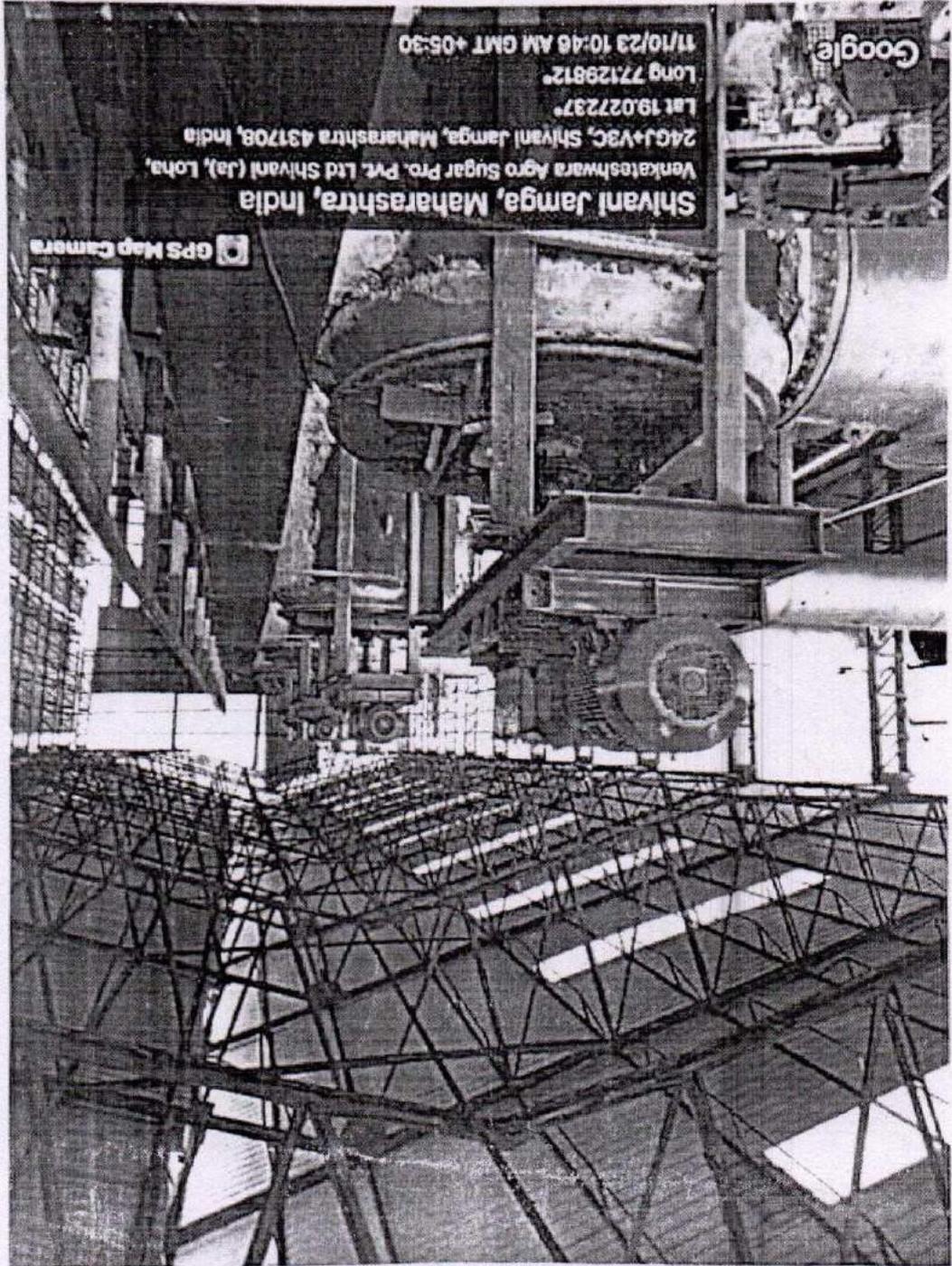
Shivani Jamga, Maharashtra, India
 Venkateshwara Agro Sugar Pro. Pvt. Ltd Shivani (Ja), Loha,
 24GJ+V3C, Shivani Jamga, Maharashtra 431708, India
 Lat 19.027375°
 Long 77.129762°
 11/10/23 10:53 AM GMT +05:30



Google



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Mechanical Circulation Drive



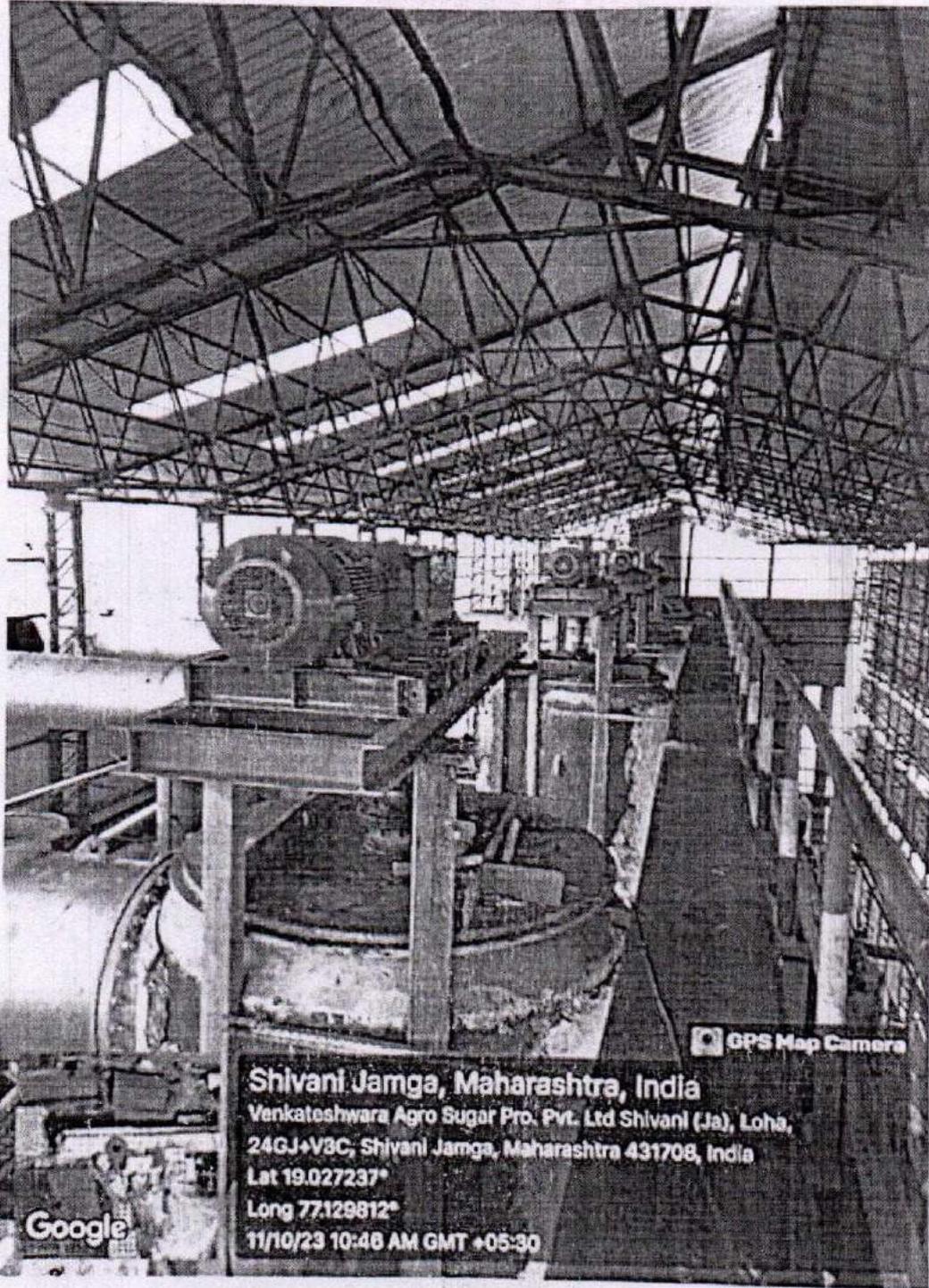
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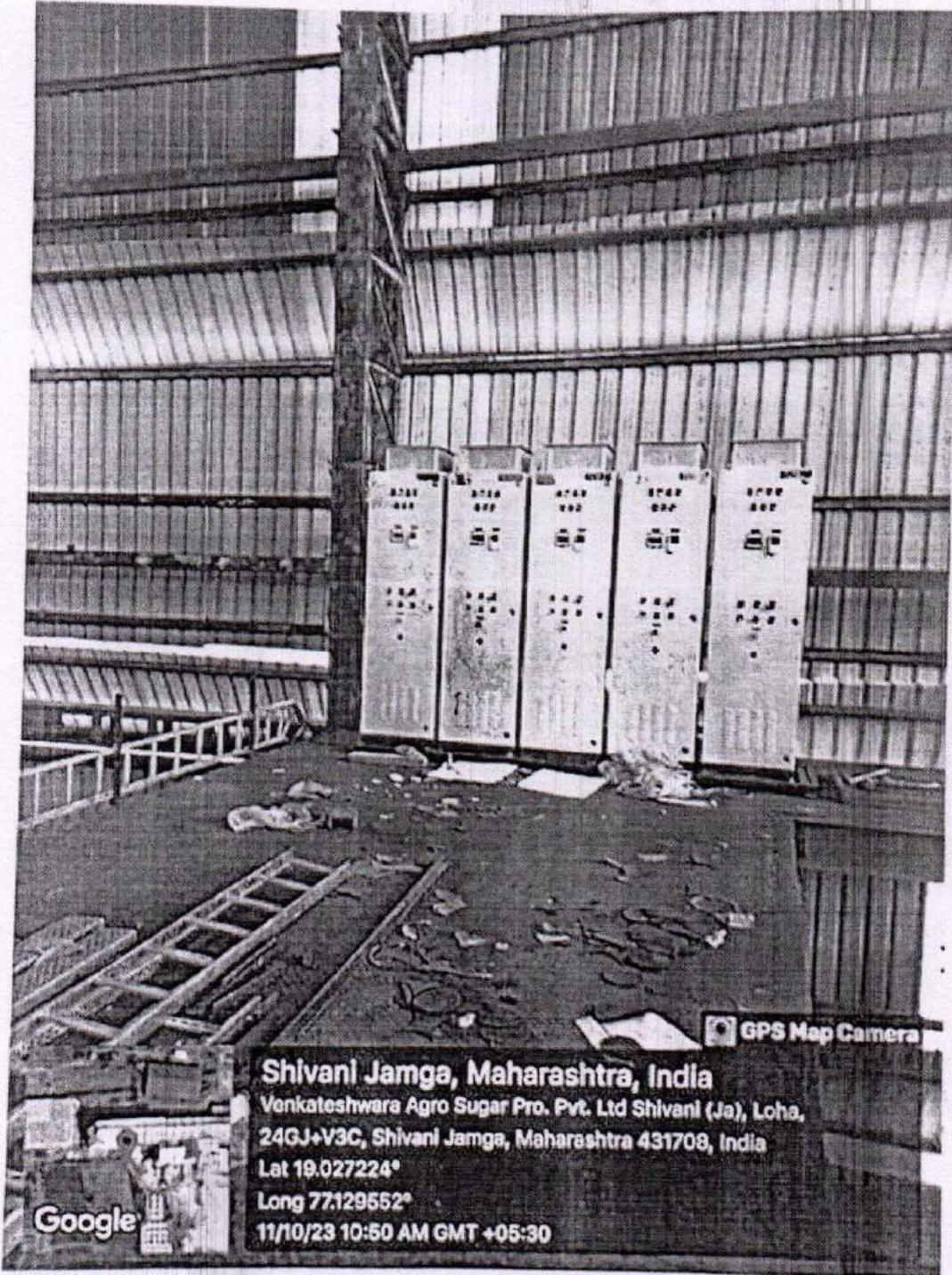
Mechanical Circulation Drive



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Mechanical Circulation Panel



Shivani Jamga, Maharashtra, India
 Venkateshwara Agro Sugar Pro. Pvt. Ltd Shivani (Ja), Loha,
 24GJ+V3C, Shivani Jamga, Maharashtra 431708, India
 Lat 19.027224°
 Long 77.129552°
 11/10/23 10:50 AM GMT +05:30

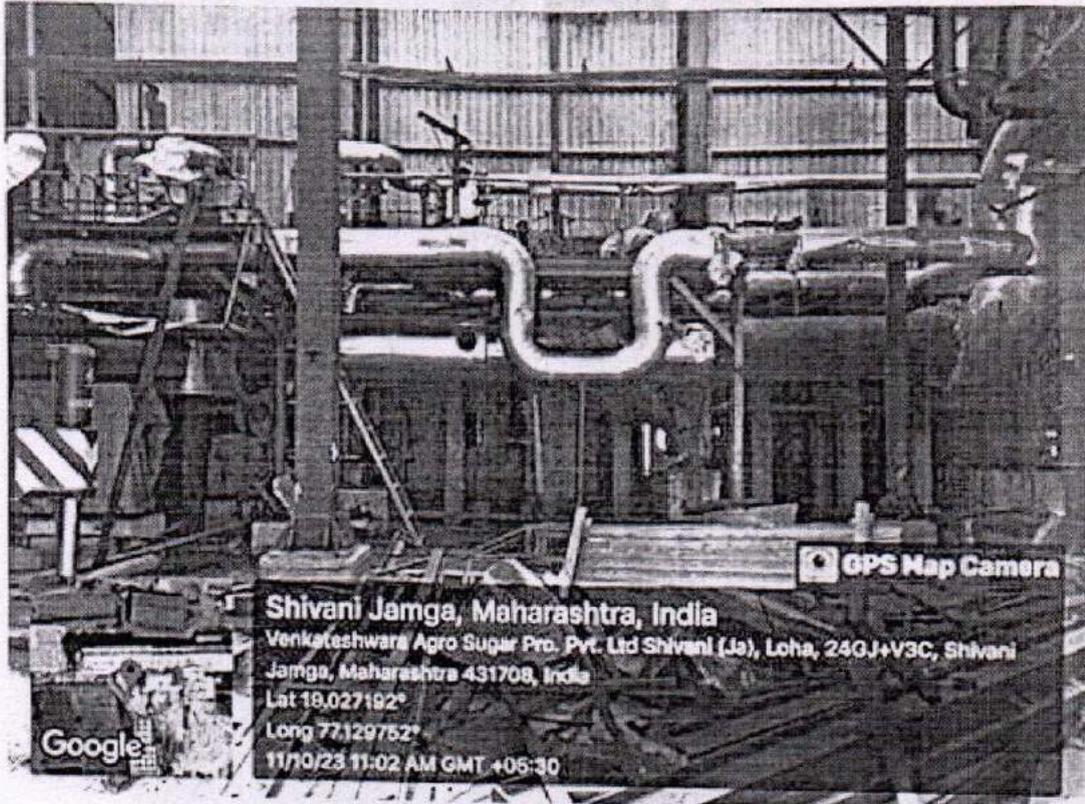


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New Desuperheating Technique

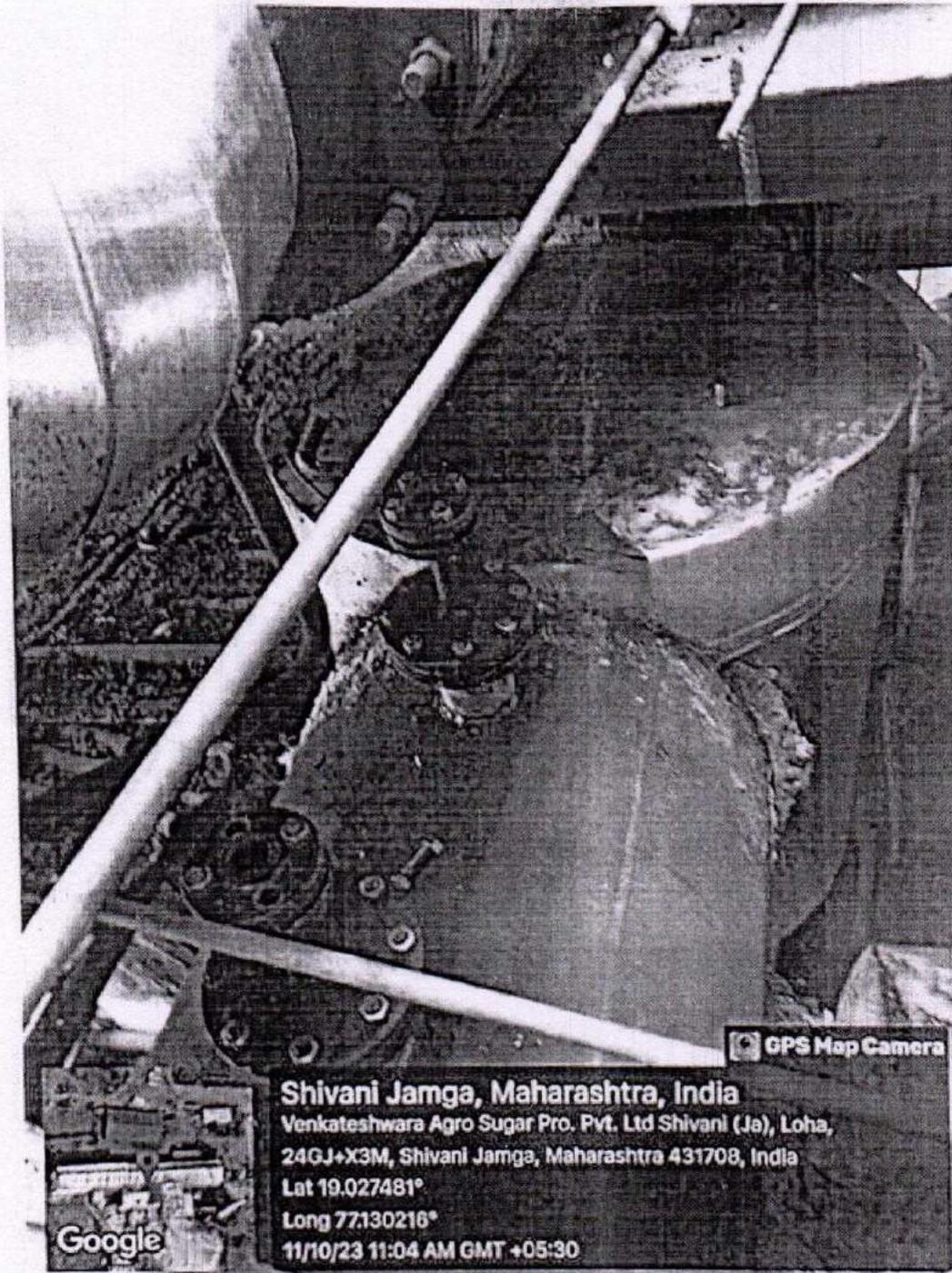


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New Desuperheating Nossles



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MAHARASHTRA POLLUTION CONTROL BOARD

Tel. No.: 02462-242492

Sub-Regional Office,

Fax No.: 02462-242492

Lahoti Complex, 2nd Floor,

Vajirabad, Nanded-431601

“Your Service is Our Duty”

Out No.MPC/SRON/TASHA/254/23

Dt: 20/10/2023

To,

M/s. Twenty-One Sugar Factory Ltd.,

Village: Shivni Jamga, Tal. Loha,

Dist. Nanded.

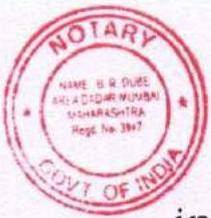
Sub:Regarding not to grant annual crushing permission to the factory for the crushing season 2023-24 in order to relieve our farmers from suffering due to emanating ash and contaminated water caused by chimney of Twenty-One Sugar Factory at Village Jamga Shivni, Tal. Loha, District: Nanded and strict




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action should be taken against the government officials who are supporting the factory and compensation should be given to the farmers immediately from 2019 onwards and not to grant permission for expansion of factory crushing and new distillery projects.

Ref: Letter Dated 06.10.2023 of Shri. Pralhad Madhavrao Bomnale and Others, Affected Farmers Action Committee of M/s. Twenty-One Sugar Factory, U.No.3 at Village Shivni Jamga, Tal. Loha, Dist. Nanded.



With reference to the above subject, it is informed to you that as this office has received the complaint application of Mr. Pralhad Madhavrao Bomnale and Others, Affected Farmers Action Committee of M/s. Twenty-One Sugar Factory, Unit No.3 at Village Shivni Jamga, Tal. Loha, Dist.


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Nanded, the copy thereof has been enclosed herewith.

In this regard, the information of the action taken in accordance with the complaint should be conveyed to this office.

Sd/-

Sub-Regional Officer,
M.P.C. Board, Nanded

Encl: As Above

Copy for information to:

1. Regional Officer, M.P.C. Board, Chhatrapati Sambhaji Nagar.
2. Shri Pralhad Madhavrao Bomnale & Others,
Shivni Jamga, Tal. Loha, Dist. Nanded.




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प्रादेशिक साहरसंचालक (साखर), नांदेड यांचे कार्यालय,
दुसरा मजला, भूविकास बँक इमारत, शासकीय औद्योगिक प्रशिक्षण
संस्थेसमोर, नांदेड-२.

[Tele: (02462)254156, E-mail ID:

75
आजादीका
अमृत महोत्सव

जा. क. प्रासरासंनं/कक्ष-३/विकास/प्रा. श्री मनोहर धोंडे: निवेदन/1583/2023. दिनांक : ३० जून २०२३.

(ई-मेलने/पोस्टाने)

०५/०७/२०२३

प्रति.

संस्थापक,

ट्वेन्टीवन शुगरस लिमिटेड,

मो. जामगा शिवणी ता. लोहा जि. नांदेड.

विषय : मो. जामगा शिवणी ता. लोहा जि. नांदेड येथील ट्वेन्टीवन साखर कारखान्याच्या चिमणीतुन निघणा-या राखेमुळे, दुधीत पाण्यामुळे शेतक-यांना होणा-या नुकसाना पासुन मुक्तता देण्यासाठी कारखाना प्रशासनाला पाठीशी घालणा-या शासकीय अधिका-यावर कडक कारवाई करुन शेतक-यांना त्वरीत सन २०१९ पासुन नुकसान भरपाई देण्यात यावी साराह अनेक मागण्यासाठी ट्वेन्टीवन साखर कारखाना युक्र ३ बाधीत शेतकरी कृती समिती तर्फे अर्थसंकल्पीय अधिवेशनावर दि. ०९/०५/२०२३ रोजी एक दिवसीय धरणे आंदोलन करुन निवेदन देत असल्या बाबत...

संदर्भ : अप्पर जिल्हाधिकारी, नांदेड यांचे पत्र क्रमांक २०२३-आरवी-१-डेस्क-२-टे-४-ध. आंदो-कावी-३५३८७ दि. १२ जून २०२३ सोबत जोडलेले प्रा. मनोहर धोंडे संस्थापक तथा राष्ट्रीय अध्यक्ष, शिवा अखिल भारतीय वीरशैव युवक संघटना, गारखेडा परिसर, संभाजीनगर (औरंगाबाद) यांचे निवेदन दि. ०९/०३/२०२३.

वरील विषयाकडे आपले लक्ष वेधण्यात येत आहे.

उक्त विषयाच्या संदर्भिय निवेदनाची प्रत यासोबत संलग्न करण्यात येत आहे. त्याचे अवलोकन करावे.

प्रस्तूत निवेदनामध्ये निवेदनकर्त्याने उपस्थित केलेल्या मुद्याबाबत नियमोचित कार्यवाही करुन तसे निवेदनकर्त्यास रास्त कळवावे. तदनंतर केलेल्या कार्यवाहीचा अहवाल या कार्यालयास सादर करावा.

सोबत : नमुदप्रमाणे.

(विश्वरस देशमुख) ०५.०७.२०२३

प्रादेशिक उपसंचालक (साखर),
नांदेड.

प्रत :-

१) प्रा. मनोहर धोंडे, संस्थापक तथा राष्ट्रीय अध्यक्ष, शिवा अखिल भारतीय वीरशैव युवक संघटना, गारखेडा परिसर, संभाजीनगर (औरंगाबाद) यांना देऊन कळविण्यात येते की, आपल्या तक्रार अर्जातील मुद्याबाबत कार्यवाही करण्याकडल उक्तप्रमाणे कारखान्यास निर्देशित केलेले आहे. सद्य माहितीकरीता.

२) मा. जिल्हाधिकारी, नांदेड यांना माहितीरतव राविनय सादर.

(विश्वरस देशमुख) ०५.०७.२०२३

प्रादेशिक उपसंचालक (साखर),
नांदेड.

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जिल्हाधिकारी कार्यालय, नांदेड.

वेब साईट :- www.nanded.gov.in

ई-मेल :- nandedrdc@gmail.com

दूरध्वनी क्र. :- (02462) 235077

फॅक्स क्र. :- (02462) 238500

विभाग:- महसूल-1

शाखा - गृह

क्रमांक २०२३-आरबी-१-डेरक-२-टे-४-घ.आंदो.-कावी-३५३८७

दिनांक 12 जून, २०२३

प्रति,

- १) उप प्रादेशीक अधिकारी, महाराष्ट्र प्रदुषण नियंत्रण मंडळ, नांदेड.
- २) प्रादेशीक सह संचालक (साखर), नांदेड.

विषय:- मौ.जामगा शिवणी, ता.लोहा, जि.नांदेड येथील टवेन्टीवन साखर कारखान्याच्या चिमणीतून निघणा-या राखेमुळे, दुपीत पाण्यामुळे शेतक-यांना होणा-या नुकसाना पासून मुक्तता देण्यासाठी कारखाना प्रशासनाला पाठीशी घालणा-या शासकीय अधिका-यावर कडक कारवाई करून शेतक-यांना त्वरीत सन २०१९ पासून नुकसान भरपाई देण्यात यावी सराह अनेक मागण्यासाठी टवेन्टीवन साखर कारखाना युनिट क्र.३ वाधीत शेतकरी कृती समिती तर्फे अर्थसंकल्पीय अधिवेशनावर दि. ०९.०५.२०२३ रोजी एक दिवशीय धरणे आंदोलन करून निवेदन देत असले बाबत. संदर्भ:- मा.श्री गिरीश महाजन, ग्रामविकास व पंचायत राज, वैद्यकीय शिक्षण, क्रीडा व युवक कल्याण विभाग, महाराष्ट्र शासन, मंत्रालय, मुंबई यांचे पत्र जा.क्र./मंत्रीप्रा.वि.व पं. राज/वै.शि/क्री.व युवक कल्याण/जनरल/२९०९/२०२३ दिनांक ०९.०३.२०२३ (संकलनास प्राप्त दि. ०९.०६.२०२३).

उपरोक्त विषयी मा.श्री गिरीश महाजन, मंत्री महोदय, ग्रामविकास व पंचायत राज, वैद्यकीय शिक्षण, क्रीडा व युवक कल्याण विभाग, महाराष्ट्र शासन, मंत्रालय, मुंबई धांनी प्रा.श्री मनोहर धोंडे, संस्थापक तथा राष्ट्रीय अध्यक्ष, शिवा अखिल भारतीय वीरशैव युवक संघटना यांचे दिनांक ०९.०३.२०२३ चे निवेदनावर मा.जिल्हाधिकारी नांदेड यांना पृष्ठांकित करून दिलेले पत्र व सोबतचे सहपत्र या कार्यालयास प्राप्त झाले आहे. ज्यामध्ये प्रा.श्री मनोहर धोंडे यांचे उक्त निवेदनात नमुद १) शेतक-यांच्या शेत जमिनीवरील पिकांचे सन २०१९ पासूनचे होणारे आर्थिक नुकसान भरपाई त्वरीत देणे, २) शेतक-यांचे शोतीचे कारखान्यातून निघणा-या विषारी धुर आणि विषारी सांडपाण्यापासून होणारे प्रदुषण थांबवावे व इतर पाच मागण्याच्या अनुषंगाने प्रकरण तपासून उचीत कार्यवाही करण्याचे निर्देश दिले आहेत.

सबब, प्रस्तुत प्रकरणी संदर्भीय पत्रात मा.मंत्री महोदयांनी दिलेल्या निर्देशानुसार उक्त निवेदनात नमुद मागण्या अनुषंगाने चौकशी करून नियमानुसार उचीत कार्यवाही करावी. तसेच सदर प्रकरणी अर्जादार हे धरणे आंदोलन, निवेदने बाबत या कार्यालयास व शासनास वेळोवेळी निवेदन देत असल्याने सदर प्रकरणी आपल्या स्तरावरून गांभीर्यपूर्वक हाताळावे, तसेच केलेल्या कार्यवाहीबाबत संवधितास परस्पर अवगत करून अनुपालन अहवाल या कार्यालयास सादर करावे.

(अनुराधा ढालकरी)

अपर जिल्हादंडाधिकारी नांदेड.

प्रत-

१. मा.श्री गिरीश महाजन, ग्रामविकास व पंचायत राज, वैद्यकीय शिक्षण, क्रीडा व युवक कल्याण विभाग, महाराष्ट्र शासन, मंत्रालय, मुंबई-३२ यांना सविनय सादर.
२. प्रा.श्री मनोहर धोंडे, संस्थापक तथा राष्ट्रीय अध्यक्ष, शिवा अखिल भारतीय वीरशैव युवक संघटना, पत्ता- रो-हाऊस नं.सी-५, खिवसरा फोर्ट, रिध्दी-सिध्दी हॉलच्यामागे, गारखेडा परिसर, औरंगाबाद, ता.जि.औरंगाबाद यांना (मार्फत तहसिलदार, औरंगाबाद) माहितीस्तव.

(अपर जिल्हादंडाधिकारी नांदेड.)

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विभाग - ३

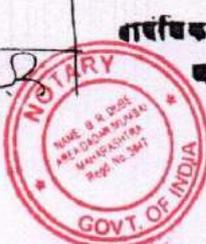
प्रासस

दि २०

प्राऊस

दि २०

का. अधि.
दि २/३ JUN 2023
2079
07/07/23





शिखा



अखिल भारतीय वीरशैव युवक संघटना

भा. मनोहर धोडे - संस्थापक तथा राष्ट्रीय अध्यक्ष

जिल्हा कार्यालय : निवास : रो-हाऊस नं. सी. २, विठ्ठलरा फोर्ट, रिट.टी. शिंदी हॉलच्या मागे, मारखेडा परिसर.
 सभाजो नगर (औरंगाबाद) - ४३१००५ (महाराष्ट्र) फोन : ०२४०-२३५७०७१ मो. : ०९८२३८८८८२५, ०९४२२२९०५६७
 Website : www.shivasanghatana.in Email : manohardhonde@shivasanghatana.in / manohardhonde88@gmail.com

एक दिवसीय धरणे आंदोलन करून दिलेले निवेदन

प्रति,

भा. ना. श्री. गिरीश महाजन,

मंत्री, ग्रामविकास, वैरागीम, किन्हा व मुक्त कल्याण, प्रभावत राज

महाराष्ट्र राज्य, मंत्रालय, मुंबई-३२.

तथा पालकमंत्री नांदेड जिल्हा

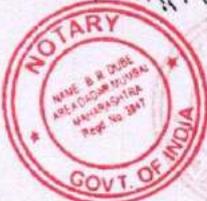
सप्रेम जय शिवा ...!

विषय : मौजे जामगा शिवणी ता. लोहा जि. नांदेड येथील टर्वेन्टीवन कारखान्याच्या विमणीतून निघणाऱ्या राखेमुळे, दुषित पाण्यामुळे शेतकऱ्यांना होणाऱ्या कारखान्याच्या कारखान्या प्रशासनाला पाठीशी घालणाऱ्या शासकीय अधिकार्यांचे शेतकऱ्यांना त्वरीत सन २०१९ पासून नुकसान भरपाई देण्यात यावी याबाबत मागणीसाठी टर्वेन्टीवन कारखान्या युनिट क्र. ३ बाधीत शेतकरी कृती समिती तर्फे अर्थासंकल्पीय अधिवेशनावर आज दि. ९ मार्च २०२३ रोजी एक दिवसीय धरणे आंदोलन करून देत असलेले निवेदन.

संदर्भ : टर्वेन्टीवन कारखान्या बाधीत शेतकरी कृती समितीचे आज दि. ०९.०३.२०२३ रोजी एक दिवसीय धरणे आंदोलन करून देत असलेले निवेदन

महोदय,

वरील संदर्भीय विषयास अनुसरून विनंती की, टर्वेन्टीवन कारखान्या बाधीत शेतकरी कृती समिती मौजे जामगा शिवणी ता. लोहा जि. नांदेड यांचे सविस्तर निवेदन यासोबत जोडून देत आहे. सदरील शेतकऱ्यांचा विषय अत्यंत गंभीर स्वरूपाचा आहे. मौजे जामगा शिवणी हे गाव माझ्या गावाच्या शेजारील गाव आहे. माझी स्वतःची शेती देखील जामगा शिवणी शिवारातच आहे. कारखान्यातून होणाऱ्या धुरामुळे, अशुद्ध राखेमुळे, दुषित पाण्यामुळे माझ्यासह शिवारातील सर्व शेतकऱ्यांना प्रचंड मोठा त्रास सहन करावा लागत आहे. या कृषि प्रधान देशात शेतकऱ्यांची बाजू कोणीही समजून किंवा ऐकून घेत नाही ही सर्वात मोठी शोकांतिका आहे. या शेतकऱ्यांनी आज अर्थासंकल्पीय अधिवेशनावर एक दिवसीय धरणे आंदोलन करून खालील मागण्यांचे निवेदन दिले असून त्यांच्या मागण्या पुढील प्रमाणे आहेत.



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साक्षी

...../..

संघटन !



शिवा

अखिल भारतीय वीरशैव युवक संघटना
प्रा. मनोहर धोंडे - संस्थापक तथा राष्ट्रीय अध्यक्ष



कार्यालय / निवास : रो-हाऊस नं. सी-५, खिंवसरा फोर्ट, रिध्दी-सिध्दी हॉलच्या मागे, गारखेडा परिसर,
संभाजीनगर (औरंगाबाद) - ४३१००५ (महाराष्ट्र) फोन : ०२४०-२३५७०७१ मो. : ०९८२३८८८२५, ०९४२२२१०५६७.
Website : www.shivasanghatana.in, Email : manohar.dhonde@shivasanghatana.in / manohardhonde88@gmail.com,

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:: प्रमुख मागण्या ::

- १) शेतकऱ्यांच्या शेत जमिनीवरील पिकांचे सन २०१९ पासूनचे होणारे आर्थिक नुकसान भरपाई त्वरीत देणेबाबत.
- २) शेतकऱ्यांचे शेतीचे कारखान्यातून निघणाऱ्या विषारी धुऱ आणि विषारी सांडण्यापासून होणारे प्रदुषण थांबवावे.
- ३) शेतकऱ्यांना त्रास देणारा टवेंन्टीवन कारखाना युनिट क्र. ३ (धाराशिव साखर कारखाना यु.नं. ३) हा चौकशी होईपर्यंत बंद ठेवावा.
- ४) कारखान्याला पाठीशी घालणाऱ्या महाराष्ट्र प्रदुषण नियंत्रण मंडळाचे उप प्रादेशिक अधिकारी श्री. राजेंद्र पाटील यांना त्वरीत निलंबित करून चौकशी करणे.
- ५) कारखान्याची आपल्या स्तरावरून तज्ञ व्यक्तींची चौकशी समिती नेमून दोषींवर त्वरीत कार्यवाही करावी.
- ६) कारखान्यातील कामावरून कमी केलेल्या भुमिपुत्रांना त्वरीत कामावर कायमस्वरूपी रुजू करून घ्यावे व त्यांचा मागील पगार त्वरीत वितरीत करावा.
- ७) कारखाना कार्यक्षेत्रातील ऊसाची वेळेत तोड करून शेतकऱ्यांचे थकीत ऊसाचे बिल त्वरीत अदा करावे.

तरी वरील सर्व मागण्यांची गांभिर्याने दखल घेऊन टवेंन्टीवन कारखाना बाधित शेतकरी कृती समितीच्या बांधवांनी आपल्याला अर्थसंकल्पीय अधिवेशनावर आज दि. ०९.०३.२०२३ रोजी एक दिवसीय धरणे आंदोलन करून दिलेल्या सविस्तर निवेदनाची प्रत यासोबत जोडून देत आहे. शेतकरी कृती समितीच्या मागण्या त्वरीत मंजूर कराव्यात ही नम्र विनंती.

आपला नम्र,

(प्रा. मनोहर धोंडे)

संस्थापक तथा राष्ट्रीय अध्यक्ष, शिवा संघटना

नोट : शेतकऱ्यांनी एक दिवसीय धरणे आंदोलन करून दिलेली निवेदनाची प्रत सोबत जोडत आहे.



टवेन्टीवन साखर कारखाना युनिट क्र. ३ बाधीत
(धाराशिव साखर कारखाना यु.नं.३)

शेतकरी कृती समिती

कार्यालय : मौजे जामगा शिवणी, ता. लोहा, जि. नांदेड मोवा. ९६५७९२०२०५

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महोदय,

वरील संदर्भीय विषयास अनुसरुन विनंती की, आम्ही खालील सहया करणारे मौजे शिवणी जामगा येथील टवेन्टीवन साखर कारखाना युनिट क्र. ३ (धाराशिव साखर कारखाना यु.नं.३) बाधीत शेतकरी कृती समितीतील पदाधिकारी आहोत. आपणांस नम्रपूर्वक या पत्राद्वारे विनंती करतो की, आमचा मौजे जामगा शिवणीच्या हद्दीमध्ये साखर कारखाना आहे. या साखर कारखान्याच्या मालकाची मनमानी कारभारामुळे आम्ही अल्पभूधारक शेतकऱ्यांनी कारखान्याच्या होणाऱ्या त्रासाला कंटाळून वरील कृती समितीची स्थापना केली आहे. या साखर कारखान्याच्या घिमणीतून मोठ्या प्रमाणात राख निघत आहे. ज्यामुळे आमच्या अल्पभूधारक शेतकऱ्यांच्या शेतीवर, पिकावर ही राख बसून आमच्या पिकांचे मोठ्या प्रमाणात नुकसान होत आहे. याबाबत आम्ही कृषि विभाग, महाराष्ट्र शासन व प्रदुषण विभाग, नांदेड यांच्यासह इतर विभागाकडे लेखी तक्रारी केल्या होत्या. ज्या तक्रारीवरून सर्व विभागाच्या अधिकाऱ्यांनी चौकशी केल्याच्या नावाखाली थातूर मातूर चौकशी व पाहणी करुन कारखान्याच्या बाजूने त्यांचे रिपोर्ट्स दिले आहेत. महाराष्ट्र प्रदुषण नियंत्रण मंडळाचे अधिकारी श्री. पाटील आर. उप प्रादेशिक अधिकारी यांनी मॅनेज होऊन कारखान्याच्या बाजूने टेबलावर बसून कारखाना चालू ठेवण्यासाठी शिफारस मा. प्रादेशिक विभागाकडे करण्यात आली आहे.

आम्ही या पत्राद्वारे लक्षात आणून देऊ इच्छितो की, सदरचा कारखाना हा काँग्रेस पक्षाचे दिवंगत नेते विलासराव देशमुख यांचे सुपुत्र तथा माजी मंत्री अमित देशमुख यांनी खरेदी केला असल्याने त्यांची प्रशासनावर मोठी पकड आहे. शेतकऱ्यांनी तक्रार केल्यामुळे त्यांच्या पाल्यांना कारखान्यातील नोकरीवरून कमी केले आहे. त्यामुळे गावातील अनेक तरुणांवर बेरोजगाराची वेळ आलेली आहे. त्यामुळे आम्ही अल्पभूधारक शेतकऱ्यांनी कोणाकडेही तक्रार केली तरीही आम्हा शेतकऱ्यांवरच कारवाई केली जात आहे. आम्हा शेतकऱ्यांना कारखान्याचे प्रशासनाकडून त्यात प्रामुख्याने जनरल मॅनेजर श्री. गणपत काळे, शेतकी अधिकारी श्री. अच्युत माउराव शिंदे, सुरक्षा अधिकारी श्री. संतोष जोगे यांच्याकडून वैयक्तिक धमक्या दिल्या जात आहे. तसेच कारखान्यामध्ये समस्या घेऊन गेलेल्या शेतकऱ्यांना सुरक्षा रक्षकांद्वारे मारहाण केली जात आहे. आम्हाला जिवनातून कायमचे संपविण्यासाठी साम दाम दंड या नितीचा अवलंब करत पोलीस प्रशासनाकडे कारखान्याकडून खोट्या तक्रारी देऊन आमच्यावर खोटे गुन्हे दाखल केले जात आहे. तसेच अधिकाऱ्यांना देखील सर्व गोष्टींचा वापर करून मॅनेज केले जात आहे. त्यामुळे आम्हा शेतकऱ्यांचे कोणीही वाली राहिले नाहीत. आम्ही अल्पभूधारक असल्याने आमची आणि आमच्या कुटुंबाची उपजिविका भागवितांना आम्ही भाजीपाला, फळभाज्या या आमच्या शेतात पिके घेत असतो. या पिकांवर दुषित पाणी आणि घुरांमुळे पिकांचे प्रचंड मोठे नुकसान होत आहे. त्याचदरोबर आमचे मुख्य पिक असलेले कापूस, हळद व इतर पिकांवर काळ्या राखेमुळे पिक पूर्णतः नष्ट झालेले आहेत. या सर्व कारखान्याच्या त्रास देण्याच्या बाबीमुळे आम्ही शेतकरी सावकारी कर्जामध्ये बुडालो आहोत. कारखान्यातून निघणाऱ्या घुराबरोबरच दुषित पाणी कारखाना प्रशासनाकडून मेन रोडवर



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टवेन्टीवन साखर कारखाना युनिट क्र. ३ बाधीत
(धाराशिव साखर कारखाना यु.नं.३)

शेतकरी कृती समिती

कार्यालय : मौजे जामगा शिवणी, ता. लोहा, जि. नांदेड मोवा. ९६५७९२०२०५

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टाकल्याने मोठ्या प्रमाणात अपघात घडत आहेत. त्याचबरोबर हे दुषित पाणी आमच्या गाव नदीमध्ये तसेच आमच्या विहीरीमध्ये जबरदस्तीने सोडल्याने आणि तेथील पाणी जनावरांनी प्यायल्याने अनेक जनावरांचा मृत्यु या दुषित पाण्यामुळे झाला आहे. आतापर्यंत आमच्या गावातील अनेक गायी आणि म्हशी मरण पावल्या आहेत. त्याचबरोबर दुषित पाण्यामुळे आमच्या गावातील सर्व नागरीकांच्या आरोग्यासाठी सुध्दा धोका निर्माण झालेला आहे. चिमणीतून निघणाऱ्या धुरामुळे लहान मुलांसह वृद्ध अवालांना श्वसनाचे मोठ्या प्रमाणात त्रास होत आहे.

★ प्रमुख मागण्या ★

- ❖ शेतकऱ्यांच्या शेत जमिनीवरील पिकांचे सन २०१९ पासूनचे होणारे आर्थिक नुकसान भरपाई त्वरीत देणे.
- ❖ शेतकऱ्यांचे शेतीचे कारखान्यातून निघणाऱ्या विषारी धुर आणि विषारी सांडपाण्या पासून होणारे प्रदुषण थांबवावे.
- ❖ शेतकऱ्यांना त्रास देणारा टवेन्टीवन साखर कारखाना युनिट क्र. ३ (धाराशिव साखर कारखाना यु.नं.३) हा चौकशी होई पर्यंत बंद ठेवावा.
- ❖ कारखान्याला पाठीशी घालणाऱ्या महाराष्ट्र प्रदुषण नियंत्रण मंडळाचे उप प्रादेशिक अधिकारी श्री राजेंद्र पाटील यांना त्वरीत निलंबित करून चौकशी करणे.
- ❖ कारखान्याची आपल्या स्तरावरून तज्ञ व्यक्तींची चौकशी समिती नेमुन दोषीवर त्वरीत कार्यवाही करावी.
- ❖ कारखान्यातील कामावरून कमी केलेल्या भुमिपुत्रांना त्वरीत कामावर कायमस्वरूपी रुजू करून घ्यावे व त्यांचा मागील पगार त्वरीत वितरीत करावा.
- ❖ कारखाना कार्यक्षेत्रातील ऊसाची वेळेत तोड करून शेतकऱ्यांचे थकीत ऊसाचे वील त्वरीत अदा करावे.

या सर्व बाबी गांभिर्यपूर्वक असून आम्ही कारखाना सुरु झाल्यापासून म्हणजेच सन २०१९ पासून वारंवार प्रशासनाकडे पाठपुरावा, लेखी तक्रारी करून सुध्दा आम्हाला न्याय मिळणेसाठी सतत विनंती करत आहोत. परंतु अद्यापपर्यंत कोणत्याही प्रकारची दखल घेतलेली नाही. त्यामुळे आमच्यावर आत्महत्या करण्याशिवाय दुसरा पर्याय शिल्लक राहिलेला नाही.

तरी या विनंती पत्राद्वारे मौजे जामगा शिवणी ता. लोहा जि. नांदेड येथील टवेन्टीवन साखर कारखाना यु.नं.३ (धाराशिव साखर कारखाना यु.नं.३) च्या चिमणीतून निघणाऱ्या राखेमुळे व दुषित पाण्यामुळे आम्हा शेतकऱ्यांना होणाऱ्या त्रासापासून मुक्तता देण्यासाठी व चौकशी होईपर्यंत कारखाना त्वरीत बंद करण्याचे आदेश



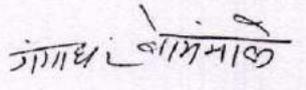
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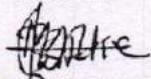
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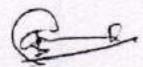
देऊन कारखाना प्रशासनाला पाठीशी घालणाऱ्या शाराकीय अधिकाऱ्यांवर कडक कारवाई करुन शेतकऱ्यांना त्वरीत रान २०१९ पासून नुकसान भरपाई देण्यात यावी. यासह इतर मागण्यासाठी अर्थसंकल्पीय अधिवेशनावर एक दिवसीय प्रचंड धरणे आंदोलन करुन हे निवेदन देत आहोत.तर आम्हाला त्वरित न्याय दयावा हि नम्र विनंती.

माहितीस्तव सविनय सादर :

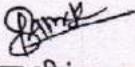
- १). मा. प्रधान सचिव साहेब, सहकार विभाग, महाराष्ट्र शासन, मंत्रालय, मुंबई-३२.
- २). मा. प्रधान सचिव साहेब, पर्यावरण विभाग, महाराष्ट्र शासन, मंत्रालय, मुंबई-३२.
- ३). मा. जिल्हाधिकारी साहेब, जिल्हाधिकारी कार्यालय, नांदेड.
- ४). मा. पोलीस निरीक्षक साहेब, आझाद मैदान पोलीस स्टेशन, मुंबई.

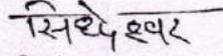

(गंगाधर शेषराव बोमनाळे)

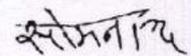
आपले नम्र

(मधुकर भिमराव भालके)

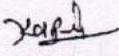

(संजय दामोदर जामगे)

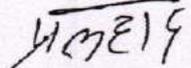

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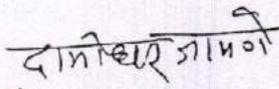

(भरत श्रीरंग जामगे)

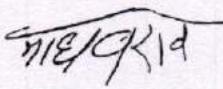

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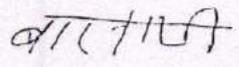

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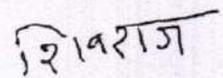

(कपिल बळीराम बोमनाळे)


(प्रल्हाद माधवराव बोमनाळे)

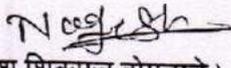

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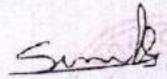

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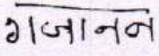

(बालाजी भिमराव भालके)

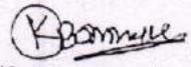

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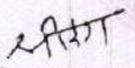

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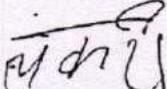

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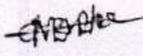

(सुनिल दामोदर जामगे)


(गजानन बालाजी भालके)


(कोंडिबा गंगाधर बोमनाळे)


(श्रीरंग पांडुरंग जामगे)


(व्यंकटी शिवाप्पा भालके)


(ओंकार मधुकर भालके)



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COLLECTOR OFFICE, NANDED

Website: www.nanded.gov.in Email: nandedrdc@gmail.com

Tel. No.: (02462) 235077 Fax No.: (02462) 238500

Division: Revenue-1 Branch-Housing

No.2023-RB-1-DESK-2-T-4-ANDO-KAVI-35387

Date: 12th June, 2023

To,

- 1) Sub-Regional Officer,
Maharashtra Pollution Control Board,
Nanded.
- 2) Regional Joint Director (Sugar),
Nanded.

Sub: Regarding to provide relief to farmers from suffering due to emanating ash and contaminated water caused by chimney of Twenty-One Sugar Factory at Village Jamga Shivni, Tal. Loha, District: Nanded and strict action should be taken against the government




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officials who are supporting the factory and compensation should be given to the farmers immediately from 2019 onwards and raising of several demands by the Twenty-one Sugar Factory, Unit No.3's Affected Farmers Action Committee by holding one-day agitation during the budget session on dated 09/05/2023.

Ref: Letter bearing Out No./ M.V.D.&P.R/ M.E/ S & Youth Welfare/ General/ 2109/ 2023 dated 09.03.2023 from Shri Girish Mahajan, Village Development and Panchayat Rule, Department of Medical Education, Sports and Youth Welfare, Government of Maharashtra, Mantralaya, Mumbai (Received on 09.06.2023).


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With reference to the above subject, On the application of Shri Manohar Dhonde, Founder & National President, Shiva All India Veerashaiva

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Youth Association dated 09.03.2023, Shri Girish Mahajan, Hon'ble Minister, Rural Development & Panchayat Rule, Department of Medical Education, Sports & Youth Welfare, Government of Maharashtra, Mantralaya, Mumbai has forwarded letter to the Hon'ble Collector, Nanded, along with the enclosed letter has been received by this office, wherein direction has been given to take appropriate action in pursuance of investigation in accordance with the issues i.e. (1) prompt payment of financial compensation for the crops on the farmers' farm land since 2019, (2) stop the pollution of the farmers from toxic fumes and toxic waste water from the factories and other five demands mentioned in the aforesaid application of Shri Manohar Dhonde.

Therefore, as per the instructions given by the Minister in the above referred letter in the present case, inquiry should be made in accordance with the



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demands mentioned in the said application and appropriate action should be taken as per the rules. Also, since the applicant has filed time-to-time application to this office and the government regarding the sit-in agitation, the application should be considered seriously at your level as well as concerned should be informed about the action taken and the compliance report thereof should be submitted to this office.

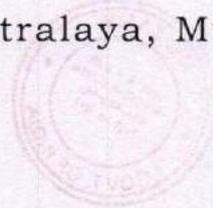
Sd/-

(Anuradha Dhalkari)

Addl. Collector, Nanded

Copy to:

1. Shri Girish Mahajan, Rural Development & Panchayat Rule, Department of Medical Education, Sports & Youth Welfare, Government of Maharashtra, Mantralaya, Mumbai - 32.



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2. Shri Manohar Dhonde, Founder & National President, Shiva All India Veerashaiva Youth Association, Address: Row-House No.C-5, Khinvsara, Fort, Behind Riddhi Siddhi Hall, Garkheda Campus, Aurangabad, Tal. & Dist. Aurangabad (through Tehsildar, Aurangabad) for information.

Sd/-

(Anuradha Dhalkari)

Addl. Collector, Nanded


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Sub: Regarding to relieve farmers from suffering due to emanating ash and contaminated water caused by chimney of Twenty-One Sugar Factory at Village Jamga Shivni, Tal. Loha, District: Nanded and strict action should be taken against the government officials who are supporting the factory and compensation should be given to the farmers immediately from 2019 onwards along with raising of several demands by the Twenty-one Sugar Factory, Unit No.3's Affected Farmers Action Committee by holding one-day agitation during the budget session on dated 9th March, 2023.

Ref: Raising of demands by Twenty-one Factory's Affected Farmers Action Committee by holding one-day sit-in agitation on dated 09.03.2023.

Sir,

With reference to the above referred subject, it is requested that detailed submission of Twenty-one



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Factory's Affected Farmers Action Committee at Village Jamga Shivni, Tal. Loha, Dist. Nanded is enclosed herewith. The subject of the said farmers is very serious. Village Jamga Shivani is a village adjacent to my village. My own agricultural field is situated within Jamga Shivni area. Due to the smoke emanating from the factory, toxic ash, contaminated water, all the farmers of the area including me are suffering a lot. The biggest tragedy is that no one understands or listens to the farmer's side in this agrarian country. Today, these farmers staged a one-day sit-in agitation at the budget session and gave a statement of the following demands and their demands are as follows:

:: MAIN DEMANDS ::

- 1) Regarding prompt payment of financial compensation for crops of farmers' agricultural land from 2019 onwards



[Signature]
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- 2) Stop pollution of farmers' agricultural fields from toxic fumes and toxic spills from factories.
- 3) Twenty-one Factory, Unit No.3 (Dharashiv Sugar Factory Unit No.3) causing harassment to farmers should be closed till the inquiry.
- 4) Shri Rajendra Patil - Deputy Regional Officer of Maharashtra Pollution Control Board, who supports the factory should be immediately suspended and inquiry be initiated against him.
- 5) An inquiry committee of experts at its level should be appointed and act swiftly against the culprits of the factory.
- 6) The locals who have been removed from factory job should be immediately reinstated permanently and their pending wages should be paid immediately.
- 7) The sugarcane in the factory area should be cut in time and the outstanding sugarcane bills of the farmers should be paid promptly.



However, taking serious note of all the above demands, I am attaching herewith a copy of the detailed submission given by the brothers of Twenty-One Factory's Affected Farmers' Action Committee, who staged a one-day sit-in on the budget session on 09.03.2023. It is a humble request that the demands of the Farmers' Action Committee be immediately approved.

Yours humbly,

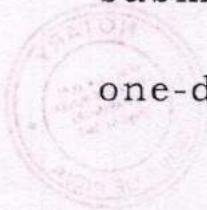
Sd/-

(Prof. Manohar Dhonde)

Founder & National President,

Shiva Association

Note: Enclosed herewith is the copy of submission given by the farmers by holding one-day sit-in agitation.




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SRS

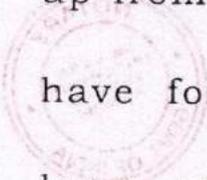
FARMERS ACTION COMMITTEE
OF TWENTY-ONE SUGAR FACTORY UNIT NO.3

Office: Village Shivni Jamga, Tal. Loha, Dist. Nanded.

Mob. No.: 9657920205

Sir,

With reference to the above subject, we the undersigned are the office bearers of Affected Farmers Action Committee of Twenty-One Sugar Factory Unit No.3 situated at Village Shivni Jamga. By this letter, it is humbly submitted to you that this factory is located within the limitation of our Village Shivni Jamga. Due to the arbitrary management of this sugar factory owner, we small farmers being fed up from the harassment caused due to this factory, have formed the above said action committee. A large amount of toxic ash is emanating from the chimney of this sugar factory and highly contaminated sewage is being released into the




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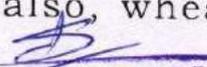
farmers' fields, causing huge damage to the crops of our small agricultural farmers. In this regard, we had repeatedly written complaints to the Department of Agriculture, Maharashtra Pollution Control Board, Nanded, Collector's Office Nanded and other concerned departments. On the basis of which officers of all the departments by carrying out scrutinization and inspection for name-sake, have issued report in favour of the factory. Maharashtra Pollution Control Board Officer Shri Patil R, Sub-Regional Officer got managed with the factory and in connivance with the factory issued recommendation to the Hon'ble Regional Department in order to keep factory operating.



TRUE COPY We would like to bring to the notice vide this letter that the said factory has been purchased by Ex-Minister - Amit Deshmukh, son of late leader of the Congress party, Ex-Chief Minister Vilasrao

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Deshmukh, who has great hold on the administration. Many youths in the village have become unemployed as the farmers removed their children from factory jobs due to protests. Therefore, if we the farmers file any complaint, then on the contrary action is taken against the farmers itself. We the farmers have been individually threatened by the administration of the factory mainly the General Manager - Shri Ganpat Kale, Agricultural officer - Shri Achyut Bhaurao Shinde, Security Officer - Shri Santosh Joge. Also the farmers who approached the factory with their grievances are assaulted by the security officers. They have been trying to finish us by all means and by filing false complaints by the administration of the factory against us. Also, the officers are getting managed by all means. There was no one to protect our farmers. As we all are small farmers, we grow vegetables and fruits in our fields to survive and support our family. And also, wheat,

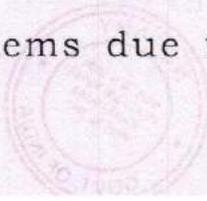

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cotton, turmeric, animal fodder and other crops have been severely damaged due to toxic ash emanating out of chimneys. Along with the same there has been huge damage to our main crop cotton, turmeric crops and other crops. Due to the troublesome factory issue we the farmers are in deep debt. Along with the smoke emanating from the factories, polluted water and the blocking of main roads by the factory administration are causing a large number of accidents. Many animals have died due to the fact that the factory has discharged polluted sewage into the wells, farms and village rivers of our farmers and the water has been drunk by the dumb animals. Till now many cows and buffaloes in our village have died. Besides, contaminated water is also posing a threat to the health of all the citizens of our village. High number of children, elderly people are suffering from respiratory problems due to smoke emanating from the chimneys.




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* MAIN DEMANDS *

- ❖ Regarding prompt payment of financial compensation for crops of farmers' agricultural land from 2019 onwards.
- ❖ Stop pollution of farmers' agricultural fields from toxic fumes and toxic spills from factories.
- ❖ Twenty-one Factory, Unit No.3 (Dharashiv Sugar Factory Unit No.3) causing harassment to farmers should be closed till the inquiry.
- ❖ Shri Rajendra Patil - Deputy Regional Officer of Maharashtra Pollution Control Board, who supports the factory should be immediately suspended and inquiry be initiated against him.
- ❖ An inquiry committee of experts at its level should be appointed and act swiftly against the culprits of the factory.
- ❖ The locals who have been removed from factory job should be immediately reinstated




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permanently and their pending wages should be paid immediately.

- ❖ The sugarcane in the factory area should be cut in time and the outstanding sugarcane bills of the farmers should be paid promptly.

As all of these facts being of serious nature, we have been repeatedly writing complaints to the administration and requesting them to provide justice since the factory started i.e. from 2019. But till now no any cognizance has been taken. Therefore, we have no other option left but to commit suicide.



Thereby, by this letter we request that in order to provide relief to the farmers from the harassment

caused to the farmers by emanating of toxic ash from the chimney and contaminated water from

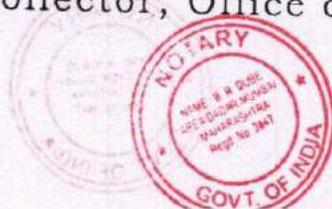
Twenty-one Sugar Factory, Unit No.3 (Dharashiv

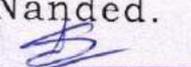
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Sugar Factory, U.No.3) at Village Jamga Shivni, Taluka Loha, District Nanded and till completion of inquiry order should be passed to close down the said factory immediately and strict stern action should be taken against the government officers who have been supporting the factory administration and the farmers should be compensated immediately from the year 2019 onwards. Along with this we have been raising our other demands through holding one-day sit-in agitation during the budget session. Therefore, it is requested to provide us justice immediately.

Humbly submitted for information to:

- 1) Hon'ble Principal Secretary, Cooperative Dept.,
Govt. of Maharashtra, Mantralaya, Mumbai-32.
- 2) Hon'ble Principal Secretary, Environment Dept.,
Govt. of Maharashtra, Mantralaya, Mumbai-32.
- 3) Hon'ble Collector, Office of Collector, Nanded.




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- 4) Hon'ble Police Inspector, Azad Maidan Police Station, Mumbai.

Yours truly

Sd/-

(Gangadhar

Shesherao

Bomnale)

Sd/-

(Madhukar

Bhimrao Bhalke)

Sd/-

Sanjay

Damodhar

Jamge)

Sd/-

(Baliram

Shesherao

Bomnale)

Sd/-

(Bharat

Shrirang Jamge)

Sd/-

(Siddheshwar

Vyankati

Bhalke)

Sd/-

(Somnath Balaji

Bhalke)

Sd/-

(Kapil Baliram

Bomnale)

Sd/-

(Pralhad

Madhavrao

Bomnale)


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Sd/-

(Damodar
Laxmanrao
Jamge)

Sd/-

(Madhavrao
Kondiba
Bomnale)

Sd/-

(Balaji Bhimrao
Bhalke)

Sd/-

(Shivraj
Sheshrao
Bomnale)

Sd/-

(Parmeshwar
Gangadharrao
Bomnale)

Sd/-

(Nagesh Shivraj
Bomnale)

Sd/-

(Sunil Damodar
Jamge)

Sd/-

(Gajanan Balaji
Bhalke)

Sd/-

(Kondiba
Gangadhar
Bomnale)

Sd/-

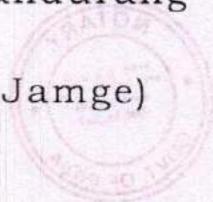
(Shrirang
Pandurang
Jamge)

Sd/-

(Vyankati
Shivappa
Bhalke)

Sd/-

(Omkar
Madhukar
Bhalke)



[Signature]
TRUE COPY

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OFFICE OF THE REGIONAL JOINT DIRECTOR

(SUGAR) NANDED

Second Floor, Land Development Bank Building,

Opp. Government Industrial Training Institute,

Nanded-2.

{Telephone: (02462) 254156;

Email ID: ridsnanded@rediffmail.com)/

Out No.RJDN/ Room-3/ Development/P. Shri Manohar

Dhonde:Application/1583/2023

Date: 04/07/2023

(By Email/ Post)

To,

The General Manager,

Twenty-One Sugar Factory,

Village: Jamga Shivni, Tal. Loha,

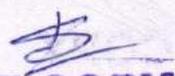
Dist. Nanded.



Sub:Regarding to relieve our farmers from suffering

due to emanating ash and contaminated water




TRUE COPY

225

475

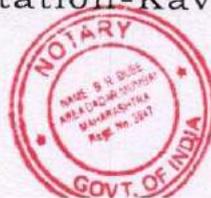
257

caused by chimney of Twenty-One Sugar Factory at Village Jamga Shivni, Tal. Loha, District: Nanded and strict action should be taken against the government officials who are supporting the factory and compensation should be given to the farmers immediately from 2019 onwards and raising of several demands by the Twenty-one Sugar Factory, Unit No.3's Affected Farmers Action Committee by holding one-day agitation during the budget session on dated 09/05/2023.

Ref: Application dated 09/03/2023 of Manohar Dhonde, Founder & National President, Shiva All India Veershaiv Youth Association, Garkheda Campus, Sambhaji Nagar (Aurangabad) attached with Letter No.2023-RB-

1-Desk-2-T-4-Agitation-Kavi-35387 dated 12

TRUE COPY



476

258

125

June 2023 issued by Additional Collector,
Nanded.

In pursuance with the subject, your attention is
drawn to the above referred letter.

A copy of the above referred subject application
is attached herewith. Be pleased to take perusal of
the same.

Proper action should be taken regarding the
issues raised by the Applicant in the present
Application and accordingly inform to the Applicant.
Thereafter, the report of the action taken should be
submitted to this office.

Sd/-

(Viswas Deshmukh)

Regional Deputy Director (Sugar)

Nanded




TRUE COPY

Encl: As Above.

Copy to:

- 1) Manohar Dhonde, General Manager And National President, Shiva All India Veershaiv Youth Association, Garkheda Campus, Sambhaji Nagar (Aurangabad), for informing that direction has been issued for taking action against the above said factory in respect of issues raised in your complaint application, as such forwarded for information.
- 2) Hon'ble Collector, Nanded for information.

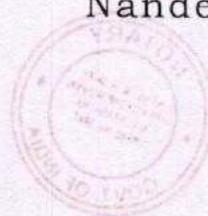
Sd/-

(Viswas Deshmukh)

Regional Deputy Director (Sugar)

Nanded


TRUE COPY





प्रादेशिक साहसंचालक (साखर), नांदेड यांचे कार्यालय,
पुस्तक मंडळ, मुंबईवस बँक इमारत, शासकीय जीवोद्विग्न प्रशिक्षण संस्थेसमोर, नांदेड-२.
[Telephone : (02462) 254156, Email ID : rjdsnanded@rediffmail.com]



जा. क्र. प्रासरांनां/कक्ष-३/विकास/श्री ग.शे. बोगनाळे : निवेदन/1590/२०२३. दिनांक : ०४ जुलै, २०२३.

(ई-मेलने / पोष्टाने)

प्रति,

सरतयवरस्थापक,

ट्वेन्टीवन साखर कारखाना यु-३,

शिवणी जामगा. ता. लोहा जि. नांदेड.

विषय: दि. १९.०४.२०२३ रोजी ट्वेन्टीवन साखर कारखाना यु-३ शिवणी जा. येथे महाराष्ट्र प्रदुषण नियंत्रण मंडल यांनी ठेवलेल्या जनसुनावणीला प्रशासनाने शेतक-यांना कुठलिही पुर्वसुचना न देता कार्यक्रम पार पाडला तरी कारखाना विरोधात द्यावयाच्या तक्रारीबाबत ...

संदर्भ: उपचिटणीस, दंडाधिकारी शाखा, जिल्हाधिकारी कार्यालय, नांदेड यांचे पत्र क्र. २०२३-आरबी-१-डेस्क-२-टे-४-निवेदन-कावी-२८००३ दि. २४ मे २०२३ सोबत जोडलेले श्री गंगाधर शेषराव बोगनाळे व इतर सर्व शेतकरी, रा. जामगा शिवणी ता.लोहा जि.नांदेड यांचे निवेदन दि. २०/०४/२०२३.

वरील विषयाकडे आपले लक्ष वेधण्यात येत आहे.

उपरोक्त विषयी संदर्भिय पत्र व त्यासोबतच्या निवेदनाची प्रत यासोबत जोडण्यात येऊन सुचित करण्यात येते की, प्रस्तुत निवेदनातील मुद्दाबाबत निवेदनकर्त्यांना रास्त कळवून तत्संबंधीचा कार्योत्तर अहवाल या कार्यालयास सादर करावा.

सोबत : नमुदप्रमाणे.

[Signature]
05.07.2023
(विश्वास देशमुख)

प्रादेशिक उपसंचालक (साखर),
नांदेड.

प्रत :

१. श्री गंगाधर शेषराव बोगनाळे व इतर सर्व शेतकरी, रा. जामगा शिवणी ता.लोहा जि.नांदेड यांना सबब माहितीकरिता

२. मा.जिल्हाधिकारी, नांदेड यांना माहितीरतव सादर.

[Signature]
05.07.2023
(विश्वास देशमुख)

प्रादेशिक उपसंचालक (साखर),
नांदेड.



[Signature]
TRUE COPY

वेब साईट :- www.nanded.gov.in

ई-मेल :- nandedrdc@gmail.com

दूरध्वनी क्र. :- (02462) 235077

फॅक्स क्र. :- (02462) 238500

विभाग:-महसूल-1

शाखा:- गृह

16854
20/06/23क्रमांक २०२३-आरवी-१-डेरक-२-टे-४-निवेदन-कावी-२८००३
प्रति,

दिनांक २४ मे, २०२३

उप प्रादेशीक अधिकारी,

महाराष्ट्र प्रदुषण नियंत्रण मंडळ, नांदेड

विषय:- दि. १९.०४.२०२३ रोजी टवेंन्टीवन साखर कारखाना यु.३ शिवणी जा. येथे महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांनी ठेवलेल्या जनसुनावणीला प्रशासनाने शेतक-यांना कुठलिही पुर्वसूचना न देता कार्यक्रम पार पाडला तरी कारखाना विरोधात धावयाच्या तक्रारी वावत.

संदर्भ:- श्री गंगाधर शेषराव वोमनाळे व इतर सर्व शेतकरी, रा.जामगा शिवणी, ता.लोहा, जि.नांदेड यांचे निवेदन दिनांक २०.०४.२०२३ (संकलनास प्राप्त दि. २२.०५.२०२३).

उपरोक्त विषयी श्री गंगाधर शेषराव वोमनाळे व इतर सर्व शेतकरी, रा.मौ.जामगा शिवणी, ता.लोहा, जि.नांदेड यांचे संदर्भात नमुद निवेदन दिनांक २०.०४.२०२३ ची प्रत या सोवत जोडली आहे. ज्याद्वारे त्यांनी मौजे शिवणी जा. ता.लोहा येथील टवेंन्टीवन साखर कारखान्याच्या चिमणीतून निघणारी विषारी राख शेतक-यांच्या पिकावर वसून पिकांचे मोठया प्रमाणात नुकसान होत असल्याने दिनांक १९.०४.२०२३ रोजी टवेंन्टीवन साखर कारखाना यु.३ येथे महाराष्ट्र प्रदुषण नियंत्रण मंडळाद्वारे मा.जिल्हाधिकारी व प्रदुषण विभागाचे उप प्रादेशीक अधिकारी यांच्या उपस्थितीत पर्यावरण विषयक जन सुनावणी झाली तथापी सदर जन सुनावणीला त्यांना बोलावले नसल्याने ते उपस्थित राहू शकले नाहीत. त्यांच्या अनेक तक्रारी असल्याने त्यांना त्यांचे म्हणणे मांडण्याची संधी देण्याची विनंती केली आहे. तसेच इतर बाबीं निवेदनात नमुद आहेत.

सवय, प्रस्तुत प्रकरणी संदर्भ निवेदनात नमुद मागणीच्या अनुषंगाने नियमानुसार उचित कार्यवाही करून केलेल्या कार्यवाहीवावत संबंधितास परस्पर अवगत करावे.

२६/५

(मकरंद दिवाकर)

उपचिटणीस, दंडाधिकारी शाखा,
जिल्हाधिकारी कार्यालय, नांदेड.

विना - 3

प्रासस
दि २०

प्रतिलिपी-

१. प्रादेशीक सह संचालक (साखर), नांदेड यांना माहिती व आवश्यक त्या कार्यवाहीस्तव.
२. श्री गंगाधर शेषराव वोमनाळे व इतर सर्व सदस्य, टवेंन्टीवन साखर कारखाना युनिट क्र.३ बाधीत शेतकरी कृती समिती, पत्ता- मौ.जामगा शिवणी, ता.लोहा, जि.नांदेड यांना (मार्फत तहसिलदार लोहा). (मो. ९६५७९२०२०५) .

प्रासस
दि २३

का आधि.

दि 23 JUN 2023

264

कार्यालय
वार्षिक महसूल संचालक (साखर) नांदेड

बायक क्र. १५७०

दिनांक २३/०६/२३



उपचिटणीस, दंडाधिकारी शाखा,
जिल्हाधिकारी कार्यालय, नांदेड.

24/05

TRUE COPY

दि. २०.०४.२०२३

प्रति,

मा. जिल्हाधिकारी साहेब,
जिल्हाधिकारी कार्यालय,
नांदेड.

28007
8-5-23

विषय :- दि. १९.०४.२०२३ रोजी टवेन्टिवन साखर कारखाना यु. ३ शिवणी जा. येथे महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांनी ठेवलेल्या जनसुनावणीला प्रशासनाने आम्हा शेतक-यांना कुठलिही पुर्वसुचना न देता कार्यक्रम पार पाडला तरि कारखाना विरोधात दयावयाच्या तकारी बाबत.

महोदय,

वरिल विषयास अनुसरून कि, आम्ही खालील सहया करणार मौजे शिवणी जामगा येथिल टवेन्टिवन साखर कारखाना यु. ३ (धाराशिव साखर कारखाना यु. ३) बाधित शेतकरी कृती समितीचे पदाधिकारी आहेत. आपणास नम्र पुर्वक या पत्राद्वारे विनंती करतो कि, आमचे मौजे शिवणी जा. हदीमाध्ये हा साखर कारखाना आहे. या साखर कारखान्याच्या चिमणीतुन मोठया प्रमाणात विषारी राख निघत आहे. ज्यामुळे आमच्या अल्पभुधारक शेतक-यांच्या शेतीतील पिकांवर हि राख बसुन मोठया प्रमाणात आमच्या पिकांचे नुकसान होत आहे तसेच कारखान दुषित पाणी जबरदस्तिने गावनदित, शेतक-यांच्या विहरित सोडल्यामुळे मोठया संखेने जनावरे दगावली आहेत त्यामुळे शेतक-यांचे मोठया प्रमाणात आर्थिक नुकसान झाले आहे. याबाबत आम्ही महाराष्ट्र प्रदुषण नियंत्रण मंडळ, कृषी विभाग, जिल्हाधिकारी कार्यालय नांदेड यासह इतर विभागाकडे लेखी तकारी केल्या होत्या तसेच आझाद मैदान मुंबई येथे एकदिवसीय प्रचंड धरणे आंदोलन करुन मा. मुख्यमंत्री साहेब, सहकार मंत्री साहेब व पालक मंत्री साहेब यांना निवेदन दिले होते.

१९.०४.२०२३ रोजी टवेन्टिवन साखर कारखाना यु. ३ येथे महाराष्ट्र प्रदुषण नियंत्रण मंडळाद्वारे मा. जिल्हाधिकारी साहेब व प्रदुषण विभागाचे उपप्रादेशिक अधिकारी यांच्या उपस्थितीत पर्यावरण विषयक जन सुनावणी झाली. आम्ही सहया करणार आमच्या कारखाना



TRUE COPY

19.11.23

विरोधात अनेक तक्रारी आहेत पण आम्हाला या सुनावणीची कुठलीही पुर्व सुचना दिली नव्हती त्यामुळे आम्ही तक्रारदार शेतकरी या सुनावणीला उपस्थित राहू शकलो नाही तसेच आम्हाला आमचे म्हणने मांडण्यास संधी मिळाली नाही याची दखल घेउन पुढिल कार्यवाही करावी.

आपले नम्र

गंगाधर बोमनाळे
गंगाधर शेषेराव बोमनाळे

मधुकर
मधुकर भिमराव भालके

[Signature]
संजय दामोदर जामगे

बळीराम
बळीराम शेषेराव बोमनाळे

[Signature]
भरत श्रीरंग जामगे

शि. लक्ष्मेश्वर
सिध्देश्वर व्यंकटी भालके

प्रल्हाद
प्रल्हाद माधवराव बोमनाळे

सोमनाथ
सोमनाथ बालाजी भालके

कपिल
कपिल बळिराम बोमनाळे

परमेश्वर
परमेश्वर गंगाधर बोमनाळे

शिवराज
शिवराज शेषेराव बोमनाळे

दामोदर
दामोदर लक्ष्मणराव जामगे

[Signature]
TRUE COPY



OFFICE OF THE REGIONAL JOINT DIRECTOR**(SUGAR) NANDED**

Second Floor, Land Development Bank Building,

Opp. Government Industrial Training Institute,

Nanded-2.

{Telephone: (02462) 254156;

Email ID: ridsnanded@rediffmail.com)/

Out No.RJDN/ Room-3/ Dev/ Shri G. S. Bomnale:

Appl/ 1590/2023

Date: 04 July, 2023

To,

The General Manager,

Twenty-one Sugar Factory, U-3,

Shivni Jamga, Tal. Loha,

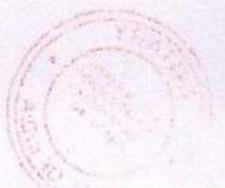
Dist. Nanded.

Sub:Regarding complaints to be filed against the

factory as on 19.04.2023, the public hearing



TRUE COPY



225

483

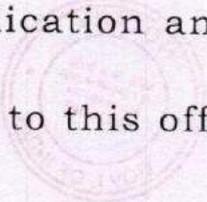
265

organized by the Maharashtra Pollution Control Board at Twenty-One Sugar Factory, U-3, Shivni Jamga, was conducted by the administration without giving any prior notice to the farmers.

Ref: Application dated 20/04/2023 of Mr. Gangadhar Sesharao Bomanale and all other farmers enclosed with Letter No.2023-RB-1-Desk-2-T-4-Appl-Kavi-28003 Dated 24th May 2023 issued by Deputy Secretary, Magistrate Branch, Collector's Office, Nanded.

Your attention is drawn to the above subject.

In pursuance with above referred subject and copy of the accompanying application are attached herewith and it is informed that the Applicants should be duly provided with information regarding the issue in the application and a post-action report should be submitted to this office.




TRUE COPY

Sd/-

(Vishwas Deshmukh)

Regional Jt. Director (Sugar)

Nanded

Encl: As mentioned.

Copy to:

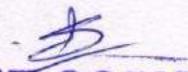
1. Shri Gangadhar Sheshrao Bomnale & all other farmers, resident of Jamga Shivni, Tal. Loha, Dist. Nanded for information only.
2. Hon'ble Collector, Nanded for information.

Sd/-

(Vishwas Deshmukh)

Regional Jt. Director (Sugar)

Nanded


TRUE COPY

	<p>प्रादेशिक साखरसंचालक (साखर), नांदेड यांचे कार्यालय, दुरासंजना, पुणेकरत १ व. एम.ए.ए. शांतवीथी, औद्योगिक प्रविष्टी संस्थान, नांदेड-३. (Telephone: (02462) 254156; Email ID: ridsnanded@rediffmail.com)</p>	<p>7/0 आत्मादीन अमृत महोदय</p>
---	---	--

जा. क्र. प्राससं/कक्ष-२/प्रशासन/श्री.बोमनाळे गं.शे. : दूषित पाणी-तक्रार/836/२०२३. दिनांक : ३०/०२/२०२३

(ई-मेलने/पोस्टने)

प्रति,
व्हाईस प्रेसिडेंट,
ट्वेन्टीवन शुगर्स लि.,
जामगा (शिवणी), ता. लोहा, जि. नांदेड.

विषय : मीजे जामगा शिवणी, ता. लोहा, जि. नांदेड येथील ट्वेन्टीवन साखर कारखान्याच्या विद्यमान निघणाच्या राखेमुळे, दूषित पाण्यामुळे शेतकऱ्यांना होणाऱ्या त्रासापासून मुक्तता देण्यासाठी कायदा त्वरीत बंद करण्याची आदेश देऊन कारखाना प्रशासनाला पाठीशी घालणाऱ्या अधिकाऱ्यावर कारवाई करून शेतकऱ्यांना त्वरीत सन २०१९ पासून नुकसान भरपाई देण्यात यावी, अन्यथा अर्थसंकल्पीय अधिवेशनावर एक दिवशीय धरणे आंदोलन करणार असल्याबाबत प्राप्त निवेदन.

संदर्भ : अपर जिल्हादंडाधिकारी, नांदेड यांचे पत्र क्रमांक २०२३-आरची-१-डेस्क-२/टे-४-घ.आं.पो.-कार्य-१२८६९, दि. २४/०२/२०२३ सोबत जोडलेला श्री. गंगाधर शेषराव बोमनाळे व इतर, ट्वेन्टीवन साखर कारखाना युनिट क्र. ३ बाधीत शेतकरी कृती समिती, मौ. जामगा शिवणी, ता. लोहा, जि. नांदेड यांचा तक्रार अर्ज दि. २१/०२/२०२३.

वरील विषयाकडे आपले लक्ष वेधण्यात येत आहे.

उक्त संदर्भात विषयांकित तक्रार अर्जाची प्रत यासोबत जोडण्यात येत आहे. त्याचे अवलोकन करावे.

प्रस्तुत तक्रारीमध्ये उपस्थित केलेल्या मुद्द्यांबाबत नियमोचित कार्यवाही करून तसे तक्रारदारास रास्त करवावे. तदनंतर केलेल्या कार्यवाहीबद्दल या कार्यालयास अवगत करावे.

सोबत : नमुदप्रमाणे.

(विश्वनाथ देवगुण)
प्रादेशिक उपसंचालक (साखर),
नांदेड.

प्रत :

- श्री. गंगाधर शेषराव बोमनाळे व इतर, ट्वेन्टीवन साखर कारखाना युनिट क्र. ३ बाधीत शेतकरी कृती समिती, मौ. जामगा शिवणी, ता. लोहा, जि. नांदेड यांना देण्यात येऊन सूचित करण्यात येते की, आपल्या तक्रार अर्जाकित मुद्द्यांबाबत कार्यवाही करण्याची अधिकारीता प्रस्तुत कार्यालयास नाही. तथापि, आपला तक्रार अर्ज पुढील नियमित कार्यवाहीसाठी कारखान्याकडे वर्ग करण्यात आलेला आहे. त्यानुसार आपण कारखान्याशी रास्त रांगवे करावा.
- अपर जिल्हादंडाधिकारी, नांदेड यांना माहितीकरीता.

(विश्वनाथ देवगुण)
प्रादेशिक उपसंचालक (साखर),
नांदेड.

TRUE COPY



क्रमांक २०२३-आरवी-१-सेरक-२-टे-४-म.आंदे. -जारी १२०६९
प्रति,

दिनांक २५ फेब्रुवारी, २०२३

मा.सचिव,
सहकार पणन आणि वस्त्रोद्योग विभाग,
महाराष्ट्र शासन, मंत्रालय, मुंबई-३२.

(३)

विषय:- मौजे जागगा शिवणी, ता.लोहा, जि.नांदेड येथील टर्गेन्टीव्ग साखर कारखान्याच्या विमणीतून निघणा-या राखेमुळे, दुर्गित पाण्यामुळे शेतकऱ्यांना होणा-या त्रासापारणे मुबत्ता देण्यासाठी कारखाना त्वरीत बंद करण्याचे आदेश देताना कारखान्या प्रशासनाला पाठीशी घालणा-या आराखीय अधिका-यावर कडक कारवाई करून शेतकऱ्यांना त्वरीत सन २०१९ पासून नुकसान भरपाई देण्यात यावी, अन्यथा अर्थसंकल्पीय अधिवेशनावर एक दिवशीय धरणे आंदोलन करणार असल्या बाबत प्राप्त निवेदन.

संदर्भ:- श्री गंगाधर शेषराव बोमनाळे व इतर सर्व सदस्य, टर्गेन्टीव्ग साखर कारखाना युनिट क्र.३ बाधीत शेतकरी कृती समिती, पत्ता- मौ.जागगा शिवणी, ता.लोहा, जि.नांदेड यांचे निवेदन दिनांक २१.०२.२०२३.

महोदय,

उपरोक्त विषयी श्री गंगाधर शेषराव बोमनाळे व इतर सर्व सदस्य, टर्गेन्टीव्ग साखर कारखाना युनिट क्र.३ बाधीत शेतकरी कृती समिती, पत्ता- मौ.जागगा शिवणी, ता.लोहा, जि.नांदेड यांनी १) मा. मुख्यमंत्री महोदय, महाराष्ट्र राज्य, मुंबई. २) मा.उपमुख्यमंत्री महोदय, महाराष्ट्र राज्य, मुंबई व ३) मा.अर्थी महोदय, सहकार, महाराष्ट्र राज्य, मुंबई यांना पृष्ठांकित करून दिलेले निवेदन दिनांक २१.०२.२०२३ री प्रत या कार्यालयास प्राप्त झाली आहे.

सबब उक्त निवेदची मुळ प्रत या सोबत सविनय सादर.

आपली विश्वासू,

(संतोषी देवकुळे)

अपर जिल्हासहायिका श्री नांदेड.

विभाग-२

प्रतिलिपी- निवेदनाच्या प्रतिराह सविनय सादर.

१. मा.अपर मुख्य सचिव, गृह विभाग(विशेष), मुख्य इमारत, मादाम काभा मार्ग, हुतात्मा राजगुरु चौक, महाराष्ट्र शासन, मंत्रालय, मुंबई-३२.

२. मा.पोलीस अधीक्षक, नांदेड.

३. प्रदेशीक राह संचालक (साखर), नांदेड.

श्री गंगाधर शेषराव बोमनाळे व इतर सर्व सदस्य, टर्गेन्टीव्ग साखर कारखाना युनिट क्र.३ बाधीत शेतकरी कृती समिती, पत्ता- मौ.जागगा शिवणी, ता.लोहा, जि.नांदेड यांना (मार्फत राहसिलदार नांदेड). (मो. ९६५७९२०२०५)

प्रासस

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का अधि.

दि 23 MAR 2023

कार्यालय

गर्भविहक गृहपालक (साखर) नांदेड

बाबत क्र. 333

दिनांक 24-MAR-2023

(संतोषी देवकुळे)

अपर जिल्हासहायिका श्री नांदेड.



TRUE COPY

शेतकरी कृती समिती

कारखान्याच्या कारखान्याच्या युनियन क्र. ३ वाचनाल

(२)

प्रमाणात राख निपट आहे. ज्यामुळे आमच्या अल्पभूधारक शेतकऱ्यांच्या शेतीवर, पिकांवर ही राख बसून आमच्या पिकांचे मोठया प्रमाणात नुकसान होत आहे. याबाबत आम्ही कृषि विभाग, महाराष्ट्र शासन व प्रदुषण विभाग, नांदेड यांच्यासह इतर विभागाकडे लेखी तक्रारी केल्या होत्या. ज्या तक्रारीवरून सर्व विभागाच्या अधिकार्यांनी चौकशी केल्याच्या नावाखाली थान्दूर मातूर चौकशी व पाहणी करून कारखान्याच्या बाजूने त्यांचे रिपोर्ट्स दिले आहेत. महाराष्ट्र प्रदुषण नियंत्रण मंडळाचे अधिकारी श्री. पाटील आर. उप प्रादेशिक अधिकारी यांनी मॅनेज होऊन कारखान्याच्या बाजूने टॅबलावर बसून कारखाना चालू ठेवण्यासाठी शिफारस मा. प्रादेशिक विभागाकडे करण्यात आली आहे.

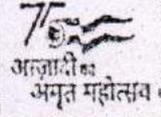
आम्ही या पत्राद्वारे लक्षात आणून देऊ इच्छितो की, सदरचा कारखाना हा कॉंग्रेस पक्षाचे दिवंगत नेते विलासराव देशमुख यांचे सुपुत्र तथा माजी मंत्री अमित देशमुख यांनी खरेदी केला असल्याने त्यांनी प्रशासनावर मोठी पकड आहे. शेतकऱ्यांनी तक्रार केल्यामुळे त्यांच्या पाल्यांना कारखान्यातील नोकरीवरून काढी केले आहे. त्यामुळे गावातील अनेक तरुणांवर बेरोजगाराची वेळ आलेली आहे. त्यामुळे आम्ही अल्पभूधारक शेतकऱ्यांनी कोणाकडेही तक्रार केली तरीही आम्हा शेतकऱ्यांवरच कारवाई केली जात आहे. आम्हा शेतकऱ्यांना कारखान्याने प्रशासनाकडून त्यात प्रामुख्याने जनरल मॅनेजर श्री. काळे, शेतकी अधिकारी श्री. अच्युत शिंदे, सुरक्षा अधिकारी श्री. संतोष जोगे यांच्याकडून वैयक्तिक धमक्या दिल्या जात आहे. तसेच कारखान्यामध्ये रागस्या घेऊन गेलेल्या शेतकऱ्यांना सुरक्षा रक्षकांद्वारे मारहाण केली जात आहे. आम्हाला जिवनातून कायमचे रांपविण्यासाठी सामान्य दंड या नितीचा अवलंब करत पोलीस प्रशासनाकडे कारखान्याकडून खोटया तक्रारी देऊन आमच्यावर खोटे गुन्हे दाखल केले जात आहे. तसेच अधिकार्यांना देखील सर्व गोष्टींचा वापर करून मॅनेज केले जात आहे. त्यामुळे आम्हा शेतकऱ्यांचे कोणीही वाली राहिले नाहीत. आम्ही अल्पभूधारक असल्याने आमची आणि आमच्या कुटुंबाची उपजिवीका भागवितांना आम्ही भाजीपाला, फळभाज्या या आमच्या शेतात पिके घेत असतो. या पिकांवर दुषित पाणी आणि धुरांमुळे पिकांचे प्रचंड मोठे होत आहे. त्याचबरोबर आमचे मुख्य पिक असलेले कापूस, हळद व इतर पिकांवर काळ्या राखेमुळे पिक पूर्णतः नष्ट झालेले आहेत. या सर्व कारखान्याच्या त्रास देण्याच्या बाबींमुळे आम्ही शेतकरी सावकारी कर्जांमध्ये बुडाले आहोत. कारखान्यातून निघणाऱ्या धुरावरोवरच दुषित पाणी कारखाना प्रशासनाकडून मग शेडवर टाकल्याने मोठया प्रमाणात अपघात घडत आहेत. त्याचबरोबर हे दुषित पाणी आमच्या गाव नदीमध्ये तसेच आमच्या विहीरीमध्ये जबरदस्तीने सोडल्याने आणि तेथील पाणी मुके जनावरांनी प्यायल्याने अनेक जनावरांचा मृत्यु या दुषित पाण्यामुळे झाला आहे. आतापर्यंत आमच्या गावातील अनेक गाणी आणि न्हशी मरण पावल्या आहेत. त्याचबरोबर दुषित पाण्यामुळे आमच्या गावातील सर्व नागरीकांच्या आरोग्यासाठी सुद्धा धोका निर्माण झालेला आहे. विमणीतून निघणाऱ्या धुरांमुळे लहान मुलांसह वृद्ध अवालांना स्वसन्नाचे मोठया प्रमाणात त्रास होत आहे.



TRUE COPY



प्रादेशिक सहसंचालक (साखर), नांदेड यांचे कार्यालय,
दुतार, १२५२१, अहमदाबाद, गुजरात, भारत. माहिती व औद्योगिक प्रतिष्ठान संस्थेसमोर, नांदेड-५२.
(Telephone : (02462) 254156; Email ID : riddananded@rediffmail.com)



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जा. क्र. प्राससना/कहा-२/प्रशासन/श्री.भालके शि.सं. : दूषित पाणी-साखर/८३९/२०२३. दिनांक: २९/०९/२०२३

(ई-मेलने/पोस्टने)

प्रति,
फाईस प्रेसिडेन्ट,
ट्वेन्टीवन शुगर्स लि.,
जामगा (शिवनी), ता. लोहा, जि. नांदेड.

विषय : जामगा शिवनी येथील साखर कारखान्याचे दूषित पाण्यामुळे व शाखेमुळे भाड्या शेतातील पौंसजवत व मास्या दगावल्या, म्हास विमार पडली आहे व पिकांचे प्रचंड नुकसान झाले आहे तरी व प्रशासनावर कार्यवाही करणेबाबत...

संदर्भ : जिल्हाधिकारी, नांदेड यांचे पत्र क्रमांक २०२३/मशाका-२/काप-२७७६, दि. १९/०९/२०२३ जोडलेला श्री. सिद्धेश्वर व्यंकटी भालके, रा. शिवनी जा., ता. लोहा यांचा तक्रार क्रमांक ०२/०९/२०२३.

वरील विषयाकडे आपले लक्ष वेधण्यात येत आहे.

उक्त संदर्भीय विषयांकित तक्रार अर्जाची प्रत यासोबत जोडण्यात येत आहे. त्याचे अवलोकन करावे.

प्रस्तुत तक्रारीमध्ये उपस्थित केलेल्या मुद्यांबाबत नियमोचित कार्यवाही करून तसे तक्रारदारास रास्त काढण्यात तद्नंतर केलेल्या कार्यवाहीबद्दल या कार्यालयास अवगत करावे.

सोबत : नमुदप्रमाणे.

प्रत :

१) श्री. सिद्धेश्वर व्यंकटी भालके, रा. शिवनी जा., ता. लोहा यांना देण्यात येऊन सूचित करण्यात येते की, आपल्या तक्रार अर्जातील मुद्यांबाबत कार्यवाही करण्याची अधिकारीता प्रस्तुत कार्यालयास नाही. तथापि, आपला तक्रार अर्जा पुढील नियमोचित कार्यवाहीसाठी कारखान्याकडे वर्ग करण्यात आलेला आहे. त्यानुसार आपण कारखान्याशी रास्त संपर्क करावा.

२) मा. जिल्हाधिकारी, नांदेड यांना माहितीकरीता सादर.

(विश्वनाथ देशमुख)
प्रादेशिक उपसंचालक (साखर),
नांदेड.

(विश्वनाथ देशमुख)
प्रादेशिक उपसंचालक (साखर),
नांदेड.



NFS

जिल्हाधिकारी कार्यालय नांदेड	
वेबसाईट: www.nanded.gov.in	ई-मेल: nandeddc@gmail.com
दुरध्वनी क्रमांक: 02862-234099	फॅक्स क्रमांक: 02862-234100
शाखा: मशाखा-2	क्रमांक 2023/मशाखा-2/काप-2023

दिनांक १२/०२/२०२३

प्रति
 प्रादेशिक साहर/चालक (साखर), नांदेड विभाग,
 भुविकरस वेंकेची इमारत, शासकीय औद्योगिक प्रशिक्षण संस्थेजवळ,
 कार्यशाळा मार्ग, नांदेड

विषय: जागगा शिवनी येथील साखर कारखान्याचे दुपित पाण्यामुळे व राखेमुळे शेततातील शेततळ्यातील मास्या दगावल्या, फ्लॅस विमार पडली आहे व शिफांचे प्रचंड नुकसान झाले आहे, तरी कारखाना प्रशासनावर कार्यवाही करणे बाबत.
 संदर्भ - श्री शिघ्रेश्वर व्यंकटी भालके, रा.शिवनी जा, ता.लोहा, जि.नांदेड यांचे पत्र/अर्ज/निवेदन दि.०२.०१.२०२३, संकलनास प्राप्त दि.१८.०१.२०२३

महोदय,

विषयांविषय प्रकरणी श्री शिघ्रेश्वर व्यंकटी भालके, रा.शिवनी जा, ता.लोहा, जि.नांदेड यांचे संदर्भिय पत्र/अर्ज/निवेदनाचे अवलोकन व्हावे, ज्याची छायाप्रत सोबत पाठविण्यात येत आहे. ज्यानुसार त्यांनी जागगा शिवनी येथील साखर कारखान्याचे दुपित पाण्यामुळे व राखेमुळे शेततातील शेततळ्यातील मास्या दगावल्या, फ्लॅस विमार पडली व शिफांचे प्रचंड नुकसान झाले आहे. कारखाना प्रशासनावर कार्यवाही करणे बाबत विनंती केल्या आहे.

सध्या, प्रस्तुत प्रकरणी अर्ज/पत्र/निवेदनात समुद्र अनुषंगाने त्या विषया संबंधितवे नियम/अद्ययावत शासन निर्णय/ आदेश/ तसेच गा. न्यायालयाचे आदेश इत्यादीचे पालन करून निघडानुसार आवश्यक कार्यवाही करण्यात यावी.

सोबत - वरीलप्रमाणे

जिल्हाधिकारी नांदेड

प्रतिलिपी:-

1. जिल्हा उपनिबंधक सह.संस्था, नांदेड यांना अर्ज प्रतीसह कार्यवाहीसतव.
2. तहसीलदार, लोहा यांना कार्यवाहीसतव.
3. श्री शिघ्रेश्वर व्यंकटी भालके, रा.शिवनी जा, ता.लोहा, जि.नांदेड यांना माहितीसतव.
(प्राप्त तहसीलदार, लोहा)

जिल्हाधिकारी नांदेड करिता

कार्यालय

शासकीय महत्त्वाचे (साखर) नांदेड

कार्य क्र. 332

दिनांक - 24/02/2023



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का अघि
दि 23 MAR 2023

पति,
मा.तहसिलदार साहेब,
तहसिल कार्यालय, लोहा
जिल्हा नांदेड

जिल्हाधिकारी कार्यालय, नांदेड	
09 JAN 2023	
नाचा :	206
वस्तु नं. :	

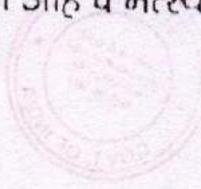
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10-7-23

विषय :- जामगा शिवनी येथिल साखर कारखान्याचे दुषित पाण्यामुळे व राखेमुळे माझ्या शेतातील शेततळ्यातील मार्या दगावल्या, म्हैस बिमार पडली आहे व पिकांचे प्रचंड नुकसान झाले आहे तरी कारखाना प्रशासनावर कार्यवाही करणे बाबत.

महोदय,

वरिल विषयास अनुसरून मी तक्रार देणार श्री.सिद्धेश्वर व्यंकटी भालके नांजे मा. शिवनी येथिल रहिवासी व शेतकरी असुन सदरच्या साखर कारखाना लगत ददिणेरा गट क्र. ३५० मध्ये स्वतःची ५ एकर जमीन असुन त्यामध्ये शेततळे आहे. शेतीला जोड व्यवसाय म्हणुन मी मासे पालन व दुध व्यवसाय करत होतो पण कारखान्याच्या दुषित पाणी शेततळ्यात आल्यामुळे मार्या दगावल्या आहेत व ते पाणी पिल्यामुळे सहा महिन्यापुर्वि माझी एक म्हैस दगावली व आता दुसरी म्हैस बिमार पडली आहे. कारखान्याला वारंवार कळवुन पण कारखाना प्रशासन दुर्लक्ष करत आहेत व कारखान्याचे अधिकारी जनरल मॅवजर, सुरक्षा अधिकारी संतोष जोगे व शेतकी अधिकारी अच्युत शिंदे अरेरावीची भाषा करत आहेत. महसिला दवाखान्यात दाखवायला पैसे नसल्यामुळे मी म्हैस कारखाना गेटला बांधली आहे पण वारंवार सांगुन पण कारखाना प्रशासन दुर्लक्ष करित आहे.

कारखाना चिमणीतुन निघणा-या धुरामुळे तरोव बण्यासमुळे माझ्या शेतातील कापूस, हरभरा, ज्वारी, मिरची व कांदा या पिकांचे प्रचंड नुकसान झाले आहे. माझा दुध व्यवसाय बंद पडला आहे व मत्स्य व्यवसाय पण बंद पडला आहे तरी मा. साहेबांनी योग्य ती



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कार्यवाही करून आणि साखन कारखान्याच्या धिगणीतून व घान सांडपाण्यासह जमिनीचे व हवेचे होणारे प्रदुषण थांबविण्यासाठी कारखाना प्रशासनावर कार्यवाही करून माझ्यासह शेजारच्या शेतकऱ्यांची नुकसान भरपाई मिळवून द्यावी हि बाब विनंती.

पदि
सर
रुं
रि

तकार अर्ज देणार

शिधेश्वर

सिधेश्वर त्यांकटी भालको
रा.शिवबी जा.ता.लोहा
मो.नं.८९७५२०४२२९

प्रत माहितीस्तव सादर,

१.मा.जिल्हा अधिकारी, जिल्हाधिकारी कार्यालय, नांदेड

२.मा.पोलिस अधिक्षक, पोलिस अधिक्षक कार्यालय, नांदेड

३.मा.पोलिस निरिक्षक, पोलिस स्टेशन लोहा.

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प्रादेशिक उपसंचालक (साखर), नांदेड यांचे कार्यालय,
२००० म.स.प., मुंबई ४०० २००३, शासकीय औद्योगिक प्रतिष्ठान रोड, नांदेड-२.
(Telephone : (02462) 254156; Email ID : msouanded@rediffmail.com)

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आजादीचा
अमृत महोत्सव

जा. क्र. प्राससं/वका-३/विकारा/श्री ग.शे. योगनाळे : निवेदन/ISND/२०२३. दिनांक : ०४ जुलै, २०२३.

(ई-मेलने / पोस्टाने)

प्रति.

सरकारस्थापक.

ट्वेन्टीवन साखर कारखाना यु-३.

शिवणी जागगा. ता. लोहा जि. नांदेड.

विषय: दि. १९.०४.२०२३ रोजी ट्वेन्टीवन साखर कारखाना यु-३ शिवणी जा. येथे महाराष्ट्र प्रदुषण नियंत्रण मंडल यांनी ठेवलेल्या जनसुनावणीला प्रशासनाने शेतक-यांना कुठलिही पुर्वसुचना न देता कार्यक्रम पार पाडला तरी कारखाना विरोधात द्यावयाच्या तक्रारीबाबत ...

संदर्भ: उपचिटणीस, दंडाधिकारी शाखा, जिल्हाधिकारी कार्यालय, नांदेड यांचे पत्र क्र. २०२३-आरबी-१-डेस्क-२-टे-४-निवेदन-कावी-२८००३ दि. २४ मे २०२३ सोबत जोडलेले श्री गंगाधर शेपराव बोगनाळे व इतर सर्व शेतकरी, रा. जागगा शिवणी ता.लोहा जि.नांदेड यांचे निवेदन दि. २०/०४/२०२३.

वरील विषयाकडे आपले लक्ष वेधण्यात येत आहे.

उपरोक्त विषयी संदर्भिय पत्र व त्यासोबतच्या निवेदनाची प्रत यासोबत जोडण्यात येऊन सुचित करण्यात येते की, प्रस्तुत निवेदनातील मुद्दाबाबत निवेदनकर्त्यांना रास्त कळवून तत्संबंधीचा कार्योत्तर अहवाल या कार्यालयास सादर करावा.

[Signature]
05.07.2023
(विश्वास देणामुख)

प्रादेशिक उपसंचालक (साखर),
नांदेड.

सोबत : नमुदप्रमाणे.

प्रत :

५. श्री गंगाधर शेपराव बोगनाळे व इतर सर्व शेतकरी, रा. जागगा शिवणी ता.लोहा जि.नांदेड यांना सव्व माहितीकरिता

२. मा.जिल्हाधिकारी, नांदेड यांना माहितीरतव सादर.

[Signature]
05.07.2023
(विश्वास देणामुख)

प्रादेशिक उपसंचालक (साखर),
नांदेड.

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जिल्हाधिकारी कार्यालय, नांदेड.

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साईट :- www.nanded.gov.in

दूरध्वनी क्र. :- (02462) 235077

फॅक्स क्र. :- (02462) 238500

विभाग - महसूल-1

शाखा - गृह

दिनांक २४ मे, २०२३

क्रमांक-२०२३-आरबी-१-लेखक-२-टे-४-निवेदन-कापी-२८००३
प्रति,

उप प्रादेशीक अधिकारी,
महाराष्ट्र प्रदुषण नियंत्रण मंडळ, नांदेड

विषय:- दि. १९.०४.२०२३ रोजी टवेंन्टीवन साखर कारखाना यु.३ शिवणी जा. येथे महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांनी ठेवलेल्या जनसुनावणीला प्रशासनाने शेतक-यांना सुठलिही पुर्वसूचना न देता कार्यक्रम पार पाडला तरी कारखाना विरोधात टाक्याच्या तयारी बाबत.

संदर्भ:- श्री गंगाधर शेपराव बोगनाळे व इतर सर्व शेतकरी, रा.जामगा शिवणी, ता.लोहा, जि.नांदेड यांचे निवेदन दिनांक २०.०४.२०२३ (संकलनास प्राप्त दि. २२.०५.२०२३).

उपरोक्त विषयी श्री गंगाधर शेपराव बोगनाळे व इतर सर्व शेतकरी, रा.मौ.जामगा शिवणी, ता.लोहा, जि.नांदेड यांचे संदर्भात नमुद निवेदन दिनांक २०.०४.२०२३ ची प्रत या सोबत जोडली आहे. ज्याद्वारे त्यांनी मौजे शिवणी जा. ता.लोहा येथील टवेंन्टीवन साखर कारखान्याच्या विमणीतून निघणारी विषारी राख शेतक-यांच्या पिकावर वसून पिकांचे मोठया प्रमाणात नुकसान होत असल्याने दिनांक १९.०४.२०२३ रोजी टवेंन्टीवन साखर कारखाना यु.३ येथे महाराष्ट्र प्रदुषण नियंत्रण मंडळाद्वारे मा.जिल्हाधिकारी व प्रदुषण विभागाचे उप प्रादेशीक अधिकारी यांच्या उपस्थितीत पर्यावरण विषयक जन सुनावणी झाली तथापी सदर जन सुनावणीला त्यांना बोलावले नसल्याने ते उपस्थित राहू शकले नाहीत. त्यांच्या अनेक तक्रारी असल्याने त्यांना त्यांचे म्हणने मांडण्याची संधी देण्याची विनंती केली आहे. रासंच इतर बाबी निवेदनात नमुद आहेत.

सगव, प्रस्तुत प्रकरणी संदर्भ निवेदनात नमुद मागणीच्या अनुषंगाने नियमानुसार उचीत कार्यवाही करून केलेल्या कार्यवाहीबाबत संवंधितास परस्पर अवगत करावे.

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(मकरंद दिवाकर)

उपचिटणीस, दंडाधिकारी शाखा,
जिल्हाधिकारी कार्यालय, नांदेड.

विनाय - 3

प्रासस

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प्रतिलिपी-

- प्रादेशीक सह संचालक (साखर), नांदेड यांना माहिती व आवश्यक त्या कार्यवाहीस्तव.
- श्री गंगाधर शेपराव बोगनाळे व इतर सर्व सदस्य, टवेंन्टीवन साखर कारखाना युनिट क्र.३ बाधीत शेतकरी कृती समिती, पत्ता- मौ.जामगा शिवणी, ता.लोहा, जि.नांदेड यांना (मार्फत तहसिलदार लोहा). (मो. ९६५७९२०२०५) .

प्रासस

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का आधि.

दि २३ जून २०२३

2023

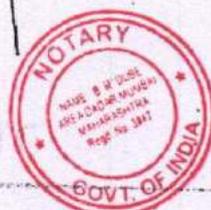
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कार्यालय

बाबंनिक महामंडळ (साखर) नांदेड

बायक क्र. ११७०

दिनांक २३/०६/२३



TRUE COPY

प्रति,

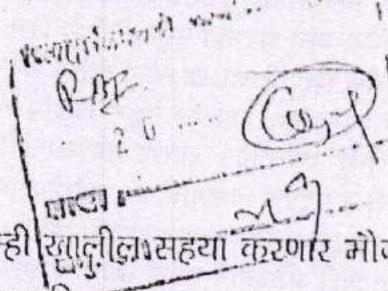
दि. २०.०४.२०२३

मा.जिल्हाधिकारी साहेब,
जिल्हाधिकारी कार्यालय,
नांदेड.

28007
8-5-13

विषय :- दि. १९.०४.२०२३ रोजी टवेन्टिवन साखर कारखाना यु.३ शिवणी जा. येथे महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांनी ठेवलेल्या जनसुनावणीला प्रशासनाने आम्हा शेतक-यांना कुठलिही पुर्वसुचना न देता कार्यक्रमा पार पाडला तरि कारखाना विरोधात दयावयाच्या तकारी बाबत.

महोदय,



वरिल विषयास अनुसरून कि, आम्ही शेतकरी सहकार मोजे शिवणी जागगा येथिल टवेन्टिवन साखर कारखाना यु.३ (धाराशिव साखर कारखाना यु.३) बाधित शेतकरी कृती समितीचे पदाधिकारी आहोत. आपणास नम्र पुर्वक या पत्राद्वारे विनंती करतो कि, आगचे मोजे शिवणी जा. हदीमाध्ये हा साखर कारखाना आहे. या साखर कारखान्याच्या विमणीतुन मोठया प्रमाणात विषारी राख निघत आहे. ज्यामुळे आमच्या अल्पभुधारक शेतक-यांच्या शेतीतील पिकांवर हि राख बसुन मोठया प्रमाणात आमच्या पिकांचे नुकसान होत आहे तसेच कारखान दुषित पाणी जबरदस्तिने गावनदित, शेतक-यांच्या विहरित सोडल्यामुळे मोठया संख्येने जनावरे दगावली आहेत त्यामुळे शेतक-यांचे मोठया प्रमाणात आर्थिक नुकसान झाले आहे. याबाबत आम्ही महाराष्ट्र प्रदुषण नियंत्रण मंडळ, कृषी विभाग, जिल्हाधिकारी कार्यालय नांदेड यासह इतर विभागाकडे लेखी तकारी केल्या होत्या तसेच आझाद मैदान मुंबई येथे एकदिवसीय प्रचंड धरणे आंदोलन करून मा. मुख्यमंत्री साहेब, सहकार मंत्री साहेब व पालक मंत्री साहेब यांना निवेदन दिले होते.

१९.०४.२०२३ रोजी टवेन्टिवन साखर कारखाना यु.३ येथे महाराष्ट्र प्रदुषण नियंत्रण मंडळाद्वारे मा.जिल्हाधिकारी साहेब व प्रदुषण विभागाचे उपप्रादेशिक अधिकारी यांच्या उपस्थितीत पर्यावरण विषयक जन सुनावणी झाली. आम्ही सहकार मंत्री साहेब व पालक मंत्री साहेब यांना निवेदन दिले होते.

TRUE COPY



OFFICE OF THE REGIONAL JOINT DIRECTOR**(SUGAR) NANDED**

Second Floor, Land Development Bank Building,
Opp. Government Industrial Training Institute,
Nanded-2.

{Telephone: (02462) 254156;

Email ID: ridsnanded@rediffmail.com)/

Out No.RJDN/ Room-2/Shri Bomnale G.S.:
Contaminated Water-Complaint/836/2023

Date: 3 APR, 2023

(By Email/Post)

To,

The Vice President,

Twenty-one Sugar Ltd.,

Jamga (Shivni), Tal. Loha,

Dist. Nanded.




TRUE COPY

Sub:Regarding to pass order to immediately close
down the factory in order to provide relief to the

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farmers from the contaminated water and toxic ash emanating from the chimney of Twenty-one Sugar Factory at Village Jamga Shivni, Tal. Loha, Dist. Nanded and take strict stern action against the government officers who are supporting the factory administration and provide compensation immediately to the farmers from the year 2019 onwards and received submission submitted by holding of one-day sit-in agitation during the budget session.

Ref: Letter No.2023-RB-1-Desk-2/T-4-S-Agitation-Kavi-12869 dated 24/02/2023 issued by the Additional Collector, Nanded along with enclosed complaint application dated 21/02/2023 of Shri Gangadhar Sesharao Bomanale and others, Affected Farmers Action Committee of Twenty-one Sugar Factory, Unit



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No.3, Village: Jamga Shivni, Tal. Loha, Dist.
Nanded.

Your attention is drawn to the above subject.

The above referred complaint application is enclosed herewith. Be pleased to take perusal of the same.

By taking appropriate action in respect of the issues mentioned in the present complaint, the same should be informed to the complainants and thereafter submit action taken report to this office.

Sd/-

(Vishwas Deshmukh)

Regional Jt. Director (Sugar)

Nanded

Encl: As Above.




TRUE COPY

Copy to:

1. Shri Gangadhar Sheshrao Bomnale & others,
Twenty-one Sugar Factory, Unit No.3's Affected
Farmers Action Committee at Village Jamga
Shivni, Tal. Loha, Dist. Nanded, it is informed
that this office does not have jurisdiction to
take action in respect of the issues mentioned
in the present application, however, the
complaint application for further appropriate
action has been forwarded to the factory,
accordingly, you should contact the factory for
the same.
2. Additional Collector, Nanded for information.

Sd/-

(Vishwas Deshmukh)

Regional Jt. Director (Sugar)

Nanded



COLLECTOR OFFICE, NANDED

Website: www.nanded.gov.in Email: nandedrdc@gmail.com

Tel. No.: (02462) 235077 Fax No.: (02462) 238500

Division: Revenue-1 Branch-Housing

No.2023-RB-1-DESK-2-T-4-S. Agitation-KAVI-12869

Date: 24th February, 2023

To,

The Secretary,

Cooperative Marketing & Textile Dept.,

Govt. of Maharashtra, Mantralaya,

Mumbai - 32.

Sub:Regarding to pass order to immediately close

down the factory in order to provide relief to the

farmers from the contaminated water and toxic

ash emanating from the chimney of Twenty-one

Sugar Factory at Village Jamga Shivni, Tal.

Loha, Dist. Nanded and take strict stern action

against the government officers who are



supporting the factory administration and provide compensation immediately to the farmers from the year 2019 onwards and received submission submitted by holding of one-day sit-in agitation during the budget session.

Ref: Submission dated 21.02.2023 of Shri Gangadhar Sheshrao Bomnale and Others, Twenty-one Sugar Factory Unit No.3's Affected Farmers Action Committee, Address:- Village Jamga Shivni, Taluka: Loha, District Nanded.

Sir,

With reference to the above subject, the copy of the Submission dated 21.02.2023 forwarded by Shri Gangadhar Sheshrao Bomnale and Others, Twenty-one Sugar Factory Unit No.3's Affected Farmers Action Committee, Address:- Village Jamga Shivni, Taluka: Loha, District Nanded to (1) Hon'ble Chief



Minister, Maharashtra State, Mumbai, (2) Hon'ble Deputy Chief Minister, Maharashtra State, Mumbai and (3) Hon'ble Minister, Cooperative, Maharashtra State, Mumbai has been received by this office.

Therefore, the original copy of the said submission is enclosed herewith.

Sd/-

(Santoshi Devkule)

Addl. Collector, Nanded

Copy to:

1. Hon'ble Additional Chief Secretary, Housing Dept. (Special), Main Building, Madam Cama Marg, Hutatma Rajguru Chowk, Govt. of Maharashtra, Mantralaya, Mumbai - 32.
2. Hon'ble Police Superintendent, Nanded
3. Regional Joint Director (Sugar), Nanded.



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4. Shri Gangadhar Sheshrao Bomnale and all other members, Twenty-one Sugar Factory, Unit No.3's Affected Farmers Action Committee, Address:- Village Jamga Shivni, Tal. Loha, Dist. Nanded (through Tehsildar) (Mob.9657920205)

Sd/-

(Santoshi Devkule)

Addl. Collector, Nanded


TRUE COPY



PBS

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**FARMERS ACTION COMMITTEE
OF TWENTY-ONE SUGAR FACTORY UNIT NO.3**

Office: Village Shivni Jamga, Tal. Loha, Dist. Nanded.

Mob. No.: 9657920205

Date: 21.02.2023

To,

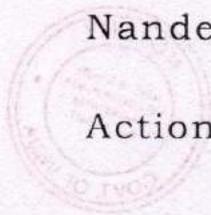
- 1) Shri Eknath Shinde,
Hon'ble Chief Minister &
Environment Minister,
Maharashtra State, Mantralaya,
Mumbai - 32.
- 2) Shri Devendraji Fadnavis,
Hon'ble Dy.Chief Minister,
Maharashtra State,
Mantralaya, Mumbai - 32.
- 3) Shri Atulji Save,
Hon'ble Cooperative Minister,
Maharashtra State,
Mantralaya, Mumbai - 32.




TRUE COPY

Sub: Regarding to pass order to immediately close down the factory in order to provide relief to the farmers from the contaminated water and toxic ash emanating from the chimney of Twenty-one Sugar Factory at Village Jamga Shivni, Tal. Loha, Dist. Nanded and take strict stern action against the government officers who are supporting the factory administration and provide compensation immediately to the farmers from the year 2019 onwards otherwise we will hold one-day sit-in agitation during the budget session.

Ref: 1) Several complaints given to concerned departments including Hon'ble Collector, Nanded through Factory's Affected Farmers Action Committee.




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- 2) Fasting by democratic means on 26th January 2023 at Hon'ble Collector Office, Nanded.
- 3) Resolution passed in the monthly village meeting of Gram Panchayat Office at Shivni Jamga for providing justice to the farmers by taking action against the factory.
- 4) Several follow-ups done by us through Factory's Affected Famers Action Committee with the administration regarding to take action against the factory.

Sir,

With reference to the above subject, it is submitted that we the following undersigned are the office bearers of Twenty-one Sugar Factory (Unit No.3)'s Affected Farmers Action Committee at Village



Shivni Jamga. It is hereby humbly submitted by this letter to you that, there is sugar factory situated within the area of Village Jamga Shivni. Due to the arbitrary management of this sugar factory owner, we small farmers being fed up from the harassment caused due to this factory, have formed the above said action committee. A large amount of toxic ash is emanating from the chimney of this sugar factory and highly contaminated sewage is being released into the farmers' fields, causing huge damage to the crops of our small agricultural farmers. In this regard, we had repeatedly written complaints to the Department of Agriculture, Maharashtra Pollution Control Board, Nanded, Collector's Office Nanded and other concerned departments. On the basis of which, officers of all the departments by carrying out scrutinization and inspection for name-sake, have issued report in favour of the factory.

Maharashtra Pollution Control Board Officer Shri



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Patil R, Sub-Regional Officer got managed with the factory and in connivance with the factory issued recommendation to the Hon'ble Regional Department in order to keep factory operating.

We would like to bring to the notice vide this letter that the said factory has been purchased by Ex-Minister - Amit Deshmukh, son of late leader of the Congress party, Ex-Chief Minister Vilasrao Deshmukh, who has great hold on the administration. Many youths in the village have become unemployed as the farmers removed their children from factory jobs due to protests. Therefore, if we the farmers file any complaint, then on the contrary action is taken against the farmers itself. We the farmers have been individually threatened by the administration of the factory mainly the General Manager - Shri Ganpat Kale, Agricultural officer - Shri Achyut Bhauroao Shinde, Security Officer - Shri



SPS

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Santosh Joge. Also the farmers who approached the factory with their grievances are assaulted by the security officers. They have been trying to finish us by all means and by filing false complaints by the administration of the factory against us. Also, the officers are getting managed by all means. There was no one to protect our farmers. As we all are small farmers, we grow vegetables and fruits in our fields to survive and support our family. And also, wheat, cotton, turmeric, animal fodder and other crops have been severely damaged due to toxic ash emanating out of chimneys. Along with the same there has been huge damage to our main crop cotton, turmeric crops and other crops. Due to the troublesome factory issue we the farmers are in deep debt. Along with the smoke emanating from the factories, polluted water and the blocking of main roads by the factory administration are causing a large number of accidents. Many animals have died due to the fact



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that the factory has discharged polluted sewage into the wells, farms and village rivers of our farmers and the water has been drunk by the dumb animals. Till now many cows and buffaloes in our village have died. Besides, contaminated water is also posing a threat to the health of all the citizens of our village. High number of children, elderly people are suffering from respiratory problems due to smoke emanating from the chimneys.

As all of these facts being of serious nature, we have been repeatedly writing complaints to the administration and requesting them to provide justice since the factory started i.e. from 2019. But till now no any cognizance has been taken. Therefore, we have no other option left but to commit suicide.

However, by this letter we request that in order to provide relief to the farmers from the harassment



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caused to the farmers by emanating of toxic ash from the chimney and contaminated water from Twenty-one Sugar Factory, Unit No.3 (Dharashiv Sugar Factory, U.No.3) at Village Jamga Shivni, Taluka Loha, District Nanded and till completion of inquiry order should be passed to close down the said factory immediately and strict stern action should be taken against the government officers who have been supporting the factory administration and the farmers should be compensated immediately from the year 2019 onwards, otherwise, we will hold one-day sit-in agitation during the budget session., which please take note and it is requested to provide us justice immediately.

Yours truly

Sd/-

(Gangadhar
Shesherao
Bomnale)

Sd/-

(Baliram
Shesherao
Bomnale)

Sd/-

(Sanjay Damodhar
Jamge)




TRUE COPY

MPS

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Sd/-

(Madhukar
Bhimrao Bhalke)

Sd/-

(Kapil Baliram
Bomnale)

Sd/-

(Parmeshwar
Gangadharrao
Bomnale)

Sd/-

(Bharat
Shrirang Jamge)

Sd/-

(Somnath Balaji
Bhalke)

Sd/-

(Siddheshwar
Vyankati
Bhalke)

Sd/-

(Pralhad
Madhavrao
Bomnale)

Sd/-

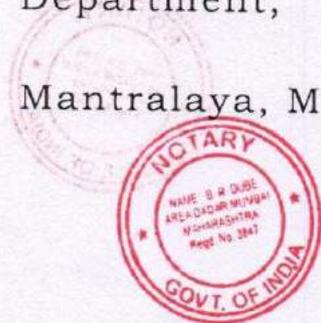
(Nagesh Shivraj
Bomnale)

Sd/-

(Shivraj
Sheshrao
Bomnale)

Copy humbly submitted for information to:

- 1) Hon'ble Principal Secretary, Cooperative Department, Government of Maharashtra, Mantralaya, Mumbai-32.



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- 2) Hon'ble Principal Secretary, Environment
Division, Government of Maharashtra,
Mantralaya, Mumbai-32
- 3) Hon'ble Collector, Collector Office, Nanded.
- 4) Hon'ble Manoharrao Dhonde, Founder and
National President, Shiva Association.
- 5) The Police Inspector, Azad Maidan Police
Station, Mumbai.


TRUE COPY



PPS

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OFFICE OF THE REGIONAL JOINT DIRECTOR

(SUGAR) NANDED

Second Floor, Land Development Bank Building,

Opp. Government Industrial Training Institute,

Nanded-2.

{Telephone: (02462) 254156;

Email ID: ridsnanded@rediffmail.com)/

Out No.RJDN/ Room-2/Shri Bhalke C.Y.:

Contaminated Water-Complaint/839/2023

Date: 3 APR, 2023

(By Email/Post)

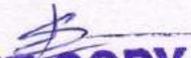
To,

The Vice President,

Twenty-one Sugar Ltd.,

Jamga (Shivni), Tal. Loha,

Dist. Nanded.


TRUE COPY

Sub:Regarding to take action against the factory

administration as the contaminated water and



toxic ash from the sugar factory in Village Jamga Shivni, are spreading diseases in agricultural cattle of my agricultural land, due to which they have fallen sick and there has been huge loss of crops.

Ref: Complaint Application dated 02/01/2023 of Shri Siddheshwar Vyankati Bhalke, resident of Shivni Jamga, Tal. Loha enclosed along with Letter No.2023/MSK-2/KAP-2776 dated 19/01/2023 issued by the Collector, Nanded.

Your attention is drawn to the above subject.

The above referred complaint application is enclosed herewith. Be pleased to take perusal of the same.

By taking appropriate action in respect of the issues mentioned in the present complaint, the same should be informed to the complainants and thereafter submit action taken report to this office.



Sd/-

(Vishwas Deshmukh)

Regional Jt. Director (Sugar)

Nanded

Encl: As Above.

Copy to:

1. Shri Siddheshwar Vyankati Bhalke, resident of Shivni Ja., Tal. Loha, is hereby informed that this office does not have jurisdiction to take action in respect of the issues mentioned in the present application, however, the complaint application for further appropriate action has been forwarded to the factory, accordingly, you should contact the factory for the same.
2. Additional Collector, Nanded for information.

Sd/-

(Vishwas Deshmukh)

Regional Jt. Director (Sugar)

Nanded



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COLLECTOR OFFICE, NANDED

Website: www.nanded.gov.in Email: nandedrdc@gmail.com

Tel. No.: (02462) 235077 Fax No.: (02462) 238500

Branch: MSK-2 No.2023/MSK-2/KAP-2776

Date: 18/01/2023

To,

Regional Joint Director (Sugar),

Nanded Division,

Land Development Bank Bldg.,

Near Government Industrial Training Institute,

Karyashala Marg, Nanded.

Sub: Regarding to take action against the factory

administration as the contaminated water and

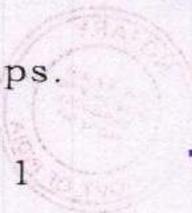
toxic ash from the sugar factory in Village

Jamga Shivni, are spreading diseases in

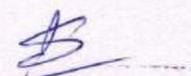
agricultural cattle of my agricultural land, due

to which they have fallen sick and there has

been huge loss of crops.



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Ref: Letetr/Application/Submission dated

02.01.2023 of Shri Siddheshwar Vyankati

Bhalke, resident of Shivni Jamga, Tal. Loha,

Dist. Nanded received on dated 18.01.2023

Sir,

In the above subject matter, be pleased to peruse the Letter/Application/Submission of Shri Siddheshwar Vyankati Bhalke, resident of Shivni Jamga, Tal. Loha, Dist. Nanded, wherein copy thereof is forwarded enclosed herewith, as such, according to which he has requested to take action against the factory administration as the contaminated water and toxic ash from the sugar factory in Village Jamga Shivni, are spreading diseases in agricultural cattle of his agricultural land, due to which they have fallen sick and there has been huge loss of crops.




TRUE COPY



Therefore, necessary action should be taken as per the rules in respect of the Letter/ Application / Submissions in the present case in compliance with latest government resolution/order/as well as orders passed by the Hon'ble Court etc.

Sd/-

For Collector, Nanded

Copy to:

1. District Dy-Registrar, Cooperative Societies, Nanded along with copy of application for action.
2. Tehsildar, Loha for action.
3. Shri Siddheshwar Vyankati Bhalke, resident of Shivni Ja., Tal. Loha, Dist. Nanded for information (through Tehsildar, Loha).

Sd/-

For Collector, Nanded



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Date: 02.01.2023

To,
The Tehsildar,
Tehsil Office, Loha,
District: Nanded.

Sub: Regarding to take action against the factory administration as the contaminated water and toxic ash from the sugar factory in Village Jamga Shivni, are spreading diseases in agricultural cattle of my agricultural land, due to which they have fallen sick and there has been huge loss of crops.

Sir,

With reference to the above subject, I the complainant Shri Siddheshwar Vyankati Bhalke, resident of Village Ja. Shivni and farmer have 5 acres agricultural land adjacent to the said Sugar

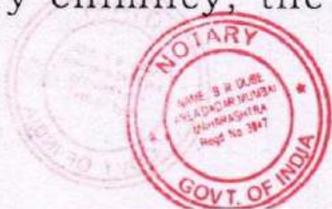
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Factory towards South Gut No.350 and I am doing cultivation thereon. Along with agriculture I am doing business of fish farming and dairy but to discharge of contaminated water from the factory to the agricultural field, the fish got died and due to drinking of said water six months before my one buffalo died and now another buffalo has fallen sick. Even after informing the factory several times, the administration is neglecting and the factory officers i.e. General Manager, Security Officer Santosh Joge and Agriculture Officer Achyut Shinde is using abusive language. As I don't have any money to get medical treatment to the buffaloes, I have tied the buffalo to the gate of the factory, but even after telling several times, the factory administration is neglecting.

Due to the emanating of toxic smoke out of the factory chimney, the crops like cotton, gram, jowar,



chilly and onion in my field have been severely damaged. My milk business has closed and fish business has also closed. However, it is my humble request that you should take appropriate action and take action on the factory administration to stop the pollution of land and air from the chimney of sugar factory and provide compensation to the neighboring farmers along with me.

Complainant

Sd/-

Siddheshwar Vyankati Bhalke

R/o. Shivni Ja., Tal. Loha,

Mob. No.: 8975204221

Copy for information to:

1. Hon'ble Collector, Office of the Collector, Nanded.
2. Hon'ble Police Superintendent, Office of Police Superintendent, Nanded.
3. Hon'ble Police Inspector, Police Station, Loha



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OFFICE OF THE REGIONAL JOINT DIRECTOR

(SUGAR) NANDED

Second Floor, Land Development Bank Building,

Opp. Government Industrial Training Institute,

Nanded-2.

{Telephone: (02462) 254156;

Email ID: ridsnanded@rediffmail.com)/

Out No.RJDN/ Room-3/ Dev/ Shri G. S. Bomnale:

Appl/ 1590/2023

Date: 04 July, 2023

To,

The General Manager,

Twenty-one Sugar Factory, U-3,

Shivni Jamga, Tal. Loha,

Dist. Nanded.

Sub:Regarding complaints to be filed against the

factory as on 19.04.2023, the public hearing



organized by the Maharashtra Pollution Control Board at Twenty-One Sugar Factory, U-3, Shivni Jamga, was conducted by the administration without giving any prior notice to the farmers.

Ref: Application dated 20/04/2023 of Mr. Gangadhar Shesharao Bomnale and all other farmers enclosed with Letter No.2023-RB-1-Desk-2-T-4-Appl-Kavi-28003 Dated 24th May 2023 issued by Deputy Secretary, Magistrate Branch, Collector's Office, Nanded.

Your attention is drawn to the above subject.

In pursuance with above referred subject and copy of the accompanying application are attached herewith and it is informed that the Applicants should be duly provided with information regarding the issue in the application and a post-action report should be submitted to this office.



Sd/-

(Vishwas Deshmukh)

Regional Jt. Director (Sugar)

Nanded

Encl: As mentioned.

Copy to:

1. Shri Gangadhar Sheshrao Bomnale & all other farmers, resident of Jamga Shivni, Tal. Loha, Dist. Nanded for information only.
2. Hon'ble Collector, Nanded for information.

Sd/-

(Vishwas Deshmukh)

Regional Jt. Director (Sugar)

Nanded



TRUE COPY

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COLLECTOR OFFICE, NANDED

Website: www.nanded.gov.in Email: nandedrdc@gmail.com

Tel. No.: (02462) 235077 Fax No.: (02462) 238500

Division: Revenue-1 Branch-Housing

No.2023-RB-1-DESK-2-T-4-APPL-KAVI-28003

Date: 24th May, 2023

To,

Sub-Regional Officer,

Maharashtra Pollution Control Board,

Nanded.

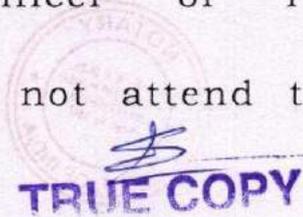
Sub:Regarding complaint to be filed against the factory as on 19.04.2023, the public hearing organized by the Maharashtra Pollution Control Board at Twenty-One Sugar Factory, U-3, Shivni Jamga, was conducted by the administration without giving any prior notice to the farmers.



[Signature]
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Ref: Application dated 20.04.2023 of Shri Gangadhar Sheshrao Bomnale and all other farmers, resident of Jamga Shivni, Tal. Loha, Dist. Nanded (received on 22.05.2023).

A copy of the said Application dated 20.04.2023 in respect of Mr. Gangadhar Seshrao Bomnale, and all other farmers resident of Village Jamga Shivni, Tal. Loha, Dist. Nanded regarding the above subject is enclosed herewith, by which it has been informed that toxic ash emanating from the chimney of Twenty-One Sugar Factory at Village Shivni Jamga, Taluka Loha, are lying on farmers' crops causing heavy damage to crops, wherein on 19.04.2023, a public hearing on environment was held by the Maharashtra Pollution Control Board at Twenty One Sugar Factory in the presence of Hon'ble Collector and Deputy Regional Officer of Pollution Department, but they could not attend the said



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public hearing as they were not invited. As they have many grievances, they have requested to give them an opportunity to present their views. Also other aspects are mentioned in the application.

Therefore, in the present case, in accordance with the demands mentioned in the referred application, the concerned should be informed duly about the action taken according to the rules.

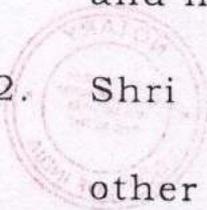
Sd/-

(Makrand Divakar)

Deputy Secretary, Magistrate Branch,
Collector Office, Nanded

Copy to:

1. Regional Joint Director (Sugar) for information and necessary action.
2. Shri Gangadhar Sheshrao Bomnale and all other members, Twenty-One Sugar Factory



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Unit-3's Affected Farmers Action Committee,
Address: Vill: Jamga Shivni, Tal. Loha, Dist.
Nanded (through Tehsildar, Loha) (Mob. No.:
9657920205).

Sd/-

Deputy Secretary, Magistrate Branch,
Collector Office, Nanded


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Date: 20.04.2023

To,
Hon'ble Collector,
Collector Office,
Nanded.

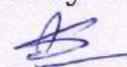
Sub: Regarding complaints to be filed against the factory as on 19.04.2023, the public hearing organized by the Maharashtra Pollution Control Board at Twenty-One Sugar Factory, U-3, Shivni Jamga, was conducted by the administration without giving any prior notice to the farmers.

Sir

With reference to the above subject, we the undersigned are the office bearers of Affected Farmers Action Committee of Twenty-One Sugar Factory Unit No.3 (Dharashiv Sugar Factory, Unit-3) situated at Village Shivni Jamga. By this letter, we humbly submit to you that this factory is located



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Factory, Unit 3, in the presence of Hon'ble Collector and Deputy Regional Officer of Pollution Department on behalf of Maharashtra Pollution Control Board. We the undersigned have many complaints against our factory but we were not given any prior notice of this hearing. Therefore, further action should be taken in view of the fact that we the complainant farmers could not attend the hearing and we did not get an opportunity to present keep our case.

Yours truly

Sd/-

(Gangadhar

Shesherao

Bomnale)

Sd/-

(Madhukar

Bhimrao Bhalke) Damodar Jamge)

Sd/-

(Sanjay

Damodar Jamge)

Sd/-

(Baliram

Shesherao

Bomnale))

Sd/-

(Bharat

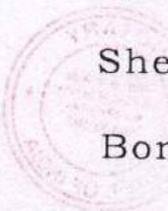
Shrirang Jamge)

Sd/-

(Siddheswar

Vyankati

Bhalke)



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Sd/-

(Pralhad
Madhavrai
Bomnale)

Sd/-

(Somnath Balaji
Bhalke)

Sd/-

(Kapil Baliram
Bomnale)

Sd/-

(Parmeshwar
Gangadhar
Bomnale)

Sd/-

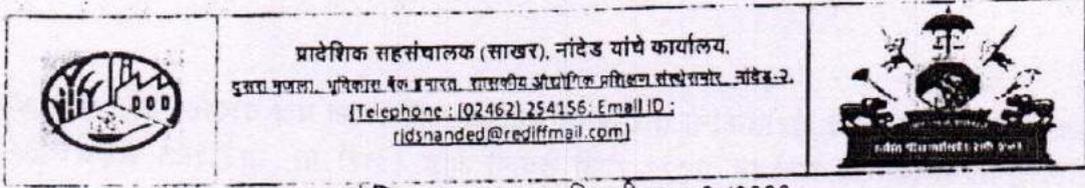
(Shivraj
Shesherao
Bomnale)

Sd/-

(Damodar
Laxmanrao
Jamge)


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जा. क्र. प्रासरांनं/कक्ष-2/प्रशारान/टवेन्टिवन साका/यु-3/ शिवणी/२०२०/2023.

दिनांक : ऑक्टोबर, 2023.

(ई-मेलने/पोष्टाने)

प्रति,

मुख्यकार्यकारी अधिकारी,
टवेन्टिवन साखर कारखाना यु.क्रं. -3
मौजे शिवणी जामगा ता. लोहा जि. नांदेड.

विषय:- जामगा शिवणी ता. लोहा जि. नांदेड येथील टवेन्टिवन साखर कारखान्याच्या चिमणीतुन निघणा-या राखेमुळे, दुषित पाण्यामुळे आम्हा शेतक-यांना होणा-या त्रासापासुन मुक्तता देण्यासाठी कारखान्यास गाळप हंगाम 2023-24 साठी वार्षिक गाळप परवाना देऊ नये, कारखान्याला पाठिशी घालणा-या प्रशासकिय अधिका-यांवर कड कार्यवाही करुन शेतक-यांना त्वरित सन 2019 पासुनची नुकसान भरपाई देण्यात यावी व कारखाना गाळप क्षपता वाढीस व नविन डिसलरी प्रोजेक्टसाठी परवानगी देऊ नये बाबत...

संदर्भ:- श्री प्रल्हाद माधवराव बोमनाळे व इतर (14) टवेन्टिवन साखर कारखाना यु.क्रं.3 बाधित शेतकरी कृती समिती मौजे शिवणी जामगा ता. लोहा यांचा अर्ज दि. 04/10/2023.

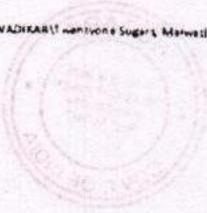
उपरोक्त विषयांकीत संदर्भीय पत्राकडे आपले लक्ष वेधण्यात येत आहे.

2/- श्री प्रल्हाद माधवराव बोमनाळे व इतर (14) टवेन्टिवन साखर कारखाना यु.क्रं.3 बाधित शेतकरी कृती समिती मौजे शिवणी जामगा ता. लोहा यांनी संदर्भीय पत्र या कार्यालयासह मा. जिल्हाधिकारी नांदेड, मा. उपप्रादेशिक अधिकारी महाराष्ट्र प्रदुषण नियंत्रण मंडळ नांदेड यांना दिलेले आहे.

अर्जांमध्ये कारखान्याच्या चिमणीतुन मोठया प्रमाणात विषारी राख निघत आहे व घान दुषित सांडपाणी शेतक-यांच्या शेतात सोडल्यामुळे शेतक-यांच्या शेतीतील पिकांचे मोठया प्रमाणात प्रचंड नुकसान होत आहे. सर्व शेतक-यांची उपजिविका भागवण्या करिता आम्ही शेतात भाजीपाला, फळभाज्या आमच्या शेतात घेत असतो. गहु, कापूस, हळद, जनावरांचा चारा व इतर पिकांचे चिमणीतुन निघणा-या विषारी राखेमुळे प्रचंड नुकसान झालेले आहे. कारखान्याचे दुषित सांडपाणी आम्हा शेतक-यांच्या विहीरीत, शेततळ्यात व गावच्या गावनदीमध्ये सोडल्यामुळे ते पाणी मुक्या जनावरांनी पिल्यामुळे अनेक जनावरांचा मृत्यू झाला आहे. तसेच लहान मुल, वृद्ध अबालांना श्वसनाचे त्रास मोठया प्रमाणात होत आहेत. तसेच या संदर्भात दि. 12 ऑगष्ट, 2023 रोजी हरित लवादात (National Green Tribunal) टवेन्टिवन साखर कारखाना यु.क्रं.3, जिल्हाधिकारी कार्यालय, महाराष्ट्र प्रदुषण नियंत्रण मंडळ व अन्य विभागांविरुद्ध तक्रार दाखल केलेली आहे व त्याची सुनावणी 1 सप्टेबर रोजी झाली

1\AU\WADKAR\1\mehvone Sugars, Mahweil, Latur & Solhada. Pm121 साखर कारखाना जमगा शिवणी ता लोहा तक्रार श्री बोमनाळे.doc

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आहे त्यात हरित लवादाने सर्व विरोधकांना चार आठवड्यांच्या पुर्वी शपथ पत्र दाखल करण्याचे आदेश आहेत तसेच पुढील सुनावणी दि. 20 सप्टेंबर, 2023 रोजी ठेवली आहे. तरी मा. प्रादेशिक सहसंचालक (साखर) साहेबांनी, मा. जिल्हाधिकारी साहेबांनी व महाराष्ट्र प्रदुषण नियंत्रण मंडळाचे उपप्रादेशिक अधिकारी साहेबांनी सादर कारखान्यास वार्षिक गाळप परवाना, गाळप क्षमता वाढीस परवानगी व नविन डिसलरी प्रोजेक्टसाठी मा. हरित लवाद न्यायालयाचा निर्णय येईपर्यन्त परवानगी देऊ नये अशा प्रकारचा अर्ज या कार्यालयास सादर केलेला आहे (अर्जाची छायांकीत प्रत सोबत जोडली आहे.)

अर्जाचे अनुषंगाने आणणारा कळविण्यात येतो की, विषयांकीत प्रकरणी आपलेकडून आजतागायत केलेल्या व करित असलेल्या कार्यवाहीचा वस्तुस्थितीदर्शक प्रगती अहवाल तात्काळ या कार्यालयास सादर करावा.

सोबत : नमुदप्रमाणे

(एस. बी. रावल)

प्रादेशिक सहसंचालक (साखर),
नांदेड.

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OFFICE OF THE REGIONAL JOINT DIRECTOR**(SUGAR) NANDED**

Second Floor, Land Development Bank Building,

Opp. Government Industrial Training Institute,

Nanded-2.

{Telephone: (02462) 254156;

Email ID: ridsnanded@rediffmail.com)/

Out No.RJDN/ Room-2/ Admin/ Twenty-one SF/ U-3/

Shivni/ 2220/ 2023

Date: October, 2023.

(By Email/ Post)

To,

The Chief Executive Officer,

Twenty-One Sugar Factory, Unit No.3,

Village: Shivni Jamga, Tal. Loha,

Dist. Nanded.

Sub:Regarding not to grant annual crushing

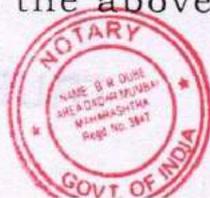
permission to the factory for the crushing



season 2023-24 in order to relieve our farmers from suffering due to emanating ash and contaminated water caused by chimney of Twenty-One Sugar Factory at Village Jamga Shivni, Tal. Loha, District: Nanded and strict action should be taken against the government officials who are supporting the factory and compensation should be given to the farmers immediately from 2019 onwards and not to grant permission for expansion of factory crushing and new distillery projects.

Ref: Application Dated 04/10/2023 of Shri. Pralhad Madhavrao Bomnale and Others (14), Affected Farmers Action Committee of Twenty-One Sugar Factory, U.No.3 at Village Shivni Jamga, Tal. Loha, Dist. Nanded.

In pursuance with the subject, your attention is drawn to the above referred letter.



2/- Shri Pralhad Madhavrao Bomnale and others (14), of Affected Farmers Action Committee of Twenty-one Sugar Factory, Unit No.3 at Village: Shivni Jamga, Tal. Loha have forwarded above referred letter to this office along with Hon'ble Collector, Nanded, Hon'ble Sub-Regional Officer, Maharashtra Pollution Control Board, Nanded.

In the above referred letter, it has been mentioned that due to emanating of voluminous toxic ash from the chimney of factory and release of contaminated water in the agricultural field the crops of farmers are getting damage to a large extent. All the farmers in order to survive are obtaining vegetables, fruit from the farm. Wheat, cotton, turmeric, animal fodder and other crops have been severely damaged due to toxic ash emanating out of chimneys. Many animals have died due to the fact that the factory has discharged polluted sewage



water into the wells, farms and village rivers of our farmers and the water has been drunk by the dumb animals. Also, high number of children, elderly people are suffering from respiratory problems. We have filed a complaint against Twenty-One Sugar Factory, Unit No.3, Collector's Office, Maharashtra Pollution Control Board and other departments before the National Green Tribunal on dated 12th August 2023, wherein hearing of which took place on 1st September, wherein the Green Tribunal ordered all the opponents to file affidavits before the court four weeks in advance and fixed another hearing on 20th November, 2013. However, it has been requested in the application to this office that the Regional Joint Director (Sugar), the Collector and the Sub-Regional Officer of the Maharashtra Pollution Control Board should not give permission to the said factory until the outcome of decision of the Green Tribunal Court, for annual crushing,

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expansion of crushing capacity and for the new distillery project. (A copy of the said application is attached herewith).

In accordance with the said application, you are informed that, a factual progress report of the actions taken and being taken till date in the subject matter should be submitted to this office immediately.

Sd/-

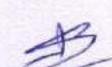
(S.B. Rawal)

Regional Jt. Director (Sugar)

Nanded

Encl: As Above




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MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No. (0240) 29930004



Visit us at www.mpcb.gov.in
E-mail: roaurangabad@mpcb.gov.in

Regional Office, Paryavaran Bhavan, A-4/1, MIDC Area, Chikalthana, Behind Daynik Lokpatra, Near Seth Nandlal Dhoot Hospital, Jalna Road, Chhatrapati Shambhajnagar-431 210.

No.MPCB/PD/ 231130003

Date: 13/11/2023.

To,
M/s. Dharashiv Sakhar Karkhana Unit-III,
(Formerly known as M/s. Venkateshwar Agro Sugar Products Pvt. Ltd)
313, 317, 321, 322, 325, 326, 327, 329, 353, Shivani (Jamga),
Tal-Loha, Dist-Nanded.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 **and/or** under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

- Ref:**
1. Consent granted by the MPC Board vide No. Format1.0/CC/UAN No.MPCB CONSENT-0000147201/CR/2211002348 on 28.11.2022, Valid Upto 31.07.2023.
 2. Complaint received from Shri. Gangadhar Sheserao Bomnale, resident of village Shivani (JA), Tal-Loha, Dist-Nanded regarding Air pollution & water pollution problem to the Board on 16.01.2023.
 3. Visit of official of the Board to your unit on 17.01.2023.
 4. Warning Notice issued by SRO Nanded Dtd. 19.01.2023.
 5. Agriculture Report received from S.S Mandals Krishi Vigyan Kendra, Nanded, Dtd.20.01.2023.

.....

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 on 28.11.2022, which was valid upto 31.07.2023, subject to certain terms and conditions.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.



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AND WHEREAS, the Board has received a complaint reg.. Air pollution & water pollution Problem from Shri. Gangadhar Sheserao Bomnale, resident of village Shivani (JA), Tal-Loha, Dist-Nanded on 16.01.2023.

AND WHEREAS, in order to verify the complaint dtd.16.01.2023, the officials of the Board visited the site in question on 17.01.2023 and observed as follows:-

- i. During visit overflow of spray pond, condensate water & treated / untreated effluent found discharged outside industry premises which further meet to local village Nalla at a distance of 1.5 Km appox. This nalla finally meet to Godavari river at a distance of 5 Km.
- ii. During visit blackish smoke observed from the stack & boiler ash on the surrounding farmer crops. Also S.S Mandals Krishi Vigyan Kendra, Nanded submitted Agricultural report stating that during their visit ash observed on the Agricultural crops like Wheet, Jawar, turmeric, Tomato, Ladyfinger, watermelon etc, and the productivity has been reduced due to deposition of ash on the plants.

AND WHEREAS, it appears from the analysis results of ETP Outlet, JVS collected on 07.01.2023 that the parameters like **Biological Oxygen Demand (BOD)**, **Chemical Oxygen Demand (COD)**, **Suspended Solids (SS)** & **Total Dissolved Solids (TDS)**. are exceeding the limits prescribed by the Board. Also the results of JVS of Nalla water at Bhalke Farm & Nalla water at west side of industry collected on 07.01.2023, the parameters like **Biological Oxygen Demand (BOD)**, & **Sulphate** are exceeding the standards.

AND WHEREAS, the analysis results of Stack emission monitoring carried out on 07.01.2023, that the parameter **Particulate matter (PM)** is exceeding the limits prescribed by the Board

AND WHEREAS it has been observed that you have failed to comply with the conditions stipulated in the Consent granted by the Board and thereby discharging untreated effluent into the environment / into the nearby nalla, which meets to river Godavari also discharging air emissions and thereby causing water & air pollution into the environment, affecting health of citizens.

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be refused / revoked?
2. Why your industrial activities shall not be closed down?
3. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit ?



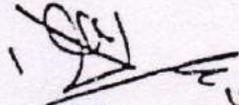
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You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.


(Sujit Dholam)
Regional Officer.
Chhatrapati Sambhajnagar.

Copy submitted for information to: The Member Secretary, MPCB, Mumbai

Copy f.w.cs.to:- 1. Principal Scientific Officer MPCB, Mumbai.
2. Law Officer (P & L Division), MPCB, Mumbai.

Copy to: The Sub Regional Officer, Nanded - He is directed to serve the copy of the direction and take follow up and ensure the compliance of the aforesaid directions.


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Annexure R

SHAILESH SAWANT <shailesh.sawant@21.work>

Legal actions has been initiated against your industry

Yukit Patni <yukit@21.work>

Sat, Nov 18, 2023 at 4:33 PM

To: Arvind Roy <arvind.roy@21.work>

Cc: ANIL MAHINDRAKAR <anil.mahindrakar@21.work>, KAUSHAL PAURANA <kaushalpaurana@21.work>, SHAILESH SAWANT <shailesh.sawant@21.work>, Shailesh Sawant <ssmarathi@yahoo.com>, VIPIN DESHMUKH <vipindeshmukh@21.work>, VIPIN DESHMUKH <vipin.deshmukh@21.work>

Respected Sir,

The Reply to PD has been submitted through mail & also submitted to the MPCB Portal.

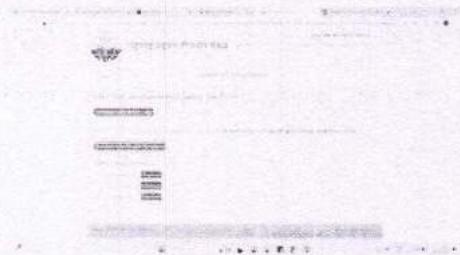
Please find the attachment of the same for record reference.

Thanks & Regards;

Yukit Patni,
Env. officer (Compliances),
Twentyone Sugars Ltd

[Quoted text hidden]

2 attachments



MPCB Portal Screenshot for submission of Reply to PD.png
280K

Mail Copy of PD Reply submission 18 11 2023.pdf
395K



[Signature]
TRUE COPY

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Ref.TSL/MFG/216/2023-2024

Date: 18.11.2023

To,
Regional Officer
Maharashtra Pollution Control Board
Regional Office
Chhatrapati Sambhajanagar

Subject: Reply to Notice Issued for Proposed Directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and / or under section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

- Ref.: 1) Your show cause letter reference number MPCB/PD/2311130003 dated 13.11.2023.
2) Warning Notice issued by SRO Nanded dated 19.01.2023.
3) Our Letter dated 27.01.2023 to Sub-Regional Officer, MPC Board, Nanded in reply to the warning notice issued by MPCB, Nanded.

Respected Sir,

This is with reference to your above referred letter dated 13.11.2023 addressed to Dharashiv Sakhar Karkhana Limited ("DSKL") received by us on 13.11.2023 requiring DSKL to show cause why proposed directions as particularly mentioned therein should not be issued. With respect to the same we would like to bring to your notice the following facts for your kind consideration please:

- 1) Twentyone Sugars Limited ("TSL") is a Company incorporated in the year 2011 and engaged in the manufacture of Sugar, ethanol and cogeneration. TSL currently owns and is managing three Sugar plants including the plant concerned in your show cause notice. The other two plants are located in Latur and Parbhani. TSL management has over 40 years of experience of managing sugar plants. TSL acquired the concerned unit in December 2022 under slump sale and is managing the said unit under irrevocable Power of Attorney from DSKL since August / September 2022. TSL operates its plants and units with due compliance of all applicable laws and directions issued from time to time, and has never before been issued any notices or warnings for violations under any pollution control laws.

TRUE COPY

TWENTYONE SUGARS LIMITED

CIN No.: U15122MH2011PLC221355

Reg Office: Unit 4, Peninsula Chambers, Peninsula Corporate Park, G.K.Marg, Lower Parel, Mumbai-400013

Site Office: Gut no. 76, Village Malawati, Taluka & District Latur 413 531.

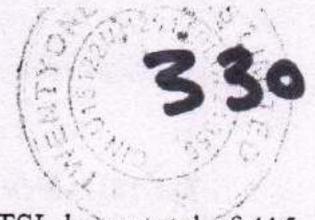
Site Office: At Post Saikheda, Taluka Sonpeth, District Parbhani

Site Office: Jiraga Maruti Nagar, Shivani Jamaga, Taluka Loha, District Nanded 431708, Maharashtra.



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Twentyone Sugars



- 2) TSL is operating the factory as per the law for the time being in force. TSL has a total of 415 employees at the factory (Regular, seasonal and daily wagers) which include farmers and their relatives. The factory operated by TSL is a crucial industry as approximately 4500 farmers are dependent upon the factory operated by TSL for their livelihood. From the date of the purchase of the said factory, TSL has installed and commissioned Two (2 Nos.) Venturi type wet scrubbers for two boilers on or about November 2022 independently before the crushing season of November 2022 – February 2023.
- 3) Almost two and a half months after the cane-crushing season commenced, i.e., on 17/01/2023 MPCB, SRO – Nanded, allegedly received complaints from Gangadhar Sheshrao Bomnale. In pursuance of the said complaints, on 18/01/2023 a Board Official of the MPCB, SRO – Nanded, visited the said factory and collected several water and air samples for conducting Analysis Reports. TSL thereafter received a Warning Notice dated 19/01/2023 from MPCB, SRO – Nanded. Vide the said Notice, the MPCB, SRO – Nanded, called upon TSL to take corrective measures and upgrade the ETP/APC system to rectify the alleged breach of the Consent to Operate dated 28/11/2022 and to communicate the same to the MPCB, SRO – Nanded, within 07 days from receipt of the said Notice. Pertinently, TSL issued its Reply dated 27/01/2023 to the MPCB, SRO – Nanded. Copy of the Reply dated 27/01/2023 is attached herewith.
- 4) TSL informed MPCB, SRO – Nanded, of all the measures undertaken by TSL to prevent air and water pollution as alleged. Despite the cane-crushing season being underway, TSL installed and commissioned two venturi type wet scrubbers on two boilers. TSL conducted maintenance of the existing ETP system to reduce emissions and, at that relevant time, was under talks to construct an entirely new ETP. TSL also informed MPCB, SRO – Nanded, that the treated water was being used within the factory premises for internal usage. Furthermore, there was no requirement for a separate Condensate Polishing Unit to be constructed upon the factory all the condensate is utilized within the factory itself in various processes. Therefore, at the current capacity at which the factory operates, a separate Condensate Polishing Unit is not required. The measures undertaken by TSL already made the operations of the factory compliant with the conditions as per the Consent to Operate dated 28/11/2022. Therefore, once



TWENTYONE SUGARS LIMITED

CIN No.: U15122MH2011PLC221355

Reg Office: Unit 4, Peninsula Chambers, Peninsula Corporate Park, G.K.Marg, Lower Parel, Mumbai-400013

Site Office: Gut no. 76, Village Malawati, Taluka & District Latur 413 531.

Site Office: At Post Saikheda, Taluka Sonpeth, District Parbhani

Site Office: Jiraga Maruti Nagar, Shivani Jamaga, Taluka Loha, District Nanded 431708, Maharashtra,

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Twentyone Sugars

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the same was uploaded on the MPCB website, the officials from MPCB, SRO – Nanded, did not take any further action against TSL and the same was understood to be resolved to the satisfaction of MPCB. Copy of a Report dated 10/11/2023 from Shree Enviro Tech regarding the Condensate Polishing Unit is attached herewith.

- 5) Pertinently, the Analysis Reports of the water and air samples were generated and issued between 25/01/2023 to 06/02/2023. The said reports show that the effluents and emissions in the air (source and ambient) and in the water within the factory (i.e., at the ETP Inlet & Outlet) as well as outside the factory (i.e., in the nallas in the village and the farmlands) have significantly reduced and **ARE WITHIN THE PERMISSIBLE LIMITS as per the Consent to Operate dated 28/11/2022.** Further, the treated water from the ETP is stored in an impervious reservoir having a 15-day storage capacity and therefore, the treated water is not discharged directly outside the factory premises. Copies of the Analysis Reports of the Water & Air samples dated 25/01/2023, 27/01/2023, 02/02/2023 (nalla water at farmland), 02/02/2023 (ETP Inlet), 02/02/2023 (ETP Outlet) and 06/02/2023 issued by the Maharashtra Pollution Control Board, Regional Laboratory, Aurangabad are annexed hereto.
- 6) TSL has been running the operations of the factory within the confines of the law for the time being in force. TSL has been operating the factory in compliance with the conditions stipulated in the Consent granted by the Board. Therefore, there is no cause for the consent to be refused / revoked; the industrial activities ought not be closed down and the water / electricity supply ought not to be disconnected.
- 7) The majority of the farmers in the plant vicinity are not a part of the complaint made to MPCB, and many farmers are willing to use and are using the factory treated water for irrigation purposes. The farmers and the concerned Panchayat have even well supported the expansion of the plant and did not raise any concerns related to pollution by the plant and any effects upon them during the hearing for expansion.
- 8) Great and irreparable loss would be caused to TSL and its dependents in the village of Shivani Jamga if the consent is refused / revoked, industrial activities are closed down and the water / electricity supply is disconnected.



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TWENTYONE SUGARS LIMITED

CIN No.: U15122MH2011PLC221355

Reg Office: Unit 4, Peninsula Chambers, Peninsula Corporate Park, G.K.Marg, Lower Parel, Mumbai-400013

Site Office: Gut no. 76, Village Malawati, Taluka & District Latur 413 531.

Site Office: At Post Saikheda, Taluka Sonpeth, District Parbhani

Site Office: Jiraga Maruti Nagar, Shivani Jamaga, Taluka Loha, District Nanded 431708, Maharashtra,



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Through this reply to your show cause notice we earnestly request you to consider the above points considering the interests of the local populace and the plant that employs and extensively supports the local population.

Thanking you;

Your's Sincerely,
For Twentyone Sugars Limited

Authorised Signatory

SM



- Copy To: 1) The member Secretary, MPCB, Mumbai
2) Principal Scientific Officer, MPCB, Mumbai
3) Law Officer (P&L Division), MPCB, Mumbai
4) The Sub Regional officer, MPCB, Nanded

- Attachments: 1) Copy of Our Reply letter dated 27/01/2023.
2) Copy of a Report dated 10/11/2023 from Shree Enviro Tech regarding the Condensate Polishing Unit.
3) Copies of the Analysis Reports of the Water & Air samples dated 25/01/2023, 27/01/2023, 02/02/2023 (nalla water at farmland), 02/02/2023 (ETP Inlet), 02/02/2023 (ETP Outlet) and 06/02/2023 issued by the Maharashtra Pollution Control Board, Regional Laboratory, Aurangabad.




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TWENTYONE SUGARS LIMITED

CIN No.: U15122MH2011PLC221355

Reg Office: Unit 4, Peninsula Chambers, Peninsula Corporate Park, G.K.Marg, Lower Parel, Mumbai-400013

Site Office: Gut no. 76, Village Malawati, Taluka & District Latur 413 531.

Site Office: At Post Saikheda, Taluka Sonpeth, District Parbhani

Site Office: Jiraga Maruti Nagar, Shivani Jamaga, Taluka Loha, District Nanded 431708, Maharashtra,

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Twenty One Sugars

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To,
Sub-Regional Officer,
M.P.C.Board Nanded.

Date:-27/01/2023

Sub:- Reply of Warning Notice for non-compliance of Consent Condition.

Ref: - Your Notice.No.MPCB/SROND/TB-MPCB/WN/2301190008 Date.19-01-2023



Dear Sir,

With reference to the subject & your letter referred above, we are Submitting our clarification as under-

We take Possession of M/s. Dharashiv Sakhar Karkhana Ltd., Unit-3 in Sept.2022. In the views of factory zone & nearby farmers & members sugarcane, our management decided to complete maintenance work & start Crushing Season as early as possible. As per last three years regular practice, we have started our crushing season on 16th Nov.2022 in as it is condition.

- 1, As our management have 40 years experience in Sugar Industry, We have very firstly, Started work with expenses of Rs.60 to 70 lack for two wet scrubbers our two boiler as on top priority & completed work. Both wet scrubbers working Satisfactorily As per your instructions during our meeting with supplier, we are discussing with experts & planning for more better results.
2. In this season, we have attended pumps, gear, air blower, maintenance & started existing ETP as it is. We are operating ETP systematically & treated water taking for mill maceration & Boiler wet scrubbers. We are strictly following instructions of your officers during every visit. But we are planning for construction of new ETP for next season. The process of enquires & designing of new ETP is started. One of these quotations are received and purchase order shall be given shortly.
3. vapour condensates in spray pond, hence water level increases regularly. Its pH will be above 7.0 & TDS below 100. Which is not hazardous for crops. But we are using this water for factory internal usage & also using these water for sprinkle in our cane yard & vehicles stand & on our bagasse depo. We are also planning to avoid those water percolation within month.
4. We have attended your instructions during visit as given-
 - i. Neighbors farmers stopped our green net packing work at wire fencing.
 - ii. RBC covered by tarpaulins.
 - iii. Last year's. pressmud collected in one side & its sale started.
 - iv. Excess condensate water started to our reservoir tank.

We are always careful in the matter of water & air pollution control & zero water discharge also
So please kindly look over our so much efforts which we have taken in very short time period.

Thanks & Regards.



Yours faithfully,

General Manager

Dharashiv Sakhar Karkhana Ltd.unit-3

(Operated by Twenty One Sugars Ltd.U-3)

TWENTYONE SUGARS LIMITED

CIN No.: U15122MH2011PLC221133

Reg Office: Unit 4, Peninsula Chambers, Peninsula Corporate Park, C K Marg, Lower Parel, Mumbai - 400013

Site Office: Gut no. 76, Village Malawati, Taluka & District Latur-413541.

Site Office: At Post Saikheda, Taluka Sonpeth, District Parbhani-Pincodes-431516

Site office:- At Post-Shivni (Ja), Taluka-Loha, District-Nanded Pincodes-431708

Tel: 02382-223901 e-mail : twentyonesugarsLtd@gmail.com



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SHREE ENVIRO TECH

• Tel : 020-25282189
 • Mobile : 9422319225
 • E-mail : shree_envirotech@yahoo.co.in

Survey No. 79/2, Avanti Apt., Flat No. 405,
 Left Bhusari Colony, Behind P.M.T. Depo,
 Paud Road, Pune-411 038, Maharashtra



334

Serve for clean environment

Reference No. 78/2023-2024

Date: 10/11/2023

To,
 Twenty-one Sugars Ltd (Unit III)
 At Shivani Jamga, Tal- Loha,
 Dist.: Nanded

Subject: Your requirement for Condensate Polishing Unit (CPU) to treat the excess condensate from Sugar Factory.

Dear Sir,

This has reference to the visit to your factory & detail discussions, as you are having Low pressure boilers (32 TPH x 2) & do not required Condensate Polishing Unit (CPU) because total condensate is recycled & used within factory for the process.

After Water budget calculations & water utilization, your condensate is fully utilized in various processes within your sugar factory. Hence there is no need of providing of CPU as you are requested & guided to utilize all condensates within factory as discussed.

Thanking You.

For Shree Envirotech

Shridhar

Shridhar Shinde
 (Director)



[Signature]
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Phone : 0240-2993004 Fax : - Email : soaurangabadlab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Aurangabad, Maharashtra Pollution Control Board, A-4/1, Paryavaran Bhavan, Behind Dhoot Hospital, Chikalathana MIDC Aurangabad 431 210
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Report Outward No.: MPCB/RL-Aurangabad/Source Emission/22-23/01/25
 Date: 25/01/2023 02:44 PM

Analysis Report-Air (Source Emission)

Client/Industry/location Name & Address
M/S Dharashiv Sakhar Karkhana Unit-III (Formerly Known as M/S Venkateshwar Agro Sugar Product Pvt. R12 Sugar (excluding Khandsari)

Sample Details	
Field Sample ID :	BR-0038553
Laboratory Sample Code :	MPCB/RL-Aurangabad/STK/22-23/130
Sample Details (Water/Air/HW) :	Air
Sample Volume Received :	
Sample Collected By :	FO-Nanded (Shri.Pankaj Bawane) (SRO-Nanded)
Seal No. :	321
Type of Industry / Location details :	
Sample Collected On :	Jan 18 2023 11:10:00:00AM

Sr.No	Parameter	Result	Unit	Method of analysis
1	SO ₂	75	mg/m ³	
2	Total Particulate Matter	132	mg/Nm ³	

Report Type: final

Report generated on: 25/01/2023 02:44 PM

Complied by: Dr Mahesh Rakh

Approved by: Balkurshna Sangale

Reviewed on Date: 25/01/2023 02:44 PM

Reviewed by: Balkurshna Sangale

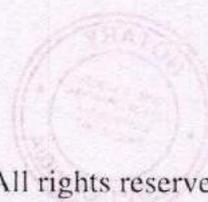
Balkurshna Sangale
 Scientific Officer,
 I/c Regional Laboratory,
 Aurangabad,



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* Electronic report does not require signature


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MAHARASHTRA POLLUTION CONTROL BOARD

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Phone : 0240-2993004 Fax : - Email : soaurangabadlab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Regional Laboratory, Aurangabad, Maharashtra Pollution Control Board, A-4/1, Paryavaran Bhavan, Behind Dhoot Hospital, Chikalthana MIDC Aurangabad 431 210
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Report Outward No.: MPCB/RL-Aurangabad/Ambient/22-23/01/1
Date: 27/01/2023 01:08 PM

Analysis Report-Air (Ambient)

Client/Industry/location Name & Address

M/S Dharashiv Sakhar Karkhana Unit-III (Formerly Known as M/S Venkateshwar Agro Sugar Product Pvt.
R12 Sugar (excluding Khandsari)

Sample Details

Field Sample ID :	BR-0038554
Laboratory Sample Code :	MPCB/RL-Aurangabad/AMB/22-23/27
Sample Details (Water/Air/HW) :	Air
Sample Volume Received :	
Sample Collected By :	FO-Nanded (Shri.Pankaj Bawane) (SRO-Nanded)
Seal No. :	321
Type of Industry / Location details :	
Sample Collected On :	Jan 18 2023 10:40:00:000AM

Sr.No	Parameter	Starting Time	Closing Time	Result	Unit	Method of analysis
1	PM10	18-01-2023 10:40	18-01-2023 18:40	92	µg/m ³	
2	SO2	18-01-2023 10:40	18-01-2023 18:40	BDL	µg/m ³	
3	SO2	18-01-2023 10:40	18-01-2023 18:40	BDL	µg/m ³	
4	NOx	18-01-2023 10:40	18-01-2023 18:40	BDL	µg/m ³	
5	NOx	18-01-2023 10:40	18-01-2023 18:40	BDL	µg/m ³	

Report Type: final

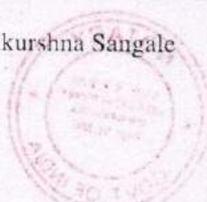
Report generated on: 25/01/2023 03:04 PM

Complied by: Dr Mahesh Rakh

Approved by: Balkurshna Sangale

Reviewed on Date: 27/01/2023 01:08 PM

Reviewed by: Balkurshna Sangale



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Balkurshna Sangale
Scientific Officer,
I/c Regional Laboratory,
Aurangabad,

* Electronic report does not require signature


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REGIONAL LABORATORY, AURANGABAD

Phone no. : 0240-2993004
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Regional Laboratory, Aurangabad,
Maharashtra Pollution Control Board, A-4/1, Paryavaran Bhavan, Behind Dhoot Hospital, Chikalhana MIDC
Aurangabad 431 210

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/RL-Aurangabad/JVS/22-23/02/20

Date: 06/02/2023 02:59 PM

Analysis Report-Water (JVS)

Field Sample ID :	BR-0038550		
Name & Address of the Industry	M/S Dharashiv Sakhar Karkhana Unit-III (Formerly Known as M/S Venkateshwar Agro Sugar Product Pvt. R12 Sugar (excluding Khandsari)		
Sampling Location :	OTHERS (Village Nalla water)		
Lab code :	MPCB/RL-Aurangabad/JVS/22-23/762		
Sampling Method(s) :	Sample Details (Water/Air/HW) :	Water	
Sampling drawn by (Officer name):	FO-Nanded (Shri.Pankaj Bawane)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Nanded (Shri.Pankaj Bawane) (SRO-Nanded)	Seal No. :	321
Date of Sample Collection.(dd/mm/yyyy) :	17/01/2023 06:10 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	19/01/2023 01:16 PM
Analysis start Date (dd/mm/yyyy). :	19/01/2023 02:19 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	pH	7.4			
2	Total Dissolved Solids(TDS)	1802.0	mg/l		
3	Suspended Solids (SS)	38.0	mg/l		
4	Biochemical Oxygen Demand (BOD)	74.0	mg/l		
5	Chloride	126.96	mg/l		



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Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
6	Chemical Oxygen Demand (COD)	208.0	mg/l		
7	Sulphate	564.20	mg/l		
8	Oil & Grease	2.6	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Dr Mahesh Rakh

Results Approved by: Balkurshna Sangale

Results Reviewed by: Balkurshna Sangale

Balkurshna Sangale
Scientific Officer,
I/c Regional Laboratory,
Aurangabad,

This is an Electronically generated report does not require signature

Note :

1. Results relate only to the sample/s tested, only in case of samples submitted by customer & not drawn by MPCB.
2. # indicates paramters are not in scope of NABL(ISO:17025:2017)
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MU values will be reported on request.


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REGIONAL LABORATORY, AURANGABAD

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Regional Laboratory, Aurangabad,
Maharashtra Pollution Control Board, A-
4/1, Paryavaran Bhavan, Behind Dhoot
Hospital, Chikalhana MIDC
Aurangabad 431 210

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/RL-Aurangabad/JVS/22-23/02/10

Date: 02/02/2023 01:24 PM

Analysis Report-Water (JVS)

Field Sample ID :	BR-0038549		
Name & Address of the Industry	M/S Dharashiv Sakhar Karkhana Unit-III (Formerly Known as M/S Venkateshwar Agro Sugar Product Pvt. R12 Sugar (excluding Khandsari)		
Sampling Location :	OTHERS (Nalla Water at Bhalake Farm land)		
Lab code :	MPCB/RL-Aurangabad/JVS/22-23/761		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Nanded (Shri.Pankaj Bawane)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Nanded (Shri.Pankaj Bawane) (SRO-Nanded)	Seal No. :	321
Date of Sample Collection.(dd/mm/yyyy) :	17/01/2023 05:35 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	19/01/2023 01:16 PM
Analysis start Date (dd/mm/yyyy). :	19/01/2023 02:19 PM		

Test Report

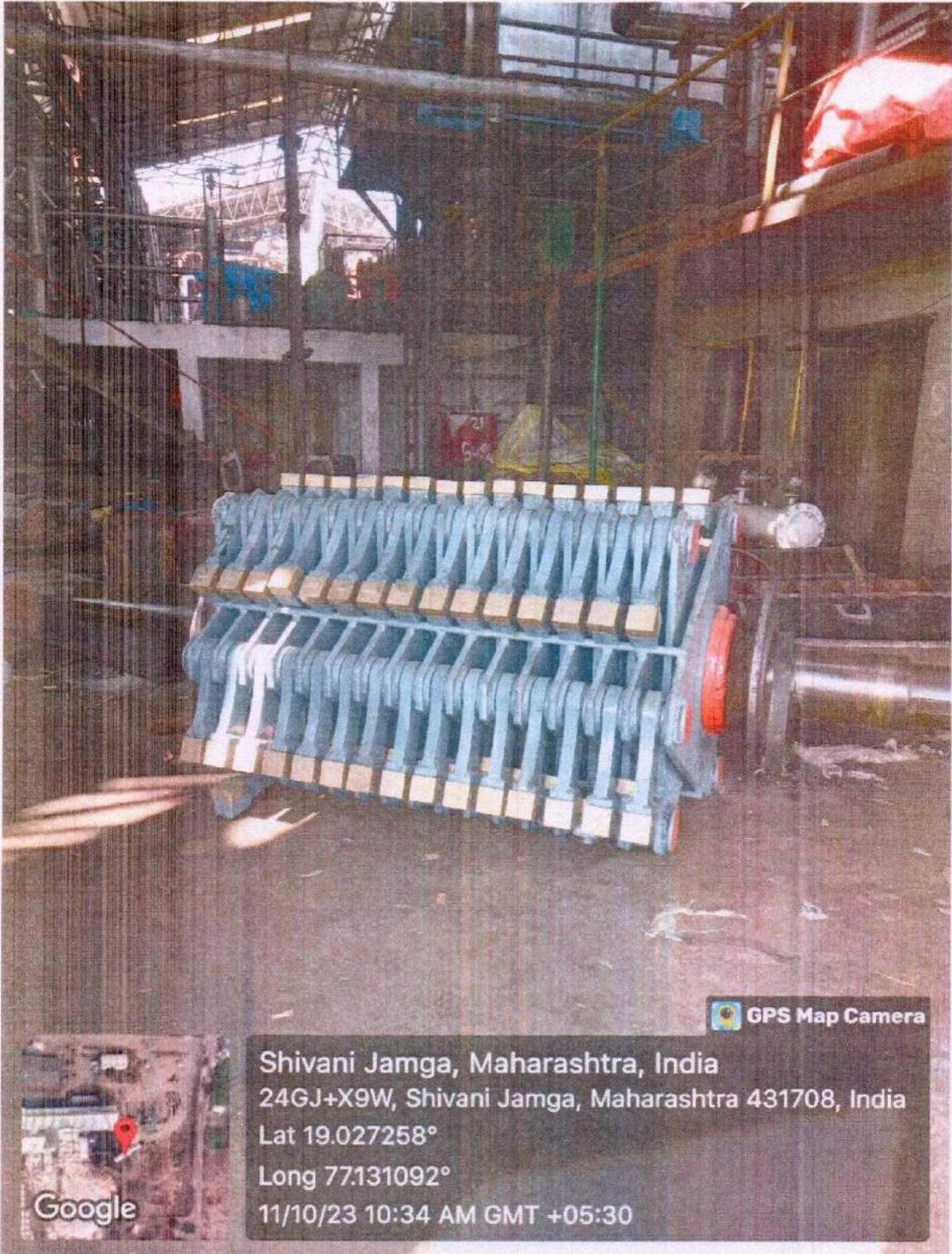
Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	pH	7.5			
2	Total Dissolved Solids(TDS)	1474.0	mg/l		
3	Suspended Solids (SS)	24.0	mg/l		
4	Biochemical Oxygen Demand (BOD)	39.5	mg/l		
5	Chloride	179.94	mg/l		



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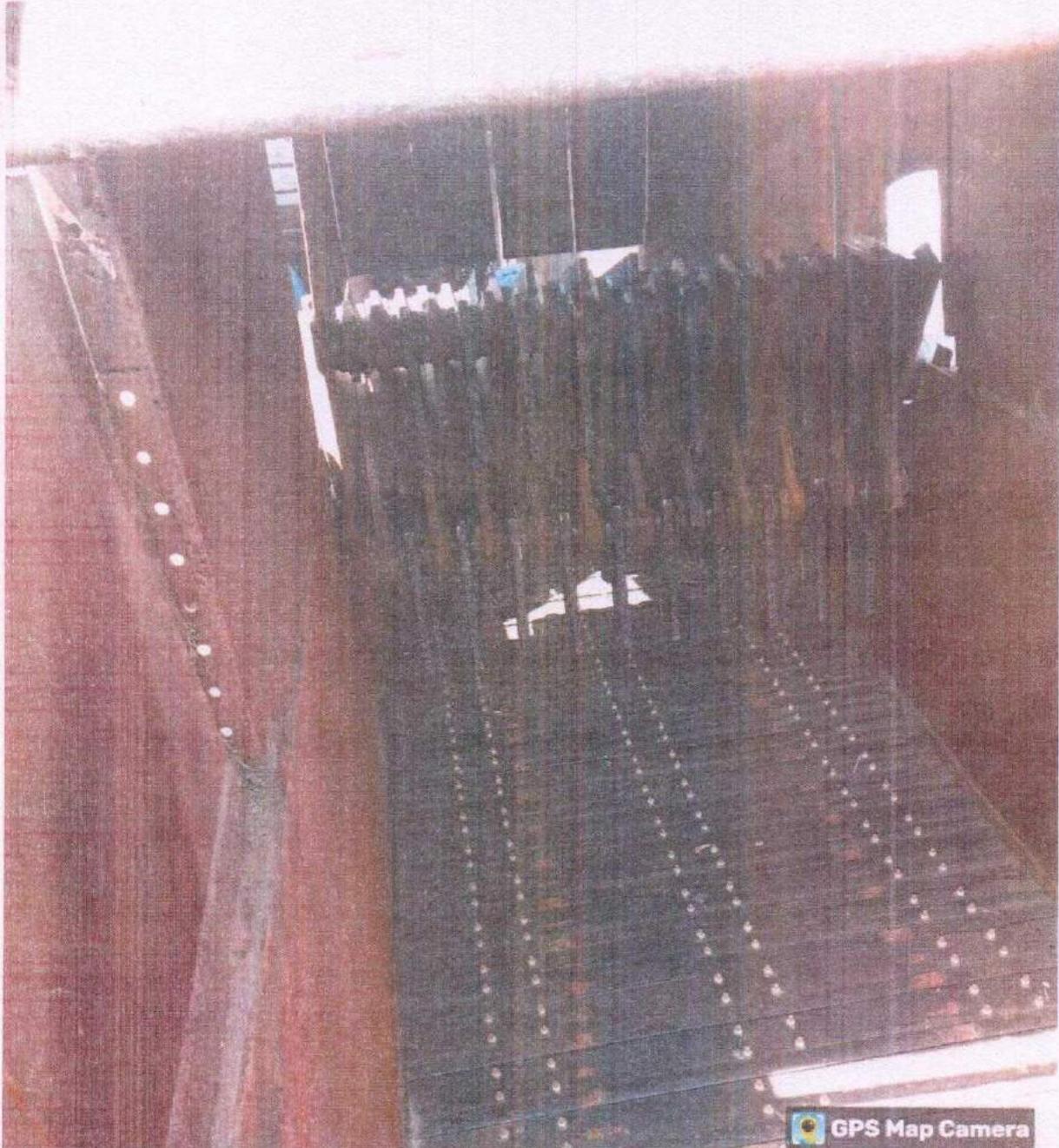
Annexure S1: Fiberizer & Leveller

(1. Fiberizer)



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(2. Leveller)



GPS Map Camera



Shivani Jamga, Maharashtra, India
24GJ+X9W, Shivani Jamga, Maharashtra 431708, India
Lat 19.027382°
Long 77.130979°
11/10/23 10:35 AM GMT +05:30



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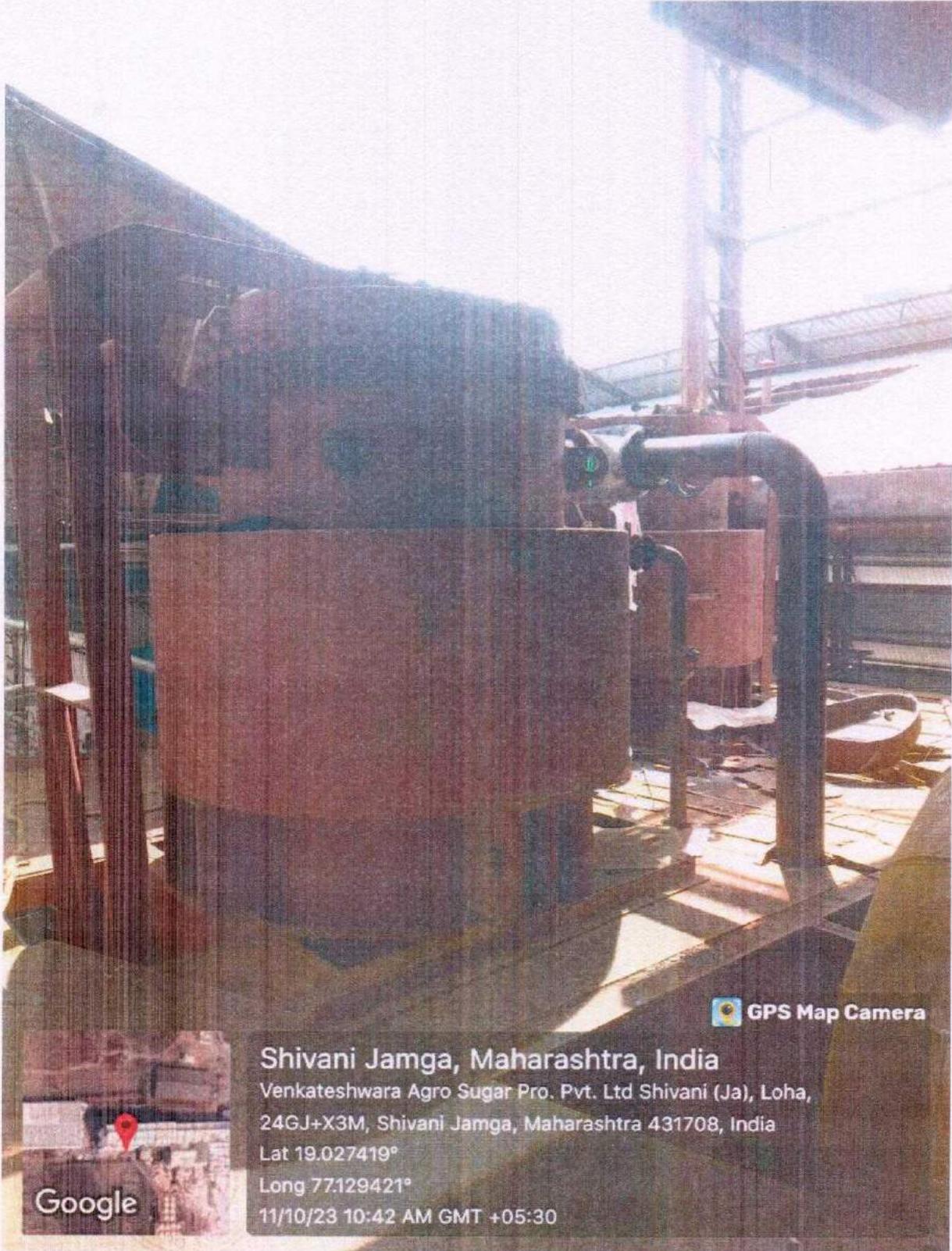
Annexure S2: New Steam Saving Equipment.

(1. Cigar)



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(2. Vapour Line juice Heater)



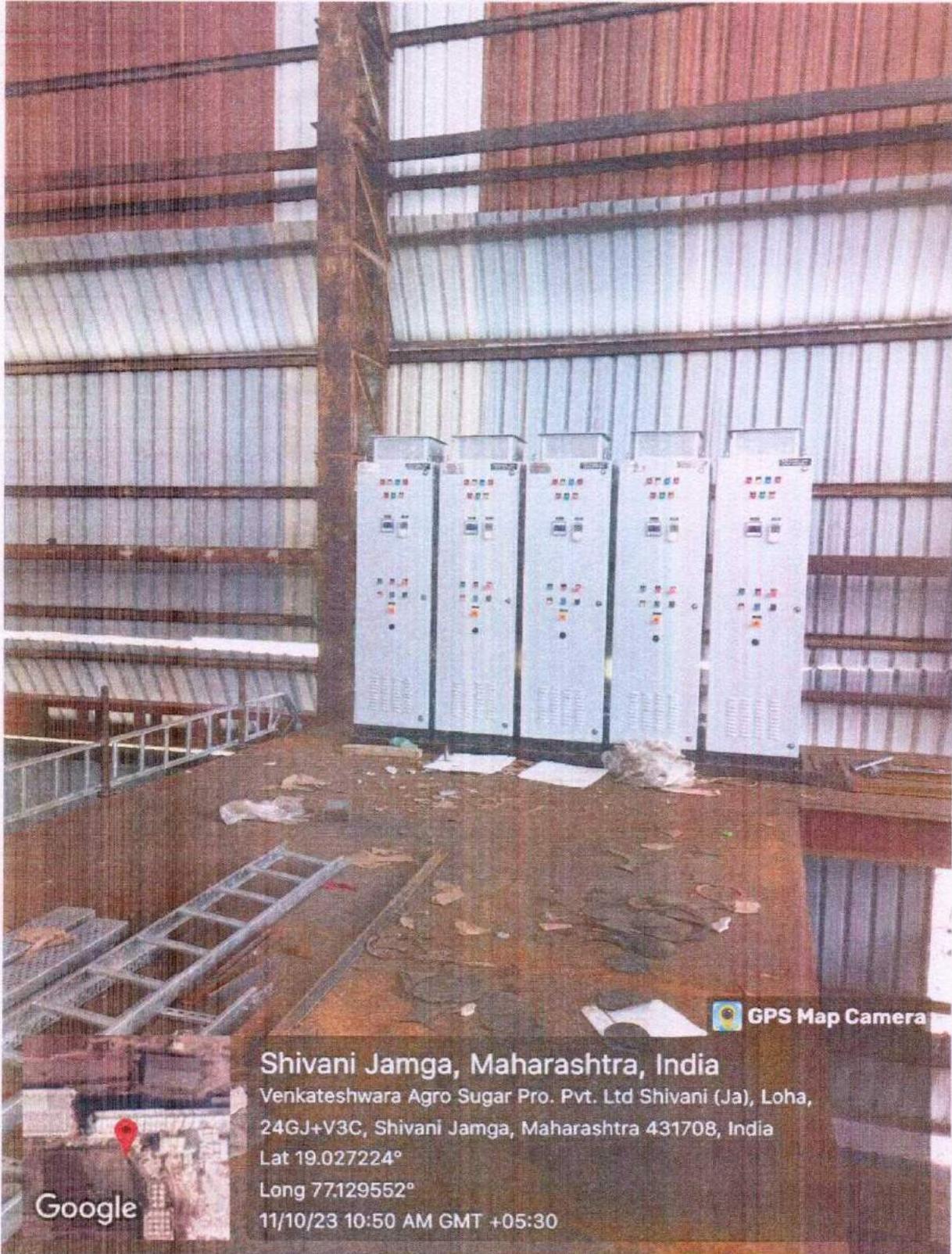

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(3. Mechanical Circulation Drive)




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Mechanical Circulation Panel



Shivani Jamga, Maharashtra, India

Venkateshwara Agro Sugar Pro. Pvt. Ltd Shivani (Ja), Loha,
24GJ+V3C, Shivani Jamga, Maharashtra 431708, India

Lat 19.027224°

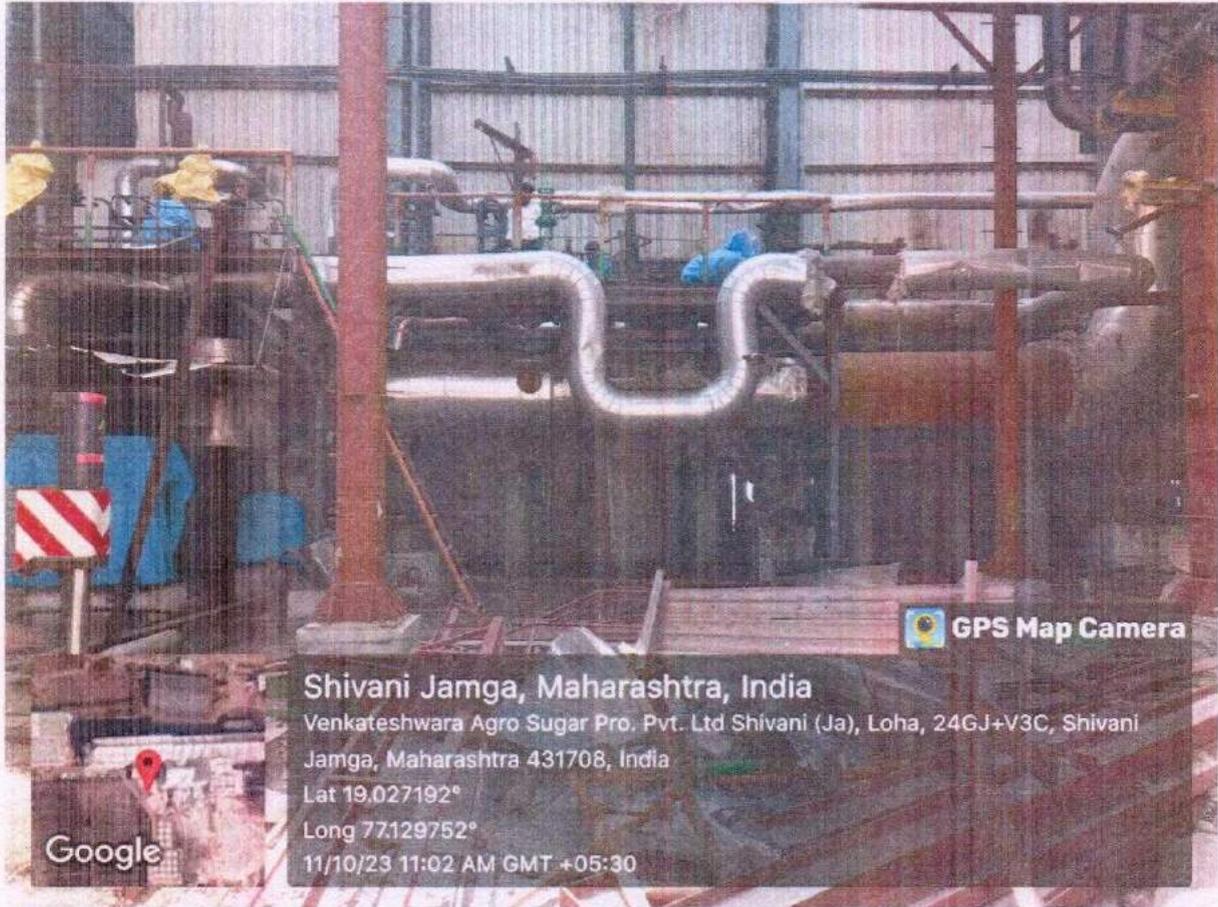
Long 77.129552°

11/10/23 10:50 AM GMT +05:30

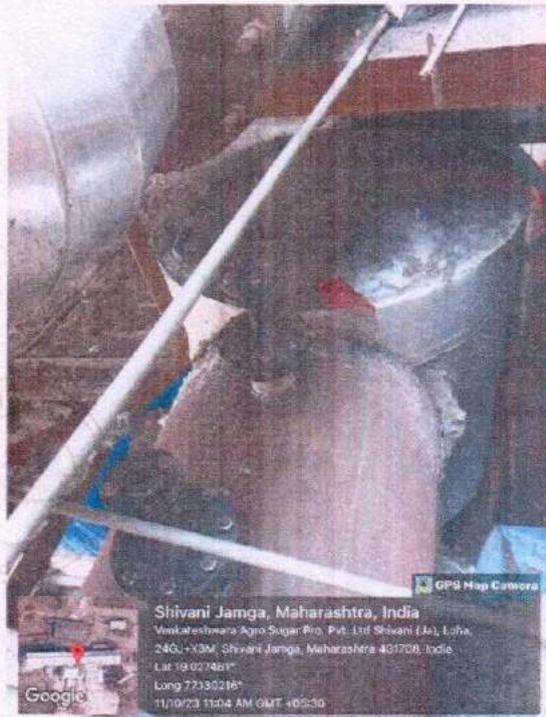


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Annexure S3: New De-superheating Technique



New De-superheating Nozzles

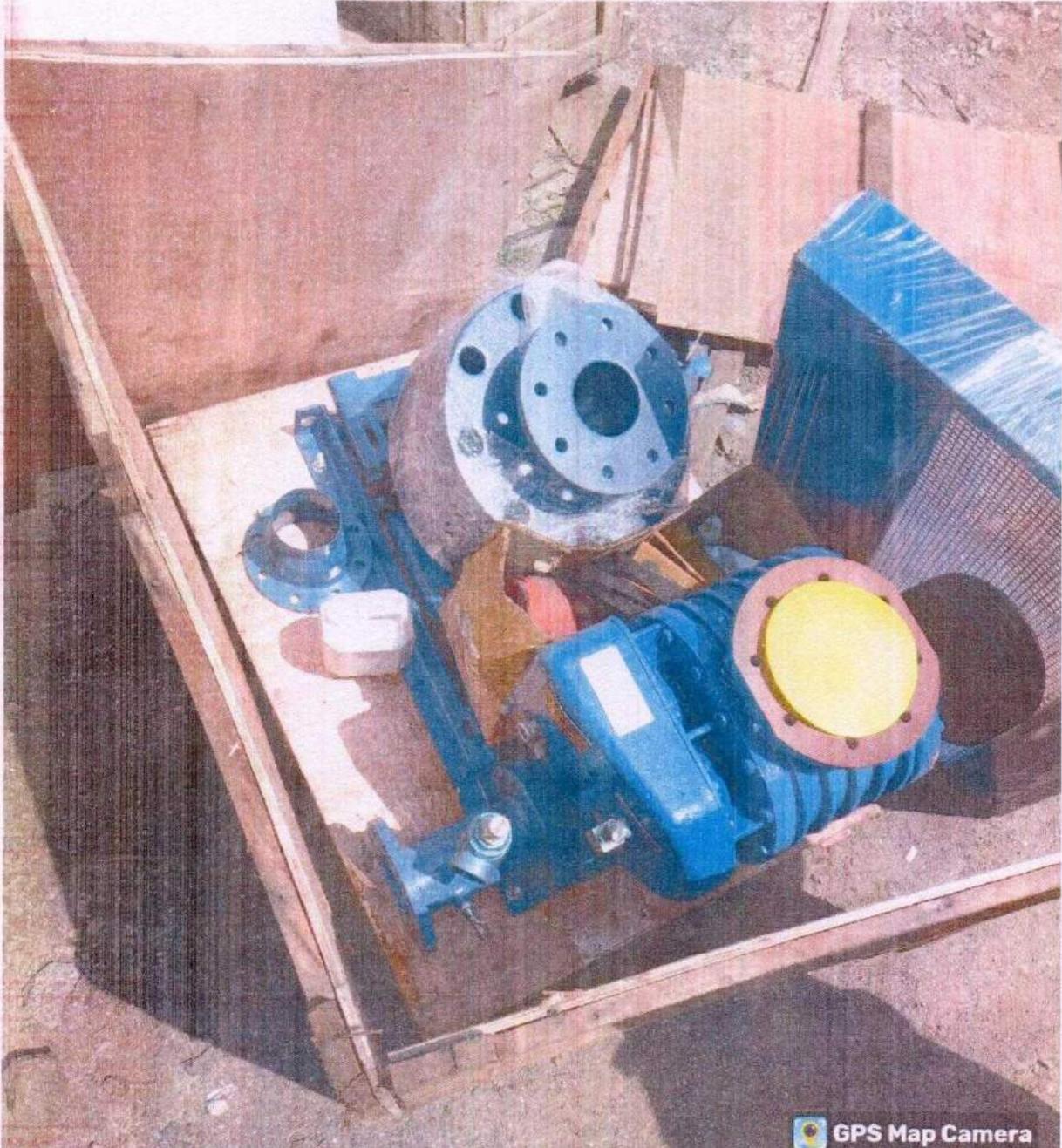


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Annexure S4: Blower at Site



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GPS Map Camera



Google

Shivani Jamga, Maharashtra, India

Venkateshwara Agro Sugar Pro. Pvt. Ltd Shivani (Ja), Loha,

24GJ+X3M, Shivani Jamga, Maharashtra 431708, India

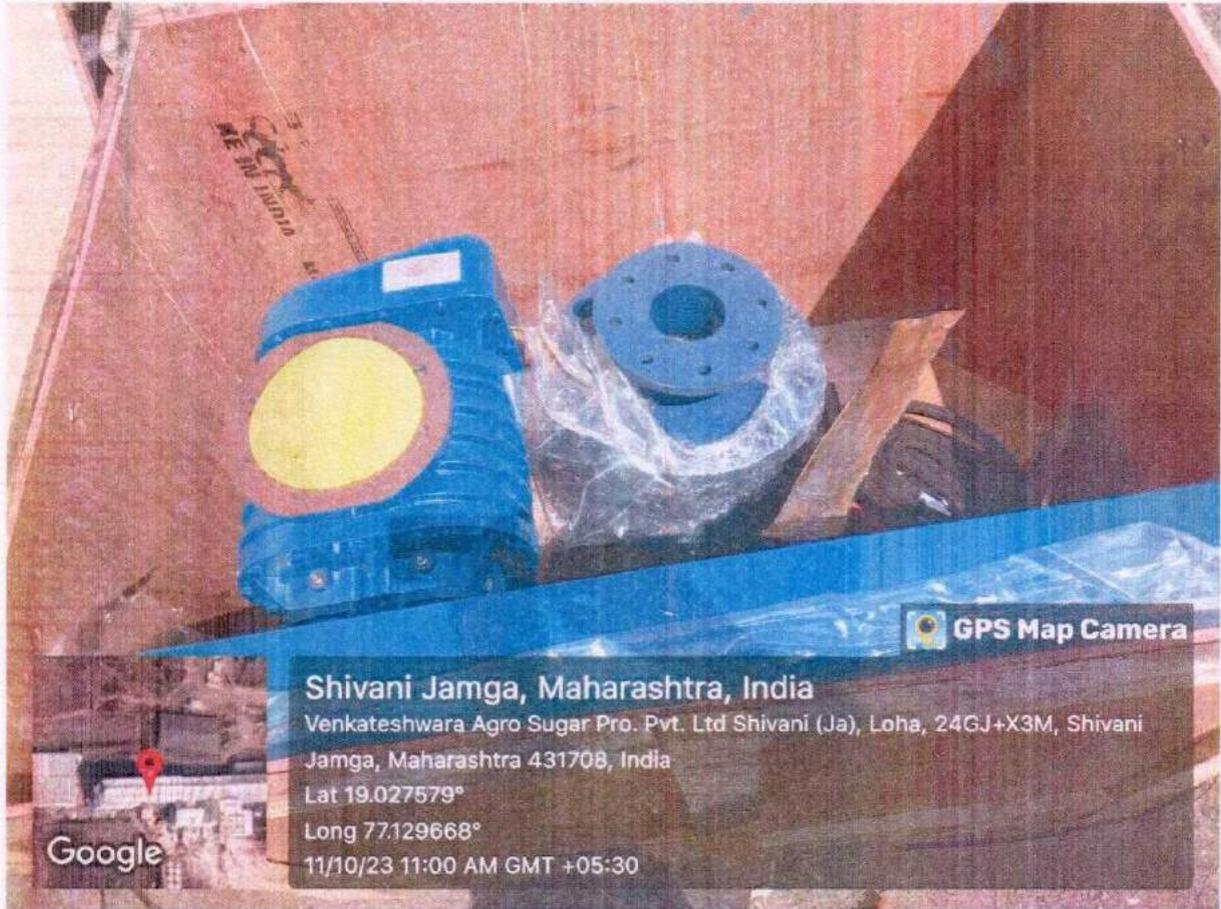
Lat 19.027661°

Long 77.129976°

11/10/23 11:01 AM GMT +05:30




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TRUE COPY



Blower Foundation



GPS Map Camera



Shivani Jamga, Maharashtra, India

Venkateshwara Agro Sugar Pro. Pvt. Ltd Shivani (Ja), Loha,

24GJ+X3M, Shivani Jamga, Maharashtra 431708, India

Lat 19.027476°

Long 77.129786°

11/10/23 11:01 AM GMT +05:30



[Signature]
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Annexure S5: New Pump



GPS Map Camera



Shivani Jamga, Maharashtra, India

Venkateshwara Agro Sugar Pro. Pvt. Ltd Shivani (Ja), Loha,

24GJ+X3M, Shivani Jamga, Maharashtra 431708, India

Lat 19.027435°

Long 77.130217°

11/10/23 11:06 AM GMT +05:30



[Handwritten Signature]
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Annexure S6: Crystallizer



GPS Map Camera

Shivani Jamga, Maharashtra, India

Venkateshwara Agro Sugar Pro. Pvt. Ltd Shivani (Ja), Loha,

24GJ+V3C, Shivani Jamga, Maharashtra 431708, India

Lat 19.027375°

Long 77.129762°

11/10/23 10:53 AM GMT +05:30

Google



[Signature]
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SHREE ENVIRO TECH

• Tel. : 020-25282189
• Mobile : 9422319225

• E-mail : shree_envirotech@yahoo.co.in

Survey No. 79/2, Avanti Apt., Flat No. 405,
Left Bhusari Colony, Behind P.M.T. Depo,
Paud Road, Pune-411 038, Maharashtra



Serve for clean environment

Ref. No.:72/2023-24

Date:27/10/2023.

ADEQUACY REPORT

Ms. Twentyone Sugars Ltd. Atpost: Shivani(Jamga), Tahsil : Loha, Dist.: Nanded, Maharashtra state have provided complete Effluent Treatment facilities to mitigate standard norms of treated water from Effluent Treatment Plant as per CPCB and MPCB standard Guidelines.

Karkhana have provided Primary, Secondary and Tertiary Treatment Consisting of Following treatment technology.

1. Primary Treatment : It Consist of DSM Screen, Oil & Grease Separation System, Equalization Tank with Air Grid Piping and Neutralization System.
2. Secondary Treatment :- It Consist of Primary Clarifier with Proper Scraping mechanism, Sludge dewatering Pumps and Piping. Aeration Tank with diffused Aeration system, Air Blowers, Air Diffusers and Piping. Secondary Clarifier with Proper Scraping mechanism, Sludge dewatering Pumps and Piping.
3. Tertiary Treatment :-It consist of Filter feed Tank, Pressure Sand Filter and Activated Carbon filter.
4. Karkhana have provided 15 days storage tank to store the treated water when there is no demand of land application.
5. Disposal: Total Effluent Generated will be 315M³/day, after treatment water will be utilized on land application, for that Karkhana have made by lateral agreements with nearby farmers. The Effluent Treatment Plant is provided to treat the maximum effluent of 400 M³/day capacity.

We the SHREE ENVIRO TECH as plant supplier and consultant confirm that the ETP plant provided is adequate to treat the incoming daily Effluent from factory.

For Shree Enviro Tech

SHRIDHAR SHINDE
(Proprietor)



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ETP
FEASIBILITY REPORT
TWENTY ONE SUGARS LTD U-III.

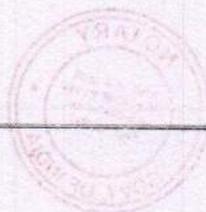
SHIVANI (JA)
TAL: LOHA, DIST:NANDED - 431514
(MAHARASHTRA)

UPGRADATION
OF
EFFLUENT TREATMENT PLANT
(ETP)

CAPACITY: 400 M³/Day

WE HAVE PROVIDED MAXIMUM NEW
MECHANICAL EQUIPMENT/UNITS TO ACHIEVE
TREATED WATER WITHIN MPCB STANDARD
LIMIT.


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Karkhana have well designed Effluent Treatment Plant (ETP) of capacity 400 M³/day with Pretreatment-Secondary treatment and Tertiary Treatment. All civil tanks are waterproof with sufficient capacity. We have upgraded the treatment by providing well designed equipment such as DSM SCREN, Vertical belt type Oil skimmer, Air Grid piping in Equalization Tank, Lime Mixing Agitator, Primary Clarifier Mechanism, Fine Bubble Air diffusers and grid piping in Aeration Tank. Adequate capacity(1000M³/hr.) new Air blowers with standby arrangement, Secondary Scraper mechanism, Replacement of filtering media in Sand and Carbon Filters, Replacement of all piping. New Control panel board and proper cabling.

We have provided 15 days storage tank as per CREP guidelines.

All civil tanks are made leakproof to avoid any seepage.

Also we have made arrangement to reduce effluent generation and maximum recirculation of effluent within factory.

We have replaced and added following Electromechanical equipment for ETP

Sr.No	Details of Pollution Controlled System as during Hand Over from Dharshiv to TSL	Upgradation in the Existing Pollution Controlled System by TSL Team	Advantages/ Impact due to Upgradation on Pollution Controlled System
Water Pollution Control Act 1974 (Under Section 25)- Effluent Treatment Plant			
1	Incoming Gutter to ETP was not Proper	We have Provided Closed in coming Gutter to ETP	Due to Closed Gutter Bagass Contamination will be avoided
2	Screening was not proper for the separation of the Baggase particle from the effluent	We have provided well designed DSM Screens for the removal of Baggase Particle from effluent.	Separation of bagass from the effluent is very essential to reduce the COD, BOD load.
3	Oil removal facility is not in operation	We have provided Vertical Belt type Oilskimmer for the removal of oil from effluent.	As our effluent treatment System is Activated Sludge Process, Oil content damages the bacterial growth in the aeration tank and increases COD Load.
4	Air Grid System is not available in the equalisation Tank	We have provided proper air grid system in Equalization tank.	It will equalize the effluent coming from different streams. And uniform loading can be achieved.
5	Pump Capacity was inadequate	We have provided adequate capacity New Pumps with standby capacity	Constant flow to the Clarification will results reduction in the suspended solids also 25 percentage of BOD Load at the Inlet.
6	Neutralisation Tank was leakage and without agitator	We have constructed new RCC tank with proper Agitator and additional Air line is also provided.	It will give proper Neutralisation process thus maintaining the proper PH for the Process.

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7	Primary Clarifier Assembly was not in working Condition.	We have provided new primary clarifier mechanism to scrape the settled sludge to centre of Clarifier and provided sludge pump to remove sludge from bottom.	We will remove all settled sludge from clarifier and send to SDB.
8	Primary Clarifier Sludge Pump was not in working Condition.	We provided new sludge pumps to withdraw the sludge and send to SDB	It will avoid the bulking of the Sludge problem in the primary Clarifier.
9	Aeration Tank- Previously diffuser system was not installed in the aeration tank.	We have provided Fine bubble Membrane Diffusers at bottom to supply the proper oxygen to bacteria.	With this system we will maintain the dissolved Oxygen level in the aeration tank for the degradation of the organic waste in terms of the BOD and COD. It will help us to maintain the MLSS level in the aeration tank.
10	Secondary Clarifier mechanism was not in working Condition.	We have provided new clarifier mechanism with proper Scraping arms, proper reduction gearbox with motor & all accessories.	It will scrape all sludge to the center and from center we will remove the sludge. This active sludge/biomass will be recycled to aeration to maintain the desired MLSS LEVEL AND EXCESS SLUDGE WILL BE SENT TO SDB.
11	Sludge Drying Beds were not having the proper slope and media for the collection of the sludge from the primary clarifier and secondary clarifier.	We have modified civil work to maintain proper slope and New filtering sand media is filled for proper filtration.	It will help us to dry the Sludge generated during the Activated Sludge Process.
12	There was not adequate Leachet Tank and leachet Pump	We have provided Leachet Collection tank with circulating pumps	This will help to dewatering of filtrate from SDB and will be recycled to Aeration tank back.
13	Tertiary treatment was not proper	We have provided proper tertiary treatment with PSF & ACF.	This will remove maximum suspended solids from the water.
14	Condensate Polishing Unit is not available to treat the Excess Condensate generated during the process.	We have collected all condensate in new Agriculture Pond of size 600m3 with colling arrangement.	It will help us to recycled the excess condensate to the GSR up to the Installation of the Condensate Polishing Unit to avoid the Non Compliance.
Air Pollution Control Act 1981 (Under Section 21) System			
12	Wet Scubber- Wet Scubber was not in proper working Conditions, Location wrt to the Venturi was not suitable for the operation to settle the fly ash generated.	We have modified and Changed in the Width of the ID Fan and location of the Venturi to improve the quality.	It will help us to improve the Combustion effect and to settle the fly ash to achieve the SPM Standards as per the Consent.

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In-plant control measures :-

The recycling and waste minimization techniques are gaining importance besides waste treatment and waste management. In sugar industry, it is possible to minimize the waste quantity by following simple procedures such as—

- a) Adoption of cleaning method which reduces wastewater volume. Usual practice of cleaning floor and machine parts by water jets/hose should be abandoned totally. It should be replaced by dry cleaning with wet cloth or hot water. This would not only reduce wastewater volume on floor with wastewater but saves fresh water quantity also.
- b) Collection of lubricating oils and recycling in the process by providing trays.
- c) Prevention of pumps and gland leakages by using mechanical oil seals instead of water seals.
- d) Collection of leakages of juice and molasses by provision of collection trays and recycling the material for reprocessing.
- e) Elimination of entrapment problems in juice heated and evaporators.
- f) Reuse of caustic soda washing for subsequent cleaning.
- g) Collection of turbine cooling water to a separate hot water storage tank and its reuse for imbibitions water and for cleaning floors.
- h) Connecting boiler blow down and spray pond overflow directly to ETP treated water for dilution before use on land for irrigation.
- i) Collection of excess condensate in a separate tank for its reuse as boiler feed water.

Detailed of flow and Characteristics of effluent:-

Flow :-

There are two main streams of wastewater form sugar factory.

- 1) Factory effluent comprises of mill house effluent, floor washing Excess condensate and boiler blow down combined waste is considered to be 100 liters per MT of sugarcane i.e. 350 cum/day for 3500MT crushing capacity and by considering reduction and recycling of water within factory we will generate effluent less than 315 cum/day or less per day. The BOD concentration is around 1800mg/Litter which can be reduced further by preventing gland leakage from molasses pump and proper collection and recycle of waste juice and sugar.

- 2) Domestic waste :-

The domestic waste from colony is @ 20 cum per day with BOD concentration Of 150mg/l.

Waste water characteristics of industrial effluent:-

The waste characteristics of combined factory effluent are assumed as-

Flow	= 315 cum/day
pH	= 4-5.5
COD	= 3500 mg/l
BOD	= 1800 mg/l
TDS	= 1000-2000 mg/l
Oil & grease	= 20-30mg/l



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Factory Effluent:-

Considering BOD concentration of 1800mg/1 for factory effluent Activated sludge process is provided with low F/M ratio to achieve more than 95% BOD reduction efficiency to have treated effluent BOD less then 100mg/1 to meet irrigation standards as per Guidelines.

The spray pond overflow water is neutralized by lime solution and is joined with wastewater from factory to provide enough dilution and subsequent reduction in BOD concentration of the combined flow. The treated effluent with BOD concentration less than 100mg/1 will be used on land for irrigation.

Domestic Effluent :-

The domestic effluent will be treated an aerobically in well designed septic tank for the flow of 20M³ /day over flow septic tanks is then applied on soak pit. The mud and sludge from the septic tanks is cleaned periodically in order to maintain the efficiency. The Domestic effluent treatment would suffice so, as to bring the effluent parameter values within limit as specified.

Design of Effluent Treatment plant:-

DESIGNED CAPACITY OF ETP IS 400M³/DAY which is more sufficient to treat the Effluent coming from factory.

BASIC DATA FOR DESIGN :

DESCRIPTIONS	BEFORE TREATMENT	AFTER TREATMENT (WITHIN MPCB LIMITS)
Cane crushing capacity : 3500 MT/day		
(Max.) Effluent Volume	400cum/day	< 400 cum/day
pH	4.5-6.5	6.0-9
T.D.S.	1000-2000	<2100 mg/lit.
T.S.S.	400-500 mg/l.	<100 mg/l.
B.O.D.	1500-1800 mg/l.	<100 mg/l.
C.O.D.	3500-4000 mg/l.	<250 mg/l.
O & G	20-30 mg/l.	<10 mg/l.



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Volume of Aeration tank

The size of Aeration tank is $13.8 \times 14 \times 4 + 0.5$ m free board = 734.16 cum

Oxygen transfer from diffused aeration system is assumed as 1.8 Kg/HP hr.

Hence the total HP required for aeration assuming 0.90 overall efficiency can be determined as 16.81 HP, we have provided 40 HP Blowers with 1077 cum/hr air which is more than sufficient to treat total BOD load.

Total reduction of BOD is 93% i.e. $726.33 \times 90\%$ reduction = 72.633 mg/l

Therefore output BOD from Aeration Tank will be @73 mg/l which is recommended for irrigation on own land.

8) Secondary Clarifier tank:- (HRT=4)

A secondary setting tank of 7.0 m dia. With 2.5 m side water depth and a bed slop of 1 in 12 towards centre with a 0.3 m deep sludge pocket at center. Is provided to settle the solids formed in aeration tank. Total Volume is 96 cum.

Sludge sump:-

Sludge sump of size 1.2m \times 1.2m \times 1m with 1 no of 1HP non clog sludge pump is provided to re-circulate the sludge for maintaining required MLSS in aeration tank.

9. Treated water Holding Tank: 5m \times 4m \times 2m = 40 cum. Is provided. 2 pumps of 3HP are provided for pumping the treated effluent to fine Filter and then to agricultural land for irrigation. A multimedia pressure sand filter is provided for fine filtration of final treated water.

10 Sludge drying beds :-

Provided 6 sludge – drying beds of size 5m \times 5m \times 1.5m for drying of excess sludge.

Bottom is sloped towards central open joined collection pit. Gravel and sand is placed in the beds for sludge separation and all leachate is collected and recycled to aeration tank.

Top-sand-0.3m layer of with 2-5 mm size.

The sludge depth is kept 0.5m and the dried sludge will be used as a fertilizer.

The filtrate from sludge drying beds will be sent to aeration/equalization tank.

Disposal of treated effluent :-

The treated effluent is having BOD less than 100 mg per litter and meeting irrigation standards.

Considering that 50 cum /hector/day is water requirement for sugarcane, the total 320 cum/day of sugar factory waste requires 7 hectares of land. This land is already available in factory area. Hence, the entire effluent is safely disposal and advantageously utilized for sugarcane cultivation.

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VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH

AT PUNE

Original Application No. 113 of 2023 (WZ)

In re:

Shri. Kapil Baliram Bomnale & Ors.

Plaintiff/Appellants/

Petitioner/Applicant

V E R S U S

Twenty One Sugars Ltd. & Ors.

Defendant/Respondent/

Accused/Opponent

KNOW ALL to whom these present shall come that
I / We, Twenty One Sugars Ltd., through its authorized representative Mr. Shailesh
Sawant _____

the above named Respondent No. 1, do hereby appoint -

Adv. Abhishek A. Chitnis

MAH/2669/2017

Ph: +91 9922969867

@: abhishek3chitnis@gmail.com

Adv. Niyati H. Shah

MAH/3540/2018

Ph: +91 9403356793

@: niyatishah2909@gmail.com

Office at: 302 Renaissance, opp. Ghodke Classic, Dr. Ketkar Lane, Erandwane,
Prabhat Road, Pune - 411004.

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case
AND authorized him / her / them:-

1. To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.
2. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits

- or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
 4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
 5. To file execution proceedings.
 6. To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
 7. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 15th day of November 2023.

Accepted subject to the terms of fees.

Advocate

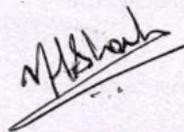


Adv. Abhishek A. Chitnis
MAH/2669/2017

Client



Twenty One Sugars Ltd.,
through its authorized representative
Mr. Shailesh Sawant.



Adv. Niyati H. Shah
MAH/3540/2018